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Thursday, March 12, 1981  
Phalgun 21, 1902 (Saka)

# LOK SABHA DEBATES

Fifth Session  
(Seventh Lok Sabha)



(Vol. XIV contains Nos. 11 to 20)

LOK SABHA SECRETARIAT  
NEW DELHI

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## C O N T E N T S

*No. 19, Thursday, March 12, 1951/Phalguna 21, 1902 (Saka)*

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## LOK SABHA DEBATES

### LOK SABHA

Thursday, March 12, 1981/Phalgun  
21, 1902 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

### ORAL ANSWERS TO QUESTIONS

#### Number of Ships to be purchased and manufactured

\*331. SHRI M. V. CHANDRA-  
SHEKARA MURTHY :

SHRI B. V. DESAI :

Will the Minister of SHIPPING  
AND TRANSPORT be pleased to  
lay a statement showing :

(a) whether during the sixth plan  
period the ships required will not be  
manufactured in India and it was  
necessary to purchase them from ab-  
road ;

(b) if so, whether Government  
has approached foreign countries  
for purchasing the ships ;

(c) if so, how many ships will be  
purchased ; and

(d) how many will be manufac-  
tured in India ?

THE MINISTER OF SHIPP-  
ING AND TRANSPORT (SHRI  
VEERENDRA PATIL) : (a) Dur-  
ing the Sixth Plan period part of the

total requirement of Shipping tonnage  
will be met through indigenous  
manufacture. The balance may have  
to be acquired from abroad.

(b) It is primarily the shipping  
companies who finalise commercially  
the ship purchases and then approach  
Government for sanction.

(c) and (d). Sixth Five Year  
Plan envisages a net addition of 2.5  
million GRT of Shipping tonnage.  
Out of this, 0.7 million GRT is likely  
to be manufactured in the Indian  
Shipyards. The balance may have  
to be acquired from abroad.

SHRI M. V. CHANDRA-  
SHEKARA MURTHY: The Minister  
has replied that the Sixth Five Year  
Plan envisages an additional net  
value of 2.5 million GRT of shipping  
tonnage. Out of this only 0.7  
million GRT is likely to be manufac-  
tured indigenously. The rest is  
likely to be acquired from abroad.  
What are the names of the countries  
our Government has approached in  
this regard ?

SHRI VEERENDRA PATIL :  
It is not the question of Government  
approaching. As I have already  
made it clear, the shipping companies  
approach not only Indian shipyards  
but foreign shipyards also. Whatever  
the capacity of the Indian tonnage is,  
to that extent they will acquire ships  
from the Indian shipyards. If they  
want to acquire more ships according  
to the programme that has been  
under consideration, they have to  
approach foreign ships. They can  
also take second-hand ships in the  
international market. It depends  
upon the commercial decision of the  
shipping companies.

**SHRI M. V. CHANDRA-SHEKARA MURTHY :** May I know whether our hon. Prime Minister and the Shipping and Transport Minister will be visiting Japan shortly to negotiate a deal with the Japanese Government in regard to purchase of ships on deferred payments; if so, details thereof.

**SHRI VEERENDRA PATIL :** About the hon. Prime Minister I do not know. But I have got a programme to visit Japan and South Korea where I will take opportunity to discuss with the shipyards of those countries whether they are prepared to supply ships to our country and give yen credit. Because much depends on the availability of credit which they are going to give to our country. After having a discussion I will come back, process it and take a decision.

**SHRI B. V. DESAI :** Since 1977 the question of giving package incentives to the Indian shippers has been lingering on. In 1977 a sub-committee was appointed. Later on another sub-committee was appointed. These committees suggested 33 and 37 per cent subsidies to be given to the shipyards. But there was a controversy among the three Ministries—Shipping Ministry, Finance Ministry and the Defence Ministry. One Ministry wanted something in that....

**MR. SPEAKER :** I want some question.

**SHRI B. V. DESAI :** It is necessary to give a little briefing to the hon. Minister.

**MR. SPEAKER :** Supplementary does not mean supplementary information.

**SHRI B. V. DESAI :** Actually the Defence Ministry wanted only 5 per cent of the subsidy to be given whereas the Shipping Ministry suggested 25 per cent. In view of this

controversy, the indigenous manufacturing capacity has been hampered. Therefore, this big gap in the Sixth Five Year Plan has remained and now we have to go in for the purchase of foreign ships. Because of the controversy, the indigenous shipyards could not cope up with the demand of the ship-owners. Consequently, the import of ships has become inevitable.

**MR. SPEAKER :** Please help me. Otherwise, I will have to cut it short.

**SHRI B. V. DESAI :** The hon. Minister has announced a new policy.

**MR. SPEAKER :** You can ask only one supplementary.

**SHRI B. V. DESAI :** This is only one supplementary.

**MR. SPEAKER :** No.

**SHRI B. V. DESAI :** May I know whether there will be a comprehensive shipping policy in this country, taking all these things into consideration?

**SHRI VEERENDRA PATIL :** While referring to the pricing policy, the hon. Member said there was some controversy between our Ministry and the Finance Ministry. I would like to make it very clear on this occasion that as no time was there any controversy between our Ministry and the Finance Ministry. So far as the pricing policy is concerned, we have taken a decision. According to that pricing formula, upto 20 per cent the Government of India will pay, upto 10 per cent the ship-owners will pay and upto 7½ per cent escalation would have to be paid by the ship owners. This has been finalised and we have already taken a decision.

So far as the capacity of the shipyards is concerned, I agree with the hon. Member that the existing capaci-

city of the shipyards is limited. We have four shipyards, out of which two, namely, the Cochin Shipyard and the Hindustan Shipyard are under our Ministry, while the Mazagaon Docks and the Garden Reach Workshop are under the Defence Ministry. We have manufacturing capacity, but that is not adequate.

Indian shipyards have got sufficient orders upto 1986-87. Therefore, they are not starving for want of orders.

**SHRI INDRAJIT GUPTA :** I understood the Minister to say that the private ship owners, who want to acquire ships, negotiate directly with foreign shipyards and that the Government of India does not come into the picture. I want to know whether the prices, which are settled between the shipowners and the foreign shipyards, are subjected to any kind of scrutiny and verification by the Government. I am asking this question because large sums of money are paid out of the Shipping Development Fund to the private ship owners. Therefore, the prices are very important. What is the total amount of money which has been given from the Shipping Development Fund to the private ship owners for the acquisition of ships from abroad during the Fifth Plan period ?

**SHRI VEERENDRA PATIL :** So far as pricing a ship is concerned, as the hon. Member said, the private ship owners negotiate with the foreign ship owners or shipyards and get second-hand ships. We have a set procedure for evaluation of ships. There are internationally reputed evaluators, who issue certificates about evaluation. After getting that certificate and processing it, the DG, Shipping, will make recommendations to the SDFC, which will consider those recommendations and then take a decision as to the funds that are going to be provided for the acquisition of ships.

**MR. SPEAKER :** Are you referring to the past ?

**SHRI VEERENDRA PATIL :** The Sixth Plan.

**SHRI INDRAJIT GUPTA :** How much was paid out of the Shipping Development Fund during the Fifth Plan period ?

**MR. SPEAKER :** Mr. Gupta is interested in the past, not the present.

**SHRI VEERENDRA PATIL :** If the hon. Member wants to know about the loans advanced to the shipping companies during the Fifth Plan, let him put a separate question. I will furnish the information.

**PROF. MADHU DANDAVATE :** Since for the movement of certain commodities shipping and railways have a closed circuit movement, we cannot leave the entire matter of purchase of ships and deciding the requirement of ships except for freight purposes only to the private companies.

In view of this necessity, the Government is also deciding the required quantum of shipping that is to be made available. Will the Government take the initiative in deciding how many ships will be required how many are to be purchased ?

**SHRI VEERENDRA PATIL :** I have already said what is our programme for the Sixth Five-Year Plan. Our programme for the Sixth Five Year Plan is to acquire an additional tonnage of 2.5 million tonnes, and I want to make it very clear that out of 2.5 million tonnes, majority of the tonnage would be acquired by our public sector companies viz, the Shipping Corporation of India and the Mughal Lines Limited. I have yet to decide what percentage of this tonnage is to be earmarked for the private sector. But so far as the private sector is concerned, we will not allow the private sector to have a dominant role in this.

**SHRI XAVIER ARAKAL :** Sir, I am extremely happy to hear what the hon. Minister has said just now. As far as the national transport policy is concerned, we have to coordinate between different modes of transportation. Also the Minister has stated just now that the private agencies will not be allowed to enter into this line on a large scale. My question is this. The state Governments are entering into this business of shipping. The Kerala Government as well as the Tamil Nadu Government...

(*Interruptions*)

Shipping is the cheapest mode of transportation. There were certain allegations of scandal against the Tamil Nadu Government. What I would like to ask is : What is the attitude of the Central Government with regard to the State Government Shipping Corporations in purchasing the ships in the context of what Mr. Indrajit Gupta has said ?

**SHRI VEERENDRA PATIL**

Sir so far as the policy for the State Governments is concerned, we want to encourage public sector and if the State sector wants to enter into this field, we cannot discourage because there are some States which have entered into this line. I think Karnataka has got some ships and I do not know whether Tamil Nadu has already acquired some ships, Kerala has also got some ships. When private parties can enter this line, how can we prevent the State Governments from entering into this line ?

**MR. SPEAKER :** Now, Question No. 332. Mr. Sidnal.

**SHRI MADHAVRAO SCINDIA :** Sir I have got a suggestion. You can club question Nos. 339 and 346 with this.

**MR. SPEAKER :** Mr. Minister, what is your idea ? Would you like to treat them differently or as one ?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) :** What I was trying to say is... (*Interruptions*) would you allow me to say something ?

I thought that questions 333 and 346 could go together. But so far as question No. 332 is concerned it concerns only with the Interpreters etc. Therefore, I was thinking of taking Question No. 332 separately.

**MR. SPEAKER :** You take it separately. You take those two together. Now, question No. 332 Mr. Sidnal:

**Staff for Non-Aligned Conference**

\*332. **SHRI +S.B. SIDNAL :**

**SHRI HIRALAL R. PARMAR :**

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of interpreters, translators, typists and office staff who came from abroad for running the non-aligned conference recently held in Delhi ;

(b) the amount spent for this purpose ;

(c) the reason for not providing an opportunity to the Indian staff who had rendered satisfactory service earlier for such conferences ;

(d) whether any such arrangements have been made for future ; and

(e) if so, the details thereof ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : (a) The number of staff from abroad is as follows :

Interpreters	54
Translators	48
Revisers	24
Language Typists	54
Coordination staff	8
Chief Coordinator	1
	-----
	189
	-----

(b) Rs. 108.1 lakhs.

(c) Efforts were made to locate the staff, with the requisite qualifications and experience, in India. However, suitable interpreters and translators, etc. are not available in India to fully service a conference of this size and nature.

(d) and (e). Indian organisations specialising in conference work have been advised to build up cadre of multilingual interpreters, translators and language typists and other staff for future conferences.

SHRI S. B. SIDNAL : Is there any proposal before the Government to set up institutions for future training of Interpreters and staff which is required for such a Conference ?

SHRI P. SHIV SHANKAR : The suggestion is undoubtedly worth considering. But so far there is no such proposal. As I have said, in answer to (d) and (e), the Indian organisations specialising in conference work have been advised to build up a cadre of translators and interpreters.

SHRI S. B. SIDNAL : If that is so, what is the basis for such selection of candidates.

MR. SPEAKER : That question does not arise.

SHRI P. SHIV SHANKAR : That question is hypothetical.

SHRI R. K. MHALGI : More than one crore of rupees have been spent on about 190 interpreters, translators, etc. May I know what efforts were made during the period of last 33 years after the Independence to build up the cadre of multi-lingual interpreters, translators, etc. because a number of such conferences take place in India ?

SHRI P. SHIV SHANKAR : It is a stupendous task. For the information of the House, I may bring to the notice of the hon. Members that any country would find it difficult upon itself alone to take this task of building up a cadre of multilingual interpreters and translators conforming to international standards. One country cannot take up this entire job.

#### Nadiad-Kapadvanj Modasa Broad Gauge Line

\*333. SHRI R. P. GAEKWAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the construction work of already sanctioned Nadiad Kapadvanj-Modasa Broad Gauge Line has either been stopped or has been slowed down throwing thousands of labourer's working on the Project out of employment since November, 1980 ;

(b) whether it is a fact that the funds for the said project are diverted to another Project ;

(c) if so, the reasons for diverting the funds to other Projects ; and

(d) the funds provided for the said work in 1980-81 and when the work is likely to be completed ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No appreciable progress could be made

on this project due to severe constraint on the availability of resources and the need to expedite the on-going schemes which have made substantial progress.

(b) No. Sir.

(c) Does not arise.

(d) The outlay proposed for the work during 1981-82 is Rs. 11 lakhs. The expenditure expected to be incurred upto March, 1981 is Rs. 1.86 crores.

**SHRI R.P. GAEKWAD :** This particular railway track was to be laid in a backward area which would have helped its development by rejecting this project, the Government has taken away the opportunity of jobs of Adivasis living in that area. Not only that. Also, the development that would have taken place in that area has been stopped. I would like to know from the hon. Minister the reasons for stopping this project.

**SHRI MALLIKARJUN :** As I have already mentioned because of constraints of funds, the progress has not been rapid. However, the work is in progress. Out of 9 major bridges, 2 bridges are at completion stage and 4-5 minor bridges are also at completion stage. Although the work is not progressing rapidly but the work is going on. Whatever available labour is there, it is being utilised.

**MR. SPEAKER :** Just like a passenger train, not an express train.

**SHRI R.P. GAEKWAD :** Whatever has already been undertaken, it is better to finish that and then start another project, instead of going slow on a project which is already half done and starting a new project.

**SHRI MALLIKARJUN :** We do desire that on going projects should be completed. But at the same time because of the demand from various quarters, we have also to take up new works.

बी जोलो चार चार चीवरी : अध्यक्ष मंहोदय, प्रकल के उत्तर में यह बताया गया है कि संसाधनों की कमी के कारण यह काम नहीं हो रहा है। मैं जाना चाहता हूँ कि कौन कौन से संसाधनों की कमी हो रही है और जहाँ जहाँ रेलवे लाइनों का काम चल रहा है, संसाधनों की कमी क्या उन के बीच में नहीं आती है या सिफर इस के लिए ही संसाधन नहीं मिलते? कौन कौन से संसाधन नहीं मिलते हैं, यह मैं जानना चाहता हूँ?

टेल मंडो (बी हेशर पाडे) : फण्डस की तो कमी है। जब हमने छठां पांच साला योजना की बात की तो हमने 11 हजार करोड़ रुपये की मांग की लेकिन हमें मिला 5 हजार 1 सौ करोड़ रुपये। हमने बजट में इसके लिए 11 लाख रुपये रखे हैं। मैं समझता हूँ कि यह राम कम है। अभी तक इस पर 1 करोड़ 40 लाख रुपये खर्च हुए हैं। जब माननीय दंडवते जी रेल मंत्री थे तो उस समय 1978-79 के बजट को बैने देखा है और समझा है कि इस काम को जल्दी से जल्दी कम्प्लोट करना चाहिए क्योंकि इस पर हमारे इन रुपये खर्च हो चुके हैं और यह बेतवाड़े एरिया है। जब सालीमेंटरी बजट आयेगा तो उस पर मैं कुछ विचार करूँगा। (अवकाश) काम तो शुरू है। काम को और अब हम आगे बढ़ायेंगे।

#### Concession on Rail Travel to University Students

\*334. **SHRI SUSHIL BHATTACHARYA :** Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering to give a concession on rail travel to students of the State Universities to make use of libraries at metropolitan cities;

(b) if so, the details thereof; and

(c) if not, the reasons thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS. (SHRI MALLIKARJUN) :** (a) to (c) Research Scholars are allowed Rail Travel Concession when travelling in connection with Research work.

**SHRI SUSHIL BHATTACHARYA :** Regarding rail concession to students, there is no age-limit for the students of professional courses. But, this category of professional courses students does not include B. Litt that is Library Sciences, B. Ed., D. Phil and M. Phil students even though these students have no stipend or scholarship or deputation facility and they study on their own. I would like to know whether the Government will consider to remove the restriction of age bar for these students.

**SHRI MALLIKARJUN :** It is the universities or the colleges who admit the students. We are not concerned about the age. Age-limit is not our concern. It is the concern of the universities and the educational institutions.

**SHRI SUSHIL BHATTACHARYA :** My second supplementary is about the educational tours for students. You see there are different interpretations in different railways. The South-Eastern Railway grants such concessions in parts, that is from one station to another station. But in Eastern Railway they sanction or they allow between the two terminals. So, there is anomaly. I would like to know from the Minister whether he will instruct the railways so that the students can avail this educational tour at par throughout India.

**SHRI MALLIKARJUN :** Initially, we discovered a difficulty while granting the concessions to the students. When the students from

the originating stations requested concession for their return from one zone to the other, there was some difficulty. The request was not sometimes entertained by the other zone. We have now issued clear guidelines to remove this difficulty.

**SHRI KRISHNA CHANDRA HALDER :** May I know from the Minister whether these concessions will be given to the students of agricultural universities ?

**MR. SPEAKER :** Why do you differentiate between students ?

**SHRI ATAL BIHARI VAJPAYEE :** Sir, agriculture is more important.

**SHRI KRISHNA CHANDRA HALDER :** I am not differentiating. I only want to know how many times in a year you allow this rail concession to a student to go to the library ?

**SHRI MALLIKARJUN :** Students, whether of agriculture or of medical or of engineering or of Humanities are generally allowed to avail this concession during their vacations.

This concession can be availed any number of times by the students.

**MR. SPEAKER :** Mr. Mallikarjun, what happens to a student of Parliamentary affairs ? Next question.

#### Conversion of New Bongaigaon-Gauhati Line

\*337. **SHRI CHIRANJI LAL SHARMA :** Will the Minister of RAILWAYS be pleased to state the progress made so far in conversion of metre gauge section between New Bongaigaon and Gauhati into broad gauge ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF IARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** The overall physical progress achieved upto end of Jan., 1981 on extension of parallel broad gauge line from New Bongaigaon to Gauhati is 44%.

**SHRI CHIRANJI LAL SHARMA:** My question was about conversion of the metre gauge into broad gauge, and the reply that has been given is :

"The overall physical progress achieved up to end of January, 1981 on extension of parallel broad gauge line from New Bongaigaon to Gauhati is 44%.

I would like to know as to what is the need for having a parallel broad gauge line when the same line can be converted because in the reply it is said, ". extension of parallel broad gauge line". Why not remove the metre gauge and replace it by broad gauge ?

**SHRI MALLIKARJUN :** From New Bongaigaon to Rangiya, a meter gauge line is there. Technically we felt that it was not wise enough to convert it at the moment. So, we have taken up the parallel line from New Bongaigaon to Rangiya and from Rangiya to Gauhati. After a certain period, this meter gauge line will also be taken up because of the linkage pattern which is essentially existing at the moment.

**SHRI CHIRANJI LAL SHARMA:** I would like to know the total length of this line and secondly, the difference in the cost per kilometre between metre gauge and broad gauge and also the difference in speed in the two lines.

**SHRI MALLIKARJUN :** The total length of the line from New Bongaigaon to Gauhati is 163 kms.

**MR. SPEAKER :** Mr. Santosh Mohan Dev.

**SHRI CHIRANJI LAL SHARMA:** Sir, he has not answered the second part of my question. I wanted to know the total cost of construction of meter gauge line and broad gauge line per kilometre and the difference in speed in the two lines.

**SHRI MALLIKARJUN :** The construction of a new broad gauge line per kilometre now costs more than Rs. 22 lakhs and subject to the condition of escalation of prices also ; for conversion, it costs about Rs. 16 to 17 lakhs for one kilometre.

**SHRI SANTOSH MOHAN DEV.** : I would like to ask the hon. Minister whether it is a fact that the target date for the completion of this line was 1981 and what is the present target date because I understand that because of the Assam trouble, the progress was not very satisfactory. In view of that, what is the present target date for the completion of this line ?

**SHRI MALLIKARJUN :** By December, 1981 100kms between New Bongaigan and Rangiya will be completed and by the middle of 1982 the rest of the things will be completed.

**MR. SPEAKER :** Next Question. Mr. Ashok Gehlot. Not here. Next Question. Mr. K.P. Singh Deo.....

**SHRI K. P. SINGH DEV:** Qn. No. 339.

**SHRI MADHAVRAO SCINDIA:** Sir, are you clubbing Q. 346 also ?

**MR. SPEAKER :** we club it...

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIVSHANKAR) :** Yes, Sir.

**MR. SPEAKER :** Okay ; it is clubbed.

### Non-Aligned Conference

\*339. SHRI K.P. SINGH DEO : SHRI P.K. KODIYAN : Will the Minister of External Affairs be pleased to state :

(a) the results of the Non-aligned Foreign Ministers Conference held recently in New Delhi ;

(b) how the conference had helped to strengthen the organisation of the non-aligned Nations ; and

(c) what solutions were offered by the Conference to the problems facing Afghanistan and Kampuchea, Iran Iraq conflict and for the Indian Ocean ?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : (a) The Conference of the Foreign Ministers of Non-aligned Countries held in New Delhi from February 9 to 13, 1981 succeeded in adopting a Declaration by consensus. Consensus was achieved on various important topics including, *inter alia*, the role of the Movement and the Policy of Non-alignments ; the Review of the International Situation ; Detente ; Disarmament ; Decolonisation the Situations in the Indian Ocean, in Southern Africa, West Asia, South West Asia and South East Asia ; the Iran-Iraq Conflict ; the Mediterranean and Europe and Latin America ; Review of the International Economic Situation ; the Establishment of the New International Economic Order ; Increased co-operation among non-aligned and other developing countries in the economic and technical fields and increased co-operation among non-aligned countries in the field of information and mass media. A copy of the New Delhi Declaration has been placed in the Parliament Library.

(b) It has been generally acknowledged by most non-aligned countries that the New Delhi Conference has

contributed to the strengthening of the unity and solidarity of the Movement of Non-aligned Countries.

(c) On Afghanistan, the Declaration, *inter alia*, "urgently called for a political settlement on the basis of the withdrawal of foreign troops and full respect for the independence, sovereignty, territorial integrity and non-aligned status of Afghanistan and strict observance of the principle of non-intervention and non-interference."

With regard to Kampuchea, the Declaration, *inter alia*, expressed the conviction of the Foreign Ministers "of the urgent need to de-escalate these tensions through a comprehensive political solution which would provide for the withdrawal of all foreign forces, thus ensuring full respect for the sovereignty, independence and territorial integrity of all States in the region, including Kampuchea" The Declaration further urged all States in the region "to undertake a dialogue which would lead to the resolution of differences among them and the establishment of durable peace and stability in the area, as well as the elimination of intervention and threats of intervention by outside powers."

On Iran-Iraq conflict, the New Delhi Declaration reiterated and emphasised various principles of the Movement including the principle of the non-acquisition or occupation of territories by the use of force and the return of territories acquired in this way ; non-aggression ; to respect for the territorial integrity and sovereignty of all States ; non-intervention and non interference in the internal affairs of other States ; and peaceful settlement of disputes The Ministers asked the Foreign Ministers of Cuba, India, Zambia and Head of the Political Department of the PLO to exert all possible efforts in order to contribute to the implementation of the aforementioned principles. The four Minister met in Geneva on 9th and 10th March for an exploratory discussion.

On the India Ocean, the Declaration, inter alia, expressed serious concern "at the dangerous tension in the area caused by the expansion of existing foreign bases, military installations, logistical supply facilities the disposition of nuclear weapons and weapons of mass destruction as well as the search for new base facilities," and warned of the dangers of any action that would provide pretext for intervention or the presence of great powers in the area. The Foreign Ministers of Non-aligned Countries reaffirmed their determination to work for the success of the Conference on the Indian Ocean scheduled to be held in Sri Lanka in 1981 to achieve the objectives of the concept of the Indian Ocean as a Zone of Peace.

**Non aligned initiative to end  
Iran-Iraq war**

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346. SHRI MADHAVRAO SCINDIA : SHRI MOOL CHAND DAGA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Non-aligned nations at their conference recently held in New Delhi took the opportunity to initiate a new move to bring an end to the Iraq-Iran conflict

(b) if so, the precise role played by India in respect of such a move ; and

(c) the response of the two countries involved in the conflict and of the conference in general thereto ?

THE MINISTER OF JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : (a) and (b). The Non-aligned Foreign Ministers' Conference considered the issue, reiterated certain principles of the Non-aligned Movement in this context, and set up a Group of four to contribute to the implementation of these principles.

India, together with Cuba and PLO played a crucial role in obtaining the agreement of the Iraqi and Iranian delegations to a mutually acceptable enunciation of principles which should form the basis of resolving the on-going conflict. As a result of these efforts, Iraq and Iran also agreed on the formation of a Group of the Foreign Ministers of Cuba, India, Zambia and the Head of the Political Department of PLO which would exert all possible efforts for the implementation of the said principles.

(c) Iraq and Iran, as well as the other members attending the Conference, approved the decision taken.

SHRI K.P. SINGH DEO : I would like to congratulate the Foreign Minister, Mr. Narasimha Rao on his commendable effort in facilitating the adoption of a declaration by consensus on this very tricky and complex matter relating to foreign relations and making the Non-aligned conference a success. I would like to know how have the great powers, the powers that are interested in the Indian Ocean, in South-East Asia and South-West Asia, specially, the United States, the Soviet Union, China and other power reacted and responded to the Declarations at the Non-aligned Conference.

SHRI P. SHIV SHANKAR : Sir, in so far as the countries referred to by the hon. Member are concerned, though their clear reactions are not yet available, we take it that their reactions are not against the Declaration.

SHRI K.P. SINGH DEO : I wanted to know how they responded and reacted.

SHRI P. SHIV SHANKAR : What else can I say ? He asked generally as to what is their reaction.

SHRI K.P. SINGH DEO : Still, I am not satisfied with the answer.

There are certain countries which have started increasing their activities in Diego Garcia and other places and are building up the military losses. I wanted to know whether there are countries which have responded positively to which the Minister has answered.

I want to know which are the countries who have not yet positively responded.

**SHRI P. SHIV SHANKAR :** He has now put specific question with regard to Diego Garcia. We have made a reference in the Declaration to maintain the Indian Ocean as a zone of peace. It is obvious that some of the countries which are involved may get slightly irked. But, it is a question of how far we can go towards harmonising our positions so far as the non-aligned countries are concerned, they have come to consensus and that consensus is to be found in the Declaration itself. So far as their approach is concerned, it is clear with reference to the Indian Ocean.

**SHRI K.P. SINGH DEO :** My second question is this.

**MR. SPEAKER :** You have not put your second question. This is your second question. All right.

**SHRI K.P. SINGH DEO :** In view of the fact that foreign relations and national security are complementary to each other, I would like to know one thing. Only recently a news item appeared that India has made a significant technological advance by which it has found strategic minerals and metals in the form of nodules in the sea bed within India's economic zone. In view of the fact that the 1971 Declaration by the non-aligned countries to keep the Indian Ocean as a zone of peace has been thrown to the winds by the great powers, I would like to know what steps other than political solutions the Government is taking to safeguard our economic interests and our national security?

**SHRI P. SHIV SHANKAR :** In so far as the technological development for the exploitation of the minerals in the ocean bed is concerned, it is a matter of great comfort that our technology has advanced.

There are a few countries in the world, namely, the United States, Germany, France and Japan etc. which have developed their technology with reference to the exploitation of mineral resources. So far as these developments impinge on our country we will safeguard our economic interests either in the Law of the Sea Conference or outside to the extent that is possible. No doubt certain developments are taking place which might disturb the peaceful exploitation of the minerals in the ocean bed. But, this need not cause concern because the Law of the Sea Conference is still in progress. So far as India is concerned, it would not leave any stone unturned for the purpose of protecting its economic interests within the ocean area to which it is entitled.

**SHRI P.K. KODIYAN:** Sir, on the basis of the consensus on most of the issues which came up for discussion at the non-aligned Foreign Ministers Conference, the unity and solidarity of the non-aligned movement have maintained and strengthened. That is the reply given by the hon. Minister. Is it not a fact that in the name of bringing about consensus on various issues India has not even expressed firmly its own position on issues like Indian Ocean, elimination of foreign military bases in the Indian Ocean and also on the question of Kampuchea ? Sir, I find in the Draft Declaration there was specific mention of Diego Garcia. That mention was deleted. There was no mention at all in the Final Declaration.

I would also like to know what follow-up steps are being taken in order to implement the positive decisions of the Conference ? I would particularly like to know about the follow-up action on the question

of Indian Ocean and convening the Conference on Indian Ocean to making it a peace zone ?

**SHRI P. SHIV SHANKAR:** Sir, I am aware and the hon. House may be pleased to know that it is true that in the first Draft that was supplied at the end of December, 1980 there was a mention of Diego Garcia, so also in the revised Draft that was supplied to all these nations on 3rd February, 1981. Sir, these Drafts were to be supplied because we were the host country and a preliminary document was to be put forth before the Non-aligned Conference. Now, Sir, we should not forget two things. Firstly, we were the host country; and secondly, our Foreign Minister was Chairing the Conference. So, a consensus had to be reached amongst all the non-aligned countries. In this process, a little bit of give and take is absolutely necessary. Apart from that one thing which I might make clear is that the Declaration of the non-aligned countries on the question of Indian Ocean in my submission implicitly includes the reference to Diego Garcia because we have generally said what we have to say with reference to the Indian Ocean. To say that merely because Diego Garcia by name has not been mentioned we have surrendered or given a slant to our foreign policy would not be correct. As I have said implicitly there is a mention.

Even with reference to Kampuchea when two different groups take diametrically opposite approaches it becomes necessary to evolve a consensus and we have to remember that India was not only the host country but our Foreign Minister was also presiding over the Conference. So, India has to play a vital role, as a result of which the position that has emerged about Kampuchea in our view is a satisfactory one. So, in both these respects it is not a question of the ideology or the views of a particular

country alone to be forced upon others. Rather it is a case of consensus and though the Declaration reflects no doubt, a slightly moderate approach nonetheless the position is very clear.

So far as the follow-up action is concerned, I have already replied that with reference to resolving the conflict between Iraq and Iran the Foreign Ministers have met at Geneva on 9th and 10th and on other issues we are pursuing our efforts.

**SHRI MADHAVRAO SCINDIA:** Sir, my question is on the specific matter of Iran Iraq war— Question No. 346.

Sir, the Islamic Conference's initiative to end the Iran-Iraq war was also guided by the general principles of:

- Non-acquisition of Territory by force;
- Settlement of disputes by peaceful means; and
- Non-interference in each other's internal affairs.

The Islamic Conference's initiative then went on to enunciate a concrete package proposal which was rejected by Iran.

Sir, since the non-aligned initiative is also basically guided by these three principles in what way does India feel that the non-aligned initiative has a better chance of success than the Islamic one had ?

**SHRI P. SHIV SHANKAR:** I do not consider that the dimensions of approach of the Islamic Conference and the group of four Foreign Ministers set up by the Non-Aligned Conference are identical.

The Islamic Summit which was held in Taif from January 25 to 27, proceeded on the five elements of a formula namely:—

- Ceasefire to be effective on March 12;

- (ii) Withdrawal of Iraqi forces within a month thereafter;
- (iii) De-militarisation of the area vacated by Iraqi forces;
- (iv) Supervision of de-militarised zone by a force to be drawn from countries of the member Countries of the Islamic Conference; and
- (v) Negotiations on Iran-Iraq Land Frontiers and SHATI-ALARAB.

These were the five elements on which the Islamic summit proceeded and went ahead with the negotiations. Iran rejected these proposals. Of course, no grounds have been given. But, in my submission, the dimension of approach of the Islamic Summit Conference is entirely different from that of the four Foreign Ministers of non-aligned countries. And, our approach is very clear in the Declaration itself. Therefore, Sir, I do not think that they are synonymous with each other.

**SHRI MADHAVRAO SCINDIA:** From certain reports, a suspicion existed in the Iranian mind that the Islamic Conference had a slight bias in favour of Iraq. This could have been one of the reasons why this move failed.

However, one cannot overlook the fact that of one of the main grounds on which Iran rejected the Islamic package proposal was that it did not name Iraq as the Aggressor. Has there been any evidence of Iran's attitude softening or mellowing in this regard?

**SHRI P. SHIV SHANKAR:** The hon. Member is perhaps right in observing that possibly because Iraq was not branded as Aggressor, Iran was not prepared to accept the proposals of the Islamic Summit. Now the question of their attitude having mellowed is something which will be clear only after the result of the exploratory meeting

on the 9th and 10th of the four Foreign Ministers in Geneva are known and they decide on the approach of having talks with the officials of the two Governments and so on. It is only then that we will be able to know whether there has been any softening of the attitude or not.

**श्री भूस चन्द डागा :** अध्यक्ष महोदय, ईरान और ईराक दोनों हमारे मित्र हैं और वहाँ से हैं। दस पन्द्रह अरब का व्यापार उन के साथ होता रहता है। इस लड़ाई से हिन्दुस्तान को ज्यति हो रही है। आप ने बहुत कोशिश की, यह अच्छा है, उस के लिए आप धन्यवाद के पात्र हैं। 9-10 तारीख को जेनेवा में आप मिले। मैं जानना चाहता हूँ कि आप ने दोनों के ख्यालात की जानकारी की कि किन बातों के आधार पर उन का समझौता हो सकता है और उस को कराने में कब तक आप सफल हो सकते हैं।

**श्री पी० शिव शंकर :** अब वह कोशिश तो जारी है, जैसा मैं ने निवेदन किया 9-10 तारीख को मीटिंग हुई है। अब रास्ते निकाले जाएंगे कि किस तरह से उस को हल कर सकते हैं।

**SHRI INDRAJIT GUPTA :** Sir, regarding this follow up action arising out of the New Delhi Declaration, at the time of the Conference itself it was reported that the Afghan delegation had proposed that on the question of Afghanistan, Afghanistan was prepared without any conditions to enter into direct negotiations with Pakistan and Iran in the presence of a representative of the United Nations Secretary-General. The Secretary-General himself was present during the non-aligned conference for a while. So, I want to know from the Hon. Minister whether the Government of India considers this proposal of the Afghan delegation to be in conformity with the paragraph in the Declaration relating to the solution of the Afghanistan problem? And if so, are they pursuing this

matter as far as it is possible for them to do, so that some follow up action can be taken ?

**SHRI P. SHIV SHANKAR :** Sir, my friend has posed a rather delicate question. It is no doubt true that so far as Afghanistan is concerned, they said that they were prepared to sit for the negotiations unconditionally. Now, he would like me to interpret that paragraph in the Declaration and to say whether the views of the Indian Government are in accord.

**SHRI INDRAJIT GUPTA :** No, I did not ask that. I asked whether that is in accord with Declaration's view i.e. there should be a peaceful solution.

**SHRI P. SHIV SHANKAR :** Sir, I take it that the Hon. Member has carefully read the Declaration itself. And for the benefit of the Hon. Members, I may be permitted to read that Paragraph which deals with the situation in Afghanistan. I will read Paragraph 82 :

"The Ministers noted with grave concern the situation in South-west Asia and agreed...

**SOME HON. MEMBERS :** It is well-known.

**SHRI P. SHIV SHANKAR :** If it is well-known, I leave the interpretation to the Honble Members concerned.

**SHRI INDRAJIT GUPTA :** What about follow up action ?

**SHRI P. SHIV SHANKAR :** Follow up action will certainly be in terms of the Declaration that has already been issued.

**SHRI EDUARDO FAREIRO :** Mr. Speaker, Sir, so far as the matters like Kampuchea Afghanistan are concerned, they are important, but they are rather being over-played by the non-aligned Movement because after all these are merely theatres of super power conflict; and there

is a very important and vital aspect which concerns the Non-aligned Movement, which so far, except, at Non-aligned Conference, did not receive that much of importance and that is the economic condition of the non-aligned countries considered as a whole. Now Sir these poor economic conditions are largely the result of the failure of the North-South dialogue of non-cooperation of the Western countries. In these circumstances, the South-South dialogue, the greatest cooperation between the non-aligned countries should be there. Now, will the Government, which is really the leader of the Non-aligned Movement, give greater importance to the economic cooperation between the non-aligned countries.

**SHRI P. SHIV SHANKAR :** Sir, I may not subscribe to the view of the hon. Member that the non-aligned Conference has over-played the issue of Kampuchea or Afghanistan. While I respect the view of the hon. Member, I also respectfully beg to disagree with him. So far as the question of the non-aligned countries entering into negotiations with reference to economic cooperation for development is concerned the Declaration already makes a mention about it and so far as India is concerned, we welcome the Declaration.

**SHRI CHINTAMANI PANIGRAHI :** Government has taken note of the serious developments in the Indian Ocean region and also in Afghanistan and other areas. After the non-aligned Conference, it is a fact that the Naval presence of almost all the big powers in the Indian Ocean has increased and they are improving the naval base in Diego Garcia for the B-52 bombers and even trying to get naval bassin in Sri Lanka and Bangladesh. And again in another two months, time Pakistan is going to have a nuclear explosion : Well, all these developments which are taking place after the non-aligned Conference

have increased tension in this area. May I know whether the Government has taken note of the new developments ?

**SHRI P. SHIV SHANKAR :** Sir, the Government is aware of the developments that are taking place all around and the Government being seized of the situation, would not like to act in a manner where these sensitive issues could create complications. The hon. Member is aware that with reference to the resolution of the United Nations in 1971 regarding the Indian Ocean being made a zone of peace, we are expecting a meeting where the United States might also be present in Sri Lanka.

Thus, so far as we are concerned, we are alive to the situation. We would not like to interfere in sensitive matters. But in this matter we are grappling with the situation.

**SHRI ATAL BIHARI VAJ-PAYEE :** We have to judge every issue on merit. Have we informed our Iraqi friends at any stage that we do not approve of their military action against Iran and that they should withdraw from the Iranian territories without any condition ?

**SHRI P. SHIV SHANKAR :** The hon. Member who has had greater experience of Foreign Affairs than myself would bear with me when I say that it would not be fair for a non-aligned country like ours to specifically say so to a particular country to which we are going for the purpose of negotiations with a view to evolve a formula and to go on branding it as an aggressor. It would not be a proper approach.

**SHRI ATAL BEHARI VAJ-PAYEE :** The hon. Minister did not understand my question. I did not want India to take a public position. I wanted to know whether any private talk... (Interruptions)

**MR. SPEAKER :** Now, the answer will become public.

**SHRI ATAL BEHARI VAJ-PAYEE :** Let him say it in a diplomatic manner. (Interruptions) I understand his difficulty. He is the Minister for Law, Justice and Company Affairs, not Foreign Affairs. (Interruptions)

**SHRI SATYASADHAN CHAKRABORTY :** Sir, in view of the declaration of the non-aligned Conference, the non-aligned nations were against any interference in the internal affairs, directly or indirectly, of any nation. Has the Government of India taken note of the recent declaration of the Reagan Administration that they would arm the Afghan guerillas and send them inside Afghanistan ? Now, they have taken a public stand and are openly saying that the guerillas are operating in Afghan borders with the help of America. Has the Government of India taken note of this and what is the reaction of the Government to this

**SHRI P. SHIV SHANKAR :** The hon. Member has very correctly observed that our policy upholds the principles of non-intervention and non-interference. While we take note of what others say, we will stand by our principles.

#### WRITTEN ANSWERS TO QUESTIONS

##### Reconstruction of Cuttack Station

\*330. **SHRI A.C. DAS :** Will the Minister of RAILWAYS be pleased to state :

(a) whether his Ministry has a proposal for the reconstruction of Cuttack Railway Station during 1981-82.

(b) whether his Ministry has also a proposal to construct an over-bridge at the level crossing of this station ; and

(c) if so, the progress made so far and the details thereof ?

**THE MINISTER OF RAILWAYS (SHRI KEDAR PANDAY):**  
 (a) No, Sir. However, a work costing about Rs. two lakhs to provide dormitory and office accommodation is in advanced stage of progress.

(b) Yes, Sir.

(c) The State Government have been asked to furnish detailed designs, drawings and estimates for the approaches to the proposed road over-bridge and convey their acceptance of the terms and conditions in the sharing of the cost, which are awaited.

**Agreement with junior doctors of Delhi**

\*335. **SHRI SUBHASH YADAV:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the agreement reached at with the junior doctors of Delhi has not so far been implemented and the junior doctors have again threatened to go on strike ; and

(b) if so, the steps Government propose to take to settle the matter early so that the doctors do not go on strike ?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):**  
 (a) and (b). The Government have already implemented most of the terms of settlement with the junior doctors working in the Delhi hospitals. In their latest communication dated 4-3-1981, the Junior Doctors Federation of Delhi indicated their intention to resort to direct action.

**Return of Diego Garcia to Mauritius**

\*336. **SHRI BHOGENDRAJHA:** Will the Minister of External affairs be pleased to state :

(a) whether Diego Garcia's return to Mauritius was demanded by

its Foreign Minister at the Plenary session of the Non-aligned Foreign Ministers Conference recently held in Delhi;

(b) if so, whether the Conference endorsed the demand and incorporated the same in its final drafts ; and

(c) if not, what steps India is taking for helping Mauritius to get Its island back ?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):**

(a) and (b). Sir, the New Delhi Declaration of the Ministerial Conference of Non-Aligned countries does not mention Diego Garcia. However, during his speech at the Plenary Session of the Ministerial Conference the Leader of the Mauritian Delegation observed "that the question of Diego Garcia which was detached from Mauritius prior to our independence is at the moment being considered by the Government of Mauritius in all its aspects. The Government of Mauritius would like to find a reasonable settlement of this question and efforts are being intensely pursued in that direction."

(c) The Government of India has, right from the beginning, opposed the excision of the Chagos Archipelago, of which Diego Garcia forms a part from Mauritius. In keeping with this stand the Government of India will support whatever efforts Government of Mauritius might make for the return of Diego Garcia.

**Representation from Namak Udyog Sangh**

\*338. **SHRI ASHOK GEHLOT :** Will the Minister of Railways be pleased to state :

(a) whether Government have received any representation from the

Namak Udyog Sangh-Pokhran-Phalod Rajasthan regarding non-clearance by the Railway Administration of the old demands included in 'C' class quota under Northern Railway since 1979.

- (b) if so, whether Government have taken any effective action so far in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) :** (a) to (d). Representations from the Namak Udyog Sangh, Pokhran and Rin Namak Utpadak Sangathan Phalodi, Rajasthan regarding non-clearance of the old demands of 1979 for movement of zonal salt under priority class 'C' on Northern Railway have been received. After indents for movement of edible salt routed through salt Department are placed at the booking stations, wagons are allotted according to their priority and seniority. Due to heavy indents placed for movement of edible salt to Bihar, a large number of indents with oldest date of registration in 1979 are still pending for movement of salt to Bihar. However, the actual despatches of salt to Bihar, have been continuously more than the requirements of the State during the last three years as will be observed from the following figures. Hence any further movement will affect the movement of salt to other States.

Year	Requirements	Actual despatches
	tonnes	tonnes
1978	3,96,000	5,73,100
1979	3,96,000	5,71,000
1980	3,96,000	5,13,000

The pending indents will be cleared in their turn.

#### Reduction of navigating period of Insurance

\*340. **SHRI BAPUSAHEB PARULEKAR :** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received a representation from the Federation of All India Sailing Vessels Industry Association in connection with arbitrary actions of Hull Insurance Underwrits General Insurance Corporation of India Tariff Committee by reducing navigating period from 10 months to 8 months;

(b) If so, the reaction of Government thereto: and

(c) whether any action has been taken by Government and if not, whether Government propose to take any action?

**THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) :** (a) Yes, Sir.

(b) and (c). With effect from 1st July, 1980 the General Insurance Corporation of India have inserted a new clause in the Hull Insurance Policy to the effect that either additional premium of 2% will be levied for operation of sailing vessels during the month of May and the later half of August or alternatively, the vessels may be laid-up during these periods. The Corporation were asked to retain the original navigating period from 16th August of any year to 31st May of the following year and the monsoon lay-up period from 1st June to 15th August in respect of sailing vessels without levying the additional premium of 2% but they have not agreed to this. They have stated that further review of the tariff will be made in the later half of 1981 when the proposal to charge normal rate of insurance for sailing vessels for the month of May and

the later half of August will be considered by the Tariff Advisory Committee based on experience gained during the year 1980-81. The National Shipping Board at its meeting on 5-2-1981 has requested the Director General of Shipping to take up the matter again with the General Insurance Corporation. A Sub-Committee of the Board has also been set up to look into this matter, after a further reply has been received from General Insurance Corporation.

**Dacoity in Calcutta Bound Train on 26th and 27th January, 1981**

\*341. Shri N.E. HORO : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that within twenty-four hours of the dacoity committed in a Calcutta-bound train between Katihar and Kuretha on the 26th January, 1981, night, yet another robbery took place between the Dalan and Kantora stations on the 27th January, night ; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF) :**

(a) No, Sir.

(b) Does not arise.

**Accident between Siwan and Chhapra (Bihar) on 11th February, 1981**

\*342. SHRI M. RAM GOPAL REDDY :

SHRI CHINTAMANI PANIGRAHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether any inquiry has been conducted into rail accident between Siwan and Chhapra in Bihar on the 11th February, 1981 ;

(b) if, so the details thereof ; and

(c) the compensation paid by the Railways to the bereaved families and injured persons ?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C.K. JAFFAR SHARIEF) :**

(a) and (b). Presumably, the reference is to the collision of 32 Down Fast Passenger with 2 Down AT Mail between Duraundha and Chainwa stations on 15-2-81. The Commissioner of Railway Safety, functioning under the administrative control of the Ministry of Tourism & Civil Aviation, has held his statutory inquiry into this accident. His report is awaited.

(c) No compensation has yet been paid. However, *ex-gratia* payment of Rs. 22,500.00 has been paid to the next of kin of the killed and to the injured.

**Invitation to Indians to set up Industrial units in Uganda**

\*343. SHRI MADHAVRAO SCINDIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the reported invitation given by the present Ugandan regime to all Indian and other Asian industrial entrepreneurs who were driven out of that country by the former regime of President Idi Amin to return so Uganda and to set up industrial units in that country ; and

(b) if so, what decision Government have taken in response to the said invitation, by way of promoting joint collaboration etc., in that country ?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) :** (a) Government of India has seen press reports to this effect. It is the understanding of Government of India that while Ugandan nationals of Indian origin who were ousted by President Amin, were welcome to return to Uganda the other Asians expelled during the regime of former President Amin could participate in the businesses and enterprises left behind in a manner to be decided by the Ugandan Government on merits of each case.

(b) Some Indian business houses have been cooperating with Uganda in setting up industries as well as putting the old industrial units back on their feet. The Government of India on its part has appreciated the policy stand of the Government of Uganda not to discourage the participation of Indians and other Asians in the Ugandan economy while keeping up the efforts towards Ugandanisation. By way of economic instruments, a commercial credit of Rs. 50 million has already been extended by the Industrial Development Bank of India. This credit can be utilised for the purchase of equipment, machinery etc. from India. The Government itself has also agreed in principle to extend a credit of Rs. 25 million. The Credit Agreement is to be signed very shortly.

**Proposal to run more trains between Bandel and Naihati**

**\*344. PROF. RUPCHAND PAL :** Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have any proposal to run more trains between Bandel and Naihati in Eastern Railway ; and

(b) whether Government are aware of a long standing public demand for more coaches in trains between the above stations ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) No, Sir.

(b) Provision of more coaches on the local trains is not considered justified, as even the existing accommodation is not fully utilised.

**Fly-Over Bridge at Chembur (Bombay)**

**\*347. DR. SUBRAMANIAM SWAMY :** Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that a Fly-Over Bridge is being constructed over the level crossing at Chembur, Bombay;

(b) whether Government are aware that the construction had stopped few months ago ;

(c) if so, the details of the stoppage ; and

(d) what steps Government propose to take to expedite the early completion of the Bridge ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) Yes, Sir.

(b) to (d) . The Bombay Municipal Corporation, who are constructing the Road Over-bridge at Chembur, have advised that the work on the project had slowed down during the period from June, 1980 to October, 1980. A show-cause was served on the Contractors by Bombay Municipal Corporation. The contractors have since started the work from November, 1980.

**Wagons for Food Articles for Ration Shops**

\*348. SHRI A. NEELALOHI-THADASAN NADAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware of the complaint that the Railway wagons are not being allotted in time for carrying food articles to Kerala to be distributed through ration shops ;

(b) if so, the details thereof ;

(c) what action has been taken by Government on the complaints ;

(d) whether Government had taken any steps to avoid the delay in the allotment of wagons ; and

(e) if so, the details in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). In November, 1980 Chief Minister, Kerala had reported about inadequate supply of wagons for movement of foodgrains to Kerala from North Zone and Andhra Pradesh. A minimum movement of one lakh tonnes per month was requested to be organised for meeting the requirement of rice for public distribution system in that State.

(c) to (e). Movement of sponsored foodgrains to various States is organised as per monthly programmes drawn up by the Food Corporation of India in consultation with the Railways. For Kerala, movement is mainly organised from stations on Northern and South Central Railways. During the period September, 1980 to November, 1980, movement from

stations on Northern and South Central Railways to Kerala was as under :—

(In tonnes approx)

Programme Loading from stations on Northern & South Central Railways to Kerala	1980	September	October	November
		63,000	64,920	
		63,000	66,296	
		63,000	70,280	

From the figures given above, it is clear that the loading was more than the agreed programme. In December, the Food Corporation of India in coordination with the Railways had taken action for stepping up the movement of sponsored foodgrains to one lakh tonnes per month to Kerala. The actual movement from stations on Northern and South Central Railways to Kerala has been as under :—

(in tonnes)
December, 1980 . . . . 1,07,080
January, 1981 . . . . 1,01,624
February, 1981 . . . . 1,02,856

**Modernisation of Signalling system**

\*349. SHRI JANARDHANA POOJARI :

SHRI RAJESH KUMAR SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering to modernise the signalling system to avoid accidents ;

(b) if so, the details thereof;  
and

(c) how long it will take to replace the system?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) On the Group A and B routes multi-aspect signalling is being provided along with complete track circuiting of the station sections on a programmed basis. On routes with a maximum speed of 120 kmph or more and on the suburban sections of Bombay, Calcutta and Madras. Automatic Warning System is being provided on a programmed basis.

(c) To replace the existing signalling and provide multiple aspect signalling on the group A and B routes it would take about 10 years depending on the availability of resources.

सूरत जिले के लिए कोयला-बैगनों की मांग

\* 350. श्री छोटूभाई गांधिजी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात में सूरत जिले के विभिन्न उद्योगों की कितने कोयला बैगनों की मांग है;

(ख) वर्ष 1980 में, इन उद्योगों के लिए कितने बैगन स्वीकृत हुए थे और उन्हें कितने बैगन माहवार सप्लाई किए गए;

(ग) सूरत जिले में उद्योगों को आवश्यकता से कम बैगनों का आवंटन किए जाने के क्या कारण हैं; और

(घ) सरकार द्वारा सूरत जिले के उद्योगों को कोयले के बैगन सप्लाई करने के लिए क्या प्रभावशाली उपाय किए जा रहे हैं और उन की शेष मांग को कब तक पूरा कर दिया जाएगा?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) और (ख). रेलों कोयला के लदान के जिला-बार मांकड़े नहीं रखती। तथापि, कुछ क्षेत्रों से प्राप्त मांकड़े (अनुबंध-I) सभा पटल पर रख दिए गए हैं।

(ग) और (घ). इस्पात कारखानों, विजलीवरों, सीमेंट कारखानों आदि जैसे प्राथमिकता प्राप्त उपभोक्ताओं की आवश्यकताओं को पूरा करने बाद कोयला की समग्र उपलब्धता देश में सभी उपभोक्ताओं की समूची आवश्यकताओं को पूरा करने के लिए पर्याप्त नहीं है। अतः, रेलों देश में सभी उपभोक्ताओं को जिन में सूरत जिला भी शामिल है, बराबरी के आवार पर कोयला का वितरण करती है। रेल द्वारा इलाई के लिए और श्रद्धिक कोयला उपलब्ध होने पर सूरत जिले तथा अन्य जिलों को भी कोयले के संचलन को उत्तरोत्तर बढ़ा दिया जाएगा।

## अनुवाद-I

माह	सूरत जिले के लिए दक्षिण पूर्व रेलवे और मध्य रेलवे द्वारा कोयले का वास्तविक लदान
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दिसम्बर, 1980	349

**टिप्पणी :** यह आंकड़े दक्षिण पूर्व रेलवे और मध्य रेलवे से हुए संचलन से संबंधित हैं और इनमें पूर्व रेलवे के बंगाल-विहार सेक्टरों से दोया गया कोयला शामिल नहीं है। नवम्बर और दिसम्बर के आंकड़े अनन्तिम हैं।

**Special Trains run for Kisan Rally**

\*351. SHRI INDRAJIT GUPTA : Will the Minister of RAILWAYS be pleased to state :

(a) whether special trains were run to bring demonstrators to Delhi on 16th February, 1981, for the Congress (I)'s Kisan Rally ;

(b) if so, whether similar facilities are available for all other parties ; and

(c) whether the booking charges if any, paid by the Congress(I) are far less than the cost of extra diesel/coal/electricity consumed ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS : (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Special trains were booked at full tariff rates as prescribed under rules, which take into account the various factors, including the cost of diesel/coal/electric consumption.

**Demand for a direct bus service between Jawalamukhi and Delhi**

3201. PROF. NARAIN CHAND PRASHAR : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there has been a demand for plying a direct bus service between Jawalamukhi in Himachal Pradesh and Delhi via Nadaun and Ambala as an inter-state route ;

(b) if so, the decision taken by Government in this regard ; and

(c) if no decision has been taken, the likely date by which it would be taken as also the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) Yes, Sir.

(b) and (c). The Delhi Transport Corporation has decided to operate

on the route. The operation on the said route will start on completion of the formalities such as adjustment of the time-table with other State Transport Authorities, payment of taxes, etc. and issue of permit.

**Visit of director general health services abroad for Medical Treatment**

3202. SHRI A. U. AZMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the former Additional Director-General, Health Services, now officiating as Director-General, Health Services went abroad for medical treatment last year ;

(b) if so, the nature of his illness, the country he visited for treatment and whether his illness could not be treated in India ;

(c) the total expenditure incurred by Government on his treatment, stay in that country and passage ; and

(d) whether such facilities are also available for other Government Servants in Classes II and III ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) and (b) Yes, former Additional Director General of Health Services now officiating as Director General of Health Services did go to U.S.A. for a Coronary bye-pass Surgery, facilities for which are not fully developed in India at present.

(c) Except for the free air passage from Delhi to New York and back granted by the Ministry of Civil

Aviation under their scheme, no expenditure was incurred by the Government of India on his medical treatment and stay in the foreign country.

(d) Any officer of Group II and Group III can avail himself of such treatment facilities abroad by meeting expenditure involved himself.

**Hadmatiya-Jodia Line**

3203. SHRI DAULATSINHJI JADEJA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Hadmatiya-Jodia railway line in Jamnagar District has been closed down ;

(b) if so, when it was closed ;

(c) the reasons for its closure ;

(d) whether Government are aware that due to this closure many fishermen lost their employment and the transportation of salt is also suffering ; and

(e) if so, whether Government propose to restore that line for the benefit of people of that area ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (e) Passenger services on Hadmatiya-Jodia section stand suspended from August, 1979. This section suffered breaches on account of heavy rains in August, 1979, and now with the conversion of Viramgam-Hapa metre gauge section into broad gauge, this appendage has become isolated. Adequate road facilities exist to meet transport requirements of the area.

**Allotment of more funds to propagate 'National Way of Birth Control'**

3204. SHRI S. A. DORAI SE-BASTIAN : Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government proposed to propagate 'National way of Birth Control' by showing Films and Features to the rural folk in view of the increasing population in India during this decade ;

(b) whether the Primary Health Centres are propagating 'National way of Birth Control' at present ; and

(c) if so, the steps taken by Government to allocate more funds on this vital problem faced by our country ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) :** (a) the Government are making use of all audio-visual media including Radio, Films, Television, exhibitions, cinema slides, hoardings and wall paintings as well as other media for the promotion of the family welfare programme.

About one lakh film programmes are organised every year by the Audio-Visual Vans of the Central and State Media Organisations. Family Planning motivational films are also released in commercial cinema theatres all over India.

(b) The Primary Health Centres are important focal points for provision of information, motivation and services for the family welfare programme.

(c) As against an allocation of Rs. 528.47 lakhs for family planning publicity during 1980-81 the allocation proposed for 1981-82 is

Rs. 640 lakhs. The total outlay for the Family Welfare Programme during 1980-81 is Rs. 140 crores which is being enhanced to Rs. 155 crores during 1981-82.

**Letters from members of Parliament relating to Tuticorin Port**

3205. SHRI D.S.A. SIVAPRA-KASAM : Will the Minister of **SHIPPING AND TRANSPORT** be pleased to state :

(a) how many letters the Minister of Shipping and Transport have received from Member of Parliament, Lok Sabha, representing from Tamil Nadu, during the past six months ; and

(b) how many of such letters he has sent reply and how many of them related to Major Port Trust from Tuticorin ?

**THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) :** (a) 33.

(b) Reply to 21 letters has been sent. But of the 33 letters received, 6 relate to Major Port Trust of Tuticorin and have been replied to.

**Advertisement of Baby Food**

3206. SHRI S. M. KRISHNA : Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state :

(a) whether the World Health Organisation has drafted an international code for production, storage, distribution as well as advertising of baby foods with a view to promote child health and nutrition ;

(b) if so, the broad outline of this Code ;

(c) whether any preparatory steps have been or are proposed to be taken to ensure implementation of this code ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) Yes.

(b) The aim of this Code is to contribute to the provision of safe and adequate nutrition for infants, by the protection and promotion of breastfeeding, and by ensuring the proper use of breastmilk substitutes, when these are necessary, on the basis of adequate information and through appropriate marketing and distribution.

(c) The Government of India has taken note of the international code and preparatory steps have been taken to have a national code on the subject.

(d) The details would be similar to those of the international level, keeping in view the national requirements.

#### Coordination between Railway and Railway Mail Service

3207. SHRI R. K. MHALGI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received in October, 1980, any representation from the Circle Secretary of B.R.M.S. and M.M.S. Union (Class III, Maharashtra Circle) regarding cooperation and coordination between Railways and Railway Mail Service Department ;

(b) if so, what are his suggestions or demands made in the representation ; and

(c) what action Government have taken on each of the suggestions or demands ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) and (c). Do not arise.

सोनभद्रा एक्सप्रेस गाडी में कैट्रिंग सेवाएं उपलब्ध किया जाना

3208. श्री रामाकृष्ण शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पटना-दिल्ली सोनभद्रा एक्सप्रेस गाडी में भोजन सेवाएं उपलब्ध नहीं हैं;

(ख) यदि हां, तो क्या यह भी सच है कि इस प्रकार की व्यवस्था के अभाव में इस गाड़ी से यात्रा करने वाले यात्रियों को काफी कठिनाइयों का सामना करना पड़ता है;

(ग) क्या यह भी सच है कि इस बारे में उन्हें एक शिकायत भेजी नहीं है; और

(घ) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपर्युक्ती (श्री मल्लिकार्जुन) : (क) से (ष) पटना और दिल्ली के बीच चल रही सोनभद्रा एक्सप्रेस मूलतः पूरी रात बाली यात्रा की गाड़ी है और मार्ग में पर्याप्त खान-पान सुविधाएं उपलब्ध हैं, इसलिए इस गाड़ी में भोजन/पैट्री कार की व्यवस्था करने का कोई आविष्यकता नहीं है।

**Report of Major cause of rising trend of sexually transmitted disease**

**3209. SHRI CHINTAMANI JENA :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that a task force which was set up by the Indian Council of Medical Research in 1979 to undertake research on major cause of the rising trend of various sexually transmitted disease has submitted its report ; and

(b) if so, the details regarding its main recommendations and causes behind it ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) :**

(a) Yes.

(b) The Task Force made the following recommendations.

1. Epidemiological studies to assess the magnitude of the problem should be undertaken in at last 4 major cities of India.

2. Health education should be strengthened.

3. Basic research regarding, (i) the development of an antigen for the serological testing of gonorrhoea; (ii) production of antigen for inter-laboratory evaluation ; (iii) immunological studies ; (iv) usefulness of ELISA in serodiagnosis ; and (v) studies on chancroid, L.G.V. and Donovanosis should be undertaken.

4. Special emphasis was laid on various aspects of control measures.

The causes behind the recommendations as indicated in the report are :—

1. There are a very limited number of studies on the epidemiology of

sexually transmitted diseases (STD) in the country ;

2. Sexually transmitted diseases pose a serious public health problem, specially among the youth ;

3. Existing STD control programmes are not very effective ;

4. About 50 per cent of the males are asymptomatic and diagnosis can be made only by bacteriological investigations ;

5. A highly sensitive and specific test needs to be developed for the quick diagnosis of gonorrhoea ;

6. In view of the increasing incidence of sexually transmitted diseases, an efficient surveillance programme is the most essential step for the control of the diseases ; and

7. A basic necessity is to have proper laboratory services for detecting the disease early and accurately, so that proper treatment could be instituted speedily.

**Concessions to Railway Sports-men**

**3210. SHRI RAMA CHANDRA RATH :** Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have taken a decision to grant certain concessions to the Railway sports-men ;

(b) if so, what financial benefits they are entitled to get ; and

(c) the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) to

(c). The following concessions are given to sportsmen :

- (i) Periods spent on training not exceeding 15 days prior to National championships and the actual period of participation in National championships are treated as duty and paid TA/DA as admissible under the rules.
- (ii) Special casual leave not exceeding 90 days in a calendar year is granted to Railway sportsmen participating in other sports events of National or international importance. For participation in other sports events the railway sportsmen are granted special casual leave not exceeding 30 days in a calendar year.
- (iii) Passes on sports account are issued to the participating teams.
- (iv) Sportsmen who have represented the country in International and National meets and have acquitted themselves, creditably are considered for out of turn promotion.
- (v) Cash awards are given for outstanding performance.

#### Electrification of Bandel-Katwa Line

3211. SHRI M. ISMAIL : Will the Minister of RAILWAYS be pleased to state :

- (a) when the Sitarampur-Moghul Sarai and Bandel-Katwa line will be electrified; and
- (b) the details in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). Electrification of Sitarampur-Mughalsarai (Route Kms. 557) has already been approved and included in the Railway Budget for 1981-82 at an estimated cost of Rs. 86.62 crores. There is no proposal at present to electrify Bandel-Katwa Section.

भुसावल इटारसी लाइन

3212. श्री शिव कुमार सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) वया भुसावल-इटारसी.लाइन का विद्युतीकरण नहीं किया गया है;

(ख) यदि हां, तो इस ट्रैक लाइन का विद्युतीकरण करने का कोई प्रस्ताव है; और

(ग) यदि हां, तो तत्संबंधी व्यौरा क्या है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपसंचारी (श्री मल्लिकर्जुन) : (क) जी, हां ।

(ख) जी हां ।

(ग) भुसावल इटारसी खंड (301) मार्ग कि० मी०) को 48.23 करोड़ रुपये की अनुमानित लागत से रेलों के 10 वर्षीय विद्युतीकरण कार्यक्रम (1980-81 से 1989-90) में सामिल किया गया है ।

**Heart patients in Central Government offices in the Capital**

**3213. SHRI K. PRADHANI :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal under consideration for the compulsory ECG of Central Government Employees in the Capital ;

(b) whether Government has conducted any survey regarding the heart disease patients in the Central Government Offices in the Capital ; and

(c) if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI NIHAR RANJAN LASKAR) :**

(a) No.

(b) No.

(c) Does not arise.

**Electrification of Rajasthan Tracks**

**3214. SHRI SATISH AGARWAL :** Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have plans to electrify some tracks passing through Rajasthan ;

(b) if so, the details of the scheme drawn up in this connection with names of the Zone which will be benefited therein ; and

(c) when the work on this project will commence and the outlay proposed ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) to (c). Yes. Ranikund Rarah—Jhalawar Road, Bhawani Mandi—Pahar and Chau Mahle—Thuria railway sections totalling approximately 420 Route Kms. falling in Rajasthan are being electrified as part of Mathura—Gangapurcity and Gangapurcity—Ratlam Railway Electrification Projects, which are estimated to cost a total of about Rs. 91 crores. Both these projects have already been approved and included in the Railway Budget for 1980-81 and 1981-82 respectively. The outlay proposed for these projects in 1981-82 is Rs. 2.5 crores.

**Functioning of Malaria research Centres in India**

**3215. SHRI HARIHAR SOREN :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of Malaria Research Centres functioning in the country at present ;

(b) the places where they are located ;

(c) whether Government have a proposal to open some more Malaria research centres in the country during the Sixth Plan ; and

(d) if so, whether any such Malaria Research Centres are proposed to be set up in the tribal district Keonjhar of Orissa ; and

(e) the details in this regard ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) :**

(a) and (b). Two Malaria Research

Centres—one at Delhi and the other at Pondicherry—function under the auspices of the Indian Council of Medical Research.

Besides, research on Malaria is being carried out under a number of approved Research Projects/Schemes at various Institutes/Organisations in the country.

(c) The Indian Council of Medical Research is establishing five regional research Centres where research on malaria will be carried out in addition to research on other diseases.

(d) and (e) . There is already one field operational research project at Keonjhar (Orissa) under the Directorate of National Malaria Eradication Programme, Delhi which had been started in November, 1977 and the summary of the work at this project is enclosed at statement.

### Statement

A project entitled "Field Operational Research Scheme in Orissa and Andhra Pradesh" is being conducted by the National Malaria Eradication Programme at Keonjhar (Orissa) and Rampachodavaram (East Godavari). The Orissa-Bihar border complex was set up to study certain aspects of the causes of persistent transmission and the project at Rampachodavaram was set up to study the relative effectiveness of different formulations of DDT and their acceptability by the people where the incidence of malaria has been high.

#### Work done at Keonjhar (Orissa)

#### Epidemiological Studies

Under the guidance of Regional Co-ordinating Organisation, NM-EP, Bhubneswar, detailed enumeration of 16 Sections of the two Primary Health Centres were carried out with regard to number of houses and cattle

sheds. Each human dwelling and cattle shed was measured individually regarding the sprayable surface areas.

#### Mosquitos Collections

Following species have been reported from the area :—

*A. annularis*, *A. culicifacies*, *A. hyrcanus*, *A. jayporianus*, *A. subpictus*, *A. vagus*, *A. aconitus*, *A. barbirostris*, *A. maculatus*, *A. tassalatus*, *A. splendidus*.

#### Precipitin Test

Results received so far showed anthropophilic index 3.3%, 4.4% of the species *A. annularis* & *A. culicifacies* respectively.

#### Susceptibility Test

The vector species experienced were *A. culicifacies* and *A. annularis*. The results showed that vector species resistant to DDT and DL is susceptible to Malathion.

#### Work done in Andhra Pradesh

#### Epidemiological Studies

First mass blood survey was conducted during the month of November-December, 1978. Other mass blood survey were conducted during April, 1979 and October, 1979, April, 1980.

#### Mosquito Collection

From the data, it is evident that the species most prevalent in the area are: *A. culicifacies*, *A. fluviatilis*, *A. varuna*, *A. subpictus*, *A. vagus*, *A. maculatus*, *A. karwari*, *A. pallidus*, *A. splendidus*, *A. theobaldi*, *A. jamadi*.

#### Total pyrethrum catch

In order to assess the existence of species and their population, the mosquito collections were made by space spray with pyrethrum (0.1%) from the month of November, 1979.

**Susceptibility Test**

The results of susceptibility status in respect of *A. culicifacies* indicate a high proportion of resistant mosquitoes tested for organo-chloro-quine compound (DDT&DL), whereas this species is still susceptible to malathion 5%.

**Spray Operation**

DDT spray operation were carried out in the entire project area. First round of spray was started on 25-5-1980 and completed on 1-7-1980. The percentage coverage were found to be about 90%.

**रेलवे क्वार्टरों के पीछे झुग्गी-झोपड़ियां**

3216. श्री निहाल सिह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में रेलवे स्टेशन के निकट रेल विभाग द्वारा निमित रेलवे क्वार्टरों के पीछे अभी भी झुग्गी-झोपड़ियां बनी हुई हैं जिसके परिणामस्वरूप स्वास्थ्य के लिए हानिकर हालात अभी भी बने हुए हैं; और-

(ख) यदि हां, तो क्या सरकार का विचार पहाड़गंज, किशनगंज आदि रेलवे स्टेशनों के पीछे बनी झुग्गियों को तुरन्त हटाने की व्यवस्था करने का है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्तिकार्जुन) : (क) जी हां।

(ख) रेलें दिल्ली विकास प्राधिकरण, दिल्ली नगर निगम और दिल्ली प्रशासन जैसे अन्य प्राधिकारियों के साथ समन्वय करके झुग्गियों को हटाने के उपाय कर रही हैं क्योंकि इसमें रहने वालों के पुनर्वास की समस्ती भी शामिल है।

**Serving liquor at diplomatic functions**

3217. SHRI R. N. RAKESH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Pakistan has asked all foreign Missions in Islamabad not to serve alcoholic beverages at thier diplomatic functions ; and

(b) if so, whether Indian Government would also like to follow the same practice or cut the quantity served at present in the functions ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) :

(a) The Government of Pakistan, in a circular dated December, 24, 1980 requested all diplomatic missions in Pakistan not to serve alcoholic drinks in the official parties to which Pakistanis are also invited.

(b) Keeping in view well established in international practice in these matters, there is no proposal under consideration by the Govt. to make similar request to the foreign diplomatic missions in India.

**High-graded posts of Bombay Central Yard**

3218. SHRI G.M. BANATWALLA: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that several high-graded posts of Bombay Central Yard and Bandra Marshalling Yard (Western Railway) are operative in Control Office, DRM's Office and GM's office instead of being operative in the said yards ;

(b) if so, the number and nature of these posts ; and

(c) the steps taken to make them operative in their respective yards ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Does not arise.

(c) Posts created/upgraded on the basis of justification and percentage prescribed are operated at Bombay Central Yard and Bandra Marshalling Yard.

**Withdrawal of foreign troops from Kampuchea**

3219. PROF. MADHU DAN-DAVATE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India's good offices are being used to secure the withdrawal of foreign troops from Kampuchea ; and

(b) if so, what has been the effect of these efforts ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : (a) and (b). Our principled stand against the presence of foreign troops in any country is well-known. It is our view that the issues facing the region, including the withdrawal of foreign troops, could best be settled through a constructive dialogue between the ASEAN and the Indo-China Countries. India is willing to assist these countries in their dialogue. However, it is our view that the initiative for such a dialogue must come from the countries concerned.

**Development of Inland Navigation in Assam**

3220. SHRI SANTOSH MOHAN DEV : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether any survey had been made of the scope for development of inland navigation in Assam ;

(b) what is the possible navigable length of rivers in Assam ; and

(c) what steps are proposed to be taken to develop inland navigation in the State ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) The various Committees had recommended development of inland navigation in Assam.

(b) According to the statistics available, the length of the rivers navigable by boats in Assam is 1277 kms.

(c) The Government of India have sanctioned a scheme for carrying out hydrographic surveys of various important rivers in the country, which includes river Brahmaputra in Assam also. Another scheme for techo-economic study of important waterways including river Brahmaputra has also been sanctioned. The river Brahmaputra is also included in the list of waterways proposed to be considered for being declared as National Waterways. A scheme for setting up of a dry dock at Pandu has also been included in the Sixth Five-Year Plan of the Central Government. Besides, schemes of the Central Inland Water Transport Corporation Ltd., for aquisition of vessels, capital repairs to its vessels, provision of infrastructural facilities, replacement/addition to fleet, etc. have been approved, which will improve the operation of the river services being run by CIWTC Ltd. between Calcutta and stations in Assam.

**Selection for Class II Posts**

3221. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that on the Northern Railway, a list of 196 persons was issued for the purpose of

selection to Class II posts in Mechanical Department in 1979 ;

(b) whether a subsequent list was issued containing 264 persons ;

(c) whether the names of many persons included in the first list, were excluded from the second list though the second list was larger ;

(d) what were the reasons for this exclusion ;

(e) whether the seniority of persons who passed in written test of this selection was revised ; and

(f) if so, on what grounds ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) and (b). To form a panel of 33 Assistant Mechanical Engineers/ Assistant Works Managers on Northern Railway, a list showing the names of 198 employees equal to six times the number of vacancies, as being eligible was circulated. Due to the upward revision in the assessment of vacancies from 33 to 44 subsequently, a revised list of 264 eligible employees was circulated.

(c) and (d). The second list did not include the names of the following :—

(i) employees who had been empanelled on the basis of an earlier selection, the results of which

were finalised subsequent to the circulation of the first list ;

(ii) employees who had retired before the circulation of the second list ; and

(iii) employees who did not come within the zone of consideration as a result of their *inter se* seniority determined in the light of instructions issued by the Ministry in February, 1979.

(e) and (f). On a representation from staff that the *inter se* seniority in their own stream has been disturbed, the position was reviewed in the light of the Ministry's instructions issued in February, 1979 and seniority was corrected.

#### **Wheelsets for rolling stock**

**3222. SHRI R. L. BHATIA:** Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 2402 on the 4th December, 1980 regarding purchase of wheelsets for rolling stock and state:

(a) whether the requisite information has since been collected; and

(b) if not, how long it would take more to do the needful ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) and (b). A statement is attached.

## Statement

Contract wise quantities value and sources of import of wheelsets during 1978-79, 1979-80, 1980-81 upto "30th Sep., 80".

S. No.	Contract No.	Description	Quantity	CIF value (Rs. in lakhs)	Country
1	2		4	5	6
1978-79					
1.	GP-79	Wheelsets (BEML)	1280	87.33	Poland
2.	GP-80	Wheelsets (20T)	3000	226.93	Japan
3.	GP-82	Wheelsets (Trailer coaches)	264	29.79	Italy
4.	GP-83	Wheelsets (16-T RB)	3340	290.00	France
5.	GP-84	Wheelsets (20-T)	3200	268.14	Japan
6.	GP-85	Wheelsets (12 T)	720	39.08	Poland
7.	GP-85	Wheelsets (12 T)	580	35.82	Hungary
Total :				12,284	977.09
1979-80					
1.	GP-87	Wheelsets (22.5 Ton)	216	24.46	France
2.	GP-84	Wheelsets (20 Ton)	1600	139.00	Japan
3.	GP-91	Wheelsets (Trailer Coaches)	420	86.91	U.K.
4.	GP-90	Wheelsets (BEML)	1900	135.88	Poland
5.	GP-88	Wheelsets (22.5T)	1498	162.22	France
6.	GP-94	Wheelsets (16 T) Axles	1000 1210	182.13	Japan
7.	GP-94	Wheelsets (16-T)	1000	119.71	South-Korea
Total :				7,574	850.31
1980-81 (Upto Sep. 80)					
1.	80/7	Wheelsets (BEML)	800	75.39	Romania
2.	GP-94	Wheelsets Axles (16-T)	1000 1300	172.24	Japan
3.	GP-96	Wheelsets	3000	429.23	France

### Rewa-Satna line

3223. SHRI MARTAND SINGH: Will the Minister of RAILWAYS be pleased to state by what time a rail line connecting Rewa, Singrauli and other places of former Vindhya Pradesh with Satna in Madhya Pradesh will be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): The Survey for the new line from Lalitpur to Singrauli is still in progress. A decision on the construction of this line can be taken only when the survey report is received and examined. No date, therefore, for construction of this line can be given.

### Retired Railway Employees Association

3224. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

- (a) whether a memorandum from the Retired Railway Employees' Association has been received this year;
- (b) if so, important points in the memorandum; and
- (c) the steps taken or proposed to be taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) The following demands have been made by the Association:—

- (i) Extension of present modified pension rules and other facilities sanctioned after 1-4-79 to all Railway employees who have retired prior to 1-4-79.

(ii) Grant of relief to all Railway pensioners at par with equivalent rate of Dearness Allowance paid to serving employees.

(iii) Restoration of commuted value of pension after survival of ten years of life of pensioners.

(iv) Employment to the children of retired Railway employees according to requisite qualification.

(v) Grant of ex-gratia to all retired Railway non-pensionable employees.

(c) The position briefly is:—

(i) to (iii) : In regard to pensionary benefits, relief on pension and commutation of pension, the Ministry of Railways adopt the rules/orders of the Ministry of Home Affairs/Finance. In all these matters, therefore, rules/orders of the said Ministries have been adopted for application to Railway employees. As regards the demand to give retrospective effect to the pension slab system so as to cover the employees who retired prior to 31-3-79, it was referred to the Ministry of Finance, but it has not been agreed to by them.

(iv) Giving preference to the children of retired Railway employees is not in keeping with the extent policy of the Government and will contravene the Constitutional requirements.

(v) The demand for giving some adhoc relief to non-pensionable retired Railway employees is under examination of the Government.

### Details of persons of Indian Origin appointed as Consular Representatives to India

3226. SHRI N. DENNIS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the details of persons of Indian Origin who have been appointed

by foreign countries to be their Consular representatives in Delhi, Calcutta, Bombay and Madras; and

(b) the details of other places where such appointments have been made by foreign countries?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIVSHANKAR): (a) and (b) The information is being collected and will be placed on the table of the House shortly.

पाकुर में लड़कियों के साथ छेड़ाड़ की घटनाएँ और रेलवे सुरक्षा बल की बैरकों का हटाया जाना

3227. श्री रोत साल प्रमाद दर्मा: क्या रेल मंत्री यह बताने की छापा करेंगे कि :

(क) क्या यह सच है कि पाकुर स्टेशन रेलवे कालोनी के कर्मचारियों ने मंत्रालय को लिखित शिकायत की है कि रेलवे कालोनी के बीच रेलवे सुरक्षा बल की बैरकें बनी रहने के कारण लड़कियों के साथ छेड़ाड़ की अनेक घटनाएँ हुई हैं; और

(ख) क्या सरकार का विचार रेलवे सुरक्षा बल की बैरकों को अन्यत स्थापित करने का है?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) जी, नहीं।

(ख) फिलहाल रेलवे सुरक्षा बल की बैरकों को अन्यत स्थापित करने का कोई प्रस्ताव नहीं है।

#### Road Bridge between Diu and Gogla

3228. SHRIMATI SANYOGITA RANE: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether, for coming from Diu to Gogla one has to traverse a long distance consuming considerable amount of time and energy; and

(b) whether Government propose to construct a road bridge to avoid the above hardship?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) and (b) Yes, Sir. The Goa Administration have since accepted the tender for soil investigation work for the proposed bridge.

#### Use of Dining Car by Smugglers

3229. SHRI ARIF MOHD. KHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government have received complaints that some smugglers are using the dining cars in trains for carrying contraband items;

(b) whether any raid was conducted on the dining car of Bombay-Ferozpur Janata Express recently which resulted in seizure of smuggled goods and opium, etc. and

(c) what steps Government have taken or proposed to take to check smuggling?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). The Government Railway Police searched the dining car of Bombay-Ferozpur Janata Express on 24-2-1981 at Delhi Junction and seized smuggled goods, etc. It is proposed to intensify surprise checks.

**Doubling of Kiul-Bhagalpur Line.**

3230. SHRI D. P. YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the progress of work in doubling of the railway track between Kiul and Bhagalpur (E.Rly.) and the amount spent so far;

(b) when this scheme will be completed; and

(c) the time by which doubling of railway line between Bhagalpur and Barharwa will be completed ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) to (c). An Engineering-cum-Traffic survey for augmentation of sectional capacity between Kiul and Barharwa Junction was completed last year. As per the recommendations contained in this report the following works have been approved:—

**(1) Patch Doubling**

- (i) From Kajra to Jamalpur (29.21 Kms.)
- (ii) From Ratanpur to Sultanganj (22.48 Kms.)

**(2) Additional Common Loop:**

- (i) At Kajra station.
- (ii) Conversion of existing flag stations Maheshi and Murar-

pur into 2 lines crossing stations.

The survey report has not recommended doubling of railway line between Bhagalpur and Barharwa at present.

An urgency certificate amounting to Rs. 20 lakhs has been sanctioned. The target date for completion of these works will be fixed after sanction of the abstract estimate.

**Number of Employees in Ministry of Railways**

3231. SHRI N. SOUNDARA-JAN: Will the Minister of RAILWAYS be pleased to state :

(a) the total number of employees, category-wise in the Ministry of Railways in New Delhi Office;

(b) the total number of employees belonging to SC/ST category-wise and also their respective percentage, category-wise, out of them; and

(c) list of those employees, belonging to Scheduled Caste and Scheduled Tribe indicating the number of employees, name of category, pay scale, name of department ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFAIRS (SHRI MALLIKARJUN) :** (a) and (b). The position in the Secretariat of the Ministry of Railways as on 1-2-81, is as follows :

Category/Group	Total No.	No. of (%) S.C.	No. of (%) S.T.
A . . . . . . .	91	6 ( 6.6%)	2 ( 2.2%)
B . . . . . . .	296	28 (11.8%)	7 (3%)
C . . . . . . .	1595	166 (10.4%)	22 (1.4%)
D . . . . . . .	502	170 (33.9%)	4 (0.79%)

(c) A statement containing the list is enclosed.

## Statement

List of staff referred in part (C) of Lok Sabha Unstarred Question No. 3231 dated 12-3-1981

	No. of employees	Name of category	Pay scale	Name of Deptt.
	SC	ST		
	I	..	A	Min. of (Railway Rlys. Board)
	1	1	,,	1500—2000 Do.
	4	1	,,	1200—1600 Do.
<b>Total</b>	<b>6</b>	<b>2</b>		
	21	7	B	650—1200 Do.
	1	..	,,	775—1200 Do.
	6	..	,,	650—1040 Do.
<b>Total</b>	<b>28</b>	<b>7</b>		
	88	5	C	425—800 Do.
	38	5	,,	330—560 Do.
	25	11	,,	260—400 Do.
	3	1	,,	700—900 Do.
	2	..	,,	550—750 Do.
	1	..	,,	425—700 Do.
	3	..	,,	425—640 Do.
	2	..	,,	330—480 Do.
	1	..	,,	260—430 Do.
	2	..	,,	260—350 Do.
	1	..	,,	225—350 Do.
<b>Total</b>	<b>166</b>	<b>22</b>		
	122	3	D	196—322 Do.
	21	..	,,	200—240 Do.
	25	..	,,	200—250 Do.
	2	1	,,	210—270 Do.
<b>Total</b>	<b>170</b>	<b>4</b>		
<b>Grand Total</b>	<b>370</b>	<b>35</b>		

**Joint Seniority List of Head-Draftsman, Head Estimator Etc.**

3232. SHRI DALBIR SINGH: Will the Minister of RAILWAYS be pleased to refer to the reply given to USQ No. 6231 on 31-7-80 re-Staff Selections and state :

(a) whether under the rules joint seniority list of Head Draftsman, Head Estimator, Chief Estimator, Drawing Office Superintendent etc. in the pay scale of Rs. 700—900 is required to be maintained by the Railways and Railway Board as these posts fall in the Drawing Office cadre ; and

(b) whether the persons once confirmed against the *ex-cadre* posts are eligible for seniority and promotion in any other cadre post ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) No specific directives have been issued by the Railway Board for maintenance of joint seniority lists on the Railways in scale Rs. 700—900. However, by and large, the seniority lists are maintained department-wise wherever these categories exist. In the Railway Board's Office being a comparatively small unit, a combined seniority list of Drawing Office Staff is being maintained.

(b) Persons confirmed against *ex-cadre* tenure posts are eligible for seniority and promotion in their cadre post, on the basis of their position in such post.

**Bomb Explosion on Railway Track at Bamunmaidan (Gauhati)**

3233. SHRI ARJUN SETHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that a 60 sq. cm. crater was formed following a bomb explosion on 14th February, 1981 on the railway track in the North-East Frontier Railway at Bamunmaidan near Gauhati ; and

(b) if so the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) Yes.**

(b) On 14-2-81 at about 21-40 hrs. in between Chandmari Gauhati-Bamunmaidan New Gauhati Stations, on the track of goods line number 2, a bomb had exploded which caused a crater of about 1 1/2 Sq. feet. Two sleepers were damaged and had to be changed. No injury to any person was reported. Total Railway loss estimated at Rs. 60/- only. Police case No. 8(2)/81 u/s 3 of Explosive Substance Act is under investigation.

**Reservation of Posts in All India Institute of Medical Sciences, New Delhi**

3234. SHRI CHANDRA PAL SHAILANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of employees category-wise in each Department of the All India Institute of Medical Sciences, New Delhi.

(b) the number of Scheduled Caste/Scheduled Tribe employees out of them in each category separately ;

(c) whether quota reserved for Scheduled Castes/Scheduled Tribes is complete in all categories of posts ;

(d) whether 40 point roster in respect of reservations in promotion

for Scheduled Caste/Scheduled Tribe employees is maintained there and

(c) if replies to parts (b) and (c) above be in the negative, the reasons therefor and when the back-log will be fulfilled?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR):** (a) and (b). On the basis of information made available by the All India Institute of Medical Sciences, New Delhi, a statement showing the total number of employees category-wise, and the number of Scheduled Castes/Scheduled Tribes employees therein is laid on the Table of the Sabha. [Placed in library. See No LT-2106/81]

(c) to (e). The All India Institute of Medical Sciences which is statutory, autonomous body, has reported that the quota reserved for Scheduled Castes/ Scheduled Tribes has been duly filled in, in all categories of posts except in cases where Scheduled Caste/ Scheduled Tribe candidates are not available. The Institute has further pointed out that the faculty posts being teaching, research and scientific posts, have been exempted from the purview of the orders of reservation for Scheduled Castes/Scheduled Tribes. The quota reserved for Scheduled Castes/Scheduled Tribes in respect of Staff Nurses has not been completely satisfied as the Employment Exchange has not been in a position to sponsor any candidate from the Scheduled Castes/ Scheduled Tribes categories. The 40 point communal roster is being maintained by the Institute for all the posts except faculty posts. The Institute is making efforts see that the gap created in the previous years by the appointment of general category candidates against reserved vacancies is gradually made good by making appointments of Scheduled Caste/Scheduled Tribe candidates against general category (unreserved vacancies) wherever possible.

**Special Prize for Handling Reservations.**

**3235. SHRI PIUS TIRKEY:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the General Manager, Northern Railway has awarded a special prize of Rs. 500.00 to a number of Railway Supervisors posted at Delhi Main, New Delhi and New Delhi Connaught Place Office for their 'Creditable performance' in handling the reservations of the delegates who attended the All India Congress Committee-I session held in the Capital recently;

(b) whether there are any precedents when such special awards have been awarded to Railway Supervisors on earlier occasions; if so, the details thereof;

(c) whether Railway Rules provide for awarding such special awards on such occasions; and

(d) if not, the justification lying with the Railway authorities in awarding such special prizes for handling reservations of a political party?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) Yes.

(b) Earlier the Railway Supervisors posted at reservation duties were given cash awards for creditable performance in handling reservations on the following occasions:

1. All India Congress Session at Kamagatamaru Nagar, Chandigarh, 1975.
2. Indian Youth Congress Session, 1976.

3. All India Prohibition Council, All India Milli Conference, 400th Anniversary of Sri Amritsar, 1977.

4. Janata Party Rally, 1977.

(c) Yes. As a measure of incentive and in recognition of the commendable work done by railway employees in the performance of their official duties, awards are given to railway servants.

(d) In view of the reply to part (c) above, this question does not arise.

#### Chartered Buses

3236. PROF. AJIT KUMAR MEHTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that contract carriages in Delhi ply on parallel routes of the Delhi Transport buses as chartered buses carrying thousands of passengers daily in contravention of the Motor Vehicle Act, 1939 and these buses do not pay any fee either to the Delhi Transport Corporation or to the State Transport Authority;

(b) if so, what steps Government propose to combat this irregularity and when; and

(c) how many such buses ply in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) to (c). The Delhi Administration have informed that there are about 50 buses holding regular Contract Carriage permits. Further about 1850 temporary Contract Carriage permits are also being issued against the payment of necessary fee as permissible under the Motor Vehicles Act, 1939.

These buses cannot operate as Stage Carriages. Vehicles plying in violation of the provisions of the Act or conditions of permit are liable for legal action. During the last calendar year, 141 contract carriage operators were prosecuted for violating the conditions of their permits.

#### Note on National Leprosy control Programme with reference to Bihar

3237. SHRI HARINATHA MISRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a Note on National Leprosy Control Programme with special emphasis on Bihar has been received by the Government through the Prime Minister;

(b) what important suggestions have been given in the note and reaction of Government to each of the suggestions made therein; and

(c) what steps Government propose to take for complete eradication of the scourge from the country in general and Bihar in particular?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR). (a) Yes.

(b) A statement giving the information is enclosed—Statement I. Laid on the Table of the House. [Placed in library. See No. LT-2107/81]

(c) A statement giving the information is enclosed—Statement II. Laid on the Table of the House. [Placed in library. See No. LT-2107/81]

**Pilferage from Mughal Sarai Yard during the last two years**

3238. SHRI NIREN GHOSH: Will the Minister of RAILWAYS be pleased to state:

(a) the amount of goods which have been pilfered from the Railways at Mughal Sarai yard during last two years, year-wise;

(b) whether there is any corruption in the allotment of wagon;

(c) whether any special money is given to arrange despatch of wagons carrying goods for private sector; and

(d) whether 'red alert' is given for quick movement of such trains ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The amount of goods pilfered from Mughal Sarai yard during 1979 and 1980 is as under:

Year	Amount (in Rs.)
1979	9,42,081
1980	1,25,685

(b) to (d). Neither any complaint nor any information is available that there is corruption in the allotment of wagons at Mughal Sarai or any special money is given to arrange despatch of wagons carrying goods for private sector or 'red alert' is given for quick movement of such trains.

**Flying of Privately Owned Stage Carriages on Parallel Routes of D.T.C.**

3239. SHRI SATISH PRASAD SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that privately owned stage carriages under the permits issued by the Delhi Administration are plying within the Municipal Limits of Delhi on the parallel routes of DTC thereby causing huge financial loss to it against the provisions of the Motor Vehicles Act, 1939; and

(b) if so, what steps Government propose to take to check this violation of the Act and financial loss to the DTC which has been trying to remove these buses so long ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) and (b). The Delhi Administration have informed that in all 57 buses (Standard Size) privately owned and covered by Stage Carriage Permits and 70 Mini buses are plying in the Union Territory of Delhi on different routes but these are not parallel route of DTC. The question of loss to DTC therefore does not arise. These Stage Carriage permits were issued to the Private Operators by the State Transport Authority, Delhi, long back in accordance with the provisions of Motor Vehicles Act and the same are being renewed from time to time.

**Report of Working Group headed by Shri Kripa Narain**

3240. SHRIMATI GEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a working group headed by Shri Kripa Narain has submitted its report; and

(b) if so, the main recommendations made and Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) The Working Group

headed by Shri Kripa Narain has submitted its report to the Planning Commission.

(b) The main recommendations made in the report are:

i. Substantial conceptual change in the Primary Health Care and Medical Care Services to rural area, tribal areas and other weaker sections of the society by shifting the emphasis on curative to participatory, preventive and promotive health services in order to achieve the goal of "Health for all by 2000 AD" and providing the following minimum package of health care services:—

- (i) Access to promotive, preventive and simple curative services including health and hygiene;
- (ii) provision of appropriate health care to vulnerable group of population i.e. children and pregnant women, including family planning;
- (iii) prevention and control of endemic communicable and non-communicable diseases by immunisation (EPI target diseases), through appropriate measures (Leprosy, T.B.,) Goitre and curable blindness), interruption of transmission of vector-borne diseases (malaria, filaria and kala-azar), reduction of diarrhoeal-diseases-mortality through application of oral rehydration therapy and of intestinal parasitic infestation morbidity through application of appropriate community measures;
- (iv) activities directed towards the promotion of food supply and the improvement of nutritional status;
- (v) provision of protected water supply and sanitary disposal of excreta; and

(vi) health education concerning prevailing health problems and the methods of preventing and controlling them.

2. In addition, the Working Group had:—

- (i) Drawn a chart bringing out Health Indicators/ Targets phased out planwise upto 2000 AD.
- (ii) Suggested revision of the Minimum Needs Programme to suit the needs of rural areas.
- (iii) Proposed bringing back the Centrally Sponsored Schemes of Rural Health and Control of Communicable Diseases as Category I (100% funding by Centre).
- (iv) Suggested a new health programme for urban slums and strengthening of health information system.
- (v) Endorsed the view that the State and Central agencies should jointly work out an integrated population stabilisation programme.
- (vi) Emphasised the co-ordination of various programmes under education, water supply and sanitation, control of communicable diseases, family welfare, maternal child health care and prophylaxis, nutrition and school health by constituting a co-ordination committee.
- (vii) Stressed the need for community participation.
- (viii) Laid down the first priority for implementing different programmes including Traditional System of Medicines and Homoeopathy in tribal/backward areas and their evaluation and monitoring by setting up special Cell in the States and Centre.

(ix) Proposed certain incentives to doctors/para-medical staff for working in rural areas to cater to the rural health services.

(x) Worked out financial inputs required. The Government have by and large accepted the basic recommendations of Working Group and embodied them in the Sixth Five year Plan 1980-85 to the extent the same could be accommodated within the existing financial constraints.

**Loco Staff arrested under National Security Act**

3241. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) the number of leaders and workers belonging to the Railway Loco Staff Association detained under the National Security Act on charges of alleged participation in recent mass casual leave movement by the Loco Running Staff, Division-wise;

(b) what are the charges against each person so detained; and

(c) the reasons why, inspite of categorical assurance by Government that the National Security Act would not be used against 'Legitimate Trade Union Movement' members of the Railway Loco Running Staff Association are being detained under the said Act?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) to (c) As already stated by Minister for Railways in his suo-moto statement made on the floor of the House on 17-2-81 a section of the Loco Running Staff in some areas of the Indian Railways resorted to illegal action

of stopping work by reporting sick en masse.

In accordance with the provisions in Section 3(2) of the National Security Act, 1980, the Central Government or State Government may, if satisfied with respect to any person that, with a view to preventing him from acting in any manner prejudicial to the security of the State or from acting in any manner prejudicial to the maintenance of public order or from acting in any manner prejudicial to the maintenance of supplies and services essential to the community, it is necessary so to do, make an order directing that such a person may be detained under the Act. Railway servants are covered by the statute in common with the public at large. No action was initiated merely because a railway employee happened to be a locoman, or for legitimate trade union activities.

**Exploitation by Recruiting Agencies**

3242. SHRI RASHEED MA-SOOD:

SHRI CHHANGUR RAM:

SHRI RAJESH KUMAR SINGH:

SHRI DAULAT RAM SARAN:

SHRI JAGPAL SINGH:

SHRI ASHOK GEHLOT:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the functioning of the unscrupulous agencies in the country exploiting the ignorant people on the pretext of recruiting them for jobs in the gulf countries;

(b) if so, whether the Central Government have, at any stage, taken up the matter with the State Governments concerned to check such exploitation by these agencies; and

(c) if so, the reaction of State Governments with regard thereto and the followup action taken by the Central Government in this regard ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Reports of this nature have been received from time to time.

(b) and (c). All complaints of mal-practices and exploitation of overseas job seekers by unscrupulous agencies are referred to the appropriate State police authorities for investigation and action. These complaints are investigated by the State Governments. As a result of such action several recruiting agencies and individuals have already been successfully prosecuted. The Government remains in touch with the State Government authorities to follow the progress of these investigations.

#### Demurrage paid by Railways

3243. SHRI MOHAMMAD ASRAR AHMED: Will the Minister of RAILWAYS be pleased to lay a statement showing:

(a) the weight and value of goods imported for use in Indian Railways and the amount of demurrage paid by the Railways on these goods separately at each importing port and harbour in the country during the last three years;

(b) the cases which were responsible for late delivery of imported goods and the payment of demurrage;

(c) whether any assessment was made in any case to ascertain if these demurrages had to be paid on account of wilful or negligent action on the part of Railway authorities or its employees; and

(d) if the assessment was made, the details and particulars of the same separately for each Railway ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

बरेली जंक्शन में सामान बेचने के ठेके

3244. श्रीमती ऊरा धर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे सतर्कता विभाग द्वारा की गई जांच-पड़ताल के बाद अनियमितताओं के आधार पर बरेली जंक्शन स्टेशन में कुछ ठेकेदारों के सामान बेचने के ठेके समाप्त कर दिये गये हैं ;

(ख) क्या इस प्रकार समाप्त किया गया ठेका दोबारा उसी ठेकेदार को दिया गया है ;

(ग) यदि हां, तो उसके क्या कारण हैं ;

(घ) क्या इस बारे में किसी संगठन ने कोई ज्ञापन दिया है; और

(ङ) यदि हां, तो उस पर क्या कार्यवाही की गई है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) से (ग) तक समाप्त करने के लिए केवल नोटिस जारी किया गया था। अपील किये जाने तथा कार्य निष्पादन की पुनरीक्षा करने पर, जिसमें सुधार पाया गया था, नोटिस वापिस ले लिया गया।

(घ) और (ङ) जी हां। पार्टी ने उपयुक्त उत्तर दे दिया है।

**Setting up of a college project in Sri Teg Bahadur Hospital and 500 bed Emergency Ward in West Delhi**

3245. **SHRI SATISH AGARWAL:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Delhi Administration has done precise little or nothing to implement the schemes sanctioned earlier to set up a college project in the Sri Teg Bahadur hospital;

(b) whether it is also a fact that nothing appears to have been done for setting up of a 500 bed emergency ward in West Delhi which was sanctioned earlier and the buildings were to be ready by March, 1981;

(c) if so, whether Government have found out from the Delhi Administration as to whether they have shelved these two projects and if not, the reasons for doing nothing with regard to them; and

(d) whether Central Government propose to make allocations for these two projects for 1981-82 also ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LAKSAR):** (a) No. The Delhi Administration is implementing the scheme.

(b) There is no scheme for establishing a 500 bedded Emergency Ward in West Delhi. However, there is a scheme for the construction of a 500 bedded hospital (200 Allopathic and 300 Ayurvedic beds) at Hari Nagar, New Delhi. The scheme is under implementation.

(c) Question does not arise.

(d) Provisions have been made for these schemes in the Budget Estimates for 1981-82.

**Running of suburban trains connecting State capitals**

3246. **SHRI VIJAY KUMAR YADAV:** Will the Minister of RAILWAYS be pleased to State:

(a) whether Government are aware of the difficulties and harassment of the daily passengers desiring to visit State capitals of the country due to shortage of trains;

(b) if so, whether Government are ready to start running suburban trains connecting State capitals of the country with the neighbouring areas of the respective States as it has been done in Calcutta, Bombay and Madras;

(c) if so, the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) to (c). Local trains to serve the needs of daily passengers have been provided in and around State capitals. In case of Calcutta, Bombay and Madras, the suburban sections are electrified and are served by Electric Multiple Unit trains. Electrification is taking place in a phased manner depending on availability of funds. Other State capitals can have services of the type of Calcutta, Madras and Bombay as and when the areas are electrified depending on availability of funds as well as the operational needs.

**Development of Inland Waterways**

3247. **PROF. P.J. KURIEN:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are considering proposals to develop inland waterways;

(b) if so, the details thereof; and

(c) the schemes submitted by various State Governments in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) Yes, Sir.

(b) A provision of Rs. 45.00 crores for IWT has been made in the Sixth Five-Year Plan of the Central Government. Besides, the continuing schemes of the earlier Plans, the above provision covers the following new schemes:—

- (i) Development of Rajabagan Dockyard.
- (ii) Capital repairs to vessels of CIWTC Ltd.
- (iii) Acquisition of vessels for CIWTC Ltd.
- (iv) Provision of infrastructure facilities.
- (v) Strengthening of IWT Directorate.
- (vi) Acquisition of survey launches, equipment, etc. for hydrographic survey.
- (vii) Setting up of Regional Directorates.
- (viii) National Waterways.
- (ix) Grant of interest subsidy to IWT entrepreneurs.
- (x) River services on the Ganga.
- (xi) Provision of dry dock at Pandu in Assam.
- (xii) Capital dredging of Zuari, Mandovi and Mapusa river in Goa.
- (xiii) Improvement of Udyogmandal Canal in Kerala.

The schemes from (i) to (x) above are Central schemes while the schemes from (xi) to (xiii) are Centrally Sponsored schemes.

(c) In addition to the schemes mentioned at (xi) to (xiii) in reply to part (b), A statement containing the list of schemes proposed by various State Governments for inclusion in the Centrally Sponsored schemes is enclosed.

#### *Statement*

##### *Andhra Pradesh*

1. Improvement of Buckingham Canal (Stage II).
2. Improvement to river Godavari from Cherala to Rajmundry.
3. Improvement to Commamur Canal.
4. Improvement to Eluru Canal.
5. Improvement to Machlipatnam Canal.
6. Improvement to Kakinada Canal.

##### *Assam*

7. Expansion of IWT Administration.
8. Higher training facilities.
9. Procurement of vessels for IWT services.
10. Conservancy in Brahmaputra and purchase of two survey launches.
11. Providing terminal facilities and jetties.
12. Provision of night-navigation.

##### *Bihar*

13. Running of ferry services.

##### *Gujarat*

14. Dredging of navigable rivers.
15. Repair facilities—workshop, machinery, etc.
16. Navigational aids.
17. Landing facilities at Magdalla and Dhuvaran.
18. Acquisition of crafts.
19. Hydrographic survey.

*Goa*

20. Expansion of marine workshop at Batim.

*Jammu and Kashmir*

21. Provision of workshop facilities and a slipway.

*Kerala*

22. Improvement of West Coast Canal between Cochin and Quilon.

*Karnataka*

23. Ferry service between Kodibag and Sadashivga connecting national highways.

24. Modernisation of ferries.

*Maharashtra*

25. Improvement of Thana-Creek-Ulhas river waterways.

*Orissa*

26. Investigations for development of inland navigation in different canals and creeks.

27. Improvement of Orissa Coast Canal.

*Tamil Nadu*

28. Improvement of North Buckingham Canal in Tamil Nadu (Stage II).

29. Improvement of South Buckingham Canal.

*Uttar Pradesh*

30. Providing landing facilities and services on Ghaghara.

*West Bengal*

31. Provision of terminal facilities for passenger services along and across Hooghly near Calcutta.

32. Provision of landing facilities at six places in Sunderbans.

33. Improvement of Kristópur Canal.

34. Improvement of DVC Canal.

35. Improvement of Hijili Tidal Canal.

**New Railway Zone at Ajmer**

3248. **SHRI BHEEKHABHÁI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the new Railway Minister has considered the desirability and feasibility of creating a meter gauge line Zone at Ajmer with headquarters at Ajmer; and

(b) if so, the decision taken?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN)** (a) and (b). The proposal to create a new metre-gauge Railway Zone by re-organising the Northern and Western Railways has been under examination for sometime. In view of the financial implications and operational difficulties, however, the same has not been progressed. The subject will be further examined by the High Powered Committee of Experts proposed to be set up as announced by the Minister of Railways in his Budget Speech for 1981-82 on 19-2-1981.

**Railway Protection Force**

3249. **DR. VASANT KUMAR PANDIT:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the strength of Railway Police Force is still determined on the British Standard of 1912;

(b) whether it is a fact that this is grossly inadequate for the current needs of track mileage, growing thefts, robberies and violence on the Indian Railways;

(c) whether it is a fact that States have refused to bear the additional financial burden of increasing Railway Police Force;

(d) whether Government have formed new standards to determine Railway Police Force; and

(e) if so, the details thereof and the decision taken to finance the same.

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) No. The strength of Government Railway Police is determined on an agreed basis between the State Governments and the Railways strictly depending upon the work-load.

(b) Yes.

(c) Certain States have not agreed to sharing the cost at 50:50 basis. No State have refused expansion but proposal of augmentation of strength from some of the States have not yet been received.

(d) As at (a).

(e) As regards sharing the cost, consequent upon the recommendations made by the various Committees for adequate policing on the Railways, this Ministry have agreed to bear the half of the expenditure on Government Railway Police.

#### **Bogus ticket sale in Patna Railway Station**

3250. **SHRI H.N. NANJE GOWDA :**

**SHRI K. LAKAPPA :**

**SHRI D.M. PUTTE GOWDA :**

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is in the knowledge of Government that some booking clerks of Patna Railway Station had been indulging in bogus ticket sale accounts;

(b) if so, full details thereof and the estimated amount of revenue lost by Railway due to this;

(c) what is the present position; and

(d) action contemplated to avoid recurrence of such cases?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) to (d). During preventive checks conducted in November-December, 1979 at Patna Junction, some used/forget railway tickets were recovered from the booking counter. Subsequently during house searches of the suspected staff, certain incriminating documents, including blank railway warrants of Bihar Police, were recovered. Revenue lost by the Railways cannot be estimated. The cases are now *subjudice*. Further preventive checks conducted at Patna have shown no irregularity.

#### **10 Point Charter of Demands**

3251. **SHRI CHITTA BASU :** Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 423 on the 20th November, 1980 regarding charter of demands of A-I Railwaymen's Federation and state;

(a) what is Government's position in regard to various items of the 10-point charter of demands; and

(b) what further steps Government propose to take to bring about an amicable settlement of the dispute?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) and (b). In the 10-point Charter of Demands of All India Railway-

men's Federation, a number of demands like Parity in wages with employees in public sector undertakings, Revision of D.A. formula, Reclassification of cities for the purpose of HRA & CCA etc. etc. are such which are required to be examined keeping in view the totality of Central Government employees and no unilateral decision can be taken in respect of railway employees alone. The Government have already discussed the 10-point Charter of Demands with the All India Railwaymen's Federation both informally and in the regular forums established for the purpose. With a view to achieve an amicable settlement of the demands, further meetings with the All India Railwaymen's Federation would continue to be held as and when considered necessary.

**Dental Wing of Maulana Azad Medical College, Delhi**

3252. SHRI ATAL BEHARI VAJPAYEE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Delhi Administration had initiated establishment of a Dental Wing in the Maulana azad Medical College, Delhi in 1977 ; and

(b) if so, the details of the proposal and progress made in this regard so far ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR):**

(a) Yes.

(b) The proposal envisaged the establishment of a B.D.S. Course with an admission capacity of 20 which would be increased to 40, in a phased manner. It was also envisaged to establish M.D. S. Courses in various disciplines, later. The Government of India's approval, in principle, to the aforesaid proposal

was duly accorded. The Delhi Administration forwarded proposals regarding the creation of posts required in connection with the aforesaid scheme. Further details have been called for from the Delhi Administration for processing the proposal.

**नागदा-उज्जैन लाइन को दोहरी किया जाना**

3253. श्री सत्यनारायण जटिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दक्षिण रेलवे के नागदा-उज्जैन रेल लाइन को दोहरी लाइन में बनाने का कार्य 2 मार्च, 1980 तक पूरा किया गया था; और

(ख) यदि हां, तो उक्त कार्य में विलम्ब के क्या कारण हैं और यह कार्य कब तक पूरा कर लिया जाएगा ?

**रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) :** (क) श्रीर (ख). उज्जैन-नेखेड़ी लाइन पहले से ही दुहरी लाइन खंड है। नागदा और पिपलीदा बागला के बीच दोहरी लाइन बिछाना एक अनुमोदित कार्य है और कार्य प्रगति पर है। पिपलीदा बागला-नेखेड़ी मध्यवर्ती खंड में 1981-82 के बजट के दीरान दोहरी लाइन बिछाने का प्रस्ताव है। रेल पथ की सामग्री और गर्डरों की अनुपलब्धता के कारण इसमें देरी हुई है और नागदा से पिपलीदा बागला तक दोहरी लाइन बिछाने का कार्य 31-12-81 तक पूरा हो जाने की सम्भावना है।

**Advance Increment**

3254. SHRI K.A. RAJAN : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 420 on the 13th March, 1980 regarding discontinuance of advance increments to Accounts Clerk and state what further action has since been taken regarding the grant of advance increments to Appendix II IREM qualified Accounts Clerks ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : The matter is still under consideration in consultation with the Ministry of Finance.

**Average Population Served by each Doctor**

3255. SHRI ZAINUL BASHER Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the average population served by one doctor in each State and Union Territory ; and

(b) the steps proposed by Government to remove the disparity, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) Two statements showing the number of doctors and average population served in different States/Union Territories under the Modern and Traditional Systems of Medicine, separately, are laid on the Table of the House. [Placed in Library. [See no. LT-2108/81]

(b) Based on the recommendations of the working Group on Health the

Revised Minimum Needs Programme as embodied in the 6th Five Year Plan 1980-85, provides for setting up a Primary Health Centre for a population of 30,000 and of 20,000 in the tribal area or hilly areas, a community Health Centre with 4 specialities for a coverage of 1,00,000 population, besides the district/taluka health centres/hospitals. In addition to this a scheme of re-orientation of medical education and extension of health care to the rural areas is also being implemented. Under this scheme every medical college is to adopt 3 Blocks/PHCs, in a phased programme, till the whole district in which the college is located is covered.

The Working Group on Health has also suggested that employment may be given to unemployed doctors by encouraging them to settle in the rural areas by giving them financial incentives etc. to establish their practice in such areas, so that medical and health care services are adequately available to the rural population. It has also been proposed to involve the practitioners of Traditional Systems of Medicine by training them in the promotive and preventive aspects of health care. These recommendations, when implemented are likely to considerably improve the availability of health services in the rural areas.

**Visitors Fleeced by Taxi Drivers**

3256. SHRI K. MALLANNA:

SHRI CHINTAMANI JENA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that Delhi taxis do not have any indication about the number of persons and the amount of luggage they are authorised to carry;

(b) whether it is also a fact that the public particularly tourists and other visitors are fleeced by the drivers who quote exorbitant rates; and

(c) if so, what steps have been taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) While it is true that the taxes in Delhi do not indicate on the body the permissible number of passengers and luggage, such an indication is given in the permit.

(b) and (c). Delhi Police and the Directorate of Transport, Delhi Administrations do receive complaints of over-charging, refusal to carry and misbehaviour etc. These are looked into immediately and drivers/owners are challaned/prosecuted and wherever found necessary the driving licences and permits are suspended.

#### Family Welfare Projects Launched by Overseas Development Administration

3257. SHRI MANMOHAN TUDU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Overseas Development Administration of the British Government is going to launch some family welfare projects in India;

(b) if so, whether any such family welfare project will be launched in Orissa by the Overseas Development Administration to improve the maternal and child health services; and

(c) the details about the implementation of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR):

(a) and (b). Yes. The Government have evolved a scheme for strengthening Health and Family Welfare Services in selected parts of the Country during the Sixth Five Year Plan period, with partial assistance from International/Bilateral funding agencies. Five districts in Orissa have been taken up under this Scheme with assistance from O.D.A. of British Government. These are (1) Cuttack (2) Ganjam (3) Kalahandi (4) Phulbani and (5) Puri.

(c) The Project for Orissa has been sanctioned by the Government of India during the current financial year. The implementation has just begun.

#### Large Scale Thefts of Goods from Running Goods Trains

3258. SHRI KRISHNA PRATAP SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the large scale thefts of goods from running goods trains; and

(b) the amount of compensation paid by Government on this account during the last three years, year-wise and the total amount for which claims were pending with the Railways as on 31st January, 1981?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The Government is seized with the problem of theft of goods from running trains.

(b) No specific statistics are maintained for the amount of claims compensation paid for specific causes. However, the claims compensation paid on account of loss/theft and pilferage by the Railways has been as under:—

Year	Amount paid (Rs. in lakhs)
1977-78	999.89
1978-79	803.33
1979-80	735.28

#### **Inland Water Transport Schemes of Andhra Pradesh**

3259. SHRI P. RAJAGOPAL NAIDU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government of Andhra Pradesh had submitted Inland Water Transport Schemes to the Centre;

(b) if so, the details thereof and the reaction of Government to these schemes; and

(c) in view of the soaring prices of petroleum products, whether Government will pay special attention to develop inland transport system through canals connecting various rivers in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) Yes, Sir.

(b) The Government of Andhra Pradesh had submitted the following schemes for being included as Centrally Sponsored Schemes in the Sixth Five-Year Plan (1980-85):—

(i) Improvement of Buckingham Canal in Andhra Pradesh for plying mechanised craft (Stags 2).

(ii) Improvement of River Godavari from Cherala to Rajamundry for transport of coal.

(iii) Improvement to Commamur Canal.

(iv) Improvement to Eluru Canal.

(v) Improvement to Machlipatnam Canal.

(vi) Improvement to Kakinada Canal.

Due to constraint in resources, none of the above schemes have been included as Centrally Sponsored Schemes. Under R&D Schemes, Government of India had sanctioned a scheme for conducting proto-type studies in Buckingham Canal in Andhra Pradesh.

However, the rivers Godavari and Krishna are included in the list of waterways proposed to be considered for being declared as National Waterways. The Government of India have sanctioned a scheme for carrying out hydrographic surveys of various important waterways in the country which includes *inter alia* rivers Godavari and Krishna. Another scheme for techno-economic studies of important waterways including rivers Krishna and Godavari has also been sanctioned.

Besides, a scheme for commodity movement study on important waterways and feasibility study of Buckingham Canal has been included in the Central Five-Year Plan

(c) The Government of India is aware of the importance of developing inland transport system through canals. The development of canals connecting various rivers in Andhra Pradesh are to be covered under the State Plan schemes of the State Government.

**Feasibility Report Regarding  
Construction of an Oil  
Jetty at Haldia Port**

3260. SHRI SATYAGOPAL MISRA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have received the expected feasibility report from M/s. Engineers India Limited about the suitable site and project report regarding the construction of another oil Jetty at Haldia Port ;

(b) if so, the details thereof ; and

(c) if not, the reasons for the delay ?

**THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) :** (a) to (c). The final feasibility Report has not been received yet. However, the back-up foreign Consultant of M/s. Engineers India Limited have sent their recommendations on future terminal facilities for handling crude for Haldia Oil Refinery. These recommendations are under examination.

अन्तर्राष्ट्रीय स्टों पर दिल्ली परिवहन निगम की बसों का दुर्घटनाप्रस्त होगा।

3261. श्री नवाज़ किशोर शर्मा : काश नौकर और परिवहन मंत्री यह बताने की हीमा करते हैं कि :

(क) क्या स रकार को अन्तर्राष्ट्रीय स्टों पर बसों वाली दिल्ली परिवहन निगम की बसों से भ्रष्टाचार इस बर्ष हुई भवेष दुर्घटनाओं की जानकारी है ;

(ख) यदि हां, तो ये दुर्घटनाएं कब और किन-किन स्थानों पर हुई और उनमें जान और माल की कितनी-कितनी हानि हुई ;

(ग) क्या भविष्य में इस प्रकार की दुर्घटनाओं से बचने के लिए कुछ प्रभाव-जाली उपाय किए गए हैं ;

(घ) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ; और

(ङ) यदि नहीं, तो उसके क्या कारण है ?

नौकर और परिवहन मंत्री (श्री वीरेन्द्र पाटील) : (क) जी, हां।

(ख) विवरण संलग्न है।

(ग) से (ङ). सड़क सुरक्षा सम्बन्धी उपायों के रूप में और दुर्घटनाओं को रोकने के लिए दिल्ली परिवहन निगम की प्रत्येक बस में स्पीड गवर्नर लगाया गया है ताकि बस की अधिकतम स्पीड पर नियंत्रण रखा जा सके। दुर्घटनाओं के काष्ट्रोल के लिए दिल्ली परिवहन निगम में इका दुर्घटना काश विलेप रूप से बनाया गया है जो दुर्घटना निवारक उपाय करता है।

## विवरण

क्र. सं.	दुर्घटना की तारीख	दुर्घटना का स्थान	राज्य	मृतकों की संख्या	क्षति की लागत
1	2	3	4	5	6
					₹
1.	1-4-1980	नीलोखेड़ी	हरियाणा	—	2,250.00
2.	29-4-1980	दौराला	उत्तर प्रदेश	—	6,500.00
3.	2-6-1980	हल्दाना	हरियाणा	1	50,000.00
4.	4-6-1980	गुड़ चौक	उत्तर प्रदेश	—	30,000.00
5.	9-6-1980	गुजर बस्ती	उत्तर प्रदेश	—	1,000.00
6.	15-6-1980	बधुवास	राजस्थान	1	225.00
7.	23-6-1980	बरोंडा	हरियाणा	—	3,250.00
8.	24-6-1980	20 मील पत्थर	हरियाणा	1	—
9.	27-6-1980	पुरकाजी	उत्तर प्रदेश	4	65,000.00
10.	21-7-1980	सिदरावली	हरियाणा	1	100.00
11.	27-7-1980	सुबर्ते पार्क	दिल्ली	मैस मरी	2,600.00
12.	1-8-1980	दोराहा	पंजाब	1	1,500.00
13.	7-8-1980	सैक्टर-28 फरीदा- बाद	हरियाणा	1	—
14.	24-8-1980	जमुना बाजार	दिल्ली	1	—
15.	3-9-1980	झट्टीपुर	हरियाणा	—	6,000.00
16.	15-9-1980	पटपेरांज डिपो	दिल्ली	—	7,000.00

1	2	3	4	5	6
					₹
17. 22-9-1980	बिलासपुर	हरियाणा	6	25,000.00	
18. 29-9-1980	एसएस फैक्टरी शहदरा	दिल्ली	1	—	
19. 28-8-1980	हरिद्वार	उत्तर प्रदेश	1	—	
20. 11-10-1980	बुरिया नाला	हरियाणा	—	30,000.00	
21. 22-10-1980	हरीपुरी	दिल्ली	—	5,000.00	
22. 24-10-1980	नागमाली	मध्य प्रदेश	—	12,162.00	
23. 29-10-1980	नुह	हरियाणा	—	2,250.00	
24. 9-11-1980	मेघर छाना	पंजाब	—	35,000.00	
25. 15-11-1980	बहलराबाद रड़की के बीच	उत्तर प्रदेश	—	3,700.00	
26. 20-11-1980	पीछली के सभीप	हरियाणा	—	3,700.00	
27. 22-10-1980	कोटपूतले	राजस्थान	—	9,250.00	
28. 25-11-1980	मुरैना	मध्य प्रदेश	21	1,50,000.00	
29. 25-11-1980	हमेमर गढ़	राजस्थान	1	100.00	
30. 29-11-1980	राजपुरा	पेस्टू	—	20,750.00	
31. 2-12-1980	राजपुरा	पेस्टू	—	4,750.00	
32. 3-12-1980	पटियाला	पेस्टू	मैस मरी	265.00	
33. 19-12-1980	नानोटा	उत्तर प्रदेश	—	6,750.00	
34. 28-12-1980	गोराहा	पंजाब	1	2,800.00	

1	2	3	4	5	6
					₹
35. 30-12-1980	जमना बाजार	दिल्ली	—	5,050.00	
36. 2-1-1981	बिलासपुर	हरियाणा	6	1,40,000.00	
37. 5-1-1981	करनाल बाईपास	हरियाणा	—	8,500.00	
38. 14-1-1981	पलाल नगर	उत्तर प्रदेश	—	12,000.00	
39. 24-1-1981	चरोड़ा	हरियाणा	—	55,000.00	
40. 3-2-1981	जीटी के इपो	दिल्ली	—	1,150.00	
41. 3-2-1981	मोदीनगर	उत्तर प्रदेश	—	5,750.00	
42. 17-2-1981	अम्बाला कैट	हरियाणा	—	1,350.00	
43. 18-2-1981	कटोरी मिल	उत्तर प्रदेश	—	1,250.00	
कुल				(48)	7,83,552.00

**Mechanised Boats Hired by  
Dredging Corporation of India  
Limited**

3262. SHRI K.A. SWAMI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Dredging Corporation of India Ltd. has hired any mechanised boats for its use on the East Coast ;

(b) if so, the details of such transactions; and

(c) the details of rentals boats, the number of vessels hired by the Dredging Corporation in 1979 and 1980?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) Yes.

(b) and (c). The requisite details are given in the attached statement.

## Statement

Details of transactions, details of rentals of boats and the number of vessels hired by Dredging Corporation of India for use on the East Coast during 1979 and 1980.

S. No.	Name of the Supplier of Boat	Horse Power of boat	Place of deployment of boat	Period of hire	Details of rentals
1	2	3	4	5	6
<i>During 1979</i>					
1.	M/s. Aqualink Marine Services, Calcutta	180 BHP	Calcutta/Haldia	1-4-79 to 31-3-80	Rs. 500/- per day Retention charges
2.	Shri G. R. Reddy, Visakhapatnam	100	Paradip	19-9-79 to 26-11-79	Rs. 720/- per day excluding cost of HSD
3.	Shri G. Viswanath, Visakhapatnam	100	DGNP, Visakhapatnam	1-1-79 to 31-12-79	Rs. 450/- per day excluding cost of HSD
4.	Shri Kavann Patraik, Visakhapatnam	63.8 BHP	DGNP, Visakhapatnam	26-2-79 to 8-5-79	Rs. 409 per day
5.	M/s. Vizag Marine Services, Visakhapatnam	100	Madras	4-9-79 to 31-12-79	Rs. 549/- per day excluding cost of HSD
<i>During 1980</i>					
1.	M/s. Aqualink Marine Services, Calcutta	..	Calcutta/Haldia	1-4-80 to date	Rs. 532/- per day Retention charges
2.	Shri P. Muralikrishna, Swaroop, Visakhapatnam	100	Paradip	4-9-80 to 25-10-80 18-11-80 to 18-12-80	Rs. 720/- per day excluding cost of HSD
3.	Shri G. Viswanath, Visakhapatnam	100	DGNP, Visakhapatnam	1-1-80 to 28-9-80	Rs. 450/- per day excluding cost of HSD
4.	Do.	100	Outer harbour project, VPT Visakhapatnam	19-9-80 to 31-12-80	Rs. 450/- Do.
5.	M/s. Vizag Marine Services Visakhapatnam	100	Madras	1-1-80 to 3-7-80	Rs. 549/- Do.
6.	Shri Amuthanathan, Madras	100	Madras	4-7-80 to 31-12-80	Rs. 350/- Do.
7.	Shri K. Nagabhushana Rao, Visakhapatnam	100	Tuticorin	25-2-80 to 31-12-80	Rs. 550/- Do.

**Extension of Keul-Gaya Passenger Trains upto Dehri**

3263. SHRI RAM SWARUP RAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are considering extension of Keul-Gaya Passenger train which arrives at Gaya at 10.00 A.M. and stands there till 5.00 P.M. to Dehri Railway station ;

(b) if so, whether Government propose to provide this extension; and

(c) if so, when ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) . No.

(c) Does not arise.

**Net work of Railways in Foreign Countries**

3264. SHRI G. NARSIMHA REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) the names of first five countries which have the maximum network of railways ;

(b) the comparative statement of the five countries with our country in respect of the total number of wagons, the total tonnage of goods transported per year, total mileage of railway track ; and

(c) total number of trains run per day ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c) . A statement is attached.

**Statement**

Name of first five countries which have the maximum network of railways	Route Kilometres	Total number of wagons	Total tonnage of goods transported per year. (thousands of tonnes)	Total mileage of Railway Track (in Kilometres)	Total number of trains run per day
1	2	3	4	5	6
U.S.A. . . . .	404,391@	1,232,080*	1,264,217*£	N.A.	N.A.
U.S.S.R. . . . .	139,762@	N.A.	3,329,400@	N.A.	N.A.
Canada . . . . .	73,267@	N.A.	304,082@£	96,963 @	N.A.
India . . . . .	60,933	405,185	217,838	103,906	11,000
China . . . . .	50,000@	200,000@@	945,000@@	100,000@ (Approx.)	N.A.

@ Information compiled from Jane's World Railways 1979-80.

@@ At the end of 1975.

\* Information compiled from International Railway Statistics, 1977.

£ The methodology for compilation of these figures being different from the other countries' rail-roads, they are not comparable.

**Amount Sanctioned for Construction and repairs of Tribal roads in Rajasthan**

3265. SHRI JAI NARAIN ROAT : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the total amount sanctioned from the Central funds for construction and repair of roads in the tribal areas of Rajasthan during 1977—80, year-wise ; and

(b) the amount so far spent for this purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) and (b) : Under the Central sector Roads Programme, a number of roads serve tribal areas. Since, 1977, a total sum of Rs. 629.73 lakhs was spent upto 31-3-1980 on road stretches including bridges under the Central Sector Roads Programme serving the tribal areas of the State of Rajasthan.

**Doubling of Gaya-Patna Line**

3266. SHRI DHARAMBIR SINHA : Will the Minister of RAILWAYS be pleased to state :

(a) the progress made with regard to the doubling of the railway line between Gaya and Patna junction ; and

(b) whether it would be completed in Sixth Five Year Plan period and what is the time schedule for the completion of the same ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) : As no such work has so far been included in the Railway's plan, the question of its progress,

or its completion during the Sixth Five Year Plan, does not, as yet, arise. Incidentally, doubling of the route is not as yet justified on the present requirements of traffic.

**Working of Joint Commissions to promote economic relations with the East European countries**

3267. SHRIMATI MADHURI SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have examined the working of various Joint Commissions set up to promote economic relations with East European countries ; and

(b) if not, the steps being contemplated to monitor the progress of various agreements concluded during the deliberations of such Commissions ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) :

(a) Yes, Sir.

(b) Does not arise. However, it may be noted that Government continue to monitor the progress of various agreements concluded during the deliberations of such Commissions through inter-Ministerial discussions and through official level discussions with the countries concerned through the machinery of Working Groups, wherever necessary.

**Inadequate Staff at R.P.O. Madras**

3268. SHRI C. CHINNA-SWAMY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Regional Passport Office at Madras do not have sufficient staff :

(b) whether it is also a fact that people in that area are getting their passport after a long time ;

(c) whether it is a fact that more than 21,000 passport applications are pending at present ; and

(d) if so, the steps being taken by Government to avoid this delay ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR)

(a) Yes, Sir. The staff is insufficient considering the sudden upsurge of passport applications during 1981.

(b) Generally, the passports were being issued to the applicants in about 4 weeks time. This period has slightly increased due to a sudden increase of about 50 per cent in the inflow of passport work during January and February, 1981, as compared to the average inflow of passport work during 1980.

(c) Yes, Sir. However, these cases are being processed as expeditiously as possible and cannot be considered unduly delayed.

(d) The remedial measures to cope with the increased inflow of passport work are already in hand.

टाटानगर और पटना के बीच प्राप्तिक गाड़ियां चलाने का प्रस्ताव

3269. श्री इह प्रताप शाहंदी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(a) क्या सरकार जानती है कि टाटानगर और पटना के बीच साउथ बिहार एक्सप्रेस गाड़ी चलती है;

(b) क्या यह सच है कि विवाह गाड़ियां की सुझ तारीखों के द्वितीय और होली त्योहार के समय इस गाड़ी में इलवी भीड़ होती है कि वाहियां को इस से यात्रा जाने में भारी कठिनाई हो या साझना करना पड़ता है; और

(c) यदि हां, तो क्या सरकार का विचार टाटानगर और पटना के बीच एक और गाड़ी चलाने का है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लकार्जुन )

(क) और (ख) जो हां ।

(ग) फिलहाल 87/88 टाटानगर-पटना साउथ बिहार एक्सप्रेस में डिब्बों की संख्या बढ़ाना परिचालनिक दृष्टि से व्यावहारिक नहीं है क्योंकि इस गाड़ी में अतिरिक्त डिब्बे खींचने की गुजाई नहीं है । टाटानगर तथा पटना के बीच एक अतिरिक्त गाड़ी चलाना श्री परिचालनिक कठिनाईयों के कारण व्यावहारिक नहीं पाया गया है ।

मनोरोग के रोगी

3270. श्रीमती दृष्णा साही : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) पूरे देश में मनोरोग के रोगियों की देखभाल करने वाली पंजीकृत सरकारी और गैर-सरकारी संस्थाओं की संख्या कितनी है और सरकार द्वारा प्रतिवर्ष इन संस्थाओं को कुल कितनी राशि दी जाती है; और

(ख) क्या सरकार का विचार इन संस्थाओं को आधुनिक बनाने का है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीनिहार रंजन लक्ष्मण)

(क) भारत (ख) : इस मंत्रालय के प्राकास्तनिक नियंत्रण में केन्द्रीय मनोविज्ञान संस्थान, राज्यीय तथा यान्त्रीय मानविज्ञक स्वास्थ्य और उद्योग विकास प्रस्तावन इंडिया द्वारा लेसी संस्थाएं हैं जो मानसिक दोषियों को इच्छा की सुविधाएं प्रदान

कर रही है। पहली संस्था केन्द्रीय सरकार की संस्था है जो स्वास्थ्य सेवा महानिदेशालय का एक अधीनस्थ कार्यालय है और दूसरी संस्था एक स्वायत्तशासी संस्था है जो सोसाइटीज रजिस्ट्रेशन एक्ट के अधीन रजिस्टर्ड है और यह मंत्रालय उनके खर्चों का कुछ भाग पूरा करने के लिए वार्षिक सहायता अनुदान देता है। चालू वित्तीय वर्ष के लिए बजट अनुमान 1980-81 में केन्द्रीय मनशिक्षिकासंस्थान, रांची के लिए 53.20 लाख रुपये की बजट व्यवस्था है। राष्ट्रीय मानसिक रोग और तंत्रिका विज्ञान संस्थान, बंगलौर के लिए बजट अनुमान 1980-81 में 146.92 लाख रुपये की व्यवस्था है।

बंगलौर स्थित राष्ट्रीय मानसिक गतिका विज्ञान संस्थान के विकास के लिए छठी पंचवर्षीय योजना 1980-85 में 400.00 लाख रुपये की व्यवस्था की गई है। इसी भांति केन्द्रीय मनशिक्षिकासंस्थान संस्थान के लिए 45.00 लाख रुपये की व्यवस्था है।

#### Boarding of buses by DTC personnel through the exit Gates.

3271. DR. A. U. AZMI : Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 3446 on the 11th December, 1980 re : Boarding of buses by DTC personnel through exit gate and state :

(a) whether Government are aware that the pernicious practice of DTC staff while on duty or off duty boarding the buses from the exit gates continues unabated and there is no check whatsoever ;

(b) whether in the context of very poor DTC service, this cause considerable inconvenience to the commuters who have to wait for

long hours at certain stand for boarding the buses ; and

(c) if so, what measures Government propose to take to prevent this malpractice and provide relief to the commuters ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) There are strict instructions that the staff should board the buses from entry gates only except the checking staff on duty who have sometimes to board the buses from exist gates during checking. These instructions are generally observed by staff except for some isolated cases.

(b) Does not arise.

(c) Instructions have been repeated that the bus crew should not allow anyone to board the buses from the front gate.

#### Free travel by Police Personnel in DTC Buses

3272. DR. A. U. AZMI : Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 3382 on the 11th December, 1980 reg.: Free Travel by Police personnel in DTC buses and state :

(a) whether any surprise check is made to ensure that not more than two Police personnel in uniform are given free travel facility in the DTC Buses ; if so, at what intervals and at what levels ;

(b) whether it is a fact that at times not only two but more than four persons or so travel free particularly in the morning hours ;

(c) whether the breaking of queue or getting entry into the bus from the exit gate persists unchecked ;

(d) whether any instructions have been issued at the level of the Police Commissioner to strictly prevent the Police personnel to board the buses from the exit gate ; and

(e) if so, what and if not, whether he would get it done now and prevent the daily hardships being caused to the commuters on this account ?

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) :** (a) Yes, Sir. Delhi Police have informed that their senior officers have been asked to conduct surprise checking and moreover special instructions have been issued to their Vigilance Branch to carry out such surprise checks.

(b) A few complaints of this nature were received by DTC in the past.

(c) No, Sir. The Police staff is generally posted at main bus stops to ensure that queues are not broken. DTC's supervisory staff also assist in maintaining the queue system.

(d) Yes, Sir.

(e) Commissioner of Police, Delhi has issued a Circular on 9th October, 1980 to all Policemen in Delhi in this regard. A copy is laid on the Table of the House [Placed in library. (See No. LT-2109/81].

**Charter of demands submitted by All India Medical Students Association**

3273. SHRI DAULATSINHJI JADEJA :  
SHRI SUBHASH CHANDRA BOSE ALLURI :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that All India Medical Students Association

had submitted a charter of demands to Government in October, 1980 ;

(b) if so, the details of their demands ; and

(c) the action taken by Government thereon ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) :**

(a) to (c). The All India Medical Students Association had sent to the Ministry a communication containing a charter of demands which was received in January, 1981. Subsequently, with their letter of 28th January, 1981, the Association sent another list of demands relating to :—

1. Health care and job security ;
2. Medical curriculum and education, including Internship Stipends ;
3. Post-graduate admissions ;
4. Representation on decision making bodies ; and
5. Formation of unions and associations.

The demands raised by the Association have been taken note of by the Government. Besides, all the State Governments have also been addressed, for taking such action as may be considered appropriate.

**Cash award for laudable service done re. : vasectomies and Tubectomies**

3274. SHRI S. A. DORAI SEBASTIAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) number of cases of Vasectomies and Tubectomies done during 1979-80 and 1980-81 (upto December, 80), state-wise ;

(b) whether the number has been decreased, if so, the efforts and action taken by Government ; and

(c) whether any cash award is being given to Gram Sevaks, Officials of Primary Health Centres and even in cases of School teachers who have done laudable services in this Scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) :

(a) and (b). A statement showing the state-wise performance figures in respect of vasectomy and tubectomy operations during 1979-80 (upto December, 1979) and 1980-81 (upto December, 1980) and also for the whole of 1979-80 is laid on the Table of the House. [Placed in library. (See No. LT-2110/81).]

During the period April-December, 1980, the number of vasectomy operations has decreased by 10.4% as compared to the corresponding period in 1979-80. However, the performance in respect of tubectomy operations has been higher by 19.4% during the same period.

The Family Welfare Programme is being actively promoted by means of motivation and education. All media resources of the Government are being pressed into service to build a proper climate for the programme. All sections of the community, particularly voluntary and women organisations are involved in the programme.

(c) At the Central level, the scheme of national awards envisages grant of cash awards for best overall performance by voluntary organisations, best cumulative performance in a District/Corporation/Municipality/Panchayat. No cash award for individuals is included in the scheme as formulated by the Central Government. Some States have introduced schemes founded out of their own exchequer for rewarding personnels engaged in the Family Welfare

Programme for their outstanding performance.

#### Railways in African Countries

3275. SHRI S. M. KRISHNA : Will the Minister of RAILWAYS be pleased to State :

(a) whether India is co-operating with several African countries in a big way in building railways this year ;

(b) if so, which are these countries and nature of assistance proposed to be rendered by India both in terms of man-power, material and resources ; and

(c) the anticipated capital outlay involved in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). So far as Ministry of Railways are concerned, the countries involved are Nigeria, Ghana, Togo, Zaire, Zambia, Mozambique, Zimbabwe, Botswana, Egypt and Libya. The nature of assistance being rendered or proposed are varied in nature and ranges from management-cover to consultancy, technical know-how and expertise. 461 Railway personnel are at present on secondment to the African countries and another 208 are likely to be seconded after contracts with the countries are finalised.

(c) No capital outlay is involved

#### Increase in Chain Pulling in Neelachal Express between Kanpur and Gaya

3276. SHRI RAM CHANDRA RATH: Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that the chain pulling in

175 UP and 176 DN Neelachal Express are increasing day by day between Kanpur and Gaya; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

### महिला सहकारिता संगठन

3279. श्री शिव कुमार सिंह ठाकुर : क्या रेल मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या सरकार का विचार रेलवे स्टेशनों पर टेकों/अन्य विशिष्ट कार्य महिला सहकारिता संगठनों को सौंपने का है;

(ख) यदि हां, तो तदसम्बन्धी व्यौरा क्या है; और

(ग) ये योजना कब से आरम्भ की गई है?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) इस सम्बन्ध में लिंग के आधार पर सहकारी समितियों के बीच कोई भेद-भाव नहीं बरता जाता।

(ख) और (ग). प्रश्न नहीं उठता।

### इन्दौर-खंडवा लाइन

3280. श्री शिव कुमार सिंह ठाकुर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेल प्राधिकारियों ने उज्जन इन्दौर-खंडवा बड़ी रेल लाइन को बिछाने के लिए कोई सर्वेक्षण किया है; और

(ख) यदि हां, तो सरकार का इस पर कब कार्य शुरू करने का विचार है?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) उज्जन और इन्दौर पहले से ही बड़ी प्रामाण की लाइन से जुड़ा हुआ है। इन्दौर-खंडवा मीटर लाइन को बड़ी लाइन में बदलने के लिए कोई सर्वेक्षण नहीं किया गया है।

(ख) प्रश्न नहीं उठता।

### व्यवसाय प्रशिक्षणार्थियों को खपाना

3281. श्री शिव कुमार सिंह ठाकुर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे बोर्ड ने 50 प्रतिशत नियमित रिक्त पदों पर व्यवसाय प्रशिक्षणार्थियों को खपाने का आदेश जारी किया था;

(ख) यदि हां, तो क्या यह आदेश ऐसे इंजीनियरी स्नातकों और डिप्लोमाधारियों, जिन्होंने रेलवे विभाग में प्रशिक्षित ली है, पर लागू होता है;

(ग) यदि नहीं, तो उसके क्या कारण हैं; और

(घ) क्या रेलवे विभाग नियमित रिक्त पदों पर इंजीनियरी प्रशिक्षणार्थियों को नियुक्त करने के प्रश्न पर विचार कर रहा है?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) 31-3-78 से 31-3-79 तक दुई 50 प्रतिशत रिक्तियों में बाणिज्यिक ट्रेड में प्रशिक्षित एकट प्रशिक्षितों को समाहित करने का विनियवय किया गया था।

(व) जी नहीं ।

(ग) जब कि प्रशिक्षण अधिनियम के अन्तर्गत प्रशिक्षण कानूनी अनिवार्यता थी, लेकिन उन्हें नोकरी देना रेलों के लिए अनिवार्य नहीं था ।

(द) जी नहीं । उन्हें रेल सेवा आयोग के माध्यम से आना होता है ।

#### Master Plan for Paradip Port

3282. SHRI K. P. SINGH DEO : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Master Plan for the Paradip Port envisages construction of a number of general cargo berths, or berths and oil berths;

(b) if so, the development made so far;

(c) the steps being taken for further construction/according to the Master Plan during the Sixth Plan period; and

(d) the steps being taken to increase the drought to accommodate ships of 60,000 D.W.T. ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) Yes.

(b) and (c). At present Paradip Port has one general cargo berth and one mooring berth for handling the general cargo. Besides, it has one iron ore berth. A scheme for improvement and modification to the ore handling plant is under execution which, when completed in 1982, will enable the port to handle iron ore upto 4 million tonnes per annum. A second general cargo berth is under construction which will be ready by May, 1982. Proposal for construction of a third general cargo berth has been

included in the Sixth Five Year Plan.

(d) The drought available at Paradip Port for ore carriers is adequate to accommodate 60,000 DWT ships. For general cargo berths, a drought for 35,000 DWT vessels is provided.

#### Speeding up of Himachal Express

3283. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Administration is keen on the speeding up of Express/Mail trains;

(b) if so, whether it is a fact that the Himachal Express running between Delhi and Nangal Dam has been slowed down during the last five years and it now takes one hour more to complete the journey than the time which it used to take to complete this journey upto 1976;

(c) if so, the reasons therefor; and

(d) the action proposed to be taken to speed up the train ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) At the time of revision of Time Tables, a review of the journey time is made to see if any speeding up of trains is feasible.

(b) and (c). Due to change of class of steam locomotive hauling this train in November, 1978, the journey time of 53Up/54 Dn Himachal Express had to be increased by 55 and 50 minutes respectively.

(d) In the Time Table to come into force from April, 1981, it is

proposed to speed up 54 Dn Himachal Express by 20 minutes.

**Demand for New Train between Pathankot and Delhi**

3284. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received a demand from the people and the representations of the people in Himachal Pradesh for starting new train 'Chamunda Express' between Pathankot and Delhi; and

(b) if so, the action taken by Government on this demand along-with the date from which the train would be introduced?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) and (b). The proposal for introduction of a new train between Delhi and Pathankot has been examined but not found operationally feasible at present for want of spare line capacity on sections en-route and due to lack of terminal facilities in Delhi area.

**More trains between Delhi and Kanpur**

3285. SHRI CHIRANJI LAL SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of trains running between Delhi and Kanpur daily;

(b) whether there is any proposal to run more trains in this route to cope up with the traffic; and

(c) if so, the details thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) Between Delhi/New Delhi and Kanpur, there are 8 daily trains, one train on 6 days in a week, one train on 4 days, 4 trains on 3 days and 4 trains on 2 days in a week.

(b) No.

(c) Does not arise.

**Chain Pulling in Haryana Express**

3286. SHRI CHIRANJI LAL SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that chain is being pulled daily in Haryana Express by passengers travelling by this train; and

(b) if so, the action Government propose to take in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) Yes.

(b) Frequent checks are being conducted with the help of RPF & GRP to arrest this menace.

**High Grade yard supervisor in Bombay Central yard**

3287. SHRI G. M. BANATWALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the post of high grade yard Supervisor has not been provided in Bombay Central Yard and Bandra Marshalling Yard (Western Railway);

(b) if so, the reasons therefor; and

(c) whether the above post is proposed to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). Two posts of Yard Masters, Scale Rs. 700—900 (RS) have been provided on Bombay Division, one each at Bombay Central Coaching Yard and Bandra Marshalling Yard.

#### Punctuality of Mail Express trains

3288. SHRI G.M. BANATWALA : Will the Minister of RAILWAYS be pleased to state:

(a) the punctuality of mail/express trains during the period from July-December, 1980 Railway-wise;

(b) the punctuality in the corresponding period July-December, 1979 Railway-wise; and

(c) the steps taken to improve the punctuality?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The punctuality performance of Mail/Express trains 'Not losing time' during the period July to December, 1980 (Railway-wise) as compared to corresponding period of 1979 is indicated in the Statement attached.

(c) The punctual running of trains is being watched closely at all levels. Avoidable detentions are taken up immediately and remedial/punitive action taken to improve the running of trains. Liaison is being maintained with the State Governments to check the incidence of alarm chain pulling and disconnection of hose-pipes.

#### Statement

*Punctuality percentage of Mail/Express trains 'Not losing time' during the period July to December, 1980 as compared to corresponding period of 1979.*

Month	Punctuality percentage 'Not losing time'			
	B.G.		M.G.	
	1979	1980	1979	1980
<i>Central Railway</i>				
July	80.7	87.3	..	..
August	81.8	83.5	..	..
September	84.6	85.3	..	..
October	84.2	85.1	..	..
November	83.9	79.5	..	..
December	80.4	84.8	..	..

Month	Punctuality percentage 'Not losing time'							
	BG		MG					
	1979	1980	1979	1980				
<i>Eastern Railway</i>								
July	.	.	75.0	76.5	..	..	..	..
August	.	.	82.2	74.2	..	..	..	..
September	.	.	79.5	72.6	..	..	..	..
October	.	.	79.5	73.4	..	..	..	..
November	.	.	84.3	77.6	..	..	..	..
December	.	.	78.4	77.5	..	..	..	..
<i>Northern Railway</i>								
July	.	.	90.7	90.6	90.4	86.3		
August	.	.	94.3	91.1	94.7	94.6		
September	.	.	95.4	91.1	94.9	93.3		
October	.	.	93.2	93.8	95.6	95.2		
November	.	.	90.6	92.0	92.0	97.1		
December	.	.	90.0	91.1	96.0	95.9		
<i>North Eastern Railway</i>								
July	.	.	94.6	95.1	86.6	75.9		
August	.	.	95.2	92.3	92.3	73.3		
September	.	.	96.7	94.7	95.3	75.0		
October	.	.	96.8	97.1	89.5	80.4		
November	.	.	96.6	96.7	91.3	79.2		
December	.	.	95.8	96.0	88.2	74.0		
<i>Northeast Frontier Railway</i>								
July	.	.	52.8	68.5	74.2	74.9		
August	.	.	60.5	72.1	79.3	80.3		
September	.	.	58.4	71.8	69.5	82.0		
October	.	.	71.0	62.5	83.8	75.1		
November	.	.	82.9	79.0	84.5	73.1		
December	.	.	69.0	79.6	79.3	66.3		

Month	Punctuality percentage 'Not losing time'					
	BG		MG		1979	1980
	1979	1980	1979	1980		
<i>Southern Railway</i>						
July	84.3	87.5	92.3	86.0		
August	86.5	92.1	87.3	98.1		
September	82.6	91.0	84.1	98.6		
October	86.0	98.4	88.8	92.5		
November	81.8	87.7	83.7	91.0		
December	84.7	88.5	89.4	91.7		
<i>South Central Railway</i>						
July	87.8	88.7	88.4	88.0		
August	89.6	86.0	76.0	90.0		
September	83.2	91.0	79.4	93.0		
October	86.2	88.7	84.0	93.7		
November	81.2	90.0	88.0	98.7		
December	90.9	91.0	84.3	89.0		
<i>South Eastern Railway</i>						
July	82.8	82.0	..	..		
August	88.3	92.4	..	..		
September	89.5	90.0	..	..		
October	98.5	91.7	..	..		
November	85.7	91.0	..	..		
December	90.4	89.5	..	..		
<i>Western Railway</i>						
July	85.7	93.3	90.8	91.0		
August	89.7	94.9	91.0	93.2		
September	94.8	93.0	91.7	93.6		
October	94.0	93.3	93.0	94.3		
November	90.0	87.9	88.2	93.3		
December	89.2	85.7	90.0	93.1		

**Railway Concession for Banana Transportation**

3289 PROF. MADHU DANDAVATE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the banana growers from Maharashtra, particularly from the Jalgaon district have demanded the restoration of railway concessions that were given for the movement of banana to Delhi; and

(b) if so, what is the response of Government thereto ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) and (b) Yes, the concession on bananas traffic which was hitherto before being given has been extended upto 30th June, 1981.

**Revision of Pay Scales and stipend of Junior Doctors of Delhi**

3290. SHRI C. M. BANATWALLA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received the D.G.H.S. Committee report on the revision of the pay-scales and stipends of junior doctors of Delhi;

(b) if so, the recommendations thereof; and

(c) Government's decision thereon ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR):**  
(a) Yes.

(b) The recommendations contained in the report are given in the attached statement.

(c) The matter is under the consideration of Government.

**Statement**

**Summary of Recommendations contained in Director General of Health Services' Report on Rationalisation of pay scales**

"(a) A modified internship programme which is totally based on district and taluk headquarter hospitals be instituted ;

(b) that the house surgery programme be abolished ;

(c) that a four year residency training programme be introduced based on health man-power requirement worked out by a specialist committee which should look into the following conditions :

(i) the necessity and desirability of pre-post graduate rural background of training approximately three years duration fully funded by the Federal Government;

(ii) that there be no break in Junior or Senior residency training programmes and that the whole programme be regarded as continuous process and that the selection for this be made by competitive examination in the first year of selection throughout the country as has been suggested of the Residency Matching Training Programme.

(iii) that family practice be introduced as a major specialty in all the teaching colleges and this be adequately funded by Federal Government and one half of all residencies be reserved for family practice and public health programme.

(iv) that the examination of the M.S. of any University or the NAMS be regarded as incident and not a definitive factor for continuation as resident.

(d) that if the above conditions are satisfied then the residency training programme would be fitted into a structure of Rs. 700—1300 scale of pay of the GDMO—I in a four year programme with non-practising allowance and other allowances of the Central Government with recognition of the period towards service item either at the Centre or in the State. During the period of internship it is recommended that there be a stipend of Rs. 650/-p.m. as a pre-registration stipend without any non-practising allowance or other allowances. This is to be a fixed stipend and that there be no break in the service of the required period of 12 months and this would primarily be done in the district and taluk head-quarters hospitals with supervision from the staff of the University or College to which the internship be attached to. Such a step would only be possible if there is—

(i) non-reliance on residency programmes for purposes of maintenance of hospital services;

(ii) creation of a core of individuals who have already obtained post-graduate qualification be appointed as Tutors/ Demonstrators/Junior Surgeons or Junior Consultants in the pay-scale of Rs. 1100—1500 with the usual allowances."

#### Promotee Train Examiners

3291. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a ratio of 66— $2/3$  and 33— $1/3$  per cent or direct recruits and promotee

train examiners, respectively, was in existence for confirmation in the initial scale with effect from 1945, on Delhi and Ferozepur Divisions of Northern Railway ;

(b) if so, whether the same is still effective ;

(c) if not, when these orders were revised ; and

(d) what is the present quota for each source for confirmation in the initial scale ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). According to the policy followed on the late N.W. Railway 66— $2/3$ % vacancies arising in the category of Train Examiners were filled by Apprentice Train Examiners and the promotion of Train Examiners promoted from Assistant Train Examiners was confined to the remaining 33— $1/3$ % of the vacancies. Assistant Train Examiners who were promoted as Train Examiners were considered for confirmation against 33— $1/3$ % of the vacancies. Confirmation was determined on the basis of the date they qualified in R-II Course which qualification was pre-requisite prior to their promotion as Train Examiners. On and from 16—11—61 the principle for determining seniority of Train Examiners was changed as the date of the joining the post as a regular measure i.e. the date of promotion in the case of a promotee and the date of the joining of the working post in the case of direct recruits subject to the conditions that inter-seniority of promotees and direct recruits is not disturbed. Confirmation of the staff was also to be done accordingly. Instructions were issued by Northern Railway on 5-9-64 that on some divisions viz. Delhi and Ferozepur, the principle followed for confirmation of Train Examiners in the ratio of 2:1 as

mentioned above should be continued for the vacancies arising prior to 16-11-61 subject to the condition that direct recruits are available for the quota reserved for them. On divisions where the confirmations were not done on percentage basis from the date of appointment to the post, the existing practice then in force for confirmation against vacancies occurring prior to 16-11-61 was allowed to continue.

However from 30-10-72, the following percentage for filling up the posts of Train Examiners in initial grade have been laid down.

Direct Recruits . . .	40%
By promotion from Rankers . . .	40%
From Intermediate Apprentices . . .	20%

The *inter-se* seniority of directly recruited Train Examiners is based on the merit position obtained by them in final examination on completion of their training and they get seniority *vis-a-vis* other groups of Train Examiners from the date of joining the working post.

#### Grade of Fitter Mistries

3292. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the grade of some fitter-Mistries working in Carriage and Wagon Department of Northern Railway in the year 1963 was Rs. 150—240 (AS);

(b) whether it is also a fact that the next promotional grade for these Mistries was that of Train Examiners, i.e. Rs. 180—240 (AS);

(c) whether it is also a fact that the seniority of those fitter Mistries in the cadre of Train Examiners used to be counted from the date of their posting as Train Examiners, after scheduled training;

(d) whether it is also a fact that the grade of Assistant Carriage and Cleaning Inspectors also just before their promotion to the category of Train Examiners, in 1963-64 was Rs. 150—240 (AS) and

(e) if so, whether the grade of Assistant Carriage Cleaning Inspectors can be equated with that of Mistries, or with Train Examiners?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d) Yes.

(e) Apparently, the grades of Assistant Carriage and Cleaning Inspectors and Mistries which is Rs. 150—240 (AS) are equivalent. However, the question of fixing of seniority of Assistant Carriage and Cleaning Inspectors *vis-a-vis* Train Examiners on Delhi Division of Northern Railway is presently *sub-judice*.

#### Train Examiners in Railways

3293. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) the total number of Train Examiners over the Indian Railways Zone-wise ;

(b) how many of these are in the initial scale of train examiners ; and

(c) how many of Train Examiners available in initial grade are working in the initial grade for 15 years or more, Zone-wise.?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

### Officers-Staff Ratio

3294. SHRI SURAJ BHAN : Will the Minister of RAILWAYS be pleased to state :

(a) what is the Officers versus staff ratio in the Railway Organisation ;

(b) what is the officers versus staff ratio in the Mechanical Department as a whole ;

(c) what steps are proposed to be taken by Government to reduce the gap ;

(d) what is the officers versus staff ratio in the Carriage and wagon Wing, Loco Wing, Workshop wing and Diesel wing of the mechanical department, separately ; and

(e) what steps Government propose to take to reduce the disparity in inter-Department officers versus Staff ratio and by what time ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) In the overall position of the whole Railway, there was one officer for every 146 staff as on 31-3-1980.

(b) There was one officer for every 521 staff in the Mechanical Department on the Zonal Railways as a whole as on 31-3-1980.

(c) and (e). Efforts are being made to allocate a higher quota of posts to the Mechanical Department during the next review of staff.

(d) The information is being collected and will be laid on the Table of the Sabha.

### Assignments to Persons of Indian Origin by Foreign Governments

3295. SHRI N. DENNIS : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government of India are being consulted by foreign countries with regard to the appointment of persons of Indian origin as their consular representatives in various places in India and with regard to the choice of person appointed to such assignments ; and

(b) the grounds on which the Government of India approves these assignments given to persons of Indian origin by foreign countries ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) :

(a) The Government of India is being consulted by foreign countries with regard to appointment of Indian nationals as their Consular representatives in India. The persons for such appointment are normally selected by the foreign government concerned.

(b) Approval is given after ascertaining the suitability of the person from all angles.

### Reconstruction of Light house in Daman Ganga

3296. SHRIMATI SANYOGITA RANE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the lighthouse that existed in Daman Ganga for the past many years had been washed out and only its pillars remain there which pose danger to the passing ships ; and

(b) what measures are proposed by Government to reconstruct a light house there ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT SHRI BUTA SINGH) : (a) and (b). The lighthouse in Daman Ganga is a 'Local' Lighthouse under the administrative control of the Government of Goa, Daman and Diu. The requisite information is being collected from the Government of Goa, Daman and Diu and will be laid on the Table of the Sabha as soon as received.

**Moore Market Area in Madras Acquired by Railways**

3297. SHRI N. DENNIS : Will the Minister of RAILWAYS be pleased state :

(a) whether Moore Market area in Madras near the Madras Central Station has been acquired by the Railway administration ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). 34.12 acres of land as detailed below out of 42.03 acres have so far been taken over from the Government of Tamil Nadu near Madras Central Station in connection with the development of a suburban terminal :

(In acres)

Ashok Vihar	2.39
S.I.A.A. Grounds	9.02
People's Park	9.59
Eastern Portion of Zoo	4.93
Home for Homeless	1.26
Land adjoining Home for Homeless	1.03
Cold storage building	..
Zoo Area	5.90
<b>Total</b>	<b>34.12</b>

**Proposal for a Port in Daman**

3298. SHRIMATI SANYOGITA RANE : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is proposed to construct a port in Daman in view of its great strategic importance as also its potential for use as civil port ; and

(b) if so, the details thereof ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VERENDRA PATIL) : (a) and (b). Daman is a minor port at present under the control of the Administration of Union Territory of Goa, Daman and Diu. There is no proposal to upgrade it as a major port.

**Visit of Chairman Tuticorin port trust to Delhi**

3299. SHRI D. S. A. SIVAPRAKASAM : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) how many times the Chairman, Tuticorin Port Trust visited Delhi during the years 1979-80 and 1980-81 ;

(b) the amount of T.A. and D.A. the Chairman has drawn for his visit ; and

(c) what was the purpose of each visit ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) The Chairman, Tuticorin Port Trust visited Delhi 4 times each during the years 1979-80 and 1980-81 (till date).

(b) The expenditure on T.A. and D.A. for the aforesaid visits was Rs. 20,626/-.

(c) All the visits made by the Chairman were in connection with official matters.

**Number of vehicles purchased by Tuticorin Port Trust**

3300. SHRI D. S. A. SIVA-PRAKASAM : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) how many new vehicles have been purchased by the Tuticorin Port Trust after the present Chairman assumed office ;

(b) whether the tender system was adopted for this purpose, if not, the reasons therefor ;

(c) whether all the vehicles are new or old ; and

(d) if old vehicles are purchased, the reasons therefor ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) Fourteen new vehicles have been purchased after formation of Port Trust at Tuticorin. The present incumbent has been its Chairman ever since formation of the Port Trust Board.

(b) All the fourteen vehicles were purchased from the Manufacturers or through their authorised dealers at prices applicable to Directorate General of Supplies and Disposals and other Government Departments.

(c) In addition to fourteen new light vehicles, four old leyland buses have been purchased from State owned Transport Corporation of Tamil Nadu.

(d) The old buses have been purchased from the Tamil Nadu State Transport Corporation at Book Value of about Rs. 22,000/- each while the cost of chassis of new buses would have been Rs. 2'00/ lakhs (approximately) plus additional cost of about Rs. 70,000.00 on account of body building of each bus. Thus the second hand buses have been purchased to meet immediate requirement of transporting school going children and workers to duty places as the port is not well connected by public transport system to meet the needs of workers attending shift duties round the clock.

**Dacoities and robberies in Railways**

3301. SHRI NIREN GHOSH : Will the Minister of RAILWAYS be pleased to state how many dacoities, robberies, etc. were committed in each Railway during the last five months ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY : AFFAIRS (SHRI MALLIKARJUN). During the last five months from September 1980 to January 1981, the number of dacoities, robberies and theft of passengers belongings in running

trains reported on each Railways is as under:-

Railway	Number of cases		
	Dacoity	Robbery	Theft of passengers belongings
Central	1	9	635
Eastern	17	21	206
Northern	4	21	698
North Eastern	12	28	298
Northeast Frontier	5	3	50
Southern	..	3	986
South Central	..	4	143
South Eastern	8	10	349
Western	6	13	272
<b>Total</b>	<b>54</b>	<b>112</b>	<b>2977</b>

**Raising of handling charges of the Mechanical Iron Ore Plant at Goa Port**

3302. SHRI CHINTAMANI PANIGRAHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the handling charges of the Mechanical Iron Ore Plant at Goa Port have been raised;

(b) whether the decision has evoked a strong reaction from the shippers in Goa ;

(c) if so, whether Government have appointed a Committee to examine the issue ;

(d) if so, whether the Committee has submitted its report ; and

(e) if so, the details thereof and the reaction of Government thereto ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) Yes, Sir.

(b) Two parties have filed writ petitions in the Court of Judicial Commissioner, Goa, Daman & Diu Panaji against the upward revision of the rate.

(c) Government has not appointed any Committee after the revised rate has been notified,

(d) and (e). question does not arise.

**Capacity Utilization of the Mechanical ore Handling Plant at Visakhapatnam port**

3303. SHRI M. RAM GOPAL REDDY : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Mechanical ore handling plant's capacity at Visakhapatnam Port is not being fully utilized ; and

(b) if so, the reasons therefor and the remedial measures taken ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) Yes.

(b) Bailadila Iron Ore exported to Japan is shipped through Visakhapatnam Port. Japanese Steel Mills are not nominating adequate number of vessels for loading iron ore through the mechanical ore handling plant at Visakhapatnam. MMTC, who are the exporting agency, have taken up the matter with the Japanese Steel Mills.

### Rail Accidents in February, 1981

3304. SHRI M. V. CHANDRA-SHEKARA MURTHY :

SHRI B. V. DESAI :

Will the Minister of RAILWAYS be pleased to lay a statement showing:

(a) whether in February, 1981, there were four to five major Railway accidents in the country and many minor accidents ;

(b) if so, the States in which these accidents took place ;

(c) whether any enquiry into these cases was held ;

(d) if so, the outcome thereof ; and

(e) the number of persons killed and injured and loss suffered ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) During the month of February, 1981, there were in all 72 train accidents of which 2 involved more than 10 deaths.

(b) Information about train accidents is not compiled Statewise, but Railway-wise. The number of train accidents which took place on

each Railway during February, 1981, is given below :

Railway	Number of train accidents
Central . . . . .	9
Eastern . . . . .	5
Northern . . . . .	7
North Eastern . . . . .	7
Northeast Frontier . . . . .	7
Southern . . . . .	7
South Central . . . . .	8
South Eastern . . . . .	13
Western . . . . .	9
<b>Total</b>	<b>72</b>

(c) and (d). Enquiries have been held into all these accidents. The causes, including *prima facie* causes, of these accidents are as under :—

Causes	No. of accidents
(i) Failure of railway staff . . . . .	19
(ii) Failure of persons other than railway staff . . . . .	9
(iii) Failure of mechanical equipment . . . . .	27
(iv) Accidental . . . . .	2
(v) Causes not yet finalised . . . . .	15

(e) In these accidents 47 persons were killed and 138 injured. The cost of damage to railway property has been estimated at approximately Rs. 1,76,54,000/-.

## Railway engines

3305. SHRI MOHAMMAD ASRAR AHMED : Will the Minister of RAILWAYS be pleased to state :

(a) the number of steam driven, diesel driven or electricity driven (separately for each Railways and for narrow gauge, metre gauge and broad gauge) Railway engines operating in the country as on 1st January, 1981 and the number of the same which were sick or unserviceable on this date ;

(b) the number of engines manufactured or imported or built in India and the year on which the same were put on the Railways for operation ;

(c) the number of all kinds of engines condemned or auctioned off during 1975 to 1980 ; and

(d) the number of such engines lying unserviceable and not disposed of, and the reasons for not disposal of the same so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). Information is being collected and will be placed on the table of the Lok Sabha.

(a)

## Number of Railway coaches

3306. SHRI MOHAMMAD ASRAR AHMED : Will the Minister of RAILWAYS be pleased to state :

(a) the number of airconditioned, First Class, Second Class ordinary, Second Class 2-tier and Second Class 3-tier passenger coaches operating on the Railways on 1st January 1981 (separately for narrow gauge, metre gauge and broad gauge) and the number of the same which were sick or unserviceable on this date :

(b) the year and number of the said coaches manufactured or imported or built in India and the year in which the same were put on the Railways for operation ;

(c) the number of all kinds of coaches condemned or auctioned off during 1975 to 1980 ; and

(d) the number of such coaches lying unserviceable and not disposed of, and the reasons for non-disposal of the same so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

	B.G.		M.G.	
	No. on line	No. of sick Coach	No. on line	No. of sick coach
1. Airconditioned . . . . .	352	86	49	11
2. 1st class including composite . . . .	2442	447	1462	201
3. 2nd class & 2nd class Chair Car . . .	6514	1083	5501	619
4. 2nd class sleepers (2 & 3-tier) . . .	3491	553	1195	164

The information in regard to Narrow Gauge coaches is being collected and will be placed on the table of the House.

(b) The information is being collected and will be placed on the table of the House.

(c)

Year	B.G.	M.G.
1975-76	473	398
1976-1977	454	397
1977-1978	301	168
1978-1979	265	255
1979-1980	347	193
Total	1840	1411

(d) As on 1-3-81, about 160 coaches were pending disposal on all the Railways. As there is a time lag of about 3 months between condemnation, auctioning and disposal, there will always be some coaches awaiting disposal. For the present condemnation rate and the time lag for disposal, this figures is quite normal.

#### Number of trains cancelled in Samastipur Division

3307. SHRI BHOGENDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) the total number of trains running under Samastipur Division of North Eastern Railway ;

(b) how many times during the last one year, the running of any these trains has been cancelled or they have actually not run or have run late for more than two hours respectively ;

(c) what are the causes for such abnormal cancellations, failure to run or abnormally late running ; and

(d) what steps are being taken to ensure punctual and regular running of all the trains ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) 103 trains per day.

(b) and (c). During the last one year from (March 80 to February 81) 2127 trips of trains were cancelled in Samastipur Division mainly on account of coal shortage and staff agitations. On 1385 occasions the trains ran late for more than two hours in Samastipur Division on the North Eastern Railway due to alarm chain pulling, miscreant activities and operational failures.

(d) All the trains cancelled in Samastipur Division have since been restored. All feasible efforts are being made to improve the punctuality of trains including close liaison with State Government authorities.

सीतापुर में रेल दंगनां का कुप्रबन्ध

3308. श्री राम लाल राही : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि माल से भरी बोगियां जब सीतापुर पहुंचती हैं, तो इन्हें बिना किसी कारण के बाहर भेज दिया जाता है और इस प्रकार सीतापुर के व्यापारियों की मांग पूरी नहीं होती; और

(ख) यदि हां, तो स्थिति में सुधार करने के लिए क्या प्रयास किए जा रहे हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) आगत माल डिब्बे मुक्त किये जाने पर न केवल सीतापुर माल गोदाम से बल्कि अन्य स्टेशनों से भी, जब कभी आवश्यकता होती है अनिवार्य वस्तुओं और उच्च प्रायमिकता वाले यातायात की ढुलाई के लिए अन्यद भेजे जाते हैं। सीतापुर की मांगों पर भी मुक्त किये गये आगत माल डिब्बों में ने माल डिब्बे सप्लाई किये जाते हैं।

(ख) सलाई बढ़ाने के लिए पहले ही कार्रवाई की जा चुकी है। फरवरी, 81 के अन्त तक केवल 13 मांगें बकाया रहती थीं और 2-3-81 को कोई मांग बकाया नहीं थी।

#### Conversion of Sheoraphuly-Tarakeswar line

3309. PROF. RUP CHAND PAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have any proposal to convert Sheoraphuly-Tarakeswar single line in Eastern Railway into double line ; and

(b) if so, the steps taken so far in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Does not arise.

#### Flag Station at Khurigachi

3310. PROF. RUP CHAND PAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have decided to start one flag station at 'Khurigachi' between Bhadreswar and Baidyabati in the Howrah Division of Eastern Railway ; and

(b) if so, the progress made in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Does not arise.

#### Claim of Ambedkar cooperative Labour Contract society

3311. SHRI SUSHIL BHATT-ACHARYYA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government are aware that in spite of clear cut Government's guidelines regarding grant of privileges and concessions to be extended to registered cooperative and Harijan Societies the Madras Port Trust Authority ignored the claim of Ambedkar Cooperative Labour Contract Society ; and

(b) if so, the steps which Government have taken in the matter ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) and (b). The Madras Port Trust is awarding petty contracts not involving much technical skill upto the value of Rs. 15,000/- not only to Harijan Co-operatives similar to the Society mentioned in the Question but also to other units belonging to Scheduled Castes/Scheduled Tribes registered with the National Small Industries Corporation Limited. In their case, payment of earnest money is not required and security deposits is limited to 50 per cent of the rate applicable to the other contractors under the normal rules. The Society mentioned in the Question had been given such petty works on 9 occasions to the tune of about Rs. 88,000/- since August-September, 1980 without tenders and another work of providing country

wood panel doors for residential quarters to the tune of Rs. 72,500/- on tender basis. It is, therefore, not correct that the claims of the Society referred to in the Question, for grant of privileges and concessions as per Government guidelines have been ignored.

**Proposal to set up an agency for Economic Development of Developing Countries made at Non-aligned Economic Committee**

**3312. SHRI MADHAVRAO SCINDIA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether at the Economic Committee of Non-aligned Nations which recently held its meeting in New Delhi, India, Yugoslavia and Algeria proposed the setting up of an agency which would look after the economic development amongst the developing countries ;

(b) if so, the details of the proposal; and

(c) the outcome of the deliberations of the Economic Committee on this proposal ?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** (a) to (c) India, along with Yugoslavia and Algeria, had made a number of specific suggestions at the Economic Committee of the Conference of Non-aligned Foreign Ministers, held recently in New Delhi, designed to strengthen economic co-operation among developing countries. These included, *inter-alia*, a recommendation that an agreement be reached in 1981 on the establishment of an appropriate development institution of the developing count-

ries to promote and encourage mutually beneficial financial co-operation among them. Since this, along with other recommendations, was based on the comprehensive recommendations contained in the report of the Ad-hoc Inter-governmental Group of Economic Co-operation Among Developing Countries, held in Vienna in June 1980, it was decided, during the course of negotiations, not to single out any one recommendation in the New Delhi Declaration. Instead, the section on FCDC contains a general reference to the *ad-hoc* group's report and expresses the view that its recommendations provide a very useful basis for the preparations for the high-level conference on Economic Co-operation Among Developing Countries to be held in Caracas in May, 1981. The New Delhi Declaration also agreed that this Conference should result in the adoption of positive action oriented and concrete modalities, projects, arrangements and programmes in the areas enumerated in the Vienna Report, within a time-bound framework.

**Collision of three trains**

**3313. SHRI MADHAVRAO SCINDIA :**

**SHRI B. V. DESAI :**

**SHRI DAULALSINH JI JADEJA :**

**SHRI SATISH AGARWAL :**

**SHRI K. PRADHANI :**

**PROF. P. J. KURIEN :**

Will the Minister of RAILWAYS be pleased to state :

(a) whether causes and circumstances leading to the collision of three trains, including the Trivandrum Mail near Vaniyamadi about

192 kms. from Madras in first/second week of February, 1981, have since been investigated;

(b) if so, the results of the investigation; and

(c) the details of *ex-gratia* compensation and other damages, if any, paid to the victims and families of the victims?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) and (b) The Commissioner of Railway Safety, Southern Circle, Bangalore has held his statutory inquiry into this accident and his report is awaited. However, according to his provisional findings, the accident was due to the failure of railway staff.

(c) *Ex-gratia* payment of Rs. 79,500/- has been paid to the next of kin of the killed and to the injured persons.

No compensation and other damages have yet been paid.

#### **Island Platform of Kanjur Marg**

**3314. DR. SUBRAMANIAN SWAMY :** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the Island Platform of Kanjur-Marg Central Railway Suburban Station does not have overhead shelter covering the full platform;

(b) whether Government are also aware that it causes inconvenience to passengers; and

(c) if so, whether Government propose to cover the full platform and provide shelter to the platform?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) Yes.

The existing length of cover over the Island Platform of Kanjur-Marg station is to the extent of 135 metres.

(b) and (c). Provision of cover over the platforms is made at stations in consideration of level of passenger traffic, climatic conditions, *inter-s*, priority between stations with different levels of passenger traffic and availability of funds. The work of extension of cover over platform at Kanjur-Marg Railway station will be considered according to its relative priority and depending on availability of funds in future years' Works Programmes.

#### **Anti India Tirade by U.S. Media**

**3315. SHRI JANARDHANA POOJARY :**

**SHRI CHANDRAJIT YADAV:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news-item published in 'Indian Express' of 12th February, 1981 'U.S. media step up; anti India tirade' and

(b) if so, the reaction of Government thereto?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) :** (a) Yes Sir. The reports in "The Indian Express" are a summary of three editorials which appeared in "The New York Times" of February 1981, in "The Washington Post" of February 10 and in "The Wall street Journal" of February 10, 1981. All the three editorials in the American newspapers accused India unjustly about

attempting blackmail of the U.S. for resuming supply of nuclear fuel for the Tarapur Atomic Power Reactor.

(b) Such unjustified criticism about India's nuclear policies has characterised writing in section of the United States' press over the last several years. The only new element is the three editorials appearing almost simultaneously, as reported in "The Indian Express". The Indian Embassy in Washington continues to dispel all such wrong impressions about India's policies through discussions and contacts with the United States governmental authorities as well as the editorial management of the newspapers and other media.

**Replacement of steam locomotives, coaches wagons and machinery**

3316. SHRI RAJESH KUMAR SINGH :

SHRI RAMAVATAR SHASTRI :

SHRI CHANDRADEO PRASAD VERMA :

SHRI JAGPAL SINGH :

Will the Minister of RAILWAYS be pleased to lay a statement showing :

(a) whether Government have made any assessment with regard to the steam, locomotives, coaches, wagons and the machinery of the railway workshops whose replacement has been overdue;

(b) if so, the details thereof ; and

(c) the steps contemplated by Government to replace the overaged locomotives, coaches, wagons and machinery in the Railway workshops ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c) A statement is attached.

**Statement**

**'Replacement of Steam Locomotives, Coaches, Wagons and Machinery'**

*1. Rolling Stock :*

As assessment regarding the quantum of overaged rolling stock and machinery has been made.

1.1 At the commencement of the Sixth Plan, as on 1-4-80, the quantum of overaged rolling stock was as under:—

Steam locomotives	:	747
Coaching Stock	:	3316
Goods Stock	:	33249

In addition to the above, the stock becoming overaged during the Sixth Plan period, 1980-85, is as under:—

Steam Locomotives	:	417
Coaching Stock	:	4486
Goods Stock	:	29947

1.2 Railways' Sixth Five Year Plan lays stress on meeting the needs of replacement of overaged assets, particularly rolling stock, to the maximum extent possible, subject to funds constraint. It is anticipated that the overaged stock will be substantially brought down during the Sixth Five Year Plan as under :—

*Percentage of overaged stock*

	Existing as on 1-4-80	Anticipated as on 1-4-85
Steam Locomotives	9.5	1.5
Coaches	9.82	6.34
Wagons	8.2	0.7

## 2. Machinery and Plant

The bulk of these machines are located in mechanical workshop and production units, of which about 70% are overaged. Due to constraint of funds, it has not earlier been possible to reduce the percentage of overaged machinery. Railways have embarked on a programme of replacement of such machinery and equipments. A sum of Rs. 93.5 crores out of a total of Rs. 110 crores World Bank credit for Workshops Modernisation Project has been set apart for replacement of machinery and plant. This is besides the regular allocations being given to railways outside the Workshop Modernisation Project for replacement of overaged machinery, to the extent possible.

### “फूड अडल्टरेशन डिपार्टमेंट आइडल” शीर्षक से प्रकाशित समाचार

3317. श्री मूस चन्द झागा : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक 7 फरवरी, 1981 के “इंडियन एक्सप्रेस” में “फूड अडल्टरेशन डिपार्टमेंट आइडल” शीर्षक समाचार की ओर दिलाया गया है ; और

(ख) यदि हां, तो इस बारे में सरकार द्वारा की गई कार्यवाही क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री नीहार रंजन स्टकर) :

(क) जी हां ।

(ख) खाद्य अपमिश्रण निवारण अधिनियम के अन्तर्गत दिल्ली प्रशासन के खाद्य अपमिश्रण निवारण विभाग को अनेक जिम्मेदारियां निभानी होती हैं जिन में इस अधिनियम को लागू करना, मुकदमे चलाना, निरीकण

कार्य करना, खाद्य पदार्थों के नमूनों के विश्लेषण का प्रबंध करना, खाद्य पदार्थों के नमूनों, आदि के बारे में आसूचना एकत्र करना शामिल है । हरियाणा खाद्य प्रयोगशाला के अपने राज्य के कार्य में व्यस्त होने के कारण प्रवर्तन कार्य में थोड़ी सी देर के लिए बाधा पड़ी थी । खाद्य पदार्थों के विश्लेषण कार्य के लिए वैकल्पिकव्यवस्था की जारी ही है ।

### विदेशों में देश का मान बढ़ाना

3318. श्री मूस चन्द झागा : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) विदेशों में देश के लिए सम्मान पैदा करने तथा उसे बढ़ाने के लिए उनके मन्त्रालय द्वारा वार्षिक कितनी धनराशि खर्च की गयी और इस शीर्षक के अन्तर्गत यिल्ले तीन बर्षों में वर्ष वार कितनी धनराशि खर्च की गई ;

(ख) क्या इस व्यय का अधिकतर भाग भारत में 40 विदेशी पद कारों के आदर स्तकार, 45 वृत्त चिरों के 800 प्रिट विदेशों में स्थित 110 कार्यालयों को भेजने तथा 45 कार्यालयों को दैनिक समाचार भेजने पर किया जाता है ; और

(ग) यदि हां, तो सभी अन्य चीजों पर किए जाने वाले खर्च के अतिरिक्त इस पर कितना खर्च किया जाता है ?

विधि, न्याय एवं कानूनी कार्य मंत्री (श्री पी. शिव शंकर) : (अ) विभाग तीन वित्तीय वर्षों के दौरान मुख्यालय और विदेश स्थित भारतीय मिशनों के माध्यम से विदेश मंत्रालय ने प्रचार कार्यों पर जो खर्च किया है उस का वर्षावार विवरण नीचे लिखे अनुसार है । इन आंकड़ों में प्रशासन और स्थापना पर हुए खर्च भी शामिल है ।

लोक विद्या :

प्रति रांगित प्रश्न संख्या : 3318

वर्ष	मुद्रालय (६५परे लाखों में)	मिशन (६५परे लाखों में)	कुल (६५परे लाखों में)
1977-78	124.85	165.99	290.84
1978-79	81.62	169.30	250.92
1979-80	85.30	190.60	276.90

(ब) और (ग). एक विवरण संलग्न है जिस में विगत तीन वर्षों के दौरान विभिन्न प्रकार के प्रचार कार्यों पर हुए खर्च का विस्तृत विवरण दिया गया है। उसमें प्रशासन और स्थापना पर हुआ खर्च शामिल नहीं है। संलग्न विवरण में दिए गए ग्रांकडे मुद्रालय के खर्च से सम्बन्ध हैं।

## विवरण

1977-78                    1978-79                    1979-80

1. समाचार अभिकरण संघ के बारे में गुट नियोग सम्मेलन	1,00,000.00	—
2. पत्रिकाओं और पैम्फलेट का प्रकाशन	8,90,000.00	9,70,000.00 11,59,258.86
3. पुस्तकालयों और भैंट के लिए पुस्तकें	2,00,000.00	2,49,000.00 2,75,000.00
4. समाचार पत्र, पत्रिकायें एवं फीचर फिल्में	2,20,000.00	2,30,000.00 4,42,730.00
5. डाक तार व्यय	75,000.00	75,000.00 15,650.00
6. बंतार और केबल	41,92,005.23	4,07,000.00 9,04,538.91
7. न्यूज एजेंसियों को चन्दा	5,75,657.50	6,87,000.00 7,04,902.00
8. समाचार प्रतिनिधिमंडल	2,60,000.00	3,00,000.00 3,69,876.42
9. फिल्म प्रचार	11,95,801.00	20,00,000.00 7,25,497.17
10. सांस्कृतिक प्रचार	350.00	5,100.00 5,729.37
11. ग्रामोफोन बांड	4,500.00	2,500.00 5,797.58
12. छाया चित्र एवं प्रदर्शनियां	2,411.56	3,600.00 5,191.74
13. विदेशों में प्रदर्शनियां	5,05,451.60	5,06,161.00 17,56,927.84
14. अन्य विविध खर्च	18,232.70	20,000.00 64,674.53

82,39,409.59 54,55,861.00 64,35,824.62

### Loading of Foodgrain

3319. SHRI G.Y. KRISHNAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether there has been any increase in loading of foodgrains in the last four months on railways; and

(b) if so, the extent to which railway performance has improved ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) During the period October, 1980 to January, 1981 6.12 million tonnes of foodgrains were loaded on all Indian Railways as against 5.51 million tonnes loaded during the period June, 1980 to September, 1980.

### Daily running of Rajdhani Express

3320. SHRI SONTOSH MOHAN DEV : Will the Minister of RAILWAYS be pleased to state :

(a) whether in view of the popularity of the Rajdhani Express between Delhi and Calcutta and between Delhi and Bombay, Government would consider running this daily on both the routes ;

(b) whether it is also proposed to increase the coaches of A.C. Chair car in these trains to accommodate more passengers ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Increase in frequency of Rajdhani Expresses is not feasible for want of requisite resources.

(b) and (c). With effect from 16-3-1981, the load of 101/102 Rajdhani Express is being increased by

2 A.C. Chair cars and one A.C. Second Class Sleeper, as a regular measure. The feasibility of increasing the load of 151/152 Rajdhani Express is under consideration an action as found feasible will be taken.

### Bombay Port Trust's proposal for a Laboratory of its own

3321. DR. VASANT KUMAR PANDIT : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Bombay Port Trust has sent a proposal to set up own Laboratory for tests of imported oils, consumer's items, etc. ;

(b) whether it is a fact that at present all such samples have to be routed through laboratories in Pune and Nagpur resulting in delay, inconvenience and expenditure ; and

(c) if so, whether the proposal has been accepted, if not, the reasons thereof ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) No.

(b) Examination of samples of edible items imported through Bombay Port is the responsibility of the Port Health Organisation Bombay. Samples extracted from edible consignments are sent to the Bombay Municipal Laboratory and are not sent to outside stations like Pune or Nagpur.

(c) Does not arise.

### बेटरों की सेवाएं नियमित किया जाना

3322. श्री रामावतार शास्त्री : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जनता पार्टी सरकार ने रेलवे की विभागीय कैन्टीनों में

कमीशन एजेंट के रूप में कार्य करने वाले वेटरों की सेवाओं को नियमित करने का निर्णय लिया था;

(ख) यदि हाँ, तो उन वेटरों की जोनवार, संख्या कितनी है जिन्हें जनता शासन के दौरान नियमित किया गया;

(ग) उन वेटरों को जो नवार, संख्या कितनी है जो अब भी कमीशन एजेंट के रूप में कार्य कर रहे हैं; और

(घ) सरकार का विचार उन्हें कब तक नियमित करने का है ?

रेल मंत्रालय तथा संस्कौय कार्य विभाग में उपर्युक्ती (भी भल्लिकार्जुन) : (क) खान-पान विभाग में कमीशन के आधार पर काम करने वाले बेयरों को चतुर्थ श्रेणी के नियमित पदों में समाहित करने का विनियोग 1978 में किया गया था ।

(ख) से (घ) एक विवरण संलग्न है ।

### विवरण

26-4-78 पहले चरण कार्य अब तक शेष जिन्हें	टिप्पणी
से पूर्व में समा- अध्ययन समाहित अभी	
कमीशन हित के आधार किये गये समाहित	
के आधार पर दूसरे किया जाना	
पर काम चरण में है	
करने वाले समाहित	
बेयरों की किये जाने	
संख्या वालों की	
कुल संख्या	

233	124	129	—	129	पदों को सूजन करने के लिए कार्यवाही की जा रही है ।
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उत्तर	468	230	238	—	238 विचाराधीन
	245	106	139	—	पदों की स्वीकृति दी जा चुकी है ।

पूर्वोत्तर	128	62	66	34	32 —
पूर्वोत्तर सीमा	2	2	—	—	—
दक्षिण	482	236	365	223	142 डाकटरी परीक्षा के लिए भेजा जा रहा है ।

दक्षिण मध्य	96	47	63	63	—
दक्षिण पूर्व	316	157	159	—	106 पदों के लिये सूजन के बारे में विचार किया जा रहा है ।

गणितम्	186	48	311	311	—
जोड़	2176	1012	1470	631	839

रेलवे मंत्रालय कर्मचारियों का अधिकार नाइटिंग अन्वेषण

3323. श्री रामचत्तार शास्त्री : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय रेलवे मंत्रालयीय कर्मचारी संघ के दिसम्बर, 1980 में एक अधिकार भारतीय आन्वेषण शारम्भ किया था ;

(ख) क्या यह सच है कि इस की विभिन्न शाखाओं ने उन्हें एक ज्ञापन भेजा था ;

(ग) यदि हां, तो उस में क्या मांग की गई थीं ; और

(घ) उन्हें पूरा करने के लिए सरकार ने क्या कार्यवाही की है ?

रेल मंत्रालय सदा संसदीय कार्य विभाग में उत्तमता (श्री मलिल हार्जुन) : (क) और (ख). जी हां ।

(ग) संघ की मुद्रण मांगे निम्नलिखित हैं :—

(1) नए पदों के सूजन तथा मंत्रालयी संवर्ग की भर्ती पर लगे प्रतिबन्ध पूर्णतः हटा दिया जाये ।

(2) मंत्रालयीय संवर्ग के घेड़ों का पुर्णसंरचना ।

(3) निर्वाह व्यव भूचांक में हर्दी वृद्धि का पूर्ण निष्प्रभावीकरण ।

(घ) वर्तमान नियमों तथा वित्तीय की नाइयों की परिसीमा के अन्दर किसी भी स्रोत से प्राप्त कर्मचारियों के अन्यायोदेनों पर सरकार की नीति के अनुसार विधिवत् बचार किया जाता है और आवश्यक समझी गयी कार्यवाही की जाती है । अधिकार भारतीय रेलवे मंत्रालयीय कर्मचारी संघ की मांगों पर भी इसी नीति की परिसीमा के तहत विचार किया गया है ।

दिल्ली परिवहन नियम की बेकार खड़ी बसों की संख्या

3324. श्री निहाल सिंह : क्या नीबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली परिवहन नियम के अन्तर्गत सरकारी प्राइवेट तथा निजी बसों की कक्षाएँ संख्या क्या है तथा इनमें से कितनी वर्तमान में बेकार खड़ी हैं ;

(ख) ये बसें कब से वर्कशाप में खड़ी हैं और इनकी शोध मरम्मत के लिए क्या कदम उठाये गए हैं ?

नीबहन और परिवहन मंत्रालय में राज्य मंत्री (श्री बूटा सिंह) : (क) 4-3-1981 को दिल्ली परिवहन नियम के पास अपने निजी बेड़ों की 2700 बसें थीं इसके अलावा, इसके पास किराये पर लो हर्दी 618 प्राइवेट बसें भी थीं जिनमें 221 मिनी बसें शामिल हैं । जिन बसों को स्कैप किया जाना है, उन्हें छोड़ कर, नियम को संटूल वर्कशाप में उक्त तारीख को दिल्ली परिवहन नियम की सिर्फ 34 बसें मरम्मत के लिए खड़ी थीं । इस बान को जान तो दिल्ली परिवहन नियम के पास उपलब्ध नहीं है कि कितनी खराब प्राइवेट बसें अपने वर्कशाप में मरम्मत के लिए खड़ी थीं ।

(ख) संटूल वर्कशाप में मरम्मत के लिए खड़ी दिल्ली परिवहन नियम की 34 बसों में से 11 बसों को 2 महीनों तक का समय हो गया है और शेष बसों को 1 महीना तक हुआ है । इन बसों को मरम्मत करने के लिए एक कार्यक्रम तैयार किया गया है और इस कार्यक्रम के अनुसार, अप्रैल, 1981 के अन्त तक इन सभी बसों को मरम्मत हो जाएगा ।

**Widening of G.T. Road from Delhi to Wagah.**

**3325. SHRI ATAL BIHARI VAJPAYEE :** Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that 435 kilometres long National Highway G.T. Road from Delhi to Wagah is proposed to be widened by 1984;

(b) the details of year-wise break-up of the work to be completed and the expenditure schedule; and

(c) other National Highways which are being widened or proposed to be widened, their length, estimated expenditure and stipulated completion time?

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) :** (a) to (c). Presumably the Hon'ble Member is having in mind the widening of National Highways from two-lanes to four-lanes. The widening of National Highways from two-lane to four-lane standards is governed by the traffic requirements of a particular National Highway. Such sections of a National Highway which cross the limit of 10,000 Passenger Car Units per day normally qualify for widening to four-lane standards. Taking into the consideration this criteria and availability of resources the Government of India have already sanctioned works for widening some more heavily trafficked sections of National Highway No. 1 from Delhi to Wagah border Road (length of 492 Kms.) Such sections totalling to about 64 Kms. with an estimated cost of about Rs. 1300 lakhs. which are in progress with an overall target date of completion of March, 1984. On other National Highways in the country widening to four-lane has been sanctioned in a length of about 153 Kms. on National Highway 10 (Delhi-Hissar

Road) at an estimated cost of Rs. 217 lakhs and the same is in progress with a target date of completion of March, 1982. The widening to four-lanes of other sections of the National Highways such as Guntur-Vijayawada section of National Highway 5 in Andhra Pradesh; Ahmedabad-Vadodra section of National Highway 8 in Gujarat, Bombay-Poona section of National Highway 4 in Maharashtra, Calcutta-Palsit Expressway section of National Highway 2 in West Bengal etc. in selected sections are also planned to be taken up in the Sixth Five Year Plan (1980-85) period which is under finalisation depending upon the availability of resources and overall priorities in a phased manner.

**भटीगुडा वे सिंह बुकिंग आफिस**

**3326. श्री सत्यनारायण जटियः** क्या रेल मंत्री यह कारों की दुका करेंगे कि :

(क) क्या सत्यनार ने लागड़ा पिलोदा बागला स्टेशनों के बीच भटीगुडा के लिए एक बुकिंग आफिस के लिए मंजूरी दी है ;

(ख) यदि हाँ, तो वहां पर बुकिंग कार्य शुरू किया जाने के क्या पाराग हैं ;

(ग) क्या भटीगुडा पर रेल सेवायें उपलब्ध कराने के लिए रेल प्रशासन को कोई प्रस्ताव प्राप्त हुआ है ; और

(घ) यदि हाँ, तो ये सुविधायें क्या प्राप्त उपलब्ध कराई जाएंगी ?

**रेल नंबरलेन्ड लक्ष्य संसर्कित कार्य विभाग** में उपर्युक्ती (श्री भस्त्रवर्षभुज) : (व) से (घ). भटीगुडा स्टेशन को शाल्ल स्टेशन वे रूप में उपयोग करने का निर्णय किया गया है। भावधारक अधिकारियों द्वारा पूरी हो जाने की समस्तता है।

**Looting of Passengers of Sabarmati Express**

3327. SHRI B.V. DESAI :  
SHRI SATISH AGARWAL :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is fact that a group of tribals on 9th February, 1981 robbed nearly 100 second class passengers of the Sabarmati Express between Dohad and Nahargarh station on the Ratlam-Baroda section of the Western Railway;

(b) if so, the details thereof;

(c) whether this is the second such type of incident in Madhya Pradesh ;

(d) whether the attacks on Railways have been increasing from February, 1981 onwards ; and

(e) if so, what steps have been taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Does not arise.

(c) No.

(d) and (e). The number of incident of crimes during February, 1981 when compared with Januray, 1981 shows that the trend is more or less static. However, all out efforts are being made to check incidence of crimes. The following preventive measures have been taken to prevent such incidents :

1. Over, 2,000 R.P.F. personnel have been deployed to assist the Government Railway Police in escorting the passenger trains.

2. Plain clothed staff of Government Railway Police are deployed

to keep an eye on the criminals as also to collect intelligence with regard to criminals operating in passenger trains.

3. Drives are also launched by Government Railway Police in co-ordination with the District Police to apprehend the culprits.

4. Vestibuled doors of coaches are closed between 22.00 hrs. and 06.00 hrs.

5. TTEs/Attendants/Conductors have instructions to remain vigilant to prevent entry of unauthorised persons into coaches particularly reserved compartments.

**Supply of Coal to Soda Ash Industry**

3328. SHRI HIRALAL R. PARMAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that inadequate supply of coal and coke due to shortage of railway wagons has hit soda ash and caustic soda production in the country ; and

(b) if so, what measures are proposed to be taken for movement of coal to units engaged in production of soda ash ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). The overall availability of coal for movement by rail is not enough to meet the requirements of all consumers in the country in full. This shortage of coal cannot be met by increasing availability of wagons. The Railways will continue their efforts to meet the requirements of wagons by collieries in full, but even then units of soda ash are not likely to get their full requirement.

**Trains cancelled for Kisan Rally**

**3329. SHRI R.N. RAKESH :**  
SHRI SATISH AGARWAL :

**SHRI RAM VILAS PASWAN :**

**PROF. AJIT KUMAR MEHTA :**

Will the Minister of RAILWAYS be pleased to state :

(a) the names of trains, zone-wise, which were cancelled to provide bogies for the volunteers coming for the All India Kisan Rally organised by the Congress—I recently;

(b) the details regarding the loss of income due to the cancellation; and

(c) the details regarding income through the volunteers tickets who came to participate in the Rally organised by the Ruling Party ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) No scheduled passenger train was cancelled for this reason.

(b) Does not arise.

(c) Special trains were booked at full tariff rates as prescribed under rules and an amount of Rs. 1,369 crores was collected.

**रेल सलाहकार परिषद**

**3330. श्री मार० एन० राकेश :**

**श्री चिरंजीवल थर्मा :**

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनेक रेल सलाहकार परिषदों की अवधि विस्तृत,

1979 अप्रूवा मार्च, 1980 में समाप्त हो गई;

(ख) यदि हाँ, तो तत्सम्बन्धी बोरा क्या है;

(ग) क्या उनके स्थान पर नहीं रेल सलाहकार परिषदों का गठन कर दिया गया है; और

(घ) यदि नहीं, तो उसके क्या आरण हैं ?

**रेल मंत्रालय तथा संसद अधिकार में उपर्याप्ती (अर्थात् अतिकर्जन) :**  
(क) से (घ), मंडल रेल उपयोगकर्ता परामर्श समितियों तथा क्षेत्रीय रेल उपयोगकर्ता परामर्श समितियों का कार्यकाल 31-3-80 को समाप्त हो गया। इन समितियों का गठन किया जा चुका है और उनको अधिसूचित कर दिया गया है।

**State Government offer of Land, etc. for Railway Line**

**3331. PROF. NARAIN CHAND PARASHAR :** Will the Minister of RAILWAYS be pleased to state:

(a) the names of the State Governments which have offered to bear the cost of land, earth work, half or full cost of wooden sleepers for the construction of the new Railway line in their territories alongwith the name of the line in respect of which such offer have been received by the Ministry during the last (i) ten years (ii) five years;

(b) the action taken by Government regarding the construction of the Railway lines in each case and whether any target dates have been fixed for the completion thereof;

(c) if so, the dates for completion in respect of each line; and

(d) if not, the reasons therefor the date by which the completion of each one of them would be ensured ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) to (d). A statement is laid on the Table of the House. [Placed in library. See No. LT-2111/81]

**Sub Offices of Railway Public Service Commission in HP/ Punjab**

**3332. PROF. NARAIN CHAND PARASHAR :** Will the Minister of RAILWAYS be pleased to state:

(a) whether a demand has been received by Government for opening a sub office of the Railway Public Service Commission of the Northern Railway in Himachal Pradesh/ Punjab.

(b) whether Headquarters of the Northern Railway Public Service Commission at present is at Allahabad and does not provide easy accessibility to the regions covered; and

(c) if so, the action taken by Government on this demand ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) Yes.

(b) The Railway Service Commission Allahabad which caters to Northern Railway, conducts written test and interview not only at Allahabad but also at all important

centres in both Punjab and Himachal Pradesh.

(c) Does not arise in view of reply to (b) above.

**Building of C.G.H.S. Dispensary in R.K. Puram**

**3333. SHRI SATISH PRASAD SINGH:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that sectors I and IV, R.K. Puram, New Delhi do not have their regular Central Governments Health Scheme buildings and are housed in residential quarters and cause inconvenience to the Central Government Health Scheme beneficiaries; and

(b) if so, by when the buildings are likely to be constructed ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR):** (a) and (b). The C.G.H.S. Dispensary for Sector I and IV is at present housed in residential quarters. Action for the construction of the dispensary building will be taken up after a plot is made available.

**Staff strength in Bombay Central Yard**

**3334. SHRI G.M. BANATWALA:** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the need to increase the staff strength in Bombay Central Yard and Bandra Marshalling Yard (Western Railway) in view of the increase in the number of passenger trains, special trains, holiday specials and additional coaches to trains;

(b) whether the staff are still continued to be provided on the pattern of the pre-independence scale despite the tremendous increase in traffic; and

(c) the steps taken to increase the staff to maintain and improve the work?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) Yes.

(b) No.

(c) On increase in traffic, additional staff is provided.

#### Railway Labour Tribunal Award

3335. **SHRI A. K. ROY:** Will the Minister of RAILWAYS be pleased to state:

(a) when Government accepted the recommendations of the Railway Labour Tribunal, 1969, the reasons for non-implementation and wrong implementation of this Award particularly for Duty rosters, weekly rests, payment of overtime and arrears from 1st August, 1974 in most of the Divisions in Indian Railways;

(b) the action taken by Government for full implementation of this Award; and

(c) the reasons for not publishing the Award for information and guidance of all concerned and the Railwaymen in general?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):** (a) and (b). The recommendations made by the Railway Labour Tribunal,

1969, relating to House of Employment Regulations were examined and detailed instructions issued to Railways communicating decisions relating to the implementation of the various recommendations made by the said Tribunal in the matter with effect from 1-8-1974. With a view to enable the Railway Administrations to comply with these instructions, clearance was given for the creation of nearly 13,000 additional posts of Groups C and D employees and most of the additional hands have been posted on the Railways. Revised duty rosters have also been introduced and necessary periodic rests are being allowed to employees. Overtime payments as due to the employees concerned for the period they worked on the basis of old duty rosters till the revised duty rosters were introduced have generally been made.

(c) Necessary instructions issued in connection with the implementation of the Tribunal's recommendations on the subject have been circulated to all concerned on the Railways.

#### Grant of Casual Leave to Railway Staff

3336. **SHRI A. K. ROY:** Will the Minister of RAILWAYS be pleased to state:

(a) whether any directive has been issued by the Ministry not to grant any leave including Casual Leave to Railway Staff on the plea of agitation by All India Loco-Running Staff Association;

(b) whether the Railway doctors have been directed not to take any staff on sick leave; and

(d) if so, the reasons for taking such action when Government proclaimed time and again that there was no effect of the agitation of Locomen and the Train services were normal?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). In terms of the existing rules, leave cannot be claimed as a matter of right and when the exigencies of the public service so require, discretion to refuse or revoke leave of any description is reserved to the authority empowered to grant it.

Each case of sickness as and when reported to Railway doctors is examined on merits and appropriate decision taken to place an employee on sick list or not.

#### Pending Passport Applications

2237. SHRI DAULATSINHJI JADEJA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of applications for passport which are pending with

the each Regional Passport Office as on 1st January, 1980;

(b) the number of applications received during the year 1980 in each Regional Passport Office;

(c) the number of passports issued during the year 1980 from each office;

(d) the number of applications rejected during 1980; and

(e) the reasons for their rejection?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) to (d). A statement is laid on the table of the House.

(e) Refusal of passport facility was on grounds of public interest, criminal cases pending in a Court against the applicant, wrong information furnished by the applicant and the applicant not being an Indian Citizen.

#### Statement

##### *Details of work handled, cases pending and rejected during 1980*

Station	Cases pending on 1-1-1980	Inflow during 1980	Passports issued during 1980	Applications rejected 1980
(1)	(2)	(3)	(4)	(5)
Ahmedabad	3,038	60,030	56,469	..
Bangalore	4,860	32,788	33,969	..
Bhopal	4,244	13,536	15,339	..
Bhubaneswar	524	2,726	2,848	..
Bombay	22,947	212,403	198,489	..
Calcutta	3,551	24,837	26,967	..
Chandigarh	5,270	52,849	50,432	..
Cochin	8,059	74,199	72,104	..

(1)	(2)	(3)	(4)	(5)
Delhi	1,081	7,641	65,571	50
Gauhati	149	1,989	1,773	..
Hyderabad	5,901	55,934	56,898	2
Jaipur	4,872	45,809	44,538	2
Jullundur	6,515	73,315	71,926	..
Kozhikode	7,447	49,185	49,681	1
Lucknow	27,221	73,502	90,882	..
Madras	9,908	97,088	95,085	..
Patna	1,525	8,894	7,725	..
Srinagar	1,006	5,463	5,670	2
<b>TOTAL</b>	<b>118,118</b>	<b>952,128</b>	<b>946,366</b>	<b>58</b>

### Fire at Kandla Port

3338. SHRI KRISHNA PRA-TAP SINGH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

- (a) whether it is a fact that a fire broke out at Kandla Port on the 29th January, 1981;
- (b) the causes of the fire; and
- (c) the loss suffered due to this fire and the particulars of goods destroyed by fire ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) Yes.

(b) Ministry of Home Affairs have been requested to refer the case to Central Bureau of Investigation. The causes of the fire would be known only after the enquiry is held.

(c) About 17,285 cotton bales, 1486 tonnes of rice and about 50 tons of soda ash were seriously damaged by the fire. Besides, 225 numbers of tarpaulin used for

covering the rice and soda ash were destroyed by the fire. The value of the cargo damaged due to fire is estimated to be Rs. 5 crores (approximately).

### Iron ore berth of the Haldia Dock

3339. SHRI SATYAGOPAL MISRA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) whether it is a fact that the Iron ore berth of the Haldia Dock is lying idle for several months;
- (b) what are the details of functioning of the a said berth during the year 1980; and
- (c) what are the reasons for not exporting iron ore through the Iron Ore Berth of the Haldia Dock ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) and (b). The Iron Ore Berth at Haldia is not effectively utilised for loading iron ore and only one vessel loaded 12,636 tonnes of iron ore

during 1980. However, this berth is intensively utilised for handling tankers carrying non-dangerous 'B' Class POL. During 1980, seventy nine tankers bringing 11 lakh tonnes of Petroleum Products were handled at this berth.

(c) Due to draught limitation at Haldia, the estimated export of iron ore through the Iron Ore Berth at Haldia has not materialised.

**Proposal to abolish Clearing Agency system for loading and unloading of ships**

3340. SHRI SATYAGOPAL MISRA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any proposal under consideration to abolish the Clearing agency system for the loading and unloading of ships in ports and docks in the country ; and

(b) if not, the reasons therefor ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) No, Sir.

(b) Clearing Agents do not undertake work of loading export cargo into ships or of unloading import cargo from ships. Clearing agents are engaged by exporters and importers to comply with the necessary formalities and procedures of the port and customs required for export and import of cargo. Most of the exporting and importing firms have their units established in the hinterland of the various ports which are away from port area thereby necessitating appointment of some agents near port area to take care of their interests and to act on their behalf, as every importer/exporter cannot afford to establish their offices for this purpose at the ports.

**Representation about problems faced by Kalyan Kasara Section commuters**

3341. SHRI R. K. MHALGI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the General Manager, Central Railway has received on or about 4th December, 1980 a representation from Shri P.M. Joshi, Member SRUCC and about 80 others, about problems faced by commuters required to go beyond Titwala on Kalyan, Kasara Section (Dist. Thana, Maharashtra) and some suggestions to solve the same ;

(b) what are the problems and suggestions listed in the said representation ;

(c) what action has been taken in case of each of them ; and

(d) if no action has been taken so far, the reasons therefore ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (d). The information is being collected from the Railway Administration concerned and will be laid on the table of the Sabha.

**Promotion to the post of Assistant Superintendent**

3342. SHRI R. K. MHALGI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the posts of Assistant Superintendent (Offices/Stores) were being filled in by promoting Upper Division Clerks on the basis of seniority-cum-fitness in the past ;

(b) whether it is a fact that this practice was amended providing thereby about 33 per cent promotions of Assistant Superintendent to Pharmacists Steno computer despite strong opposition and objections from the Government Medical Stores Depot Staff Association ;

(c) the reasons for the change in the promotion policy ;

(d) the demands/suggestions of the staff union in this regard; and

(e) what decision Government have taken in this connection ?

**THE MINISTER OF STATE  
IN THE MINISTRY OF FAMILY  
WELFARE (SHRI NIHARRANJAN  
LASKAR)**

(a) In accordance with the provisions laid down in the Recruitment Rules of 1966, the posts of Assistant Superintendent (Office/Stores) were required to be filled up by promotion depotwise on merit-cum fitness basis i.e. through selection as indicated below :—

(a) U.D.C. with three years service in the grade ; and

(b) Stenographer and Computer who on the date of promulgation of these rules had rendered five years service in the grade of which two years they might have worked as U.D.C.s.

(b) and (c) The Pharmacist-cum-Clerks in the scale of Rs. 330-560 in the Depots had no promotional avenues. A few Unions/Association/Federation had made persistent demands that promotional avenues should also be provided for Pharmacist-cum-Clerks. Their plea was that the Pharmacist-cum-Clerks who are matriculate and possessed Diploma in Pharmacy should be considered for promotion to the post of Assistant Superintendent (Stores/Office) alongwith U.D.C.s. This was

opposed by All India Government Medical Store Depot Officials' Federation Calcutta. After examining all aspects i.e. qualifications, cadre strength, promotional avenues etc. it was felt that the Pharmacist-cum-Clerks should be considered alongwith UDCs etc. for promotion to the post of Assistant Superintendent (Stores/Office). It was then decided to introduce the system of examination for appointment to the post of Assistant Superintendent (Stores/Office) and Pharmacist-cum-Clerks were also allowed to appear in the examination. Accordingly Recruitment Rules were amended in 1974 making the following provisions :—

“100% by promotion from UDCs/ Stenographers/Computors/Pharmacist-cum-Clerks with 5 years service in the grade by holding departmental examination on depot-wise basis. The percentage of posts to be given are :—

UDCs.	66.2/3%
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Stenographers/Computors/Pharmacist-cum-Clerks	33.1/3%
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(d) The following demands/ suggestions have been made by the Unions :—

(i) Scrapping the amendments to the Recruitment Rules of 1974 and the original Recruitment Rules should be followed.

(ii) Pharmacist-cum-Clerks belong to non-ministerial cadre and are thus technical posts and as such separate channel of promotion should be provided to them.

(e) Since the pharmacist-cum-Clerks have been classified as ministerial posts in the Recruitment Rules and their nature of duties are not technical ones, it is not desirable to have a separate channel of promotion for them. This being the position the question of scrapping the amendment made in the Recruitment Rules in 1974 does not arise.

**Conversion Of Sakrimirmali Line**

**3343. SHRI HARINATH MISRA:** Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any proposal for taking up survey work for conversion of metre gauge line into broad gauge line from Sakri to Nirmali on North East Eastern Railway ; and

(b) if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):**

(a) No.

(b) This line which is 51.51 Kms in length is estimated to cost Rs. 6 crores for conversion from M.G. to B.G. Due to constraint of funds it is not possible to undertake conversion of this line from M.G. to B.G. at this stage.

**Treatment of leprosy patients by non-official organisations**

**3344. SHRI HARINATH MISRA :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of indoor leprosy patients (State-wise) being treated at present by the non-official organisations in the country ;

(b) what capitation grants is being given by the central Government for indoor patients (State-wise) and justifications for the same ;

(c) whether any discrimination is made against leprosy patients are compared to patients suffering from other diseases ; and

(d) if so, why ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR):**

(a) A statement containing information about state-wise distribution of leprosy beds in non-official institutions for treatment of indoor leprosy patients is enclosed statement -I

(b) Capitation grant is normally given by the state Government. The Central Government have planned during the Sixth Five Year Plan to Supplement it on a matching basis at the rate of Rs. 30/- per month per bed towards maintenance by the voluntary organisations. The state-wise distribution of targets for giving this grant during 1980-81 is given in the statement-II. The capitation grant is given with a view to ensuring that the number of beds for treatment of difficult and complicated or infections cases for multidrug regime of treatment do not get depleted for want of funds.

(c) In some General Hospitals, there is still reluctance to treat leprosy patients.

(d) Leprosy patients are not usually taken in such general hospitals for diagnosis and treatment due to social stigma and ostracism associated with the disease which is gradually waning.

**Statement-I**

*The total number of beds in voluntary Institutions and Government Institutions*

Name of the State/Union Territories	1	2	3	4	No. of	No. of	
					leprosy Beds in Voluntary Institutions	leprosy Beds in Government Institutions	
1. Andhra Pradesh	.	.	.	.	2,374	814	3,188
2. Assam	.	.	.	.	340	922	1,262
3. Bihar	.	.	.	.	971	796	1,767

I	2	3	4
4. Gujarat	450	430	880
5. Haryana	..	120	120
6. Himachal Pradesh	320	133	453
7. Jammu & Kashmir	85	226	311
8. Karnataka	545	624	1,169
9. Kerala	979	1,756	2,735
10. Madhya Pradesh	1,845	476	2,321
11. Maharashtra	2,965	1,858	4,825
12. Manipur	90	60	150
13. Meghalaya	..	100	100
14. Nagaland	..	209	209
15. Orissa	212	978	1,190
16. Punjab	849	..	849
17. Rajasthan	..	171	171
18. Sikkim	..	..	..
19. Tamil Nadu	2,323	1,924	4,247
20. Tripura	..	40	40
21. Uttar Pradesh	1,505	557	2,062
22. West Bengal	1,072	2,162	3,234
23. A. & N. Islands	..	35	35
24. Arunachal Pradesh	..	260	260
25. Mizoram	..	20	20
26. Pondicherry	..	220	220
27. Delhi	426	93	519
28. Lakshdweep	..	120	120
29. Goa	..	200	200
30. Dadra & Nagar Haveli	..	..	..
31. Chandigarh	..	..	..
TOTAL	17,351	15,304	32,655

## Statement II

Statewise Targets for Central Capitation grant for maintenance of Voluntary Leprosy Beds under National Leprosy control programme during 19-81

Targets of M.V.L.B.

Sl. No.	States/Union Territories	1980-81
1	Andhra Pradesh	400
2	Assam	100
3	Bihar	600
4	Gujarat	200
5	Haryana	..
6	Himachal Pradesh	100
7	Jammu & Kashmir	..
8	Karnataka	100
9	Kerala	100
10	Madhya Pradesh	300
11	Maharashtra	550
12	Manipur	..
13	Meghalaya	..
14	Nagaland	..
15	Orissa	200
16	Punjab	100
17	Rajasthan	..
18	Sikkim	..
19	Tamil Nadu	..
20	Tripura	..
21	Uttar Pradesh	400
22	West Bengal	400
Union Territories		
23	A. & N. Islands	..
24	Arunachal Pradesh	50
25	Chandigarh	..
26	Dadra & N. Haveli	..
27	Delhi	..
28	Goa, Daman & Diu	..
29	Lakshadweep	..
30	Mizoram	..
31	Pondicherry	..
ALL INDIA		
		3,700

Treatment of leprosy patients in government hospitals

3345. SHRI HARINATH MIRSRA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that leprosy cases are not being treated in Government Hospitals either run by the Centre or State Governments ;

(d) if so, the reasons and justifications for the same ; and

(c) if not, what is the actual position and the number of cases being treated in Government hospitals at present, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) :

(a) No. However, some general Hospitals are not treating leprosy cases.

(b) Reasons for certain general Hospitals not treating leprosy cases are partly due to fear of public objection and partly to leprosy patients being reluctant to come to such places for fear of ostracisation by other patients.

(c) The exact number of patients treated in such hospitals is not readily available but about 2.69 million cases are taking treatment at different general and special leprosy centres, both Government and Voluntary, in the country and 32655 indoor beds are available for leprosy patients.

Electrification of Orissa Railway Line during 1981-82.

3346. SHRI K. PRADHANI : Will the Minister of RAILWAYS be pleased to state :

(a) the total Kilometres of railway lines of South Eastern Railway

which will be electrified in Sixth Plan and electric engine will be introduced thereon ;

(b) whether electrification facilities will be extended to the railway lines in Orissa ;

(c) if so, how many kilometres of railway lines in Orissa will be provided with such facilities during that period ; and

(d) the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) 472 Route kms.

(b) to (d) . Gorapur-Ambagan (Route Kms. 156) of the Waltair-Kirandul section falling in Orissa State is expected to be brought under electric traction during the sixth plan.

#### Wagon loadings in M.G. lines

3347 . SHRI RAMA CHANDRA RATH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the total number of wagon loadings in the metre gauge lines have been decreasing every year and the wagon loading position had become worse in 1979-80.

(b) if so, the reasons therefor ; and

(c) what steps Government propose to take to provide required number of wagons in the metre gauge lines ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The loading on the Metre Gauge has decreased during the last

few years and in 1979-80 it was less as compared to previous years.

(b) Agitation in Assam, less demands for movement of sugarcane on North Eastern Railway, shortage of loco coal and breaches on Western Railway are some of the factors affecting loading on the Metre Gauge system.

(c) A watch is being kept on day to day basis to improve the loading on the Metre Gauge system by improving the turn round of Metre Gauge wagons. Recently the loading on the Metre Gauge has improved to more than 5300 wagons per day as against 4073 wagons in June/80 and 4968 wagons in November/80.

#### Robberies in running Trains in U.P. involving Group of Foreign Tourists

3348. SHRI S.M. KRISHNA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there has lately been a considerable rise in dacoities and robberies in running trains involving groups of foreign tourists particularly in Uttar Pradesh ;

(b) if so, what measures Government propose to take to protect not only the travelling passengers but particularly the foreign tourists ;

(c) whether Government would consider the desirability of providing special armed guards when a group of foreign tourists is travelling on a particular train to save the name of our country ; and

(d) if not reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) No. Only in one case of dacoity which occurred on 17-2-81 in 13 Up

Express train between Farukkabad and Kaimganj railway stations in Uttar Pradesh, five foreign tourists were involved. This case has since been detected.

(b) The Railways are deeply concerned over the occurrences of crimes being committed on the passengers. But the Railway has no jurisdiction over the matters of law and order which is, under the Constitution, a State subject. However, the Railways in co-ordination with the State Governments are making all out efforts to protect all passengers irrespective of nationality. Besides, deployment of 2,000 RPF personnel in assisting Government Railway Police in escorting trains, beat patrolling at stations/platforms/waiting halls, checking of night trains by officers, posting of pickets at vulnerable stations are being done. Vestibuled doors of Coaches are kept closed between 2200 hrs. and 0600 hrs. TTEs/Attendants/Conductors have instructions to remain vigilant and prevent entry of unauthorised persons into the coaches particularly in reserved compartments.

(c) There is no such proposal before the Government at present.

(d) The policy of the Government is to give protection to all passengers irrespective of nationality.

#### Iron ore Exports carried by Shipping Corporation of India

3349. SHRI NIREN GHOSH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether an enhanced role has been envisaged for the Shipping Corporation of India for iron ore exports ;

(b) if so, the details thereof ;

(c) the percentage of the iron ore exports which the Shipping Corporation of India carry at present ;

(d) whether there are standing instructions for export and import on F.O.B./F.A.S. and C.H.F/C.I.F. basis ;

(e) if so, whether these are being implemented by Public Sector Undertakings ; and

(f) if not, the reasons therefor ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) Yes Sir. Being the largest shipping company in the Public Sector a larger role for Shipping Corporation of India is envisaged.

(b) and (c). The following statement shows the quantity of ore carried by Shipping Corporation of India during the years 1978-79, 1979-80 and the estimated quantity for 1980-81

(In Lakh Metric Tonnes)

	1978-79	1979-80	1980-81 (Estimated)
<i>Japan (A)</i>			
(A) Bailadila	3.92	6.71	6.77
(B) Basic (B)	0.40	0.39	1.50
(C) Other (C)	1.91	3.09	2.03
<i>Rumania</i>	1.21	0.91	..
<i>Yugoslavia</i>	0.33	1.65	2.04
<i>South Korea</i>	..	1.91	..
<i>GDR</i>	0.64	..	0.16
<i>Continent</i>	0.28	0.71	..
<i>Poland</i>	..	..	0.34
<b>Total</b>	<b>8.63</b>	<b>16.37</b>	<b>33.84</b>

(d) to (f). Executive instructions exist and are reiterated from time to time for the export contracts being entered into on C & F and imports contract on F.O.B. basis in order to ensure shipping arrangements in the hands of Indian exporters. By and large this policy is being implemented by the Public Sector Undertakings. However, due to the bargaining strength of the importers and various other constraints, it is not always possible to strictly adhere to this policy.

#### **Paimar Railway station**

3350. SHRI RAM SWARUP RAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether Paimar Railway station on Kiul-Gaya line in Bihar near Gaya District is running without telephone facility ;

(b) whether Government are arranging to provide a telephone there ; and

(c) if so, how soon this facility is going to be made available there ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) Yes.

(c) It will take about three months to provide this facility.

#### **Over Bridge at Gaya Junction**

3351. SHRI RAM SWARUP RAM : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received any proposal for the construction of an over-bridge at Gaya Junction (Bihar) near Delhi-Gumti ;

(b) whether any progress has been made with regard to its acceptance ; and

(c) if so, what is the stage of its implementation ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No proposal has so far been sponsored by State Government.

(b) and (c) . Do not arise.

#### **Use of Carbide gas for riping fruits**

3352. SHRI SATISH PRASHAD SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that fruits in Delhi and elsewhere in the country are ripened with the help of carbide gas which is harmful and injurious to public health and is banned under the prevention of Food Adulteration Act ; and

(b) if so, what steps Government contemplate to ensure that adequate precautions are taken to check this unsocial activities of the fruit whole-sellers and others ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) and (b). The information is being collected and will be laid on the table of the Sabha.

#### **Promotion to class II posts**

3353. SHRI K. A. RAJAN : Will the Minister of RAILWAYS be pleased to state :

(a) the number of persons either empanelled or otherwise, promoted to

class II posts from amongst class III since 1978 in the Mechanical Department of the Northern Railway ;

(b) how many of them belong to the Scheduled Castes and Scheduled Tribes ; and

(c) how many posts reserved for Scheduled Castes and Tribes in class II posts of this Department have been de-reserved for want of suitable candidates ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) to (c). The Information is being collected from the Zonal Railway and will be laid on the table of the Sabha.

**Selection Grade given to Laboratory Technicians and Payment of Arrears**

3354. SHRI BHEEKHABHAI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Laboratory Technicians of CGHS in Delhi who have been given Selection Grade and the date(s) from which selection grade has been granted to them ;

(b) whether their pay has been revised and fixed in the revised selection grade and arrears, if any paid to all of them ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) The following four Laboratory Technicians of CGHS Delhi have been given Selection Grade from the dates indicated against their names :—

1.	Shri Shom Singh	1-8-76
2.	Shri Sukh Dev Mittar	1-8-79

3.	Shri Shiv Singh Jardhari	1-8-79
4.	Shri Joel Paul	1-8-79

(b) and (c). The payment could not be made due to administrative delays. However, the payment is likely to be made shortly.

**Electrification of Mughalsarai-Asansol Line**

3355. SHRI D. P. YADAV : Will the Minister of RAILWAYS be pleased to state :

(a) the progress made with regard to the electrification of railway lines between Mughalsarai and Asansol via Patna ;

(b) the time schedule and costs for completing the same ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). Asansol to Sitarampur railway line has already been electrified. Mughalsarai to Sitarampur (Route Kms. 557) has also been approved and included in the Railway Budget for 1981-82 at an estimated cost of Rs. 86.62 crores, which will be taken up for execution depending upon the availability of funds and inter se priorities amongst other sections carrying high densities of traffic.

**Naihati-Budge Budge Line**

3356. SHRI CHITTA BASU : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have under consideration any project to construct a Railway line from Naihati to Budge-Budge via Sealdah of Eastern Railway ;

(b) if so, at what stage the project rests now ; and

(c) the details and full facts of the project ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Naihati and Budge-Budge are already connected by a railway line via Scaldah.

(b) and (c). Do not arise.

टाटा इंजीनियरिंग लोकोमोटिव कम्पनी को विये यथे वैगन

3357. श्री रह ग्रताप घाड़ंगी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) नवम्बर, 1980 से जनवरी, 1981 की अवधि के दौरान माल उतारने के लिए टाटा इंजीनियरिंग लोकोमोटिव-कम्पनी और टाटा आयरन एण्ड स्टील कम्पनी को विहार में दक्षिण पूर्व रेलवे में टाटा नगर रेलवे स्टेशन यार्ड से सभी प्रकार के कितने भरे हुए रेलवे वैगन दिये गये थे। उनमें कितना माल भरा गया था और कम्पनियों से टाटा नगर यार्ड को खाली वैगन बांब लौटे गये थे;

(ख) माल लादने के लिए कितने खाली वैगन सप्लाई किये गये थे और ये भरे हुए वैगन टाटा नगर रेलवे यार्ड में कब वापस आए थे; और

(ग) इन वैगनों का व्यीरा क्या है और इनकी संख्या कितनी है और टाटा नगर रेलवे यार्ड से कम्पनियों को ये वैगन किन-कित तारीखों को भेजे गये थे और वहां से इनके वापस आने की तारीखें क्या हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

कोयले की कमी के कारण रह की गई रेल गाड़ियाँ

3358. श्री अशोक गहलौत : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कोयले की कमी के कारण उत्तर रेलवे की अनेक रेल गाड़ियों को रद्द कर दिया है ;

(ख) यदि हां, तो उसके परिणाम-स्वरूप वहां के लोगों को भारी कठिनाइयों का सामना करना पड़ रहा है ;

(ग) उत्तर रेलवे के अन्तर्गत आने वाले प्रत्येक डिवीजन के अन्तर्गत सरकार द्वारा रद्द की गई रेल गाड़ियों की संख्या कितनी है और उसका पुरा व्यौरा क्या है ;

(घ) क्या सरकार इन गाड़ियों को पुनः चलाए जाने के प्रश्न पर विचार कर रही है ;

(ङ) यदि हां, तो कब तक; और

(च) यदि नहीं तो तत्सम्बन्धी कारण क्या हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) और (ख). कुछ समय से देश में भाष कोयले की समस्या उपलब्धता रेलों और उद्योगों की संयुक्त आवश्यकताओं की पूर्ति के लिए पर्याप्त नहीं रही है। इसलिए उत्तर रेलवे सहित, रेलों को कुछ चुनीवा गाड़ियाँ रद्द करनी पड़ी लेकिन केवल

वही गाड़ियाँ रद्द की जायी जो अपेक्षाकृत काम महसूस की थी और काम लोकप्रिय थी ताकि यात्रियों को काम से कम असुविधा हो।

(ग) से (च). संकेन्द्रित प्रयासों के परिणामस्वरूप रेलों में कोयले के स्टाक में काफी सुधार हुआ है और उत्तर रेलवे द्वारा कोयले की कमी के कारण रद्द की गई सभी सवारी गाड़ियों को फिर से चालू कर दिया गया है।

#### Registered Unions of Railwaysmen

3359. SHRI A. K. ROY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Ministry has given any directive to the Railway authorities not to settle any disputes by discussions with the Registered Unions of Railwaymen concerned which was introduced during the time of Janata Government ;

(b) if so, what machinery is available to the Registered Unions of Railwaymen to resolve their disputes peacefully in the interest of industrial peace ; and

(c) the details of the cases of industrial disputes of Railwaymen referred by the Ministry of Labour to the Railway Board and the action taken theron to resolve the disputes ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). No. A Well-settled Permanent Negotiating Machinery exists on the Railways for over three decades, in which the two recognised Federation, Viz. the All India Railwaymen's Federation and the National Federation of Indian Railwaymen, at the apex and their affiliates on the Zonal Railways discuss across the table and resolve disputes.

(c) No statistics are maintained in regard to the references received from Ministry of Labour in regard to industrial disputes which are examined whenever received and action as considered necessary is taken in the matter.

#### Payment of salary to Gazetted Officers

3360. SHRI SANAT KUMAR MANDAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 3438 dated the 11th December, 1980 re : Payment of salary to gazetted officers and state :

(a) whether it is a fact that the officers working in the Central Health Education Bureau are not getting their salary cheques in time despite the fact that they had given their option to be paid in cash and if so, the reasons for not following the Ministry of Finance Instructions in this behalf in this case ; and

(b) whether Government have collected the requisite information in respect of the Attached and Subordinate Offices of Ministry of Health so far as the compliance with the Instructions of the Ministry of Finance is concerned and lay it on the Table and if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : (a) No Sir. No complaint was received from the Officers working in Central Health Education Bureau regarding delay in payment of salary cheques.

(b) For compliance of instructions issued by the Ministry of Finance for drawal of salary by the officers either by cheque or in cash, the officers work

ing in the Attached and Subordinate Offices of the Ministry of Health and Family Welfare have been asked to exercise options up to 15-3-81 the date fixed by the Ministry of Finance for the purpose.

**Memo from Purba Railway Engineering Kamgarh Union, Dhanbad Division**

3361. **SHRI A. K. ROY** : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received memorandum dated 29th January, 1981 from the Divisional Secretary, Purba Railway Engineering Kamgarh Union, Dhanbad Division regarding their service conditions and 24 point Charter of demands ; and

(b) if so, the action taken to redress each item of the demands ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN)** : (a) Yes.

(b) The Railway Administration has already initiated action to redress the grievances within the framework of the existing Rules and Regulations.

**Foreign vehicles possessed by Foreign Embassies**

3362. **SHRI N. DENNIS** : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of foreign countries possessing foreign vehicles in their Embassies in India as on date ;

(b) their value ; and

(c) the number of embassies who have disposed of their vehicles in India to private parties during the last three years ?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR)** : (a) to (c). The information is not readily available but is being collected.

According to the present regulations on this subject, no vehicle imported duty-free by a foreign diplomatic mission is allowed to be sold in the open market to a non-privileged person. These duty-free vehicles can either be reexported, sold to another privileged person or sold to the State Trading Corporation of India according to the rules framed by the Ministry of External Affairs. The only exception is in the case of accidented/totally damaged vehicles which may be sold to the insurance company concerned if STC refuses to buy the vehicle in question.

**Railway rates tribunal**

3363. **SHRI N. DENNIS** : Will the Minister of RAILWAYS be pleased to state :

(a) whether a retired Chief Justice of a High Court has been appointed to the Railway Rates Tribunal ;

(b) if so, the details and the reasons thereof ; and

(c) the steps taken to secure the services of sitting judges for these appointments ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN)** : (a) Yes.

(b) Shri T. Ramaprasada Rao, retired Chief Justice of Madras High Court has been appointed for three years from 7-4-1980 on re-employment terms. The appointment has been made in terms of provisions in the Indian Railways Act, 1890.

(c) Sitting Judges will not be inclined to take up this job for obvious reasons. Even retired Judges very often decline the offer.

**Madurai division employees on strike**

3364. SHRI K. T. KOSAL-RAM : Will the Minister of RAILWAYS be pleased to state :

(a) the grounds on which the Railway employees of Madurai Division on Southern Railway struck work some time in September, 1980 ;

(b) the assurance given to them for withdrawing the strike ;

(c) whether this assurance has been implemented now ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Railway employees of Madurai division demanded inclusion of Nagercoil-Tirunelveli (B.G.) Section in Madurai Division.

(b) No assurance was given.

(c) Does not arise.

**घटिया श्रीविधियों का उत्पादन**

3365. श्री निहाल सिंह : क्या स्वास्थ्य और परिवार कल्याण मंत्री जीवन रक्षक श्रीविधियों का उत्पादन करने वाली कम्पनियों के बारे में 9 दिसंबर, 1980 के अतारांकित प्रश्न संख्या 3060 के उत्तर के सम्बन्ध में यह बताने की ज़ुपा करेंगे कि :

(क) क्या मैसर्स बरोज बेलफ़ैम कम्पनी (इंडिया) समर्थ द्वारा घटिया

श्रीविधियों का उत्पादन करने के मामले आठ बार प्रकाश में आए थे, प्रत्येक बार उत्पादित घटिया श्रीविधियों के नाम क्या है और उनका मूल्य कितना है तथा उन सरकारी अथवा गैर सरकारी एजेंसियों के नाम क्या हैं जिन्हें ये श्रीविधियां सप्लाई की गई थीं; और

(ख) घटिया श्रीविधियों का उत्पादन करने के लिए सरकार द्वारा उक्त फर्म के खिलाफ क्या कार्यवाही की गई है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री नीहार रंजन स्सकर) :

(क) और (ख). सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।

**Nhava-Sheva Port Project**

3366. SHRI M. RAM GOPAL REDDY :

SHRI R.K. MHALGI :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the scheme of establishment of the Nhava-Sheva Port is making satisfactory progress ;

(b) if so, the current stage of the project ; and

(c) if the progress of the project is not as per time schedule, the reasons thereof and the remedy therefor ?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) and (b). Preparation of a D.P.R. (Detailed Project Report) for Nhava-Sheva port project was sanctioned by the Government in October, 1980. Later, tenders from short-listed Consultants were invited by Bombay Port Trust. The appointment of Consultants for under-taking this

Report has been approved in February, 1981. The D.P.R. is likely to be available before the end of 1981.

(c) Does not arise.

**recognition to Kerala Institute of Nautical Studies, Trivandrum**

3367. PROF. P.J. KURIEN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Kerala Institute of Nautical Studies near Trivendrum was inaugurated by the then Prime Minister in 1977 ;

(b) whether this institute is still pending recognition by the Central Government ;

(c) if so, the reasons for the delay ;

(d) whether Government propose to recognise this institute ; and

(e) if so, when and if not, the reasons therefor ?

THE MINISTER OF SHIPPING AND TRANSPORT ( SHRI VEERENDRA PATIL ) : (a) Yes, Sir.

(b) Yes, sir.

(c) to (e). The Government of India have at present, three Rating Training Institutions. The optimum training capacity of the three training institutions is 840 per annum. This optimum capacity is not being utilised at present, mainly because of a large number of surplus seamen available for employment on board the ships. It is considered that the existing three Rating Training Institutions are more than adequate at present to meet the requirement of trained seamen. Government have also set up an Expert Committee on Unemployment of Seamen recently. The terms of reference of the Committee include the question of future set up of the three Rating

Training Institutions. Having regard to this, the question of granting recognition is under consideration.

**Harrowing experience of passengers of derailed Neelachal Express**

3368. SHRI GEORGE FERNANDES : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have seen the report in the Indian Express of February 19, 1981 on the harrowing experience of the passengers of the derailed Neelachal Express ;

(b) if so, whether Government are taking any steps to streamline the rescue and relief operations in similar situations in future ; and

(c) whether he has sought any explanation from the concerned officials for their failure in doing their duty ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) and (c). An inquiry has already been ordered to go into all aspects of this accident, including the cause, responsibility therefor, adequacy of rescue and relief operations etc. Suitable action will be taken in the light of the findings of the inquiry committee.

**Diversion of Coal Meant for Delhi Power Houses**

3369. SHRI JYOTIRMOY BOSU : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a former Traffic Member of Railway Board diverted coal rake meant

for Delhi Power Houses to a leading Private Chemical Company;

(b) whether it is also a fact that after retirement he is working in the same Private Company now;

(c) if so, details thereof ; and

(d) the action taken thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :** (a) No. Some box wagons containing loco coal and not coal booked for Delhi Power Houses were sold during the first 4 months of 1979 to a private chemical company of Delhi under orders of the then Member Traffic, as there was a distress situation prevailing in the firm. Similar assistance was provided to 3 other firms in distress during these months. Such assistance is provided to industries/firms in distress as a general principle whenever feasible.

(b) This Ministry does not have any information about his working with the same private chemical company.

(c) and (d). Do not arise in view of (b) above.

— — —

11.59 hrs.

**RE-CALLING ATTENTION NOTICES ECT.**

**श्री राम बिलास पासवान (हाजीपुर) :** लक्ष्यक महोदय, उभेंवी के द्वारा टिकट बैकर की पिटाई का समाचार—गाजियाबाद में पीटा गया है ...

**SHRI JYOTIRMOY BOSU: Digh-** (mond Harbour) : Sir, the question Hour is not over. One minute is still left. It is a violation of Rule 42. One minute is still there.

**MR. SPEAKER :** Okay, in one hour, one minute is still there. All right.

(*Interruption*)

**SHRI JYOTIRMOY BOSU :** Sir, Delhi University Teachers are picketing and courting arrest.

**MR. SPEAKER :** You can give it in a sort of a Motion.

**SHRI JYOTIRMOY BOSU :** Yes, there is a motion I seek your permission. (*Interruptions*)

**Mr. Speaker :** Well, I have given permission to Shri Paswan to speak now. Mr. Paswan, under what rule you want to raise your point ?

**श्री राम बिलास पासवान :** हमने काल-एटेन्शन दिया है, एडजार्नमेंट भोशन दिया है। रेल-उपमंत्री के हाथों से रेल कर्मचारी की पिटाई की गई है, गाजियाबाद में रेल-निरीक्षक को पीटा गया है ...

12 hrs.

**MR. SPEAKER :** Let me get the facts. Please listen to me.... I have disallowed the adjournment motion but the calling attention motion is under my consideration.

**SHRI GEORGE FERNADES (Muzaffarpur) :** Will you need a calling attention motion or an adjournment motion. The Minister is here. He must be asked to make some statement. He is sitting here. He goes with a lathi and beats up the railwaymen. That is what he did yesterday. .... (*Interruption*)

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) :** When I walked on the track, I had a stick to check the track. It was not a lathi (*Interruption*)

**SHRI ATAL BIHARI VAJPAYEE (New Delhi) :** He should be allowed to say (*Interruption*)

**MR. SPEAKER :** If he wants to...

**SHRI GEORGE FERNANDES :** You allow him to make a statement. The railwaymen have not been armed. He goes with a lathi and beats them up. He did it Yesterday . . . . (Interruptions) Now he is threatening us from there . . . . (Interruptions)

**ANHON. MFBMBER :** Please ask him to make a statement.

**MR SPEAKER :** I will ask him in my own way.

**SHRI GEORGE FERNANDES :** He got up ; Please ask him to say some thing (Interruptions)

**MR. SPEAKER :** I have not been barred him, I will ask him

मैं पूछूंगा लेकिन आपने तरीके से पूछूंगा । वह आपने आप कहना चाहें तो कहें . . .

**ओं राम दिलास पासवान :** वह बोलना चाहते हैं, आप उन्होंने बोलने दो जेपे ।

**प्रध्यक्ष महोदय :** मैंने कब रोका है ?

**ओं राम दिलास पासवान :** आप एलाउ कीजिए ।

**MR SPEAKER :** Please sit down

**SHRI A.K. ROY (Dhanbad) :** Mr. Speaker, Sir . . . .\*

**MR SPEAKER :** Noting is going on record without my permission. Not allowed.

Where will this outburst lead you ? When I have permitted you specifically to make a special mention you are unnecessarily wasting the time of the House and your lung power. I gave you permission. I allowed you, you are not taking advantage of that. Please sit down.

**SHRI JYOTIRMOY BOSU :** Sir I want to draw your attention to the adjournment motions and various other motions given to you about the Delhi University Teachers Association. They are courting arrest . . . . (Interruptions)

**MR SPEAKER :** This is not the way not allowed.

**SHRI JYOTIRMOY BOSU :** The whole thing will come to a standstill.

**MR SPEAKER :** It is not a subject for adjournment motion.

**PROF. P.J. KURIEN (Mavelikara)** It is a serious matter affecting the national integration of our country that anti-Tamilian and anti-Malayalee posters have appeared in Bangalore. I have given a call attention motion. (Interruptions)

**MR SPEAKER :** Listen to me. You are unnecessarily getting agitated. Mr Georg Fernandes had brought it to my notice; you had brought it to my notice. Mr. Lakkappa had brought it to my notice. There are two separate issues: one is about Bangalore, and the other about Bombay. I am bringing out a Calling Attention on both the things combined. I have admitted a Calling Attention regarding both of them. It will come tomorrow. That is what it is. Everything takes time and everything will be discussed without any barring. You please sit down.

(Interruptions)

**SHRI SATYASADHAN CHAKRABORTY :** (Calcutta South) : I am standing for a long time. Thank you ; you have permitted me. Will it go on record ?

**MR SPEAKER :** Yes, if it is relevant. It has to be relevant. It will go on record

**SHRI SATYASADHAN CHAKRABORTY :** A very important Delhi University teacher . . . .

\*\*Not recorded.

MR SPEAKER : I have already disallowed that Sir.

SHRI SATYASADHAN CHAKRABORTY : You have disallowed me, Sir ?

MR SPEAKER : Yes Sir.

SHRI SATYASADHAN CHAKRABORTY : The teachers are on the streets. At least allow 377.

MR. SPEAKER : Not adjournment motion.

SHRI SATYASADHAN CHAKRABORTY : At least 377.

MR. SPEAKER : That I will see ; you can come to me.

SHRI JYOTIRMOY BOSU : Sir I have located the Minister. You ask him to make a statement.

MR. SPEAKER : You give me notice. I will ask him. You give me notice : I will forward it to him.

SHRI RAJESH PILOT (Bharatpur) : Earlier, Mr Harish Rawat had raised the Calling Attention. To-day, I have given notice for a calling Attention and 377 about this Meerut bank.

MR. SPEAKER : I have already allowed a 377 on that.

SHRI RAJESH PILOT : You are allowing me!

MR. SPEAKER : I don't know. The subject has been allowed.

SHRI A.K. ROY : I had only requested that the Minister should make a statement regarding the explosion in the Bokaro Steel Plant which led to the closure of the plant.

MR SPEAKER : Please sit down. I want to make something clear. You wanted to draw the attention of the Minister. For the information of all the Members generally, I wanted to say this. And when I specifically asked you, and you

could draw the attention to the same thing by a special mention; unnecessarily, you have taken your lung power out. Unnecessarily. Will it help, Sir, in this way! I would have given it under some rules. The same thing would have been allowed. Now it has not gone on record. Then it would have gone on record.

श्री राम बिलास पासवान : यह बड़ा सीरियस मामला है बिहार का ।

MR. SPEAKER : I know I would have given a calling Attention too. There is no bar about it. If he was so eager about it, I could give him even to-day. I could give it.

SHRI SUNIL MAITRA: *rose*

MR. SPEAKER : Look, Mr. Sunil Maitra. If it had been brought to-day it could not have been brought under Calling Attention. So, that was the easiest way. I have got nothing against Calling Attention. I can admit that too.

(*Interruptions*)

SHRI OSCAR FERNANDES (Udipi) : I have given a Calling Attention regarding the serious situation arising out of 29....

MR. SPEAKER : No; you come to me. No Calling Attention here.

SHRI VASANT KUMAR PANDIT (Rajgarh) : I have sought your permission for making a statement under 377.

MR. SPEAKER : Not here, Sir. Come to my chamber. No, Sir.

SHRI VASANT KUMAR PANDIT : I came to you yesterday. You asked me.

श्री विजय कुमार यादव (नालनदा) : बोकारो स्टील प्लांट में गैस पाइप लाइन में जो बिस्फोट हुआ है, उसके लिए मैंने लिख कर दिया है ।

मान्यक महोदय : मैंने युन लिया है। उस को 377 में मैं ने एसाइ बर दिया है।

श्री विजय कुमार यादव : मैंने इस पर कार्लिंग एटेंशन दिया है।

मान्यक महोदय : कार्लिंग एटेंशन आएंगा, तो आप का नाम बीच में आएंगा अगर बैलेट में वह आ जाएंगा। why don't you understand certain rules?

... (व्यवस्था) ...

मान्यक महोदय : अब इस का मेरे पास कोई इलाज नहीं है, वाजपेयी जी।

Can you give me some remedy? I will put that into practice. Now Papers Laid. Shri Veerendra Patil.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF HINDUSTAN SHIPYARD LTD. VISAKHAPATNAM AND COCHIN SHIPYARD LTD., COCHIN FOR 1979-80, ANNUAL ACCOUNTS OF TUTICORIN PORT TRUST FOR 1979-80 AND NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1953 RE. RECRUITMENT RULE FOR CERTAIN CADRES.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working of the Hindustan Shipyard

4198 L.S.

Limited, Visakhapatnam, for the year 1979-80.

(ii) Annual Report of the Hindustan Shipyard Limited Visakhapatnam, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library see No. LT—2070/81]

(b) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1979-80.

(ii) Annual Report of the Cochin Shipyard Limited Cochin, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library see No. LT—2071/81]

(2) A copy of the Annual Accounts (Hindi and English versions) of the Tuticorin Port Trust, for the year 1979-80 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library see No. LT—2072/81]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section(3) of section 458 of the Merchant Shipping Act, 1958 :—

(i) The Shipping Development Fund Committee (Chief Accounts Officer and Cost Account's Officer) Recruitment Rules, 1981, publi-

shed in Notification No. GSR 177 in Gazette of India dated the 14th February, 1981.

- (ii) The Shipping Development Fund Committee (Solicitor) Recruitment Rules 1981, Published in Notification No. GSR 178 in Gazette of India dated the 14th February, 1981.
- (iii) The Shipping Development Fund Committee (Accountants) Recruitment (Second Amendment) Rules, 1981 published in Notification No. GSR 179 in Gazette of India dated the 14th February, 1981.
- (iv) The Shipping Development Fund Committee (Assistant) Recruitment Rules, 1981, published in Notification No. GSR 180 in Gazette of India dated the 14th February, 1981. [Placed in Library see No. LT-2073/81]

DRUGS AND COSMETICS (4TH AMDT) RULES, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR) : I beg to lay on the Table a copy of the Drugs and Cosmetics (Fourth Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 680 (E) in Gazette of India dated the 5th December, 1980, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library See No. LT-2074/81]

ADVANCE REPORTS FOR 1979-80 OF COMPTROLLER AND AUDITOR GENERAL OF INDIA IN RESPECT OF UNION GOVT. (RAILWAYS) AND (CIVIL) AND REPORTS—UNION GOVERNMENT (COMMERCIAL) PART II AND III IN RESPECT OF FERTILIZER CORPORATION OF INDIA LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) : I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :—

- (i) Advance Report of the Comptroller and Auditor General of India for the year 1979-80 Union Government (Railways).
- (ii) Advance Report of the Comptroller and Auditor General of India for the year 1979-80—Union Government (Civil). [Placed in Library see No. LT-2075/81]
- (iii) Report of the Comptroller and Auditor General of India for the year 1980—Union Government (Commercial) Part II—The Fertilizer Corporation of India Limited (Durgapur Unit).
- (iv) Report of the Comptroller and Auditor General of India for the year 1980—Union Government (Commercial) Part III—the Fertilizer Corporation of India Limited (A macro-view of overall performance including marketing, manpower and internal audit). [Placed in Library See No. LT-2076/81]

## COMMITTEE ON PAPERS LAID ON THE TABLE

### (i) MINUTES RELATING TO FIFTH REPORT

DR. RAJENDRA KUMARI BAJPAI (Sitapur) : I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Fifth Report.

### (ii) FIFTH REPORT

DR. REJENDRA KUMARI BAJPAI : I beg to present the Fifth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

12.11 hrs.

## MATTERS UNDER RULE 377

### (i) NEED FOR SETTING UP OF A PETRO CHEMICAL COMPLEX AT HALDIA

SHRI SATYAGOPAL MISRA (Tamluk) : In the year 1977, the Left Front Government of West Bengal took a wise decision to set up a petro-chemical complex and accordingly the West Bengal Industrial Development Corporation prepared a project report which will help the industrial development of the country as well as will create employment opportunity for 2090 unemployed persons. In the ancillary industries about 60 thousand people would be absorbed. This will be an agri-oriented industry, which will help the agricultural and industrial development not only in West Bengal and Eastern Zone, but also the whole country. On the 11th November, 1977, the Central

Government issued a letter of intent to the West Bengal Industrial Development Corporation. Accordingly, all necessary arrangements like land acquisition, finance, infrastructure and tenders etc. were made, on the 19th December, 1980 the letter of intent was modified and accordingly the State Government is going ahead with keen interest. Now the question of conversion of the letter of intent into industrial licence is very vital.

This creates doubts, discontents and anxieties among the people of West Bengal. This is reflected in the recent movements of the youths in the State, particularly in the district of Midnapore.

Thousands of youths under the banner of D.Y.E.I are agitating in all over the State of West Bengal, particularly in the district of Midnapore demanding immediate release of industrial licence to set up a petro-chemical complex at Haldia. Recently, thousands of boys and girls demonstrated in different block head-quarters expressing their whole-hearted desire for the immediate release of the said industrial licence. They had also expressed their deep anxiety by sending several telegrams to the Prime Minister. On 3rd March, 1981, three massive rallies were organised at Haldia, Ghorgram and Midnapore, where 20 thousand youths participated in the movement with strong determination.

12.13 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

I, therefore, urge upon the Central Government to come forward with an open mind for the conversion of the letter of intent into an industrial licence without any further delay and to remove all the doubts, discontents and anxieties of the youths of West Bengal.

(ii) NEED FOR SETTING UP OF A PETRO-CHEMICAL INDUSTRY IN RATLAM, MADHYA PRADESH.

श्री दिलोप सिंह भूरिया (झावुआ) : उपायक भग्नोल, वाम्बे हाई गेज पर आधारित उद्योगों की हु 900 करोड़ की योजना के अन्तर्गत पेट्रोकेमिकल उद्योग स्थान प्रदेश के रत्लाम जिले के भोरवानी स्थान पर स्थापित किया जाना चाहिए। यह स्थान इस उद्योग के लिए पूरी तरह उपयुक्त है। 1980 में भारत सरकार द्वारा स्थापित कर्मेटी द्वारा भी इस स्थान के लिए सिफारिश की गई थी।

रत्लाम और झावुआ आदिवासी क्षेत्र हैं जिनकी अधिकांश जनसंख्या आदिवासीयों की है। भारत सरकार की नीति के अन्तर्गत इस उद्योग से बड़ी संख्या में आदिवासी लाभान्वित होंगे। इसके अतिरिक्त इस क्षेत्र में उद्योग की सभी सुविधाएं उपलब्ध हैं। जमीन का अतीमित क्षेत्र है। माही नदी का भरपूर जल है। बड़ी संख्या में कुशल और अकुशल मजदूर मिल सकते हैं। बाड़ और मोटर गेज रेलवे लाइन भी उस क्षेत्र में हैं।

मध्य प्रदेश के पश्चिमी क्षेत्र के आदिवासीयों की ओर से मैं मांग करता हूं कि उपरोक्त तथ्यों को ध्यान में रखते हुए पहली कर्मेटी की सिफारिश के अनुसार भोरवानी (रत्लाम) में ही वह पेट्रोकेमिकल उद्योग स्थापित किया जावे। इस से भारत सरकार की पिछड़े तथा आदिवासी क्षेत्रों को उन्नत बनाने की बुनियादी नीति का पालन होगा।

(iii) NEED FOR RELIEF TO THE VICTIMS OF BUS ACCIDENTS IN ALMORA AND PITHORAGARH DISTRICTS OF U. P.

श्री हरदोश चन्द्र सिंह राष्ट्र (इ. ए. रोडा) : विगत 3 माह के अन्दर उत्तर प्रदेश के

झलमोड़ा व पिथोरामढ़ जनपदों में 5 अरबर बस दुर्घटनाएं हुई हैं। इन बस दुर्घटनाओं में लगभग 100 लोग अकाल काल कल्पित हुए हैं वह कई लोग अपेक्षित रूप में जायल हुए हैं। इस क्षेत्र में यातायात का कार्य ७० प्र० राज्य परिवहन निगम व कमाऊ मोटर्स यूनियन लिमिटेड कारती है। इन बस दुर्घटनाओं का कारण बहुत पुरानी छकड़ा बसों का चलाना, आवश्यक साज-सञ्जायक वर्कशापों का न होना व सड़कों का तंग होना है।

अतः शासन से आग्रह है कि ७० प्र० के पवर्तीय क्षेत्रों में कार्यरत इन दोनों यातायात संस्थाओं को कम से कम 400 नई बस चेसिस दी जाय व वहां आधुनिक वर्कशापों की स्थापना की जाय तथा सड़कों को चौड़ा किया जाय।

तात्कालिक तौर पर मृतकों के आश्रितों को कम से कम 20 हजार रुपये की नकद सहायता व उनके पुनर्वास की व्यवस्था की जाय तथा घायलों को 5 हजार से 10 हजार तक की अनुतोष धनराशि दी जाय।

(iv) NEED FOR EXPANSION OF GOROKHPUR AIRCRAFT AND PROVISION FOR A DAILY INDIAN AIRLINE'S SERVICE.

श्री महावीर प्रसाद (बांसगांव) : मान्यवर, गोरखपुर शहर एवं एसा शहर है जहां पर इस समय भारतीय उर्वरक कारखाना, आकाशवाणी केन्द्र, प्रसिद्ध गोरखनथा मंदिर, विश्व प्रसिद्ध गीता प्रेस, समीप में कुशीनगर विश्व प्रसिद्ध भगवान बुद्ध का महानिवारण स्थली तथा पूर्वोत्तर रेलवे का मुख्यालय एवं बायु सेना की पूर्वी कमान का मुख्यालय स्थित हैं। जहां पर विश्व के हर कोने से पर्यटक एवं व्यापारी आते रहते हैं। लेकिन बायु यातायात की कमी के कारण वहां पर आने वाले यात्रियों को काफी कठिनाई होती है। साथ ही साथ इ

कमी के कारण देश के अन्य जगहों से प्रचलित उद्योगपति इस पूर्वाचल में उद्योग लगाने के लिए उत्सुक नहीं रहते हैं।

मुझे जात हुआ है कि गत कुछ दिन पहले सरकार इस हवाई घट्ट के विस्तार हेतु कुछ कदम उठाने वाली थी किन्तु अभी तक उसमें कुछ प्रगति नहीं दिखाई दे रही है। अतः केन्द्रीय सरकार से निवेदन है कि आर्थिक, व्यापारिक, शौक्योगिक, सैनिक एवं वैज्ञानिक मूल्यों को मजबूत बनाने हेतु उक्त हवाई घट्ट के विस्तार को ठीक करने के लिए विशेष धनराशि स्वीकृत करके अविलम्ब कार्यवाही करें। मान्यवर, ऐसे महत्वपूर्ण स्थान पर सम्भाह में केवल तीन ही दिन यात्री विमान रुकने की व्यवस्था है। अतः सम्बन्धित माननीय मंत्री से विनाश निवेदन है कि उक्त स्थान पर प्रत्येक दिन वायुयान रुकने के लिए अविलम्ब आदेश प्रदान करें ताकि उक्त स्थान को आर्थिक दृष्टि से आगे बढ़ा सकें। ऐसा करने से भारतीय पर्यटन विभाग को काफी प्रोत्सङ्ग मिलेगा और विश्व के अन्य देशों से आने वाले यात्रियों से मुद्रा कमा सकें।

(v) NEED FOR SETTING UP OF A BENCH OF ALLAHABAD HIGH COURT AT MEERUT.

SHRI GEORGE FERNANDES (Muzaffarpur) : There has been a long standing demand from the District Bar Associations and from the people of the districts of Western Uttar Pradesh a for the setting up of a Bench of the Allahabad High Court in Meerut. The demand was backed by frequent agitation involving large sections of the people of the region. The Banarsi Das Ministry had made a recommendation to the Central Government to set up such a Bench. Unfortunately, there has been no positive action by the Central Government on this demand.

In the meanwhile, there has been a major escalation in the agitation for setting up of the Bench. During the last two months, the lawyers have been intermittently boycotting the

courts and this has created a situation where several thousand undertrials are languishing in prisons all through Western Uttar Pradesh without their trial being proceeded with and/or without getting bail.

The District Bar Associations, trade unions and mass organisations, farmers' organisations and political parties have now given a call for *bandh* in the districts of Western Uttar Pradesh on March 16. This will result in dislocation of normal life in the region. Worse, this will trigger off a mass movement which may create, among other things, a law and order situation in the entire region.

Uttar Pradesh is a large State of long distances and a population that is one seventh of the population of the country. The State High Court located in Allahabad has one other Bench located in Lucknow. Justice in Uttar Pradesh is, therefore, both delayed and expensive. The demand of the people for a Bench in Western Uttar Pradesh is fully justified. It will save the litigants from these districts a lot of money, time and harassment. I would urge the Law Minister not to delay taking a decision on this matter any further, and to give assent to the unanimous recommendation of the Lok Dal Ministry headed by Banarsi Das to set up a Bench in Meerut. (*Interruptions*)

(vi) NON-IMPLEMENTATION OF PALEKAR AWARD BY THE MANAGEMENT OF A U. P. HINDI DAILY 'Bharat'.

श्री आर० एन० राकेश (चैल) : पालेकर एवार्ड को अधिकांश समाचारपत्र मालिकों द्वारा स्वीकार कर लिया गया है तथा ऐसे समाचारपत्र मालिकों की भी कमी नहीं है जिन्होंने इसे लागू ही नहीं किया— और उसी से बचने के लिए अदालत चले गए हैं अथवा यदि लागू भी किया है तो तोड़-मरोड़ कर अपनी सुविधानुसार किया है। कुछ मालिकों ने अपने यहां छंटनी कर दी है और कुछ समाचारपत्र मालिकों ने तो इस पालेकरएवार्ड से बचने के लिए समाचारपत्रों का प्रकाशन

[**श्री भारत एन० राहेत]**

ही बन्द कर दिया है। दैनिक "भारत" इनमें से एक है। उल्लेखनीय है कि "भारत" के मालिक देश के सब से बड़े उत्थोगपति बिड़ला हैं।

देश की स्वतन्त्रता से 15 वर्ष पूर्व 1932 में "भारत" का प्रथम अंक निकला था। भाहुमता पंडित मदन मोहन भालवीय, प० मोतीलाल नेहरू, डा० तेज बहादुर सप्तर्मा, डा० सचिचदानन्द सिन्हा तथा राजेश पुरुषोक्तमदास टंडन के आग्रह प्रेरणा और आशिर्वद बन सेकर "भारत" ने देश के जन-जीवन से जुड़ने के लिए अपनी याका आरम्भ की थी। आजादी के बाद इस "भारत" ने प्रयाग, उत्तर प्रदेश और देश के लोगों की भावनाओं और आकांक्षाओं को निरन्तर अभिव्यक्त कर के अपने दायित्व को सदैव सजग लक्ष्य की भाँति अनेक संस्कारात्मों के कठोर थपेड़े को सहते हुए भी आज तक पूरा किया है।

इसी संस्था ने इलाहाबाद से ही प्रकाशित होने वाले "लीडर" को भी बन्द कर दिया है। हकीकतन यदि यह सच है कि देश की आजादी की लड़ाई में इलाहाबाद की विशेष भ्रह्मियत है तो यह भी सच है कि इसमें "भारत" और "लीडर" दोनों समाचारपत्रों की भूमिका अति गोरक्षमयी है। उक्त प्रेस की पचासों लाख की भौजूदा सम्पत्ति इन्हीं "भारत" और "लीडर" की गाड़ी कमाई है। पलेकर एवार्ड से बचने के लिए "भारत" के प्रकाशन को ही प्रकाशक तथा मालिकों द्वारा बन्द कर दिया गया है जिससे दैनिक "भारत" समाचारपत्र सम्बन्धित पत्रकारण और मजदूरों के जीवकोपाजंन के लाले पड़े गए हैं। ऐसा लगता है कि समाचारपत्र को बन्द करके इसके मालिकण "भारत" की उक्त सम्पत्ति को किसी अन्य कार्य में लेना चाहते हैं जोकि और आपत्तिजनक है। मैं चाहता हूं कि आजादी की लड़ाई में "भारत" की भूमिका के सम्मान, उत्तर भारत के आठ लाख पाठकों की आकांक्षा और पत्रकारों के हितों की रक्षा हेतु सरकार

प्रबिलम्ब हस्तक्षेप करे और प्रकाशकों के नायाक इरादों को पूरा न होने दे।

(vii) **REPORTED SUGGESTION BY WORLD BANK TEAM FOR IMPORT OF HIGH POWERS LOCOMOTIVES BY INDIA.**

**PROF MADHU DANAVATE:** (Rajapur) It is reported that the World Bank team which recently visited India, had elaborate discussions with the Railway experts and the team indicated that no World Bank aid would be available to the Indian Railways, unless the Railways decide to have computerised management system so as to adequately plan the rolling stock, wagon loading review all India marshalling orders and organise up-dated reservation system.

The World Bank has suggested the import of high power locomotives.

**AN HON. MEMBER :** High powered locomotives ? You were the Railways Minister.

**PROF. MADHU DANAVATE:** Please do not be disturbed. I am not referring to you. I am referring to the World Bank. I have never imported high power locomotives.

In the past also there have been pressures for the import of high power locomotives. But the railways resisted these pressures, in view of the fact that the railways were self-sufficient in locomotives and there was no need of import of high power locomotives; instead, an experiment of double headed trains was attempted.

The Railway Minister should make a categorical statement whether the Railway administration desires to reverse its past attitude towards the import of high power locomotives.

**SHRI JYOTIRMOY BOSU :** (Diamond Harbour) Sir on a point of order.

**MR. DEPUTY-SPEAKER :**  
No point of order.

**THE MINISTER OF RAILWAYS** (Shri Kedar Panday) : I shall make a statement later.

**MR. DEPUTY-SPEAKER** : Shri Anand Gopal Mukhopadhyay.

**SHRI JYOTIRMOY BOSU** : Sir, I have a point of order on this.

**SHRI KEDAR PANDAY** : I shall make a statement later on.

**SHRI JYOTIRMOY BOSU** : They are going to import it.

**SHRI KEDAR PANDAY** : I shall make a statement some day regarding this.

**(viii) DIFFICULTIES OF ROLLER FLOUR MILLS IN WEST BENGAL**

**SHRI ANNDA GOPAL MUKHOPADHAY** (Asansol) : The roller flour mills in West Bengal are facing acute difficulties and unless immediate remedial measures are taken, some of them are likely to be closed down shortly throwing hundreds of employees out of job and jeopardising production in a serious manner.

Sir, prior to 1980 wheat allotted by the Central Government was re-allotted by the State Governments to the respective flour mills on the basis of their capacity. However, this basis for allotment was changed in August, 1980. According to the guidelines formulated by the Centre, the State Governments were requested to sub-allot wheat to flour mills on the basis of the "average actual rate of milling in the recent past rather than licensed or installed capacity". The States were further advised that in computing the performance, three years performance, i.e., for the period ranging from 1978 to 1980 was to be taken into consideration and added to this, local factors and cir-

cumstances, viz., load shedding, financial resources, strikes etc. were also to be taken into consideration. The Centre also suggested that a Committee be appointed which would oversee the distribution system and also presumably take remedial measures as and when necessary in solving problems as they cropped up.

The West Bengal Government accepted the guideline, but while trying to implement the same, violated the very essence of the guideline, i.e. instead of three years' performance, they have introduced only one year's performance and the Committee suggested by the Centre was also not formed. This vital distortion in implementing the guideline has created a very difficult situation for the smaller mills and the supplies are now being cornered by the big mills only. The disparity has become so acute and appealing that while the big mills have on the basis of their performance been given 150% of their capacity, the smaller mills have been given only 10% of their sanctioned capacity. Since it is wholly uneconomical to operate at this low supply, one mill has already closed down and 22 others are likely to follow suit shortly unless some remedial measures are taken.

The inherent drawbacks of the performance basis lies in the fact that the smaller mills because of their lack of financial resources, milling capacity etc. would always remain far behind in the race when compared with the bigger mills who have better capacity, better financial resources, manpower etc. Since a mill can crush only as much as is allotted to it and as it cannot make any open market purchase, under the present system the bigger mills will keep on enjoying the benefit at the cost of the smaller mills. Incidentally, it may be mentioned in this connection that this principle of distribution on the basis of performance is applicable only in West Bengal and all other States are still following the time-honoured principle of allocation on the capacity basis.

[Shri Ananda Gopal Mukhopadhyay]

I would, therefore, request the Minister for Agriculture :—

- (i) That he may kindly take up the matter with the West Bengal Government and find out a solution of the present problem.
- (ii) since the Central directive of issuing wheat on the basis of performance is being followed in a truncated manner and is operating against the smaller mills in the State, it should be withdrawn and the earlier practice of issuing wheat on the basis of capacity as is still in vogue in other States should be re-introduced in West Bengal, and
- (iii) a Committee comprising of the representatives of the flour mills, West Bengal Government and the Central representative be formed who may look into the grievances of mills arising out of discriminatory allotment and take suitable and timely measures so that weaker mills are given adequate safeguards and justice.

Sir, this is a very important matter . . .\*\*

MR. DEPUTY-SPEAKER : According to the rules, all this will not go on record except what you have given.

12.30 hrs.

GENERAL BUDGET, 1981-82  
GENERAL DISCUSSION—*Contd.*

MR. DEPUTY-SPEAKER : The House will now take up further general discussion of the General Budget. Mr. P.V.G. Raju may continue his speech.

\*\*Not recorded.

SHRI INDRAJIT GUPTA (Basirhat) : I want to know when the hon. Minister is likely to reply. It will be helpful.

MR. DEPUTY-SPEAKER : To-morrow only.

SHRI INDRAJIT GUPTA : Will it be to-day or to-morrow ?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN) : I am at the disposal of the House. If the House wants to have the whole day for the debate, I shall reply to-morrow. If the House is prepared to hear me at 5 O'Clock I am ready for it.

SHRI GEORGE FERNANDES (Muzaffarpur) : I think reply may be fixed for to-morrow.

SHRI R. VENKATARAMAN : Then I would make one request. Immediately after the Question Hour I may reply and the Calling Attention may be taken thereafter.

SHRI GEORGE FERNANDES : After Zero Hour and hot Question Hour.

SHRI R. VENKATARAMAN : I will reply after Question Hour.

SHRI GEORGE FERNANDES : After Zero Hour.

SHRI R. VENKATARAMAN : You fix the time at 2 O'Clock.

MR. DEPUTY SPEAKER : All right, at 2 O'Clock.

SHRI GEORGE FERNANDES : 2 O'Clock will be all right.

SHRI R. VENKATARAMAN : At 2 O'Clock I will reply. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): The Finance Minister may speak immediately after the Question Hour. Shri Fernandes suggested after Zero Hour. Zero Hour may take three minutes. It all depends upon our hon. Members Opposite. I would like that after the .... (Interruptions)

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : Speaker has already admitted Calling Attention Motion. That would take some time. Then there will be 377.

SHRI GEORGE FERNANDES : 2 O'Clock is final. I think Finance Minister will have it at 2 O'Clock.

SHRI P. VENKATASUBBAIAH: As the Finance Minister suggested, the Calling Attention, 377 can be taken up after.... (Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour) : (Interruptions) .... Shri Venkatasubbaiah, we like you. We know his presence. Therefore, we acknowledge what you have said. The fact still remains that he will do it.... (Interruptions).

MR. DEPUTY-SPEAKER : We will take it up after Calling Attention. We cannot cancel Calling Attention.

SHRI P. VENKATASUBBAIAH: I am not suggesting cancellation of Calling Attention.

MR. DEPUTY-SPEAKER : He will reply at 2 O'Clock.

SHRI P. VENKATASUBBAIAH: There is other work for the Government to carry on.

MR. DEPUTY-SPEAKER : Minister says that he will be able to reply only after.... (Interruptions). When will you be able to report ?

SHRI P. VENKATASUBBAIAH: We are not cancelling the Calling Attention. There is other work for the Government to carry on.

SHRI GEORGE FERNANDES : When has the Government started working ?

SHRI R. VENKATARAMAN : I am ready to reply this evening. I will be able to reply immediately after the Question Hour because that will help me. The other things can be taken up afterwards.

MR. DEPUTY-SPEAKER : After his reply we can take up Calling Attention and other things. He can reply at 12 O'Clock.

SHRI ATAL BIHAR VAJPAYEE: Why do you want to change the order of business ?

SHRI JYOTIRMOY BOSU : Kindly see Direction 2. You cannot violate Direction 2.

SHRI R. VENKATARAMAN : I will tell you why I want ....

MR. DEPUTY-SPEAKER : I want the consenses of the House. He wants to explain why he wants to reply at 12 O'Clock.

SHRI R. VENKATARAMAN : If the Calling Attention takes a longer time and my reply gets delayed, at 15.30 hrs. the non-official business will take place. That is why I am anxious to reply after Question Hour.

SHRI ATAL BIHARI VAJPAYEE : He may reply at 2 O'Clock.

SHRI R. VENKATARAMAN : Whatever the state of business in the House, I will reply at 2 O'Clock. That must be the understanding. Even if the Calling Attention is not over at 2 O'Clock, I will start my reply.... (Interruptions). Other pending work will be adjourned.

**SHRI INDRAJIT GUPTA :**  
Please remember, to-morrow being Friday, at 15.30 hrs, will be the non-official business. You have to finish by 15.30 hrs. in any case.

**SHRI R. VENKATARAMAN :**  
I will take only 45 minutes to 55 minutes.

**MR. DEPUTY-SPEAKER :** My suggestion is after Question Hour we can take up Calling Attention and 337 afterwards ....

**SHRI GEORGE FERNANDES :**  
You cannot do that unless you suspend the rules.

**SHRI JYOTIRMOY BOSU :**  
That is outside your powers.

**SHRI GEORGE FERNANDES :**  
You cannot do that. Why should the rules be suspended for a simple debate ?

**MR. DEPUTY SPEAKER :**  
Supposing Calling Attention is not over by 2 O'Clock we cannot split the Calling Attention and ask the Minister to reply.

**PROF. MADHU DANDAVATE (Rajapur) :** He says he will require only 45 minutes. He has just to reduce certain levies.

**MR. DEPUTY-SPEAKER :** We shall consider it later on.

**SHRI JYOTIRMOY BOSU :**  
You can suspend the rules but you cannot suspend the Direction. You cannot suspend it yourself.

**SHRI R. VENKATARAMAN :**  
What is the decision ?

**SHRI GEORGE FERNANDES :**  
At 2 O'Clock.

**MR. DEPUTY-SPEAKER :** My point is, if Calling Attention and 337 is not over by 2 O'Clock, we cannot split it.

**SHRI R. VENKATARAMAN :**  
The House has agreed to split it. The hon. Members opposite have agreed. Whatever the business of the House, at 2 O'Clock, I start and the other business will be carried on after I have finished my speech.

**MR. DEPUTY-SPEAKER :** It cannot be split like that.

**SHRI R. VENKATARAMAN :**  
The whole House is agreeable.

**MR. DEPUTY-SPEAKER :** We will consider it. We will announce it. The consensus is that it should be taken up at 2 O'Clock irrespective of the fact whether Calling Attention and 337 is over or not. I will consult the Speaker also.

**PROF. MADHU DANDAVATE :**  
When you are sitting in the Chair, you are the Speaker.

**SHRI INDRAJIT GUPTA :**  
Please make an announcement sometime today.

**MR. DEPUTY SPEAKER :** We will announce it sometime today at 3 O'Clock or 4 O'Clock. I will discuss it with the Speaker and announce it.

**SHRI P. V. G. RAJU (Bobbili) :**  
Mr. Deputy-Speaker, Sir, Yesterday I was speaking about the Ramapada Sagar project. In 1939, there was a very big project that was proposed. It was Mr. Sonti Ramamurthi who was the Advisor to the then Madras Government who thought that we should link the whole of the Godavari river with Cauvery and have the Ramapada Sagar project. The name of that project was given because the project must be built near Badrachalam. Near Badrachalam there is a huge temple and, every 12 years, there is a big national festival over there. The then Nizam Government objected to the building of the Ramapada Sagar project because they thought that the whole of

Kannam district would be submerged by putting a dam on the Godavari river. I am suggesting that we should revive the Rampada Sagar project. Only then it will be possible for waters from Godavari to be transferred to Krishna river in Nagarjunsagar and from Nagarjunsagar, to transfer waters via Madras to Mettur project.

I do not want to be critical of my friends in Tamil Nadu. But in 1939, the feeling in Andhra Pradesh was that Tamil friends were anti-Telugu and, therefore, we had to have our own State. That is why the project on Godavari river was cancelled by Tamil Nadu. The then leadership of Tamil Nadu was not prone to the Rampada Sagar project. I am saying this because Mettur project was important for Tamil Nadu. On the Cauvery river, the Mettur project had been built in 1927 by an agreement with the then Mysore Government. But now I feel that the Rampada Sagar project should be revived so that waters of Godavari can be easily linked to Mettur and from west Godavari in Andhra Pradesh upto Kanyakumari, we can have a rice bowl that is, one-third of the country can produce rice.

Further, I would like to mention that we are hoping to have an integrated Steel Plant in Visakhapatnam. Very few people are prepared to say that the steel Plant can only be developed if there is sufficient water. Without water, we cannot have a steel plant. Not only this. In Vishakhapatnam, we can have an aluminium plant.

In Andhra Pradesh, near Narsipatnam Road and also Anantagiri, vast deposits of bauxite ore have been discovered. My friends from Orissa know the belt between old Jaipur in Orissa and Anantagiri in Visakhapatnam and Narsipatnam Road. We can have two huge aluminium plants. But it is not possible to have aluminium plant unless there is sufficient water.

Ramapadasagar will provide the infrastructure and the capacity to have industry as well as irrigation. Therefore, I would like to suggest reviving the Ramapadasagar Project, how it is possible, after 35 years, to revive this project, all that I say is invite the World Bank to support the development of this project. I am mentioning this fact because there is the question of linking of Hirakud to Ramapadasagar. If the Mahanadi water is linked with the Godavari water and the Godavari water is linked with the Krishna water and the Krishna water to the Cauvery, then the Whole belt from Cuttack down to Kanyakumari, that is 1500 miles, can be a complete rice bowl of India. I am not the only one saying this, as a matter of fact, Dr. Swaminathan is of the view that India can feed not only its present population but an increased population. I am not saying that we should double our population. As a layman I would say that India is capable of feeding even a double of its present population if these rivers are totally linked. I say this not because I do not believe in family planning, but as I believe that we are too illiterate and too backward a people to take to the modern family planning method in an intensive manner, unless you are prepared to revise the methodology of coercion. In this context I would like to mention that, in China, there is a complete control of the population to the extent that no Chinese family can have more than two children. (Interruptions) I do not know if we in India are prepared to accept this norm of controlling the population—the methodology that they are having in China. I can only say what I read in newspapers. I have read that, in China they are controlling the population to the extent that no Chinese family can have more than two children. I am only mentioning it, not that I am against what they are doing in China.

I would like to raise one more point. I feel that, in an administrative sense, we should set the

[Shri P. V. G. Raju]

foundation for new representation of people in our country—in Parliament and Legislatures. Today we have the Upper House and the Lower House in Parliament; the Upper House represents the States. I feel that we must have greater representation for industry in the Upper House of Parliament and in the various Legislative Councils than we have today. As things stand today, the people of Andhra Pradesh elect the Members of Parliament from the rural areas; very few industrial representatives are there as our political representation. I feel that, just as Andhra Pradesh Legislative Council has got the teachers' representatives, the Upper House of Parliament should also have a third wing, that is, the third wing representing the industrial representatives. This is necessary if we want to become a modern nation. As things are, we are overstretching our needs on agriculture. Sir, while I am not anti-agriculture, I feel that we are not giving that much representation for industrial establishments as they should get. As things stand, the development of industry in the next 20—25 years will accelerate and we will find that this parliament will not be fully representative of the various sections of our society. I will give an example. Yesterday, when I started my speech, I said that from 1971—77 I represented an industrial constituency, *viz.*, Visakhapatnam. Today I represent an agricultural constituency, namely, Bobbili. The change was caused by the demarcation of my home town, Vizianagaram. Previously it was linked with Visakhapatnam. Today Vizianagaram is linked with Bobbili. Therefore, I have to change my constituency.

I am mentioning this fact because Visakhapatnam is going to be a huge industrial centre. Yet, I am sorry to say that the Vizag Port Trust reversed the order with regard to import of fertilizers through that port. The plea put forward by the Port Trust was that the Indian Railways are not giving them as many

wagons to transport fertiliser as necessary. Therefore, so long as the Railways can not give transport wagons, it is not possible for the Port Trust to import fertilisers through Vizag port. I mention this fact because I feel that we must have a greater co-ordination between our various planning agencies and Railways than it is today. Today the Vizag port cannot import as much fertilisers as it used to import in the past. Why? Because they could not provide them enough railway wagons. Then why in the first instance Vizag port was selected for importing fertiliser? I put this specific question. Having selected Vizag port to import fertiliser, you cannot say that the workers of Vizag do not work, and railways do not give wagons. I feel, Sir, in the future in the country a greater co-ordination between our planning departments, namely, the Railways and the Industry should take place.

I am also making one more point which by experience I have found. My relatives and I visited a place in UP called Moghulsarai and they found it is the biggest railway yard in India. Sir, it is said that it is the biggest railway yard in the whole of Asia. I do not know how many representatives are there from that area in our Parliament. Moghulsarai having the largest railway centre in the whole of Asia should have a greater representation. A place like Moghulsarai should not have only one representative than it has. There should be a labour representative in addition to a political representative. Sir, unless the labour representatives are also permitted from an area like Moghulsarai, how is it possible for the Railways to really organise and control the happiness of the workers? I used the word 'happiness' because satisfaction of the industrial workers is a pre-requisite for the future of the country.

I am afraid, the representation in the whole of Parliament is by the agriculturists. What I feel is that

agriculture requires a greater representation. The industry is not having sufficient representation in the legislatures and in Parliament. Though I am not a legal pundit or a lawyer, I would say this that the representation for the industrial labour for the whole country should be there.

I would say, in conclusion, that we must have a big scheme for water sources on the Godavari river. That was the point with which I started my speech. In addition, greater representation should be given to industries in our Legislatures than we do at the present moment.

**SHRI RAM JETHMALANI** (Bombay North West) : Mr. Deputy-Speaker, Sir, most of the speeches that had been made from the Treasury Benches had attacked the Janata Government for its bad performance rather than concentrated on the merits of their own. I have not much time to waste and, therefore, I shall not join issue on the performance or non-performance of the Janata Government but. I must say that those 2 or 2½ years, despite all the faults of the Janata Government, were years of the best economic management that the country has ever seen. (*Interruptions*) However, Sir, I shall not raise the hornet's nest. I shall not go into the question but I shall concentrate on the performance of those years and those years alone when the Congress party had been in power, particularly, in those eleven or twelve years when the present Prime Minister of our country had been at the helm of affairs.

They worked at least five Five Year Plans. I shall concentrate on three important items in three of those Plans—on Food, Steel and Education. In the 3rd Plan, the target for foodgrains was 100 million tons, the achievement was only 72; in the 4th Plan the target was 129, the government produced only 103; in the 5th Plan the target was 140 but as a result of your Government's mismanagement the whole

Plan went haywire. Only the Janata performance put food production on a satisfactory basis. In the Third Plan, they told us that their target for steel was 100 millions but they reached 72 millions ; in the Fourth Plan, their target was 129 millions but they reached 103 millions. in the Fifth Plan, their target was 140 millions. The whole Plan went haywire. This is complete and conclusive case of economic mismanagement and total incompetence.

Sir, in education, they talked about enrolling 96.3 million students in the schools. In the Fourth Plan they could not succeed in this elementary branch of national well-being. They succeeded in reaching 87.3 million and that too by a corrupt manipulation of figures.

A study undertaken not by Indians but by a foreign body council of Foreign Relations evaluating India's second revolution arrived at the depressing conclusion that India's economy is remaining hazardously close to the subsistence level and it is yet in need of foreign assistance; it requires substantial food imports and it is painfully sensitive to domestic and foreign disturbances including the vagaries of the monsoon. with this dismal performance, with this conclusive evidence that my distinguished friends, Shri Kamal Nath and Prof. Ranga sitting here should have talked about the dancing which went on in the Delhi streets when the budget was announced is really to touch us on the raw. Unfortunately for them they do not even realise that the common man in this country, the poor man who is the victim of this incompetent management of economic affairs and who is the victim of wrong budgetary policies does not understand the Budget. He is not the one who is glued in the evening to the radio set and wants to hear the announcement of Finance Minister. It is the stock exchange operator; it is the political

[Shri Ram Jethmalan]

speculator; it is the corrupt industrialist and the tax evader who sits glued to the radio set and if there was any rejoicing it must have been in those quarters. I wish these admirable gentlemen had taken the trouble of going to the huts of the poor....(Interruptions)

Again going back to the performance of which there is no cause to be proud of, the utmost you have produced during the past 34 years is the growth rate of 3.3 per cent when smaller countries around the globe who started with more economic handicaps have achieved much higher goals and targets. Sir, I would like to draw the attention of the hon. Finance Minister to page 11 of the latest issue of the Illustrated weekly. This is a magazine which at one time was the great favourite of the Prime Minister and the Ruling Party. It has now started speaking some truth and, I hope, my friends, particularly the Finance Minister, will read the latest issue and they will find there a record of their achievements, nothing to be proud of rather everything to be ashamed of. But the trouble is that with the kind of majorities which are voted into power no Ministers are punished. The punishment is ultimately borne by the unfortunate common man who is victim of false budgetary policies.

Sir, the Government expenditure in the early 1950s was 10 per cent of the GNP whereas in the 1980s it has risen to an astounding figure of 30 per cent. The annual growth rate in 50s was 3.8%, in the 60s 3.5% and in the 70s 3.2%. The real per capita increase of income during the 50s was 1.8 per cent; during the 60s it went down to 1.2 per cent and during the 70s it was only 0.9 per cent. The graph curve has been going down all alone the line and it is true to say that the distinguished daughter has halved the performance of the dis-

tinguished father-something to weep about and something not to dance about or something to write home about. (Interruptions)

The economic structure of Indian society after 30 years of misrule is no here depressing; 50 per cent of our people are below the poverty line and the poverty line is so depressingly low that even if you are above the poverty line it is not a comfortable position. Forty percent are near-about the dividing line between poverty and what is not poverty. It is only 1 per cent of the population who have succeeded during the last 30 years to live in reasonable comfort and ostentatious display of wealth. But, Sir, has my learned friend, the Finance Minister, made any effort to understand what that 1 per cent consists of. That 1 per cent consists of Ministers, ex-Ministers, ex-politicians and those corrupt people in this country who have enjoyed political protection over the last 30 years. For thirty years you have milked the Indian cow. (Interruptions)

THE MINISTER OF FINANCE(SHRI R.VENKATARAMAN)  
It includes you because you have said ex-Ministers.. (Interruptions)

SHRI RAM JETHMALANI : Look at the manner in which we have got so desensitised to the existence of non-performance and incompetence. A distinguished Member, Prof. Ranga, who has been the whole range of beconomic pendulum though 180 degrees told us that he is quite aware of the fact that ever since we have become independent in this country there has been black-money in circulation. And, Sir, he said that successive Governments. (Interruptions) Prof. Ranga, you can see my income-tax returns.

PROF N. G. RANGA (Guntur) : In the Courts, all your wonderful gifts of eloquence have been unfortunately bartered away for those people !

13 hrs.

## SHRI RAM JETHMALANI :

He told us that successive Governments have made deals with those who generate black money. They have now made an other deal of which he is very proud ! Sir, I want to say this for the record and I want the people of the country to know that this is a Government which has been the accomplice of those who generate black money in this country. And therefore time and again they have to enter into deals with them, enter into unholy conspiracies with those who generate black money. The latest deal which they have entered into is a public confession of permanent incompetence to solve this problem. This permanent incompetence to solve this problem is compounded by a permanent conspiracy with those who have ruined our economy. Sir, May I mention an important fact ? In 1974 they told us a very solemnly with great show; it was shown in television and radio; they told us that they were after the smugglers. They produced a report of Experts that smuggling is the cause of economic ruin of this country. Of course it was estimated at about 500 crores a year but they made such a great hullabaloo; I don't want to quarrel on that. But for 7 years they have experimented with the Preventive Detention Law for smugglers. I would have expected the Finance Minister to have gone into the question of smuggling. I would have expected that he would have told the House whether smuggling has now been eradicated as a result of the measures which he took or whether smuggling has now become magnified. And I want to say this as an experienced person, out of experience born, out of experience which I have gained as a result of the working of these laws, that smuggling today has increased at least 50 times the quantum of smuggling that existed in the year 1974. No smuggler is afraid of remaining now for a few months under Preventive Detention because prosecution, trial and

condign and deterrent punishment of criminals have now ceased to be matters of current law, they have become matters of the past ! Previously at least when people were convicted they were sentenced to hard labour for years and years. But now every smuggler has acquired an immunity and I want to call the attention of the Finance Minister to this phenomenon that a new class of smugglers has come into existence who enjoy almost a quasi-diplomatic immunity. He acts under the umbrella of political protection. We read something in this morning's papers ; it makes depressing reading. It ought to make any member of the ruling party at least think of his premises and his conclusions. But as I said, we see this insensitiveness to corruption and evil which are flourishing in this country. And nobody is bothered. Take the Flying Yogi, as he was talked of this morning. He imported spare parts for an aeroplane he was flying in this country. A police officer and a customs officer who were honest, who were not succumbing to pressure, insisted that the parts be confiscated. Political interference took place. Instead of outright confiscation the man was allowed to re-export the contraband and Sir, instead of reexporting it to the country of origin, it was reexported to an adjoining country, it was put in to a crate and the contraband in magnified quantity reached the Palam airport where honest officers of the law tried to do their duty, but, Sir, political protection is enjoyed by privileged fraternity.

And, Sir, the allegation is this and there is credible evidence in support of the allegation that the contraband was allowed to be cleared on payment of less than normal duty, Sir, I am a fairly successful lawyer and my friends on that side will not deny that. And I don't suggest that I don't make money at the Bar. I do. But, Sir, I can make an honest confession that I cannot afford a Video tape. A Minister's wife the other day brought

[**Shri Ram Jethmalani**]

two video sets. Instead of an officer, being allowed to do his duty, he was persuaded to release the Video sets. It is a scandal. You see videos and tapes on which duty has not been paid today in every rich man's house in every city; he has the video tape to show and to flaunt much to our embarrassment much to our discomfiture. If I have to see a video tape I have to make a request to some one, ask him, to allow me to come over in the evening to see something which I cannot see elsewhere. This is the condition, Sir, and how are these video sets and tapes paid for? They are paid for at fancy prices of Rs. 50,000 and Rs. 60,000 and everybody seems to flaunt them. The Finance Minister should have gone into this and should have told us what he proposes to do in the coming year about it. Forget the flying 'yogi' and forget the Minister's wife, but the representatives of the people who go on delegations use those occasions as occasions, to cover up their smuggling activities and political power protects them because the political power does not wish to lose its reputation and have the truth disclosed. They want to suppress the truth and the people are being denied the right to know, the right to know how the affairs of the country are being conducted by those who claim their votes and sit in august Assemblies and Parliament. Sir, the budget gives no indication how Government proposes in the future to utilise the full installed industrial capacity in the country. It is well known that for paucity of electric power, for paucity of coal, for paucity of other raw products, industry is not being utilised to the full capacity. You talk of industrial growth. But how do you propose to meet the necessities of industrial growth without having adequate and effective measures which shall take care of the infrastructure and feed the plants which are today lying idle? I assure you, Sir, that no honest industrialist danced that night in Delhi City when he heard the budget because there

was nothing to encourage them, there was nothing to encourage the honest man; the dishonest men undoubtedly had endared themselves to the Finance Minister already and he has now endeared himself to the dishonest men.

He has given no indication how farming resources of this country are going to be harnessed in the future. People who know about agriculture and people who know something about husbanding the resources of agriculture have pointed out time and again that in this country we have about 350 million acres of potentially areable, cultivable land and the only permanent solution of India's problem of food resources is that at least 100 million acres out of this must be put under a system of 2 crops a year; by use of advanced technology, by use of fertilizers, you must see to it that the period of sowing and harvesting of the kharif and the rabi crops is reduced so that you can have two crops a year, but nothing is being done. The Minister gives no indication how this is sought to be accomplished.

Then, Sir, the budget commits one of the greatest economic sins because it does not indicate that the Government wants the country to be treated as one economic unit for the purposes of agricultural production. The soundest agricultural economy for this country will be, when each region concentrates and specialises on producing that for which its weather and soil conditions fit, and if one region is eminently suited for cotton production then the Government should be able to ensure that that region will be fed with wheat, rice and other necessities. But since you have no adequate methods and facilities for the movement of the commodities across the country, since there are bottlenecks everywhere, you are unable, to treat India as one economic unit and unless that is done, the country's resources can never

be utilised. Now, that takes me to one more important point.

Sir, our economy has to depend upon peace on our borders, peace in the international arena is a complete and vital necessity for our economic progress. Anywhere there is a war, we pay the cost of that war. We saw whenever there was a war elsewhere, although we were not directly concerned with that, the prices of commodities went up in this country. Sir, it is particularly so in the case of the Middle East and peace there is vital to our economic growth and progress. But unfortunately, we have become accomplices and I regret to say that we have become active abettors of those who practise internationally terrorism, those who constantly preach *Jehad* and we are encouraging religious intolerance. The cry of *jehad* is obnoxious to me as it should be obnoxious to every secular minded person in this country. Whether that cry of *jehad* emanates from Islamabad or Tehran, whether it emanates from Damascus or any other place, the cry of *jehad* is *jehad* and India should do nothing to encourage it. Iran and Iraq are fighting we have not done anything to pacify them and bring about peace. but we are paying for the religious wars that are going on in that territory and will pay for more religious wars that will take place because India has not used its moral influence to curb the war mongering potentialities of any side involved in these wars. If it continues to take place, I am afraid, our economy is going to be ruined. Our economy and the Finance Minister will be a witness to this that when the Janta Government went out of power, you at least had 5000 crores of foreign exchange reserves. This is—figure which cannot be denied and today as a result of the mounting bill for oil and other similar products, our foreign exchange reserves have now sunk to the lowest bottom; perhaps the reserves are zero. Why is it happening? It is happening because our so-called friends with whom we are supposed

to have historical ties of friendship keep on raising the prices of products for the simple reason that they want to fight religious wars in their area. We ultimately finance those wars. Our economy is getting ruined by this.

One word about the deficit financing. In the last budget, the Finance Minister received equal flattery, equal praise from the members of his party and it was no less than it is this time. So far as the appreciation of his own party members is concerned, whatever budget he produces, he will get it. Therefore, it is nothing to be proud of. Last time he told us that there would be a deficit of 2000 crores of rupees. He has seen the consequences of that. We on this side did our duty as opposition to warn the Government. Today, the result of that budget has been an 18% inflation. With figures manipulated they have brought it down to 13.4%, but it seems that the inflation rate is really 18%, and I warn—this is not an economic prophesy, this is intelligent economics and I as a lawyer venture into the field of economy—because you seem to understand little of it.

MR. DEPUTY-SPEAKER : Can any manipulation be done by the Government in this?

PROF. MADHU DANDAVATE : It is a point-to-point calculation.

SHRI RAM JETHMALANI : Ultimately what is going to happen is that the deficit is going to be much higher than the deficit of last year. Particularly, these bearer bonds, which is now an institutionalised corruption, are not going to produce Rs. 800 crores which the Finance Minister has anticipated. He has already started making healthy noises that if he does not get Rs. 800 crores, he is going to mop up some other resources from somewhere else. From where he is going to get them. I do not know, because the common man is already over-burdened.

**SHRI M. RAM GOPAL REDDY (NIZAMABAD) :** You are there in the Supreme Court ; that is why, we are not getting.

**SHRI RAM JETHMALANI :** I have repeatedly pleaded on the floor of this House that in this country . . .

**MR. DEPUTY-SPEAKER :** As far as I know, Shri Jeth malani never supports the black-marketeers or black money people in the court.

**SHRI RAM JETH MALANI :** I always defend them in the court in the same manner in which I defend the Congressmen when they come to me. Most of my earnings are from them ; most of my clients are they. Do you want to know the names ?

I wanted a word to be said by the Finance Minister about the slum dwellers. Half my constituents and voters living in the slums in the constituency from which I come, tell me their miseries and problems. Repeatedly, I have said that the Government must accept at least three principles. One, in respect of the slum dwellers who reside upon the land of the Central Government, the Railway Department, Defence Department, Communication Department and the Civil Aviation Department, the Government must announce that no person shall be ejected from wherever he is except on grounds of over-powering national necessity ; two, even when he is rejected, he shall be ejected only on providing him with alternative accommodation and, three, so long as the poor man is in the slums, he must get the amenities of civilised existence which even the local corporations and the State Government say they would not give because they are living on Central Government land. These poor people living on Central Government land are treated as orphans, as outcasts, as people who are not human beings and are not entitled to amenities of existence and I hope, Sir, the Finance Minister will at least say something.

About the manner in which you try to save your money, you are trying to save your money by methods which I see are deeply immoral. Your attempt to go back on this solemn agreement with the LIC employees is an illustration in point. Sir, the government of the day for good or for bad is a teacher of public morals. If a Government can go back upon a contract, because the contract becomes inconvenient of performance, how can you blame the traders, how can you blame other employers, how can you blame anybody else for not honouring his contracts and throwing his promises to the winds ? And Sir, it is all the more despicable because when the Supreme Court announced its judgement, you Attorney General presumably on your instructions appeared before the Court and said "We want time, because we want to pay." Sir, I have no quarrel with the Government's legal right to nullify an agreement by law, but at least an honest Government would have told the Supreme Court that we are taking time from you, because we are considering the nullification of your judgement by legislation. The court was kept under a misconception of fact, they took time from the Court, practised deception upon the court, but a deception practised upon the Court is not a deception which hurt the Judges, ultimately it hurts the poor litigants the Class III and Class IV employees of the LTC. And I charge in this House that LIC is being singled out for this hostile treatment because there INTUC has no foot hold amongst the LIC employees and this is an attempt to punish an organisation because they do not wield controlling political power.

And lastly Sir, this 15% impost on newsprint which has been made is another case of an immoral impost Sir, this Government of the Ignoramus believes that it should tax knowledge, it believes that the kind of democracy which they have in mind can do without newspapers

and it also believes that those newspapers, which enjoy royal patronage will survive with blackmoney and those which do not enjoy patronage, are in any event fit to die out. And therefore, Sir, I plead that if the Finance Minister wants to respect the peoples right of free speech and free expression, if he wants to respect the people's right to know how the government is conducting its affairs, then all these taxes on knowledge must go, because taxes on knowledge ultimately will hurt the Government. Unless Government itself knows the truth, this Government is not going either to make a diagnosis or make any prescriptions.

My distinguished friend, Mr. Kamal Nath, said to us, he is not here, that for the first time the Budget has shown a coherent taxing policy. I do not want to join issue with him, but I only want to draw the attention of the people of this country to the fact that for the first time the Budget has shown coherent tax policy is a confession and admission that for the 29 years these gentlemen had been in power, they never had a coherent tax policy. And who is going to be punished for the lack of coherence for 29 year's duration? Unfortunately our Parliamentary system knows no method of punishing our incompetent Ministers. The punishment falls on the poor man who will realise the disastrous consequences of this economic deception practised upon the country only when the thunder-bolt of consequences and disasters of the economic policy fall upon him.

**SHRI R. VENKATARAMAN :** Mr. Speaker, certain statements by hon. Jeth malani affect the integrity of the Attorney General.

**SHRI RAM JETH MALANI :** It does not affect the integrity of the Attorney-General. It affects the integrity of the Government.

**SHRI R. VENKATARAMAN :** And therefore I wish to place on record that the Attorney-General himself stated before the Supreme

Court that his undertaking was subject to the orders passed by the Supreme Court, which said, among other things, that the agreement could be varied by a fresh agreement or by an adjudication or by a legislation.

**श्री मोहन साल सुखादिया (उदयपुर) :** सबसे पहले मैं वित्त मंत्री जी को इस बात के लिए मुद्रारिकबाद देना चाहता हूँ कि खराब हालात में और खास तौर से आर्थिक मुश्किलों के बाजूद उन्होंने अपने बजट में इस बात की कोशिश की है कि आम जनता पर कम से कम बजन डाला जाए। पहले भी कई बार कहा जा चुका है और इसकी चर्चा भी हो चुकी है कि पिछले वर्ष कई कारणों से काफी मुश्किल वर्ष था। उसमें हम कुछ आगे बढ़ने में कामयाब हुए। मैं आंकड़ों में जाना नहीं चाहता और उनको कई लोग यहां पर दोहरा चुके हैं। लेकिन मूँही आश्चर्य हुआ जब माननीय जेठ-मलानी जी ने जो बम्बई से आते हैं यह कहा कि पिछले तीस वर्ष में देश में कुछ नहीं हुआ, देश पिछड़ता चला गया। माननीय सदस्य भारत के गांधों में काफी धूमते होंगे और वहां के हालात से काफी बाकिफ होंगे। मैंने तो करीब 40-42 वर्ष पहले सार्वजनिक काम शुरू किया था और खास तौर से आदिवासी और शैद्यूल्ड कास्ट्स के बीच में रहकर मैंने काम किया है। मैं कह सकता हूँ कि आदिवासी क्षेत्रों में, उदयपुर, डूंगरपुर, बांसवाड़ा, जालौर और गुजरात के दोहदादि क्षेत्रों तथा मध्य प्रदेश के जो क्षेत्र साथ लगते हैं वहां लोगों की जो हालत 40-42 साल पहले थी और जो आज है, जो तस्वीर तब थी और जो आज है, उसमें जमीन आसमान का अन्तर है। अगर उन्होंने यह सब देखा होता तो वह इस तरह की बात कभी नहीं कहते। आज कोई भी आसानी से देख सकता है। मैं नहीं कहता हूँ कि गरीबी दूर हो गई है या बहुत ज्यादा तरक्की वे शर्कर कर गए हैं। बहुत काम अभी भी करना चाही है। लेकिन तीस वर्ष में कुछ नहीं हुआ। यह कहने की जो उन्होंने कोशिश की है मैं समझता हूँ यह ब्याल उनका गलत है। राजस्थान की बात

## [श्री मोहन लाल सुखादिया]

मैं करता हूँ। वहाँ सदियों तक राजा महाराजाओं का राज्य रहा। उनके राज्य में कुल ती लाख एकड़ जमीन की सिवाई होती थी। 1971 में जब मैंने राजस्थान को छोड़ तब 27 लाख एकड़ में होती थी और बाकी तीस लाख एकड़ में सिवाई का काम चालू हो गया था। राजस्थान कैनाल पूरी होने पर वहाँ कुल 50-70 लाख एकड़ में सिवाई होने लग जाएगी। यही बात विजली तथा दूसरी चीजों पर भी लागू होती है। मैं मानता हूँ कि कमियाँ हैं लेकिन कुछ नहीं हुया, मारी बरबादी हो गई है, इस तरह की बात उन जैसे योग्य बकील से सुनने की हम कल्पना भी नहीं कर सकते थे। मैं चाहता था कि कमियों की तरफ सरकारका ध्यान दिलाते।

साथ ही उन्होंने अभी कहा कि अपने रुपयों से हम जिहाद करवा रहे हैं। यह बात उनके मुंह से सुन कर मुझे और भी ज्यादा आश्चर्य हुआ है। क्या हम जिहाद करने के लिए रुपया दे रहे हैं? तेल वाले मुल्क जो कीमतें बढ़ा रहे हैं और ज्यादा पैसा हमसे बहुत कर रहे हैं, उसको बसूल करके क्या हम जिहाद बढ़ावा रहे हैं? जिहाद शब्द माननीय जेठमलानी जी की पसन्दगी का शब्द लालूम देता है कुछ कारणों से। इसलिए जिहाद और धर्म की बात को लेकर वह चले हैं। हम जिहाद की कल्पना न भारत में करके चलते हैं और न बाहर। न मालूम आपको जिहाद क्यों दाद आता है?

**MR. DEPUTY-SPEAKER :** If Mr. Jethmalani brings oil at a cheaper price or lesser price, you should welcome him.

**SHRI MOHAN LAL SUKHDIA :** Welcome? The Finance Minister will go and welcome him at the airport. He will be very happy.

उन्होंने कहा कि यह सारा रुपया उनको छढ़ाने के लिए दे दिया है। साथ ही साथ

उन्होंने यह भी कहा कि बहुत कुछ हमारी इकोनोमिक डिव्हेलपमेंट इस बात पर निर्भर करती है कि हमारे पड़ोसी देशों में शान्ति रहे। मैं उनकी इस बात से सहमत हूँ। लेकिन इतना ही मैं निवेदन करना चाहता हूँ कि विदेशों में, पड़ोस में शान्ति होने के साथ साथ अपने देश में शान्ति बनाए रखने में भी वह अपना पूरा सहयोग दें।

यह मैं आपसे कहना चाहूंगा, इसको भी बास तौर से ध्यान में रख कर चलें। क्योंकि विदेश की शान्ति बाद में काम आयेगी, पहले देश की शान्ति ज्यादा आवश्यक है। उस पर कहाँ क्या हो रहा है उसके विस्तार में मैं नहीं पहुँचा चाहता। लेकिन आपने शान्ति ढूँढ़ी इराक और ईरान तथा दूसरी जगहों की। इसके बजाय पहले अपने घर की शान्ति की बात करके चलें यह ज्यादा आवश्यक हो जाता है।

अभी कहा गया और पहले भी शुरूवात के अन्दर बोनने वाले हमारे कुछ सज्जनों ने कहा जिस बक्त में लोकदल और जनता पार्टी की सरकार आयी तब 2,800 करोड़ का फौरेन एक्सचेंज था और जब लोकदल, जनता पार्टी की सरकार ने छोड़ उस बक्त 5,000 करोड़ का फौरेन एक्सचेंज छोड़ कर गये। इसको मैं समझता हूँ.....

**PROF. MADHU DANNAVATE :** There was never a joint Government of Janata Party and Lok Dal.

**SHRI MOHAN LAL SUKHDIA :** It was part of you. It was the Janata Government really speaking.

तो मैं यह कहना चाहता था कि इस बात की भी तुलना कर के चलें जो ज्यादा उपयुक्त होगा कि चाहे जनता सरकार रही हो या लोकदल की सरकार रही हो आप यह देखें कि फौरेन ट्रेड का डेफिसिट कितना था और अब कितना

हुआ। और साथ साथ यह भी देखें कि आयल की कीमत उस बजत क्या थी और आज क्या है। जब तक इसको कम्पेयर करके नहीं चलते हैं तब तक आकड़ों से काम नहीं चलेगा। अगर एक्सपोर्ट पहले से कम हो गया हो तब तो कह सकते हैं कि इस सरकार के आने के बाद एक्सपोर्ट ट्रेड कम हो गया और यह सरकार नहीं कर पा रही है। लेकिन अगर विदेशों के अन्दर आयल की कीमत ज्यादा बढ़ जाये तो उनको जोड़ कर के नहीं चला जा सकता। वास्तविक तौर से इन बातों का हमें ध्यान रखना होगा।

उपाध्यक्ष महोदय, यहां इन्होंने कहा कि 30 सालों में कुछ नहीं हुआ। मैं एक बात कहना चाहता हूं आज रशिया और चाइना जैसे देश, जहां लोकतंत्र नहीं है, कई दूसरे देशों को देख लें जिनके अन्दर हिन्दुस्तान की जितनी आवादी 30 साल के अन्दर बढ़ी हो, और जिस हालत में ऐप्रीकल्चरल प्रोडक्शन यहां बढ़ा है, क्या यह गर्व की बात नहीं है कि आज हम अन्न के मामले में सेल्फ सफिशियेंट हो गये। एक फैक्टर यह ऐसा हो सकता था जिसके ऊपर यह सरकार काम्पलीमेंट्स मांग सकती थी और कह सकती थी कि हमने इस देश सेल्फ सफिशियेंट किया।

उपाध्यक्ष जी, यह सही बात है कि अगर बजट में बीयरर बोंड से 800 करोड़ रु. लेने की जरूरत न पड़ती तो अच्छा रहता। लेकिन जैसा वित्त मंत्री जी ने कहा जो वास्तविकता है उसमें जितनी लिकिवडिटी कम कर सकें उतना अच्छा है और उसको करने के लिये इस बात को काम में लाये हैं। अगर 800 करोड़ इस तरह इकट्ठा न होता तो डेफिसिट बढ़ता या और टैक्सेज लगाये जाते एक्साइज बरीरह के जिससे कीमतें बढ़तीं। सच बात तो यह है, माननीय जेडमलानी जी आप कहने के लिये चाहे कुछ कहें कि आप लोगों ने इस बजट को पसन्द नहीं किया। लेकिन यह सही बात है कि आप कहीं भी चले जाइए, गांवों में, बाजार में, आम तौर से लोगों ने कहा है कि हम उम्मीद

करते थे न मालूम कितने टैक्सेज लगेंगे और कितनी महंगाई हो जायेगी। ऐसा न हो कर आम आदमी ने संतोष की सांस ली है, इस बात से इन्कार नहीं किया जा सकता है, यह सब लोग जानते हैं। मैं समझता हूं आप उनमें असंतोष पैदा करने की कोशिश करते हैं। लेकिन आम आदमी आपके भाषण से संतुष्ट नहीं होगा। जो वास्तविकता है वह सभी लोग जानते हैं कि कितना उन पर बजट का असर पड़ा। अच्छे अच्छे लोग मानते थे कि 2500 करोड़ का अगर डेफिसिट होगा तो हैवी टैक्सेज आयेंगे। लेकिन ऐसा नहीं हुआ इसलिये आम आदमी संतुष्ट है। सच बात तो यह है जिनको आप कहते हो होर्डिंग और ब्लक मार्केटिंग का हमारा साथ है, मैं कहना चाहता हूं कि होर्डिंग करने वालों ने यह साफ समझ कर कि टैक्स ज्यादा लगेगा और कीमतें बढ़ जायेंगी, उन्होंने होर्डिंग की। लेकिन उनका इस बजट से दिवाला निकल गया। तो जैसा आप कहते हैं कि वैसी स्थिति नहीं है, बल्कि आम आदमी राहत की सांस ले रहा है।

उपाध्यक्ष जी, मैं यह कहना चाहता हूं कि इस बजट के प्रस्तुत करने के साथ साथ, मैं पहले भी कह चुका हूं वित्त मंत्री जी से जो असनानता है जैसे एक वर्ग और दूसरे वर्ग के बीच में है, एक धनी और गरीब के बीच में है जिसको हम कहते हैं पावर्टी विलों दो लाइन और एफ्लुएण्ट सेक्शन के बीच में है वैसे ही स्टेट्स के बीच में स्थिति पैदा हो गई है कि कुछ स्टेट्स ठीक हालत में हैं और कुछ पिछड़ी हुई हैं। आपके गाड़िगिल फार्मूले, फाइनेंस कमीशन के जरिये जो कोई कंडूज ट्रांस्फर किये जाते हैं वह सब होने के बाद भी आज स्थिति क्या है? आम तौर से किसी भी कंट्री या स्टेट का आप उसको इकनामी का माप-दंड करेंगे, वह परकैपटा पावर कंजम्पशन क्या करता है, तो वह एक तरह से उसके मापदण्ड का आधार बन सकता है कि पर-कैपिटा इनकम उसकी क्या है? आज

## [मी भोहन लाल सुखाड़िया]

आपके सामने आंकड़े होते हैं, आप देखकर चलें, मैं स्टेट का नाम नहीं लूंगा, लेकिन एक स्टेट में पर्केपिटा 307 यूनिट हो और राजस्थान जैसी जगह में अगर वह 93 यूनिट हो और कुछ जगह 270 हो और वहां 93 हो तो कितने बर्षों में इसको नियमित लायेगे? मैं समान की बात नहीं कहता, लेकिन कम-से-कम गैप कम करने की तरफ तो जायें जिसकी वजह से यह कह सकें। यह परिणाम तभी पूरा हो सकता है, पिछली बार मैंने कहा था जब वित्त मंत्री जी यहां मौजूद नहीं थे, मैं निश्चित तौर पर एक उसको करने के लिए तैयार हूं कि पावर जनरेशन को हिन्दुस्तान में सेंट्रल सैक्टर में लिया जाना चाहिए और नेशनल प्रिड बना कर अलग-अलग स्टेट्स को वहां की नैसेसिटी और बैकवर्डनेस को दूर करने के लक्ष्य से आप सीरियली सोचें।

इस बात को सोचने की आवश्यकता इसलिए भी हो जाती है कि कहीं हाइडल का पोटन्शियल है और उसकी नीड दूसरी जगह है।

अभी हमारे पड़ोस में दो बड़ी अपीरचु-निटीज हैं इलेक्ट्रिसिटी के बांध बनवाने के लिए एक नाथाजाकड़ी और दूसरी थियन डैम है। मैं कहना चाहता हूं कि रावी और व्यास के पानी का जब समझता हुआ तो मैं राजस्थान का मुख्यमंत्री था और पंजाब में करों थे उस बक्त का यह फैसला था और उसमें राजस्थान के रेगिस्ट्रान को पानी मिलेगा, यह बहु-बैंक के सामने सब से बड़ा इश्यू था जिसको ले कर बहस की गई। इसी बजह से राजस्थान कनाल के लिए पानी दिया गया। लेकिन आज जो व्यास और रावी से बिजली पैदा होगी, जो भावड़ा से 16 परसेंट के करीब हमारा

पहले से राइट है, उस 16 परसेंट का जाकड़ी और वहां जो बांध बन रहे हैं, बिजली घर बनने जा रहा है उसके अन्दर 20 परसेंट दूसरी जगह को देने की बात चलती है। राजस्थान का जो बैलिड शेयर हो सकता है, वह भी राजस्थान को न मिले तो मैं समझता हूं कि यह गलत समझा जायेगा।

इसी प्रकार थियन डैम को भी, आज स्टेट के पास रिसोर्सेज नहीं होंगे, सेंट्रल गवर्नमेंट टेक-अप करे। कोल-डिपाजिट मध्य प्रदेश में है, सेंट्रल गवर्नमेंट का वहां पर जनरेट करने के लिए पावर हाउस हो, और अलग-अलग स्टेट्स की नीड़ज, बैकवर्डनेस, इन सब बातों को ध्यान में रखते हुए इन चीजों पर कदम उठायें तो उपयुक्त होंगा। मैं समझता हूं कि आज की यह सख्त आवश्यकता है और इन चीजों को ध्यान में रख कर चलना होगा।

माननीय वित्त मंत्री जी के बहुत से आंकड़े हैं, जिसमें वह उम्मीद करते थे वैसे रिलेक्सेशन देने पर भी इनकम ज्यादा हुई? पब्लिक सैक्टर के लिए मैंने पिछली बार भी कहा था कि दरअसल यह पब्लिक सैक्टर न रह कर धीरे-धीरे व्यूरोकेटिक सैक्टर हो गया है। इस पर आज भी गंभीरता से विचार करने की ज़रूरत है। आपको 104 करोड़ रुपये के एडीशनल फंड्ज प्रोवाइड करने पड़ते हैं। इस साल के बजट के अन्दर भी जो आपका एण्टीसिपेशन था, उसमें कम फंड्ज आये। आज तो ठीक है कि आपने बीयरर बांड्ज पर 800 करोड़ की क्रैडिट ले ली, लेकिन भविष्य में अगर आपका कोई सोर्स मोब्लाइजेशन के लिए बैलिड जरिया है तो मैं समझता हूं कि वह पब्लिक सैक्टर है जहां 18 हजार करोड़ के ऊपर का इन्वेस्टमेंट है। आज कौन सा देश है जो चाहे रशिदा हो चाहे चाहना हो क्या वहां बैलफेयर के लिए भी पब्लिक

सक्टर बलता है या वहाँ की डेवलपमेंट के लिए फंड भी उससे मिलते हैं। तो उन्हीं आधार पर इनके फंड आने चाहिये, पूल-बैंक होने चाहिये जिससे कामनमैन के ऊपर आपके एक्साइज, कस्टम और दूसरे वज़न न पड़ कर उन चीजों को ज्यादा से ज्यादा आगे चला सकें।

उपाध्यक्ष महोदय, मैं ज्यादा बक्त नहीं लेना चाहता, लेकिन मैं यह कहना चाहूँगा कि जहाँ आप बीयरर बांड निकाल रहे हैं, भेहरबानी करके बक्त की गहराई के साथ इस बात पर चिन्ता की जाये कि ब्लैक मनी जैनरेट होने से कैसे रोका जा सकता है? अगर हम इस प्रकार से ब्लैक मनी को रेगुलराइज करने की बात करेंगे, तो लोग समझेंगे कि फिर कभी न कभी, दो चार वर्षों में, ब्लैक मनी रेगुलराइज होने वाला है, जिसका परिणाम यह होगा कि ब्लैक मनी और पैरासेल इकानोमी कभी ब्रॉड नहीं होंगे। इसलिए फ्यूचर में ब्लैक मनी के जेनीरेशन को सख्ती से रोकने की आवश्यकता है। लोगों के दिमाग में यह बात बैठनी चाहिये कि हम फ्यूचर में इसके रीसेस्युल पर डिपेंड नहीं करेंगे, बल्कि हम दूसरे तरीकों से ब्लैक मनी को रोकेंगे, फ़ारेन एक्सचेंज की गड़बड़ और स्मगलिंग को रोकेंगे। अगर ऐसा नहीं किया जायेगा, तो लोगों के दिल में यह बात घर कर जायेगी कि ब्लैक मनीकभी न कभी व्याइट हो सकती है। यह इकानोमी के लिए बहुत ख़तरनाक है।

इन शब्दों के साथ मैं इस बजट का समर्थन करता हूँ।

**SHRIMATI VIDYA CHENNU-PATI** (Vijayawada) : Mr. Deputy-Speaker, I think the Finance Minister and the hon. Prime Minister, Shrimati Indira Gandhi, for the budget. I support the budget, especially the proposals relating to small scale industries, agricultural development and electronic industries

वहाँ तक रिजनल रूरल बैंक्स का समर्थन है, दिसम्बर, 1979 में उनकी संख्या 60 थी। मार्च, 1981 तक उसको बढ़ा कर 100 कर दिया जायेगा। इसके अलावा 1981-82 में 25 और रिजनल रूरल बैंक्स स्थापित किये जायेंगे। इसके लिए मैं मंत्री महोदय को धन्यवाद देती हूँ। ये रिजनल रूरल बैंक हमारे एक्रिकल्चरिस्ट्स के लिए बहुत उपयोगी हैं, क्योंकि वहाँ से उनको कम इन्ड्रेस्ट पर लोन मिलता है। सिक्स्ट्यू प्लान के अन्त तक 270 डिस्ट्रिक्ट्स में रिजनल रूरल बैंक्स की संख्या 170 तक पहुँच जायेगी। इसके लिए भी मैं धन्यवाद देना चाहती हूँ।

डलैन्कट्रानिक इंडस्ट्रीज और एक्सपोर्ट को कन्सेशन देने के लिए भी मैं धन्यवाद देना चाहती हूँ। डिंकिंग बाटर के सेंट्रल प्लान को 80 करोड़ रुपये बढ़ा कर 100 करोड़ रुपये कर दिया गया, उसके लिए मैं मंत्री महोदय को धन्यवाद देना चाहती हूँ।

इस बजट में महिलाओं के काम आने वाली बहुत सी चीजों—प्रैशर कुकर, सियुंग मशीन और एडीबल आयर बौरह—के लिए कन्सेशन दिया गया है, उसके लिए भी मैं मंत्री महोदय को धन्यवाद देना चाहती हूँ।

धन्यवाद देने के बाद मैं कुछ सजेशन्ज देना चाहती हूँ। बजट को तो मैं सपोर्ट कर रही हूँ, लेकिन इसके साथ ही फ़िनांस मिनिस्टर को कुछ सजेशन्ज भी देना चाहती हूँ।

**प्रो. मधु दंडवते** (राजापुर) : लेकिन !

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) :** That is more relevant.

**ओरंगती विज्ञा चेम्बर्सेट :** जहाँ तक स्माल-स्केल इंडस्ट्रीज का सम्बन्ध है, उनके डैवलपमेंट के लिए बजट में प्राविजन किया जाता है, लेकिन इम्लीमेंटेशन में बहुत प्रावलम्ब खड़ी हो जाती है। मैं सजेशन देना चाहती हूँ कि टेक्नीकल ट्रेनिंग देने के प्रोग्राम को इनकीज करना चाहिए। सेंट्रल गवर्नमेंट और स्टेट गवर्नमेंट दोनों को टेक्निकल ट्रेनिंग के प्रोग्राम का विस्तार करना चाहिए। अगर एजूकेटिव अन-एम्प्लायड के लिए टेक्निकल ट्रेनिंग का प्रोग्राम बनाया जाये, तो वे बहुत जल्दी पिक अप कर सकते हैं। और वह खुद भी इंडस्ट्रीज लगा सकते हैं। इसके कुछ सेल्फ एम्प्लायमेंट स्कॉम को बढ़ावा मिलेगा। जहाँ उनके लिए इंडस्ट्रीज की बात करते हैं वहाँ भार्केटिंग फैसिलिटेज उनको देनी पड़ेगी और सबसे बड़ी बात यह है कि रा-मैटोरियल उन को नहीं मिलता है, यह रा-मैटोरियल देने की रेस्पासिं-बिलिटी गवर्नमेंट को लेनी पड़ेगी, नहीं तो स्माल स्केल इंडस्ट्रीज को हम चला नहीं सकते हैं। इसलिए रा-मैटोरियल की सुविधा तो गवर्नमेंट को ही देनी है और मार्केटिंग फैसिलिटेज प्रोवाइड करने की रेस्पासिंबिलिटी भी गवर्नमेंट को ही लेनी पड़ेगी।

एक सजेशन और देना चाहती हूँ। हमारी महिलाएं एलेक्ट्रानिक्स इंडस्ट्री में अच्छी तरह से काम कर सकती हैं। महिलाओं को उसमें ज्यादा लेना चाहिए। हाई स्कूल लेवेल से उनको इस इंडस्ट्री की ट्रेनिंग दे सकते हैं। इसलिए ऐसी कोई ट्रेनिंग इंट्रोड्यूस करनों चाहिए कुछ महिलाएं डेस्टीच्यूट बन जाती हैं। कुछ महिलाओं के सामने तरह-तरह की प्रावलम्ब आ जाती है। इन सारी महिलाओं को एलेक्ट्रानिक्स के ट्रेनिंग प्रोग्राम के अन्तर्गत लाने की और उनके लिए काटेज एंड स्माल स्केल इंडस्ट्रीज का इंतजाम करने की आवश्यकता है जिससे कि ऐसी महिलाएं अपने पांवों परं

खड़ी हो सकें। इसके लिए मैं सरकार से आग्रह करना चाहती हूँ।

इंडस्ट्रीज के बारे में एक बात और कहा चाहती हूँ। रूरल एरियाज में और सबर्बन एरियाज में इंडस्ट्रीज किस तरह से डेवलप हो सकती है जब कि वहाँ जाने आने के लिए ट्रांसपोर्ट की कोई सुविधा नहीं है। मैंने इस में देखा उसके लिए इसमें कुछ भी पैसा इन्कोज नहीं किया है। गांवों में जाने के लिए ट्रांसपोर्ट की सुविधा बहुत कम दी है। नेशनल हाईवे� के लिए तो कुछ दिया है लेकिन रूरल एरियाज की जो सड़कें हैं उनके लिए कुछ भी नहीं दिया है।

दूसरी बात है बाइ-पास रोड्स की। टाउन्स और सिटीज का पायुलेशन आज बहुत बढ़ता जा रहा है। ऐसी हालत में बाइ-पास रोड्स न होने से आवागमन में बड़ी कठिनाई होती है। तो उसके लिए बजट में ज्यादा एलाटमेंट करना चाहिए।

आप नेशनल हाईवे� परमिट तो देते हैं ट्रांसपोर्ट बैहिकिल्स को लेकिन हर-एक स्टेट में अलग-अलग तरह के लाज बने हुए हैं गुड्स की हाइट के सम्बन्ध में। किसी स्टेट में 11 फुट की हाइट होती है, किसी में 12 फुट की होती है। ऐसा होने से नेशनल परमिट जब देते हैं और ट्रक वालों को एक स्टेट से दूसरी स्टेट में जाना पड़ता है तो उनके लिए प्रावलम हो जाती है।

In one State they are giving permit for 12 ft. height of goods on the vehicles and in another the height of goods permitted on the vehicles is only 11 ft. So, it is a problem for the truck transporters because they have national permits. So, I would suggest to those who are giving national permits in the Central Government that there should be uniformity in the height of goods permitted in the trucks throughout the country.

बेहिकिल्स की चेकिंग के सम्बन्ध में मैं एक सज्जेशन देना चाहती हूँ। यह चेकिंग करने का काम पहले तो पुलिस को दिया था। अब पुलिस बाले भी चेकिंग करते हैं और आरटी ए की तरफ से भी चेकिंग होती है। इससे ट्रक-बालों को बहुत बड़ी प्रावलम खड़ी हो गई है। इसकी बजह से ट्रांसपोर्ट में बहुत समय लगता है। आप दोनों में से एक का चेकिंग रखिए, चाहेतो आरटी ए का रखिए चाहे पुलिस का रखिए। एक ही रखना चाहिए। इस के लिए कोई न कोई कदम उठाना चाहिए। अभी तो ट्रांसपोर्ट मिनिस्टर यहां हैं नहीं, चले गये हैं। मैंने सोचा था कि वह रहेंगे और हमारी बात मुनेंगे। लेकिन वह चले गये हैं तो मिनिस्टर महोदय को हमारी बात उनके पास तक पहुँचानी पड़ेगी।

दूसरी बात मैं यह कहना चाहती हूँ कि नोशनल हाईवेर्ज के ऊपर आप ब्रिजेज बगैरह बनाते हैं, उसका टौल टैक्स कलेक्ट करते हैं। सेंटर बाले कहते हैं वह स्टेट सबजेक्ट है। मेरा यह कहना है कि क्वार्टरली टैक्स तो लेते ही हैं, इसलिए यह टौल टैक्स अलग लेने की जरूरत नहीं है। जो टैक्स आप क्वार्टलों लेते हैं उसमें इसको भी इनक्लूड कर दीजिए। वह पैसा अगर स्टेट को देना हो तो स्टेट को दें या सेन्टर में रखें लेकिन हर एक सड़क पर ट्रक बालों को इस तरह से खड़ा कर देना ठीक नहीं लगता है।

टेली-कम्युनिकेशन के बारे में भी मैं एक बात कहना चाहती हूँ। आपने एस टी डी को इन्ट्रोड्यूस किया है। पहले 250 काल्स की थीं। उसके बाद 1750 काल्स तक आप ने 40 पैसे प्रति काल कर दिया है। और उसके बाद जितना उपयोग करते हैं उसीके हिसाब से आप ने हक्कीज की है। 1750 से 5000 काल्स तक 50 पैसे प्रति काल कर दिया है जोकि पहले 40 पैसे होता था।

5000 से ऊपर की काल्स के लिए आपने 60 पैसे प्रति काल कर दिया है जोकि पहले 50 पैसे होता था। मैं मंत्री जी से जानना चाहती हूँ कि एस टी डी किस लिए इन्ट्रोड्यूस किया है? इसलिए इन्ट्रोड्यूस किया है कि इसका ज्यादा से ज्यादा उपयोग किया जाए और ट्रक काल्स को कम किया जाए। लेकिन आपने एस टी डी के रेट भी बढ़ा दिए हैं। इसलिए मेरा सजे बन है कि इसको रेड्यूस करना चाहिए।

इस सम्बन्ध में मैं अपने कुछ सुझाव देना चाहती हूँ। मेरा सुझाव है कि 1750 काल्स तक 40 पैसे प्रति काल रखा जाए जिसमें 250 फी काल्स शामिल हैं। 1750 से 5000 काल्स तक 30 पैसे प्रति काल कर दिया जाए और 5000 काल्स से ऊपर 20 पैसे प्रति काल कर दिया जाए।

जहां तक टैक्सेस सर्विस का सम्बन्ध है, आप कहते हैं कि चार से 12 सब्सक्राइबर होने पर नोशनल एक्सचेंज दे देंगे। मेरे पास यह रिपोर्ट है जिसको मैं पढ़ रही हूँ :

"The notional exchange concept applies to a minimum of four subscribers in any place and not less than that number. Even within a city like Bombay Thana subscribers may be 30 kms from the telex exchange. Another is Worli—a few 100 m still away, charging the same rental because that is in one local area."

लोकल एरिया में 30 किलोमीटर के बाद भी आप कहते हैं कि यह लोकल एरिया है लेकिन दूसरी जगह मेन एक्सचेंज से 5 किलो-मीटर के बाद कहा जाता है कि 300 रुपया हर किलोमीटर के लिए पेकरना पड़ेगा। मैं समझती हूँ इसको चेंज करना होगा। यह नोशनल एक्सचेंज की बात को लागू किया जाए या फिर मैन एक्सचेंज से 50 किलोमीटर तक जिस तरह से आप लाते हैं उसी को कर दीजिए।

## [श्रीमती विज्ञा चेन्नूपती]

आज स्माल स्केल इंडस्ट्री वाले भी टेलेक्षन लेना चाहते हैं। उन को सरकार की तरफ से यह सुविधा दी जानी चाहिए।

एक बात में बैलफेयर एक्टिविटीज के बारे में भी कहना चाहती हूँ। गुजरात की स्थिति के बारे में भी मैं बिना कहे नहीं रह सकती। शेड्यूल कास्ट्स को रिजर्वेशन किस लिए दिया गया है? हमें इस बात को सोचना होगा। हिन्दू समाज ने हरिजनों को अनटचेबिल माना है और उनको दूर रखा है। इसीलिए उनको रिजर्वेशन दिया गया है। उनके लिए रिजर्वेशन की व्यवस्था होनी ही चाहिए। केवल रिजर्वेशन ही नहीं, शेड्यूल कास्ट और शेड्यूल ट्राइब्स के लिए रेजीडेंशियल स्कूल्स की भी व्यवस्था की जानी चाहिए।

मैं एक बात यह कहना चाहती हूँ कि आजकल हमारी शिक्षा में अन-एम्प्लायमेंट बढ़ती जाती है, अन-एम्प्लायमेंट को हमें कम करना चाहिए। इसको कम करने के लिए हमें अधिक ध्यान टैक्नीकल एजूकेशन और वोकेशनल एजूकेशन पर देना चाहिए। हम हाई-स्कूल लैबल से टैक्नीकल एजूकेशन और वोकेशनल एजूकेशन ज्यादा करेंगे तो अन-एम्प्लायमेंट कम होगा। आजकल होता यह है कि हम पढ़े-लिखे लोग श्रम करने से शर्मति हैं। मैं यह कहती हूँ कि लोगों में हाथ से काम करने की आदत बढ़ानी चाहिए, जिसमें टैक्नीकल एजूकेशन प्रैक्टिकल ज्यादा होना चाहिए। यदि हमें उन लोगों को प्रैक्टिकल फील्ड में भेजना है, इन्डस्ट्रीज में भेजना है, फैक्ट्रीज में भेजना है, तो हमें प्रैक्टिकल एजूकेशन की ओर ध्यान देना होगा। इस संबंध में हमें महिलाओं की ओर भी ध्यान देना चाहिए। उनके लिए स्पेशल टैक्नीकल एजूकेशन होनी चाहिए। यदि महिलाएं छोटी-छोटी इंडस्ट्रीज, एच० एम० टी० इत्यादि में काम करेंगी, तो उनको भी सुविधा होगी।

इस संबंध में मैंने जो सुझाव दिए हैं, खास कर ट्रांसपोर्ट के बारे में, टैक्नीकल मूलि-केशन के बारे में और टैक्नीकल एजूकेशन के बारे में, उम्मीद है माननीय मंत्री जी उस पर ध्यान द्याना देंगे। स्माल स्केल इंडस्ट्रीज के लोगों को और सुविधा देंगे। इन शब्दों के साथ उपाध्य महोदय में आप को ध्यानबाद देती हूँ कि आप ने मुझे बजट पर बोलने के लिए समय दिया।

**SHRI SUNIL MAITRA** (Calcutta North East) : Mr. Deputy-Speaker, Sir, yesterday, the Deputy Finance Minister let the House know that they had seen people dancing with joy after the Budget was presented to the House.

**SHRI MAGANBHAI BAROT** : I only quoted a newspaper, the *Times of India*.

**SHRI SUNIL MAITRA** : But the Deputy Ministry may not be knowing that the people dance for all sorts of reasons. One reason is when they are happy....

**Mr. Deputy SPEAKER** : He might have also meant, some LIC employees dancing, agitating and staging a *dharna*.

**SHRI SUNIL MAITRA**... and, at other times also, the people dance when stung by hornets and bees. Perhaps, he mistook that crowd whom he saw dancing as dancing for joy. Perhaps, the people might have been dancing because there were stung by the hornets coming out of the budget of Mr. Venkataraman.

It is a Budget of inverted logic. First they have come to some conclusions and, from the conclusions, they have gone backwards to construct premises and then they have tried to find out the logic of the Budget.

Very rhetorically, the Finance Minister, while presenting his Budget said that the emphasis in 1981-82 Budget must shift from crisis management

to growth. The implication is and, of course, he also said explicitly that the Government is coming out of the crisis. But on the 28th February, when the Finance Minister while presenting his budget was claiming that the prices had been brought down; that the rate of increase in prices had gone down from 21 percent to 13.3 per cent, he did not know the actual position.

When the rate of inflation was put at 13.5% on 28th February, little did we know that the price index with 1970-71 as the base, had touched an all time high of 268.8 points.

13.56 hrs.

[SHRI HARINATHA MISRA *in the Chair*]

Press reports on 8th March indicated that the wholesale price index had gone up to a new peak of 268.8 points. The rate of inflation increased from 13.5% in the end of January, 1981 to 18% by the week ending February 21. Just when the Finance Minister was making the claim that the rate of inflation was being contained, it was actually going up. The rate of inflation in the third week of February was 17.3%. But it should be any where round about 21% now. The reason is the figure for the consumer price index of the working class for the month of January again rose to 412 from 408 of the preceding month. But, still the same claims are being made and the Budget proposals are being defended.

They say that an inadequate, ramshackle economy was left by the Janata Government.

Let me tell them that this ruling party have been in power from 1947. During these 30 years of uninterrupted rule, this was the party which ruined the economy.

The Janata Party ruled only for three years and it also went on giving some prescriptions with the result that today this Budget reflects the

poor shape of the economy of this country.

Now you reached some conclusions and in order to substantiate these conclusions you are trying to construct some premises. You said that during 1980-81, the rate of industrial production was 4%. Let us try to examine your own figures. You say that you will be collecting a little more than Rs. 7,000 crores by way of excise duty this year. During 1978-79, your collection of excise duty was round about Rs. 6,000 crores. In the last year's Budget, you imposed an additional special excise duty of 5% more on all excisable commodities. That was to bring Rs. 147.68 crores as per last year's budget. With a 5% special excise duty levy and 4% growth in industrial production, the net accretion was round about Rs. 217 crores. In this year's Budget by way of excise duty alone, you will be collecting more than Rs. 7,000 crores, that means, a net accretion to the tune of Rs. 700 crores. Remember that, in this year's Budget, you have not come out with any additional import of excise duty on excisable goods; the excise duty is remaining the same. Now, with five per cent additional excise duty last year and four per cent growth in industrial production, as you claim, if the total accretion was only Rs. 217 crores, what should be the industrial production this year which should reflect in your excise collections and should amount to an accretion of more than Rs. 700 crores? That means, are you projecting that your industrial production this year would be round about 14 per cent? If your industrial production does not register a 14 per cent increase the net accretion to your excise collections cannot be Rs. 700 crores. Either your claim that last year the growth of industrial production was to the tune of four per cent is false or bogus; or, assuming that it is correct and assuming that your assumption of more than Rs. 700 crores by way of additional excise duty collections is also correct, you are perhaps aware that the prices will skyrocket in such a manner that your Rs. 217

[Shri Sunil Maitra]

crores will go up to Rs. 730 crores despite the fact that you are not imposing any additional excise duty this year. Therefore, this is the sort of Budget that you have presented ! With such statistics and figures, you want to conceal the deplorable state of your country's economy ! You are hood-winking everything—production, investment, everything.

16 Hrs.

They have stated that the industrial production has gone up by four per cent. It is true that, in certain spheres, the production has gone up ; for example, in the case of 3-wheeler scooters, jeeps, motor-cycles, jute, textile, cotton yard and cotton fabrics, it is correct that the production has gone up. But it is also correct that, in a very critical sector, your production has gone down: vanaspati minus 27.3% per cent, aluminium minus 25.2 per cent, sugar minus 24.6 per cent, steel ingots minus 8.3 per cent, mining and quarrying minus 3.9 per cent, caustic soda minus 3.6 per cent, cement minus 2 per cent, saleable steel minus 1.9 per cent; that means, your production has gone down in the critical sector of wage goods which is the pace-setter for industrialisation. In this critical sector your production has gone down, and the Finance Minister makes a claim in his speech that the industrial production has registered an increase of four per cent in the last year, in the year 1980-81. It has not gone up.

The Finance Minister, in his last year's reply to the Budget elaborately stated his reasons for giving a blanket tax holiday to the corporate sector. The entire thrust of his submission was that, if the tax holiday was given to the corporate sector, to the industrialists, they would save and this money would come back in the market in the form of capital investments. But neither in this year's Budget speech nor in the *Economic Survey*

has the Finance Minister obliged us by stating actually what was the quantum of investment in terms of money. You gave so many concessions to the corporate sector last year to save money, and they minted profits with these concessions that you gave them. Now, has the whole or at least a substantial part of it come back in the form of investments in the market ? No figures have been given. We do not know what has happened to the concessions given by the Finance Minister. The only thing he has done is that in this year's *Economic Survey*, in page 23 you have stated that there is a scramble for institutional finance. They are going in for the finance capital to be borrowed from the LIC, Banks, so on and so forth and you say it is a measure of industrial recovery from mines growth of 1979-80.

Now the consents for capital issues have been more than doubled and have been trebled. That is what your *Economic Survey* says. In 1979-80 when the Janata Government and the Lok Dal Governments were in power consents for capital issues worth Rs. 386.43 crores were issued. How much of these consent letters and intent letters came back in the form of investment—I want to know. How much of it did come back in the shape of factories and establishments? No figures have been given. Therefore, even from the point of view of investments it is in all probability negligible, if not zero as maintained by my esteemed friend on this side, Shri Ravindra Varma in his yesterday's submission. There are reasons also for this near zero rate of growth of investment. After all in the system you have built up in the last 33 years of the country's independence, the motivating force of production is profit. Unless and until there is the profit motive, there is no production. So people will not invest if profit is not guaranteed. How can you guarantee the profit if that entrepreneur is not sure of the market? Now, what is the condition of your market? To-day India's home market is a shrinking

market. It is not an expanding market and this is because of the policies you have been pursuing in the last 33 years. So India's home market, instead of expanding, is shrinking.

Now, what is your taxation policy? Take, for example, excise duty. In 1950-51 out of the total tax revenue of the Government, 60% came from indirect taxes and 40% came from direct taxes. To-day more than 80% come from indirect taxes and only 20% from direct taxes. Among the indirect taxes to-day excise duty has occupied the pivotal position in our tax revenue system. In 1950 you used to collect Rs. 62 crores by way of excise duty and in this year's budget you have projected it at more than Rs. 7,000 crores. That means for all essential commodities of daily life the prices are bound to increase. In the morning when I take a cup of tea, I pay excise duty for the tea. Then for sugar I pay excise duty. Then when I light a cigarette, I pay excise for the match, I pay excise for tobacco and then also for the cigarette. Then when I get into a bus, for every part of the bus I pay excise duty. I pay excise duty for petrol and diesel. Then when I go to a pharmaceutical shop, for every medicine I pay excise duty. Then when I die and for the piece of cloth my body has to be wrapped in, I pay excise duty. Then only I have the permission to mount my funeral pyre. So, Sir, from morning till night when I go to bed and from my birth to death I have to pay excise duty. In 1950 you collected Rs. 62 crores and to-day you are collecting Rs. 7,000 crores. Naturally the prices will rise. How will they go down?

Your second policy is the policy of deficit financing. I need not quote too many figures but this much I will quote. It was Rs. 419 crores in the First Plan, then Second Plan—Rs. 1,000 crores, Third Plan—Rs. 975 crores and in the Annual Plans of 1966-67 and 1968-69—it was Rs. 839 crores and in the Fourth Plan it was Rs. 2651 crores.

Mr. Charan Singh's budget projected a deficit of Rs. 2,700 crores. This year it may be about 2,000 crores in the year which we are passing. You have again projected a deficit of Rs. 1,500 crores. The deficit will surpass Rs. 2,500 crores. What is the impact of the deficit financing? The more you resort to deficit financing the more will be the inflation and more there is inflation the more will be the price rise. Even the public borrowing gives rise to inflation. More, the inflation, the more will be the price rise. What about your policy of encouraging the monopoly and industrial houses? They are jacking up the prices? They are only earning profits which go in astronomical proportions. I may say that they have increased their profits by hundred times. What is the total impact of the increase in prices? When goods and commodities come into the market with such magnitude of increased prices, the home market is not in a position to absorb them. Out of every hundred customers, seventy are peasants. You go on talking about peasants and *garibi hatao*—it is a good slogan. But, out of 100, 70 are peasants. If the peasants do not have lands in their possession, what happens to their purchasing capacity? On the one hand the prices are going up and on the other hand every year—you look to the census figures of 1961 and 1971—about two crores peasants in the country go out of their lands. It was two crores in the year 1961 but, in 1971, more than 2 crores peasants have lost their lands and they are converted into the landless agricultural labour. This is the rate of land alienation. In 1981 census figure I am sure, the figure would have gone up to 3 crores, joining the army of agricultural landless labourers. So, when goods and commodities with high prices come into the domestic market, the market is not in a position to absorb these people.

The result is that industrial production is not going up. However much we may try, with such a condition of the market, we will never

[Shri Sunil Maitra]

be able to arrive at any spectacular growth in our industrial production. Therefore, industrial production is not going up. And because of it, Industrial expansion is not taking place. Therefore, more and more factories are not coming up. So, new jobs are not being created. Therefore, in all these thirty-three years of Independence, you will find that the army of unemployed is increasing every year. However much we may talk about you can never solve the unemployment problem. This is the genesis of the crisis in the Indian Economy. The Finance Minister is talking of crisis management and his growth-oriented budget. This crisis is going to become cancerous. Unless and until you do something drastic, you cannot get rid of this crisis. How to solve the crisis? My party leaders, in this House, right from Shri A. K. Gopalan to our leader, Shri Samar Mukherjee have been discussing this particular thing. To solve the problem of crisis management, you have to do something drastic. That means land-reforms must be undertaken seriously. You said something in your 20 point programme. You could not implement it. In the countryside, 6% of the total rural population is having forty percent of the total arable land. And this six per cent of the total rural population are the money-lenders, landlords and the rural gentry who form the political base of your party in the countryside. In the last thirty three years, you could not ever carry out the land-reforms. That was because of these inbuilt inhibitions and inbuilt obstacles in your own party. Hence, you will not be able to do that.

So long as this class structure of your party continues, even for a century, you won't be able to do that. So, if you cannot solve the crisis and if the crisis goes on deepening and mounting the only way you know to tackle the crisis is to shift the burden of crisis on the shoulders of the people. Therefore, we see the spectacle of the LIC employees being attacked,

the Bangalore strike being muzzled and the loco staff being forced to work 14 to 16 hours a day. Is it a civilized country?

Sir, a hundred years back in the city of Chicago in America lakhs of workers fought for 8 hours work a day. During this struggle four of them were hanged to death but on account of this sacrifice the working class got 8 hours work a day. The slogan of the working class throughout the world was that they would fight unto death for this right. The loco running staff had to go on strike because they were not willing to work for 14 to 16 hours a day. They even agreed to work 10 hours a day. If the Government had acceded to their request for 10 hours a day, the Government will have to recruit another 2,000 to 3,000 drivers and firemen which this Government cannot afford to do. This is the state of the economy where you have brought it to. Therefore, it is no wonder that today in such a market nobody is coming forward to invest. Whoever is trying to invest he is trying to invest not with his own money but with the institutional finance, viz., the Government money or the public money. They are not prepared to take risk with their own money but want to take risk with the people's money. If they will lose they will lose the people's money. In such a sinking market why should they invest? They are not investing. The Government says that so far as taxation is concerned it has reached the optimum point, so far as the deficit financing is concerned it has reached the optimum point and, as such, from where to get the money. Therefore, with folded hands and bonded knees this Government has now gone to the blackmarketeers, profiteers, hoarders, smugglers and anti-social elements who have hoarded money to come back and launder their black-money. The Government is prepared to accept their black money without any income tax or wealth tax and nothing will be done to them. So, the Government is going in for black bonds scheme in a most desperate manner. Here also you assume to

fetch Rs. 200 crores this year and another 800 crores in the coming year. How can he be sure to fetch that much amount of money? The other day the Finance Minister told the House that under the Voluntary Disclosure Scheme they were able to mop up Rs. 700 crores whereas the Public Accounts Committee in their Report of 1979-80 has commented that it is not only gross exaggeration but a lie. You were not able to fetch more than Rs. 200 crores whereas the Finance Minister says it is Rs. 700 crores.

Basing on your assumption today we are told by the Finance Minister that they are going to mop up Rs. 1,000 crores through these bonds. On this basis you have constructed Your Budget. These are the policies which your Budget is reflecting today. These policies have not worked nor shall they work. This hoodwinking may work for some time. But not always. As the saying goes, you can go on fooling some people for some time. But you cannot go on fooling all the people for all the time to come. The time has come when your handiwork is seen by the people of the country. I say that this is a budget which has indulged only in a jugglery of figures and statistical data. It is not going to come to the help of the people of the country. It is a budget which virtually declares war against the poorer sections of the people. Therefore I oppose this Budget lock, stock and barrel.

**SHRI K. LAKKAPPA (Tumkur):** I am reminded of a proverb of 6 blind men describing an elephant. Here we find 6 blind parties describing the budget in a different way, in the context of different philosophies. I would like to pose a question. Here is a popular budget which has been presented to the House. All sections of the people in the country not only congratulated for it, but also appreciated it and appreciated the leadership of our country by Shrimati Indira Gandhi and the guidelines given to our Finance

Minister who has framed this Budget. These six blind parties have got their own independent philosophies. Sir, I would like to ask them this question. Our country has accepted the Gandhian philosophy. I know they will not agree. My friend Mr. Barot said about this. May I know whether the West Bengal Government or the Kerala Government is free from corruption? We know about a 50-crore illicit spirit scandal. The communist Government was involved. There must be a reasonable approach to any problem. There must be constructive criticism from them. What is it that the opposition political parties have suggested? Have they suggested any improvement? No. Not at all. Have they made any concrete suggestions for making improvements, for framing budget? No. I am posing a question to them. Sir, we have got mixed economy. We have accepted public sector, private sector, joint sector, cooperative sector. Our entire economy is based on them. My friends were telling that the Janata party was a sick child. But this sick child had drunk all the milk. They said that bearer bonds will encourage smuggling. Our friends from the opposition said that they will only encourage blackmarketing. But what about the Gold Auction indulged in by the Janata Government? By resorting to Gold Auction, they have looted the country; they have looted the foreign exchange of the country. They have squandered away our resources. The Puri Committee report on Gold Auctions have clearly pointed out what harm it has done to the nation. I was clearly pointing all these things out when I was sitting on the side of the opposition at that time. What I said then has now been proved clearly. Now it has, clearly come out that they have squandered our resources. They have put our economy on shambles. The country has been put 100 years back by the Janata misrule, the sick child. Sir, they now find that they have no partners. Take nationalisation

[Shri K. Lakkappa]

for instance. Can you convince your friends Mr. Vajpayee and Mr. Jethmalani ? My friend Mr. Jethmalani says about corruption and everything else. But he accepts all cases and any smuggler can go to him, any balckmarketeer can go to him and any hoarder can go to him; he will defend all of them very successfully. But he has all along been saying that what he has done is correct and what we are all saying is incorrect. Why don't you appreciate the country's economic situation which has been built over the years ? And in two-and-half years of your rule, you have looted the country, you have cheated the country and you have drained away the country's resources. Now, under this critical situation, we assumed charge of this Government. The hon. Finance Minister has now brought forward a budget mainly to help the vulnerable sections of the society, the farmers, the labourers engaged in the various industries. My friends on the Opposite are talking only about the Bearer Bonds scheme, which, they say, is helpful to the blackmarketeers, the Tatas and Birlas. Today the Tatas and the Birlas are very happy because they have been rehabilitated in West Bengal. They are perfectly well and they are very happy there.

They are now attacking the popular Government at the Centre because this popular Government has brought forward a popular budget. I would like to know from the Opposition whether they can put the records straight, give an alternative suggestion and come with meaningful and useful proposal. You say that all the industries should be nationalised. But you should know whether all the parties will accept your proposal.

Sir, we have accepted mixed economy, Gandhian philosophy to establish an egalitarian society in the country. That is why this budget has been brought forward. We have

given a lot of concessions to the kisans. We have allocated about Rs. 2990 crores for this a sector and about 2.5 million hectares of land are going to be brought under irrigation. All the State Governments have to function and co-operative in this endeavour so that we can achieve the desired results. The hon. Finance Minister has no magic wand so that over night poverty can be eradicated. Can you tell us how much poverty in West Bengal has been removed ? How much poverty has been removed in Kerala ? We are not against the workers and the working class as a whole. But we cannot accept the unimaginable demand of the white-collar employees. Do you mean to say that there is no tax at all in West Bengal ? Do you mean to say that there is no tax in Kerala ? I cannot understand people saying that we should pay more wages. How can we pay more wages when the country is facing difficulties on all fronts ? On course, corruption and blackmarketing are an evil, but how will you root out these from the society ? We will have to sit together and try to find a solution for these problems. One party says you demonetise, another party says that there should be totalitarian Government and another party instigates violence. They are the blind political parties and they are functioning in this country. We have had enough experience of the multi-party system. I ask my friends on the Opposite "who created the industrial unrest in the country?" We have already lost more than Rs. 2000 crores worth of production. There is unrest everywhere among the working class. I would suggest to my friends to have a meaningful dialogue and discuss the issue in a peaceful manner and whatever resources available within our means, we would settle the problems. We are not anti-labour and anti-workers. But I am sorry to say that to become popular, they try to show their apathy towards the working class and the white-collar employees that we are against them. And what do they say about the down-trodden people

and the people below the poverty line? Our Finance Minister while framing the budget has taken care of everybody. He has provided tax relief to about 46 lakhs of people and they have been benefited by this. In view of this whatever the opposition has said by way of criticism falls to the ground. The budget has benefited the middle class, the common man and others and everything has been envisaged in a proper perspective.

I would urge upon the Finance Minister to see that the performance of the various sectors is such that they yield results within the anticipated time. For this purpose, the financial institutions have to be revamped and reorganised. It may be the banks, the industrial sector or the cooperative sector; all sectors have to be properly organised and looked after to ensure proper distribution of resources and for providing the necessary infrastructure required for the upliftment of the economy.

In so far as the inflations concerned, the assessment of our Finance Minister is very correct. Ours is a developing country. Inflation has not been added overnight by our Finance Minister. Let us have a look at the international situation in so far as the inflation is concerned. We have to pay so much for the import of oil. Various things have contributed to inflation. The previous Janta Government had to run away half-way after two and a half years when they had squandered away all the money and ruined the economy of our country. Had they continued some time more, they would have created further chaos. They could not face the situation and ran away helter skelter.

We are all interested in building up our country, whether we envisage a growth rate of five per cent or six per cent, it all depends on the performance of various sections of the people as also the Government. We may have a Government run by a different party in Kerala or any

other State, but we should all follow the central guidelines in matters affecting the country as a whole.

We are very happy that the Central Government has envisaged a number of programme for the economic betterment of the country. The Government have now decided to have an Export and Import Bank to promote and facilitate exports and imports in our country. There were a lot of deliberations in this respect and a final decision has since been taken. This Bank will be an independent body and will help in promoting our exports and imports. If required, it will also extend assistance for investing money wherever our Indian nationals are concerned. I would like to urge upon the Finance Minister to take up this matter very seriously and see that the Export and Import Bank is established and organised in a proper manner. Our country has got a lot of potential. Ours is an agricultural country and agro-based industries are going to be developed in a big way. For that purpose, we should increase the number of rural banks. For the first time, the rural banks are providing assistance to the rural people and the have-nots. I do not know, how much has been done in this respect in West Bengal. In order to step up industrial growth and industrial production, the Government must take notice of various things.

Now, I come to the industrial imbalance that is there in the country. The industrial imbalance has not come overnight because of this Government. Over a period of time, a lot of imbalance in the industrial sector, agricultural sector and other sectors has come about. I would request the hon. Finance Minister to take serious note of the regional imbalance existing today. You must have a proper criterion for this purpose. Earlier, there was the Gadgil formula. You can even have a new criterion, if required. I want to see the resources of the Government of India equally distributed, accord-

[Shri K. Lakappa]

ing to certain principles evolved. Certain principles that may be evolved, I have already suggested, Sir. I am asking that the 60% population, 10% resource mobilisation, 20% raw material and liability and 20% of the infrastructure are to be given. If these things are under consideration, will you kindly listen to me, Mr. Venkataraman, I would like to see when these criteria have been evolved. Some of the States are starving, for many of the Central sponsored industries have not been located wherever raw material is available. Therefore, the uneven and irrational investment on industries and industrial growth in various parts of our country should be relieved of and to see that a minimum parity, a minimum understanding, a minimum equality has to be maintained for that overall growth of the entire country and the entire economy. In this respect, you know Sir, the one key sector is steel. Only in the Eastern part of the country all important steel factories are located. Is there any plan envisaged? There is completely a steel imbalance so far as the States are concerned. Sir, in the Southern States we have got plenty of regional wealth, we have got resources, we have got plenty of manpower, we have got many resources available. When there is availability when there is an infrastructure, where already a plant has been envisaged by the State Government, why Vijayanagara Steel Plant has not seen the light of the day? Vijayanagar Steel Plant is not a State project, it is a national project. I am not asking for my State on petty matters, but the investment by the Centre is necessary on such key sector to wipe out the imbalance in the industrial growth and also to help the vulnerable sections of the people wherever raw material is available whether it is in Madras or anywhere else. Therefore, I would like to pose the question, Sir. We have got all the infrastructure, we have got all facilities and

we have got best iron-ore in the country. Therefore, this should not be lost sight of. What Biju Patnaik was asking on that day? I pose a question to the then Steel Minister how he has manipulated an important steel plant and brought it out at the sixth stage priority when it was in the first priority of the Steel plant in the Centre, where our beloved Prime Minister had laid the foundation-stone many years back, and he sabotaged it. We do not whip up this regional bias. He said on the floor of the House: 'How can you get the Vijayanagara Steel Plant?' Is that the answer they give here? And the entire economy was spoiled because of them. They collapsed I know. But the economy did not collapse in this country. We have got plenty of resources, rivers, manpower. How these people criticise these things, now? When they were in the helm of affairs of this country, I am very sorry to say and I know what they were saying on the floor of the House, not taking the House into confidence. I do not like the manner they were now criticising the Government.

Sir, they say the prices are going up. I quite appreciate that prices are going up. It is a developing country. The prices are going up in China. We cannot adopt China policy; we cannot adopt American capitalist policy. We cannot adopt any other policy. They are the six plain parties who are suggesting to us. But we have got our own philosophy, we have got our policy. Therefore, I would like to suggest—they have not suggested anything, I am suggesting to the hon. Member—FERA Companies should not be allowed to manufacture consumer items, because they have already a proper distribution system evolved and we are taking up to the people i.e. they are envisaged in our Budget and it is our policy. But in view of these things, will the Hon. Finance Minister say when the FERA Companies are operating success-

fully in this country why they are manufacturing consumer items ? Why are the FERA companies manufacturing consumer items ? We have got the technical know-how. We have got cottage industries. Our Finance Minister has provided a lot of money.

You have suggested that 25 million hectares should be under irrigation. Our Prime Minister is very particular about family planning. It should be implemented throughout the country. If irrigation is to be stepped up to reach the figure of 2.5 million hectares, there is need for the All India Engineering Service to be created. Similarly, the All India Medical Service is also to be created. Otherwise, how can you solve the problems of the people ?

**SHRI ANADA GOPAL MUKHOPADHYAY** : Sir, he is making a wonderful speech. Therefore, he should be allowed time from our side.

**MR. CHAIRMAN** : You have already had your say. Therefore, you are generous.

**SHRI K. LAKKAPPA** : The All India Engineering Service was suggested by the Administrative Reforms Commission. I want that it should be implemented forthwith, and without any delay. In addition, the Port Engineering Service has also to be organized, in order to see that all our programmes are implemented. Will the hon. Finance Minister consider this ?

Some hon. Members were talking about tensions and violence. One Mr. Gupta had spoken about this. Probably he has also circulated certain things to all the Members. He has suggested that a better atmosphere should be created. But many people do not accept this. Ours is a peaceful country. We want that an egalitarian society should be established.

This budget is not merely popular. It is the most popular of all the

budgets. It will lead our people and our country towards prosperity. All the sections of our people and all the political parties should work hard to achieve this prosperity. I hope and trust that wisdom will prevail on the Members opposite, and that everybody will work towards achieving our national goals.

**SHRI XAVIER ARAKAL (Ernakulam)** : It is a great honour and privilege for me to stand here to support this budget. When we examine the provisions of this budget, naturally we have to refer to the speeches which this House was pleased to hear patiently, earlier.

This debate was opened by Shri E. Balanandan, a member of the politbureau of the Communist Party and subsequently followed by the Opposition Members who attacked this budget. When we think about our budget, we have to bear two things in mind.

(1) What is the global economic position ? (2) What was the economic position from 1977 to 1980 and onwards ? I am surprised to hear that Opposition members have never referred to the economic policies and the five year plan announced by the Chairman of the Council of Ministers of the USSR to the 26th Congress of CPSU. You may ask why I am referring to this important economic document of USSR. Many of the members from that side were attacking that we have not improved our economic position ; we have not accelerated our economic growth. This is what the Chairman of the Council of Ministers of the USSR had to say. It was reported on 28th February, 1981, in all the papers. He said, "Despite the unfavourable weather during three of the five years, an average annual farm output went up by nine per cent." He further says, "The most important tasks are those of increasing grain production ( to an annual average of 238-243 million tons), radically improving fodder production

[Shri Xavier Arakal]

and expanding . . . " Then I will refer to another paragraph of the same document. He said, "The Party sees difficulties and shortcomings. I am referring first of all to the fact that we felt short of the task of boosting labour productivity, as planned, accelerating the development of individual branches of the national economy, and putting an end to the dissipation of investments. Resources were not always used efficiently." This is what the communist world has to say on its economy, whereas, what has happened in our country ?

If you see it from 1980 onwards you will find that our economic growth is remarkable. When we say 'that our economic growth is remarkable, then, naturally, we have to refer to the period of 1977 to 1980. The growth rate of 6.5 per cent is not minimal considering the growth rate of 1979-80 which was minus 4.5 per cent. So, in every field like iron, steel, electricity and so on, we have increased our production.

Listening to the speeches of the Opposition Members, I was reminded of what an eminent Economist and a Diplomat had to say about that class of people. He said, "Man, at least when educated, is a pessimist. He believes it is safer not to reflect on his achievements; Jove is known to strike such people down. Dangers, incompleted tasks, failures remain in his mind." This is the time we must say that we are proud of our achievements with our party political approach. We should have a national approach. We must feel that we Indians are going ahead with our programmes. Therefore, we are appealing to the Opposition and the people of this country to come forward and support us in our policies. The budget is not a credit or debit or a balance-sheet document; it contains the philosophy, the policies and the programmes of the party in power to accelerate the economic growth of

the nation. That is how a document of Budget should be looked at. What contained in this Budget ? If you examine 139 pages in 92 paragraphs, you will see that the idealism, the pragmatic approach, the vision of the Congress manifesto has been translated. That is how we look at it. Our Party's programmes announced in our election manifesto have been translated in this document. That is how we appeal to you to examine the philosophy, the programmes and the policies of the Indian National Congress and how it has helped the growth of this nation. That is why, the sociologists, eminent economists, philosophers and politicians have unanimously approved and welcomed this Budget. That is why the people have unanimously recognised this policy as the best suitable policy for the Indian nation.

When I consider the growth rate and achievements, honestly speaking, I wish the hon. Finance Minister could have been given a national award for his achievements. This is not a mean achievement. It is a remarkable achievement. If you analyse the budget year by year you will understand what I mean. The disastrous, uncertain and catastrophic economic policies from 1977-80 have been reversed. To put it into 6.5 per cent growth rate is not an easy task. I doubt whether any other democratic country in the east has achieved this economic growth. Therefore, Sir, the hon. Finance Minister deserves a national award.

This Budget compared to the budget of 1980-81 has two salient features. The 1980-81 budget centred on economic policies of incentives and industrial policy of 1980 whereas this Budget has two vital aspects—rural orientation and investment policy. You may ask why this investment policy is there now. If you examine the history this policy of incentive in 1980-81 has been boosting India's economy and has not been followed any-

where to such degree. But investment policy of 1981-82 is to curb black-marketing and inflation by forcing, inducing and attracting investment. That is why I say, that it is an investment oriented Budget.

If you refer to the economic aspect of the rural part of this Budget you will see that more than eight national powers and financial resources. This is a vital aspect which has to be looked into. The policy of providing drinking water and rural electrification which will definitely uplift the rural areas, has been clearly and categorically stated in this Budget.

Why did he grant total exemption and lower rate for 25.5 lakh assessees I am not against this exemption. No doubt, a strong middle class is necessary. But I am saying that the exchequer has lost Rs. 261.5 crores by way of this exemption. They should have been asked to deposit that money in the CDS or the national savings scheme so that the Government could have used that money creating entrepreneurship for our unemployed and for meal-a-day programme for those who are not getting a square meal a day in our rural areas. This aspect should have been considered. The budget speech of the Finance Minister is another piece of literature. If you go through the budget speech, you will agree that it deserves to be called a piece of literature. I have read quite a number of budget speeches and I have never seen such clarity, simplicity and vision.

MR. CHAIRMAN: Eloquence.

SHRI XAVIER ARAKAL: Yes, eloquence also. Therefore, he deserves an award on that count as well.

SHRI G. M. BANATWALLA (Ponnani): How many awards will you give him!

SHRI XAVIER ARAKAL: He deserves two. He concluded his budget speech by saying:

"Hard work, discipline and the innate good sense of the

people of this ancient land must do the rest."

Is it not time to think of that !

I will conclude by saying: let us march forward together. If we are disunited, we will march backward. Let us not give ourselves that chance. Let us go forward together to a prosperous India. With these words, I support the budget.

श्री छांगूर राम (लालगंज) : माननीय समायति जी, इस माननीय सदन में प्रत्येक वर्ष बजट रखा जाता है और उसके ऊपर हम विधान के लोग और सत्तास्थ दल के लोग अपने-अपने विचार प्रकट करते हैं। समायति जी, मैं यह कहना चाहता था कि जब भी सरकार किसी वर्ष का बजट रखती है तो यह दिखाती है कि पिछले साल के मुद्दाबले में, तुलना में यह हमारा बजट अच्छा है, यह भाम जनता का बजट है, यह भाम जनता को राहत देने वाला बजट है। यही हमें से होता चला आया है कि बजट में पिछले साल से तुलना की जाती है। लेकिन होता क्या है? आज तक होता यह रहा है कि दिन-प्रति-दिन इन वर्षों में बेरोजगारी और महंगाई बढ़ती गयी है। अच्छा बजट होते हुए भी, भाम लोगों को राहत देने वाला बजट होते हुए भी, हमारी शिक्षा का स्तर गिरता गया, मुद्रास्फीति होती गयी और देश में असंतुलन बढ़ता गया, यरीबों का जीवन-स्तर गिरता गया। यह सब अच्छा बजट होते हुए होता गया।

मैं पूछना चाहता हूं कि इसके लिए जिम्मेदार कौन है? क्या इसके लिए वे जिम्मेदार नहीं हैं जो कि अच्छा बजट रखते हैं और कहते हैं कि यह अच्छा बजट है? लेकिन वे कहते हैं कि यह अच्छा बजट है परन्तु मानते नहीं हैं कि बजट से यह सब होता रहा है। अगर

## [रोडोपुर राम]

वे यह मान लें तो आपकी असफलता जाहिर होगी।

माननीय वित्त मंत्री जी ने जो बजट भावण दिया था उसने अपने पिछले साल का भी चर्चा किया है और यह कहा है कि पिछले साल जो हमने बजट रखा था वह इस आशय से रखा था कि उसने पिछले साल में देश की खराब हालत भी और उसके लिए उस समय की सरकार जिम्मेदार थी इसलिए हमें पिछले साल जो देश की हालत मिली थी उनको हम और न गिरने दें। आम तौर से उन्होंने यह कहा। मैं माननीय वित्त मंत्री जी से जानना चाहता हूँ कि जो उन्होंने यह कहा था, क्या उसके लिए उन्होंने कोशिश की कि देश की हालत को और न गिरने दें? क्या वे ऐसा बजट बना

15.00 hrs.

दायें हैं कि देश की हालत उस सीमा से नीचे न जायें, मंहगाई और न बढ़े? हम यह मान कर चलते हैं कि पिछली सरकार खराब भी लेकिन पिछले सालों में जो चीनी के दाम थे क्या आपने उन्हें नीचे आने की बात तो छोड़िये, क्या आर उन्हें ज्यों के त्यों रख पाये हैं? आप चीनी के दाम नहीं रोक पाये हैं। पहले चीनी जहां तीन रुपये किलो में मिल जाती थी वहां आज चीनी के रेट सात-आठ रुपये, कहीं 14-15 रुपये किलो और कहीं कहीं तो 17-18 रुपये किलो तक में मिलती है। यह आपका अच्छा बजट रहा है। हर चीज के भाव बढ़ गए हैं। सीमेंट 70-80 रुपये दोरी विक रहा है, लोहे का भाव भी बढ़ गया है, लोटड़ का भाव भी बढ़ गया है, पेट्रोल-डीजल का भाव भी बढ़ गया है और आप सीना तान कर कहते हैं कि यह बड़ा अच्छा बजट रहा है। पहले भी आपने कहा था कि हम हालत बिगड़ने

नहीं देंगे, लेकिन आपके आशकासन कोरे कोरे रह गये। हालत यहसे से भी ज्यादा बिगड़ गई है और लग्जार बिगड़ती जा रही है। आपका बजट लफकाजी से भरा हुआ है, इसमें सिया लच्छेदार बातों के और कुछ नहीं है। आप यही कह कर संतोष देना चाहते हैं कि हम आगे बढ़ गए हैं और आगे बढ़े दिन हमारे लच्छे होंगे।

समाप्ति महोदय, आपने आपकर में छूट दी है। बहुत लोगों को छूट दी गई है। ये कौन से लोग हैं। ये ऐसे लोग हैं जिनकी आमदानी 30 हजार रुपये हैं। ऐसे लोग हैं, जिनके पास जुबान है। ये ऐसे लोग हैं जो संगठित हैं और अपनी मांग को आपके यहां तक पहुँचा सकते हैं।

15.02 hrs.

[SHRI K. RAJAMALLU in the Chair]

उनको तो छूट देनी ही पड़ेगी। अगर उनको छूट नहीं देंगे और उनकी सुख-सुविधाओं के बारे में नहीं सोचेंगे तो आपका चलना दूभर हो जाएगा, आपका सरकार चलना दूभर हो जाएगा। इसलिए उनको तो छूट देनी ही है और हम भी कहते हैं कि आप उनको छूट दोजिए, लेकिन समाप्ति जी, मैं आपके माध्यम से माननीय वित्त मंत्री जी से जानना चाहता हूँ कि इस बजट में आपने उन करोड़ों लोगों को क्या दिया है, जिनके पास जुबान नहीं है, जो जुबान होते हुए भी बोल नहीं सकते, जिनके पास केवल शारीरिक श्रम है। वे अपने शारीरिक श्रम को बेंचते हैं और जिन्दा रहते हैं, उनके लिए आपने क्या दिया है। आपने अपने बजट में उनके लिए क्या कोई अलग से व्यवस्था की है जिनके पास रुपया नहीं है और न कोई कमाई के स्रोत है, न साधन है, उनके लिए आपने कोई व्यवस्था की है? नहीं की है

इसलिए मैं कहता हूँ कि आप ऐसे लोगों को उपेक्षा कर रहे हैं जो देश के कानून-धार रहे हैं, जिन्होंने देश का उत्पादन बढ़ाया है, जिन्होंने अपना अम बेच कर आपको रका की है, उनको आप उपेक्षा कर रहे हैं। ऐसे लोगों के लिए एक स्कीम पिछले सालों में चल रही थी—“फूड फार वर्क” उस भी आपने बन्द कर दिया है। यह ऐसी स्कीम थी जिससे गांवों के गरीब लोग अपना अम बेच कर, मेहनत करके कुछ कमा सकते थे। ये लोग माझनर इरीगेशन स्कीमों में काम कर सकते थे, सड़कों पर मिट्टी फैक्ट कर जिन्दा रह सकते थे। ऐसे लोगों के लिए आपकी तरफ से कोई व्यवस्था नहीं की गई है और ऐसे ही लोग हर तरह से पिछड़े हुए हैं। आर्थिक रूप से पिछड़े हैं, सामाजिक रूप से पिछड़े हैं, शिक्षा के रूप से पिछड़े हैं। शिक्षा के आंकड़ों को आप देखिए कि पूरे देश में 29.45 प्रतिशत लोग साक्षर हैं। इनमें हरिजन 14.67 प्रतिशत और शेड्यूल ट्राइब्स 11.30 प्रतिशत हैं। इससे हम देखते हैं कि शिक्षा का स्तर भी हमारा गिरा है। इसी प्रकार मुद्रास्फीति के बारे में आप स्वयं स्वीकार करते हैं कि इसका प्रभाव भी ऐसे ही लोगों पर पड़ा है जिनको आमदनी बहुत कम है और किसी तरह से अपना जीवनयापन कर रहे हैं। माननीय सभार्ति जी, मैं माननीय वित्त मंत्री पर व्यक्तिगत आरोप नहीं लगाता, लेकिन इतना मैं ज़रूर कहता हूँ कि ये जो काम आप करते था रहे हैं, देश के गरीब वर्ग की उपेक्षा करते था रहे हैं यह आपका वर्गीय चरित्र है, आपकी सरकार का वर्गीय चरित्र है, जिस प्रकार से आप उन करोड़ों लोगों की उपेक्षा कर रहे हैं जो हमेशा से आपको सेवा करते आए हैं। जो लोग सभाज की सेवा करते चले था रहे हैं उनको इस सरकार ने और उपेक्षा की है। ऐसा

आपका वर्गीय चरित्र के कारण हुआ है। इन लोगों का तब तक सुधार नहीं होगा जब तक हमारे और आपके बीच में तीन चीजें ठीक नहीं हो जाती हैं। वे तीन हैं तेतू नीति और नीयत। अगर ये तीन चीजें सही नहीं हुई देश के नेता सही नहीं हुए, नीति सही नहीं हुई और नीयत सही नहीं हुई तो करोड़ों-करोड़ लोगों को आप 30-32 साल में दूसरों के बराबर नहीं ला सके हैं और आगे भी उनको आप नहीं ला सकेंगे। अगर नेतृत्व की नीयत ठीक नहीं है, उसका मन साफ़ नहीं है, उसके दिल में कुछ बाला है तो उसकाजो बातें चाहें जो भी होती रहें कुछ नहीं होगा। अच्छे अच्छे कानून बनाए रहेंगे लेकिन उन कानूनों का जो मंशा है वह पूरा नहीं होगा। यह चीज आज तक हमारे देश में होती चली आ रही है। आप देश की तरक्की की बात करते हैं। लेकिन सही मानों में देश की तरक्की तभी होगी, देश शक्तिशाली तभी बनेगा जब इस देश के करोड़ों-करोड़ लोग जो सभाज के अंग हैं और जो बहुत पीछे हैं, बहुत नीचे हैं, गरीबी की रेखा के बहुत नीचे हैं, मानवता की रेखा के बहुत नीचे है दूसरों के बराबर आ जायेंगे। जब तक आप उनको अन्य लोगों के समान नहीं बना देंगे, अन्य लोगों के समान उनको बिठा नहीं देंगे तब तक सही मानों में देश शक्तिशाली नहीं बन सकेगा।

इन शब्दों के साथ मैं इस बजट का घोर विरोध करता हूँ।

SHRI B. R. NAHATA (Mandsaur): Yesterday, the Members of the Opposition had been accusing the ruling party Members of deterioration in discipline and not following the rules.

Sir, You were in the Chair then. An hon. Member from the C. P. I. was on his legs. After he had spoken

[Shri B. R. Nahata]

for fifteen minutes, you rang the bell. But even then he went on speaking for fifty minutes. If a leader from the C. P. I. can show no respect for the system in this House and respect for rules how they might be behaving outside is a point which can very well be imagined. We have all respect for the law. We want to abide by your order. But they want to exploit it and simultaneously say that they do everything for the progress of the country. This habit of usurpation and exploitation of the Members in the House is so glaring is bound to reflect their behaviour outside.

AN. HON. MEMBER: What about Shri Lakkappa?

(Interruptions)

SHRI B. R. NAHATA: The Budget cannot work like an *Alladin Chirag*.

There was a party with an election symbol 'diya'. They felt that they had got '*Alladin Chirag*' and they could do everything with it. But they could not do it and failed miserably.

It is not an exaggeration to say that in the last two years we have achieved something. We have brought the train back on the rail. This train had derailed previously. I do not want to take the time of the House by giving all the figures in support of it. In all respects the economy has been stepped up. Our production has increased in all sectors.

We say that the Railway is the life line of the country. During the Congress regime prior to Janata rule, the turn round period of wagons was 12.95 days. During the Janata rule it went up to 16.1 days. Increase of even one day in the turn round period means loss of 26,000 wagons loading and unloading. We can imagine the tremendous loss this caused to the country. There was inefficiency then. Therefore, we can say with pride that the period has been reduced to 13.1 days. If I am not wrong, it has come down

further to 12.96 days. It is less than the turn round period during the days of emergency. Is this a small achievement? With respect, I would say, no.

According to me, coal, railways and power are the core sectors which can build the nation and, without them, the nation can be ruined. I have talked about railways. About power, three years before, we had a deficiency of 16.1 per cent in power generation and, today, it has come down to 11 per cent and it will go down further. It is bound to come to a level where the nation will get power in such a manner that there can be more industrial growth. In regard to coal, the production of coal also has come up from 106.5 million tonnes to 115 million tonnes. Is this a small achievement? No, Sir.

The achievement would have been much more had these people on the opposite side not believed in creating disorder in this country, had these people not believed in creating problems for the country. Had they cooperated with us in the development of the country, then, probably, the things would have been quite different. I would submit that this is the background of our performance. It could have been much better. My friends on the other side were saying that we are comparing our performance with that of in 1978-79 and 1979-80. With what you want us to compare? If we take your performance in 1979-80, and compare it with our performance in last one year only we see that our economy has come to such a level that we are going up and up and, positively, we will go up further.

They said that we have given some relief to certain classes. There are two aspects. One aspect is that of production. We have to increase production in all the sectors. We have increased production in agriculture; we have increased production in industry;

we have increased production in generation of power and we have also improved the performance in the railways. If this is done, the economy is bound to improve. We want to do many more things. They want that everything should be done in a day. That is not possible. We want that the whole economy of this country should be developed in such a manner that the downtrodden classes come up. But this is not possible without removing the biggest constraint that this country has is of resources—should not be built up. How are the resources to be built up? They are talking about rise in prices. It is true that inflation is there. But has inflation not come down? The circulation of money has to be checked. If we know something about economics, there is a theory known as 'demand and supply' theory, there is another theory, the Gresham's Law of money and the quantity theory of money. These are the three important theories on the basis of which the whole economic system has to be developed. I would submit that if production increases, an increase in the circulation of money will not adversely affect the economy. But, if production falls, that will adversely affect the whole economy. Therefore, with this background the budget has also laid a foundation to decrease the inflationary effect by increasing production.

We want to bring law and order in the country. We want people to have a sense of responsibility and a sense of duty. They were saying that we have given relief to the middle class people because they are vocal people. Are the LIC employees not vocal people? Do they not belong to that class for whom they were pleading? The idea is not that we want to curb or bring down any class of people. The idea is that we want there should be discipline. We want that there should be efficiency and proper distribution of wealth. We do not want that every

day in the morning, the white-collar people should come outside the office and shout for hours together, zindabad—murdabad, for not doing the work. Our country cannot afford this kind of a thing. We want work and more work. Work alone can bring prosperity to this country.

As regards the question of collection of taxes, they say that we have given relief to the income-tax payers, the middle-class people. We have given relief to the middle-class people, so that they should be relieved of mental tensions to work properly and efficiently as they belong to a class which can help delivering goods.

These usurpers and exploiters belonging in limited interests want to destroy the country and create disintegration. This they have been doing in Orissa, Assam and Gujarat. This type of activity has to be absolutely put an end to. We have to work towards stopping this kind of activity.

Another aspect of income-tax and the wealth-tax evasion has to be considered. When they sold the gold, the price of gold was Rs. 600 per tola. Today, it is Rs. 2000 per tola. In their own regime, it had gone up to Rs. 1,400 per tola. Those who purchased at Rs. 600 per tola and sold it at Rs. 1,400 per tola or retained it with them have to say whether they paid any tax in the form of wealth tax or other. This way, lakhs and crores of rupees when earned by them which have not form the resources of the country and hence steps must be taken for such evasion of taxes.

We have also to be cautious about collecting tax in big cities like Bombay, Madras, Calcutta and other places. There are posh flats there. Taxation is based on the market value. Therefore, I would request the Finance Minister to

[ Shri B.R. Nahata ]

see that proper assessment is done and tax is collected properly and no tax is avoided.

In human anatomy, the heart occupies the most important place in the human body and if the heart does not function properly, then the whole body cannot function properly. Madhya Pradesh is the heart of the country. It has the highest concentration of iron-ore deposits and minerals like lime stone, copper, etc. There are good forests and huge coal deposits. But, though in the Rajadhyaksha Committee, you have accepted the policy that all projects of thermal or super thermal power-houses are to be established only at the pitheads. If this is not down, then this is going to create problems of transport and increase the burden of Indian Railways and thereby the cost of generation will go up. Unless and until you increase power generation, the country is not going to make progress. Year before last we incurred loss of production of Rs. 10,000 crores on account of power shortage. This time we want that the target fixed 20,000 additional MW, in this Five Year Plan, has to be achieved.

It can only be done if power generation is increased at the pitheads and made available to the projects of development. The capacity of Heavy Electricals in India is fully utilised. They have not the extra capacity to manufacture turbines and generation units before 4-5 years. There was a point raised against us that we would import generation sets. Do they want that power generation should not be increased till HEL increases its capacity and till then we should be at a stand still because we have no capacity to manufacture power generation equipment early. This they say because they do not want power generation to grow fast. This policy of Penny-wise Pound-foolish

cannot be followed. Even a small increase in power generation is enough. That will increase the production and if production is increased, then, power distribution is possible. We have adopted the public distribution system. That is the ideal way of doing things. We must have controls. In the three years of Janata rule, the system of public distribution was completely paralysed. We have to take certain steps. We have to be rigid and impose some controls.

This Budget brings salvation for us and the future of the country will be brighter and the country will go ahead with this idea and with this ideology indicated in the budget.

We have no words to describe Shrimati Indira Gandhi. She is the beloved of all and under her direction best policy and like action for the progress of the country has been placed before the House.

We have no words to express our appreciation for Shri Venkataraman. I say that Mr. Venkataraman is really a wizard. He has enchanted you all.

**श्री कालो जर्लिस घट्टबासी :** (ड्रम-रियार्ज) : मान्यवर, मैं आपका बहुत श्राद्धारी हूं जो आपने मुझे इस मौके पर अपने व्यालात के इजहार करने का मौका दिया। जो बजट 1981-82 को हाउस में हमारे वित्त मंत्री जी ने पेश किया है उसका मैं समर्थन करता हूं। यह बजट जब पेश हो रहा था उस बजत ऊपर की सांस ऊपर और नीचे की सांस नीचे थी। हाउस में हर श्राद्धमी यह समझता था अब यह टैक्सेशन करेंगे। 4, 6 दिन पहले से एक हंगामा था कि हैवी टैक्सेशन आ रहा है। और जिस बजत वित्त मंत्री जी ने पानी का गिलास रखा और दो सैकिल्ड रक्ख गये और कहा कि मैं आपको पेशेंस का अब ज्यादा इस्तहान नहीं लेना चाहता, और जब बोलने लगे तो मैंने देखा हमारे

अपोजीशन के लोग जो जीरों से चिल्ला रहे थे, सँझपने सीने पर हाथ रखे हुए थे। और जब हम लोग यहां से निकले और प्रैस वाले बयान लेने के लिये खड़े थे, उस बक्त अपोजीशन के बड़े बड़े लोगों ने, मैं एक किनारे खड़ा देख रहा था, करीब करीब सभी अपोजीशन के नेताओं ने ईमानदारी की बात कही कि इन हालात में इससे अच्छा बजट नहीं हो सकता था। अब चूंकि बजट आ गया और हर शब्द ने उसको बैल-कम किया, हाउस वाइब्ल ने सबाल किया कि हमारी चीजों की कीमतें तो नहीं बढ़ जायेंगी, और जब नहीं बढ़ी तो उन्होंने भी चैन की सांस ली, हर आदमी ने इसका स्वागत किया। जब कोई चीज कहने के लिये नहीं रह गई तो अपोजीशन के लोगों ने विरोध के लिये विरोध करना शुरू कर दिया। मुझे अफसोस है कि अगर हम कोई चीज ऐसी लायें जिससे मुल्क का फायदा हो तो उस बक्त तो हमारा साथ दीजिये, और जहां कंस्ट्रक्टर सुशाव की जरूरत हो वहां सजशन्स दीजिये। आपने देखा जब एल० आई० सी० का मामला वित्त मंत्री जी ने यहां उठाया तब सदन में क्या हंगामा हुआ। आज गुजरात में जो हो रहा है, कल असम में जो हुआ, उनको मैं दोहराना नहीं चाहता, लेकिन एक लप्ज जरूर कहना चाहूंगा कि यह बात सामने आ चुकी है और साबित भी हो चुकी है कि हमारे अपोजीशन ने इन समस्याओं को बढ़ाने में हिस्सा लिया, उसको घटाने की कोशश नहीं की, हालांकि इससे मुल्क का बहुत नुकसान हुआ। इस बक्त जरूरत थी गला जोड़ कर बैठने की और मामले को हल करने की। लेकिन अफसोस की बात है कि जो भी मसला आता है अपोजीशन वाले उसको तूल देते हैं जिससे मुल्क में अफरा तफरी पैदा हो जाये।

हमारे माननीय जेठमलानी साहब जब बोल रहे थे तो उनकी घबराहट का यह आलम था कि कोई चीज समझ में नहीं आ रही थी। उन्होंने सबसे ज्यादा बकालत इस बात की कि वह बजट स्मगर्लस की काफी हिम्मत अफजाई करेगा। उन्हें मालूम है कि एक बक्त ऐसा भी हमारी सरकार के जमाने में आया था जब स्मगर्लस को सरकार ने उठा कर बन्द कर दिया था और उस बक्त यही स्मगर्लस की बकालत करते थे। जब वह लोग जेलखाने में सड़ रहे थे तो यही लोग उनकी बकालत कर रहे थे, जो आज हमारे ऊपर छीटाकशी कर रहे हैं। उसके बाद जब हम हट गये तो स्मगर्लस सब बाहर आ गये और उससे किसको फायदा हुआ यह किसी से छिपा हुआ नहीं है।

माननीय जेठमलानी साहब ने ईराक और ईरान की जंग का बहुत दुःख के साथ तजक्किरा किया, जिसका जबाब दिया जा चुका है। लेकिन मुझे एक बात कहनी है कि जब जनता पार्टी की सरकार थी तो यहां पर जो खुफिया वायदे किये गये थे इजराइल से वह भी हाउस के सामने आ चुके हैं, और आपको कितनी हमदर्दी मुसलमानों से है यह हमको मालूम हो चुका है।

श्रीमन्, वह तीन साल का जमाना हमारा किस तरह से गुजरा है, इस मुल्क के अन्दर बहुत से लोगों ने उसके बारे में कहा है, मैं बहुत तफसील में नहीं जाऊंगा, लेकिन इतना मैं जरूर कहना चाहूंगा कि तीन साल में हमारी इकानामी का पूरा ढांचा बिगड़ गया और उसको बनाने के लिए इससे बेहतर कोई बजट नहीं हो सकता था जोकि हमारे वित्त मंत्री जी ने पेश किया है। कहा यह जा रहा है कि यह ईफीसिट बजट है, और उसकी भी एक सीमा

[भी काजी जलील अव्वासी]

होती है, लेकिन यह उत्त सीमा से भी आये निकल याया है। यह भी कहा जा रहा है कि हमारे छठे फाइबर ईयर प्लान ने पांच हजार करोड़ रु. से बांध दिया है कि इस पांच साल में इतना होना चाहिए, लेकिन उत्तसे यह ज्यादा हो जाएगा क्योंकि दो साल में करीब साढ़े तीन हजार करोड़ हो चुका है। मैं यह अर्ज करना चाहता हूँ कि इसको हमने छठे फाइबर ईयर प्लान के तहत बनाया है और हमारे कुछ कमिटमेंट्स हैं, यदि हम उनको पूरा करने के लिए कुछ टैक्स लगाते हैं, तो यह शोरगुल होता है कि टैक्स लगा दिया। यदि हमने टैक्स नहीं लगाया तो यह शोरगुल हो रहा है कि यह डैफिसिट बजट है, इससे इनप्रेशन बढ़ जाएगा। यदि आप दुनिया के दूसरे डबलपिंग कन्ट्रीज के बजट को देखें तो आप पायेंगे कि डबलपिंग कन्ट्रीज के बजट डैफिसिट बजट होते हैं, तो अच्छा माने जाते हैं, बजाय इसके कि सरप्लस दिखाया जाए।

मान्यवर, मुझे यह अर्ज करना है, कि हमारी सरकार ने इलैक्ट्रोनिक्स पर काफी जोर दिया है और इस से हमारे छोटे काम करने वालों को काफी आराम पहुँचेगा। एशियाक्लब पर यह कहा जा रहा है कि हमने कुछ नहीं किया है। एशियाक्लब पर 180 करोड़ रुपया और इतना ही स्टेट्स लगायेंगी। इस ओर भी हमारा डबलपर्मेट तेजी से किया जा रहा है।

हमारे देहांतों में जगह-जगह पर बैंक खोलें जा रहे हैं। बहुत से गरीब लोग जो कि कर्जे से दबे हुए थे, उन को कर्जा दिलाया जा रहा है और बेतिहर लोगों को भी सरकार से कर्जा मिल रहा है, तथा इसी के साथ-साथ उन का भी डबलपर्मेट हो रहा है। आदान के मामले में यह कुपी हुई बात नहीं है, जब हमारा देश आजाद हुआ, उस

बजत पी० एल० 480 का अनाज मंगा कर आ रहे थे, लेकिन अब हम आपनी ज़करतों से कांजिल गल्ला निकाल कर दूतौरों को देते हैं। इतने से ज्यादा और कोई डबलपर्मेट नहीं हो सकता है।

श्रीमान्, एक बात मुझे यह अर्ज करनी है कि हमारे मुल्क ने काफी तरक्की की है, चाहे वह अटोमिक के मामले में हो, स्पेस के मामले में हो, गल्ले के मामले में हो, या टैक्नालॉजी के मामले में हो, हम किसी मुल्क से पीछे नहीं हैं, चाहे दुनिया में उन मामलों में हमारा नम्बर तीसरा हो, जौधा हो या पांचवां हो।

सब से जरूरी बात जो मैं कहना चाहता हूँ वह यह है कि एक नौजवान इस बजत जो हमारे चीज़ में नहीं है, उस ने ज़ियासत में आने से पहले इस हिन्दुस्तान की तरक्की का एक खाब देखा था और वह खाब वह चा-हिन्दुस्तान की बढ़ती हुई आबादी को रोकना। इस खाब को देखने वाले हमारे स्व० संजय गांधी थे। जब यह बात सामने आई, तो उस बजत सारे लोग बहुत सी स्कीमों के साथ इस काम में लग गए और लब से ज्यादा जोर आबादी को घटाने पर दिया गया। लेकिन उस का सारा फायदा हमारे अपेक्षित के लोगों ने उठाया, हालांकि वे भी उस चीज़ को चाहते थे, लेकिन उन्होंने इस को हमारे खिलाफ इस्तेमाल किया, जिस का नतीजा यह हुआ कि हमें इस की बजह से हुक्मसंत से हट जाना पड़ा। मैं आज किर अपने वित्त मंत्री जी से कहना चाहता हूँ कि यदि बढ़ती हुई आबादी को नहीं रोका गया, तो हमारे स्व० संजय गांधी की आत्मा को शान्ति नहीं मिलेगी और न ही मुल्क को शान्ति मिलेगी। यदि हमें इस काम के लिए मजबूत कदम उठाना पड़े, तो वह भी हमें उठाना चाहिए। 63 करोड़ की आबादी इस बजत हमारी है और हर साल एक करोड़ की आबादी बढ़ जाती है, इनर हमारी आबादी इसी तरह से बढ़ती रही तो हम कहां जायेंगे। इसलिए

मैं वित्त मंत्री जी से कहना चाहता हूं कि उन को इस तरफ भी ध्यान देना चाहिए।

एक बात मैं खास तौर से अपने वित्त मंत्री जी से कहना चाहता हूं—आप ने बहुत उम्मदा बजट पेश किया है, लेकिन एक छोटा सा, मामूली सा, जो चश्मे से देखा जा सकता है, ऐसा दाग लगा रखा है, उस को बिटा दीजिए। आप ने न्यूज़ प्रिंट पर जो टैक्स लगाया है उस से बहुत बड़ी रकम आने वाली नहीं है, लेकिन उस से अपोर्जीशन को हमारे खिलाफ़ एक हरबा मिल गया है। आप के इस टैक्स से जो छोटे अखबार हैं उन को काफी तकलीफ़ है। मुझे उम्मीद है आप इस छोटे से दाग को जरूर मिटा देंगे।

आप ने कहा है कि आप अपने साल में दो लाख या ढाई लाख टेलीफोन बढ़ाने जा रहे हैं। मैं एक बात कहना चाहता हूं—इस में कोई शक नहीं, हमारे हर महकमे में बैंकिंग तरकी हो रही है, हो सकता है, कहीं पर ज्यादा हो, कहीं पर कम हो, लेकिन आप का टेलीफोन का महकमा आगे तरकी की तरफ जाने के बजाय पीछे की तरफ जा रहा है। मेरी कांस्टीट्यूएन्सी डुमरियांज में सन् 1957 में पहली मर्तबा टेलीफोन लगा था और उस बक्त हम वहां से दिल्ली बात कर लेते थे और अब 50 किलोमीटर पर बस्ती है, वहां भी बात नहीं हो पाती। मेरी आप से दरखास्त है—टेलीफोन बढ़ाने से काम नहीं चलेगा, बल्कि इस से बदनामी होगी, मैं चाहता हूं कि कम से कम जो टेलीफोन इस बक्त लगे हुए हैं वे ठीक तरह से काम करें, इस तरह का इन्तजाम आप करें।

आप जगह-जगह विजली के खम्भे जोड़ते जा रहे हैं। चाहे जितने खम्भे आप लगा दीजिये, हरिजनों के मुहल्लों में, गांवों में, कहीं भी लगा दीजिये, खम्भों की तादाद से हमारी प्रगति वहीं गिनी जायेगी, प्रगति गिनी जायेगी कि हम कितनी देर के लिये

विजली देते हैं, कितने खम्भों के लिये विजली देते हैं। मैं समझता हूं कि इस मामले में रियासतें फेल हो गई हैं, जब तक मरकज इस काम को अपने हाथ में नहीं लेगा, हम विजली के मामले में कामयाब नहीं हो सकते हैं। हम देहातों में लाइनें ढालते जा रहे हैं और इस बजट में भी 22 हजार गांवों में विजली पहुंचाने जा रहे हैं—लेकिन जहां लाइन पहुंची हुई है, वहां विजली नहीं दे पाए रहे हैं—इस लिये विजली देने का इन्तजाम कीजिये।

उत्तर प्रदेश हिन्दुस्तान का सब से बड़ा सूबा है और उस की उपेक्षा सब से ज्यादा होती है। उत्तर प्रदेश में भी हमारा इलाका पूर्वी उत्तर प्रदेश और पहाड़ी क्षेत्र बहुत ज्यादा पिछड़े हुए हैं। आज इन इलाकों की तरफ मख्सूस ध्यान की ज़रूरत है—इन में बस्ती, गोरखपुर, देवरिया, आजमगढ़ और मिर्जापुर के इलाके आते हैं।

अब मैं अपने इलाके के लिये कुछ खात मांगें आप के सामने पेश करना चाहता हूं। हमारी कांस्टीट्यूएन्सी में तीन तहसीलें हैं, जिन में से एक में रेल है और बाकी दो तहसीलों में कोई रेल का साधन नहीं है। जब वहां रेल ही नहीं होती तो उस का डेवलपमेंट क्या होगा। इस लिये मैं वित्त मंत्री जी से बड़े अदब से दरखास्त करना चाहता हूं—हमारे यहां नवगढ़ में चमड़े का कारखाना चल सकता है, वह दिया जायें। बस्ती के आस पास बड़हन का प्याल बहुत होता है, वहां कागज का कारखाना दिया जा सकता है। बड़नी में गन्ध की मिल दी जा सकती है और डुमरियांज में, जहां बुनकर बहुत ज्यादा तादाद में है, वहां सूत की मिल दी जा सकती है। इन के अलावा आप फटिलाइजर के चार कारखाने देने जा रहे हैं, मेरी दरखास्त है कि फटिलाइजर का एक कारखाना बस्ती में किसी जगह हम को जरूर दें।

हमारे एक लायक दोस्त ने अभी कहा था—नीति और नेता होना चाहिये।

[मेरी काजी जलील अब्बासी]

मैं उन से गुजारिश करूँगा—हमारी नीति ठीक है, हमारे जैसा नेता हिन्दुस्तान ने अभी पैदा नहीं किया है और जहां तक नीति का ताल्लुक है वह गांधी जी की नीति है और हम उस से बंधे हुए हैं और जिस से अब आप भी बंधने जा रहे हैं। आप भी कहने लगे हैं कि अब हम गांधी जी की नीति को नकल करने जा रहे हैं, इस लिये नीति के बारे में भी कोई दिक्कत नहीं है। मैं चाहूँगा कि आप हमारी तरफ से मूतमईन हों जायें और हमारे कामों में सहयोग दें। विरोधी दलों से हमारी दरखावास्त है कि वे कम से कम साल भर हमारा साथ दें और हमारी मदद करें और फिर हम काम न करें तो एतराज करें लेकिन अभी तो इस सरकार को आए थोड़ा बक्त ही हुआ है और आप हमें एक साल और नहीं देना चाहते हैं।

मैं अपने वित्त मंत्री जी के इस बजट का पूरा पूरा समर्थन करता हूँ और इस के लिये उन को धन्यवाद देता हूँ और आप को भी धन्यवाद देता हूँ कि आप ने मुझे चन्द शब्द कहने का मौका दिया।

श्रो राजेश कुमार सिंह (फिरोजाबाद) : सभापति महोदय, यह जो बजट है, यह इन्वेस्टमेंट ऑरिबन्टेड बजट नहीं है और कोई बचत वाली बात इस में है, ऐसा सांबित नहीं होता है। इस बजट के अन्तर्गत कहीं ऐसा दिक्काई नहीं देता है जैसा वित्त मंत्री जी ने फरमाया है . . . . (व्यवधान) . . . आप मेरी बात सुन लें, फिर अपनी बात कहिये। मेरे कहने का मतलब यह है कि इस बजट में कोई इन्वेस्टमेंट पोटेंशियल या उस की शक्ति को बढ़ातरी देने वाला कोई पहलू नहीं दिक्काई देता। बहरहाल कल्पना बहुत अच्छी की गई है।

मैं वित्त मंत्री जी का ध्यान इस बात की तरफ दिलाना चाहता हूँ कि आप ने कहा

है कि इस बजट में मध्यम बगों के लोगों को बड़ी रियायत दी गई है? मध्यम बगों के सोसांगों को क्या रियायत दी गई है? आप देखेंगे कि मध्यम बगों को रियायत देने से पहले की वास्तविकता क्या है। जो कुछ रियायत दी गई है, वह रेलवे बजट से सका हो गई क्योंकि मध्यम बगों के लोगों के लिए रेल के किराये बढ़ा दिये गये। सरकार ने उन को यह रियायत दी और इस के अलावा आप एडीजनल रेवेन्यू 271 करोड़ रुपये का बसूल करेंगे। पैट्रोलियम पदार्थों की कीमतें आप ने पहले ही बढ़ा दी है। इस के अलावा सीमेंट, स्टील और दूसरी चीजों के दाम पहले ही बढ़ा दिये। इन सारी चीजों का अन्तर आप अध्ययन करें और गम्भीरता से इस चीज को देखें, तो कम से कम 2100 करोड़ रुपये का बड़न आप ने मध्यम बगों के लोगों पर थोप दिया है। मजे की बात यह है कि कुछ लोगों को आप ने कुछ रियायत दी है जैसे जो इन्कम टैक्स पैसें हैं, उन में से 14 लाख या 20 लाख के करीब लोगों को आप ने रियायत दी है और यह संख्या पूरे देश की आवादी का लगभग 2 प्रतिशत ही है, जिस की आप इतनी बकालत कर रहे हैं। बाकी जो हिन्दुस्तान के 80 फॉन्डी लोग हैं, उन पर आपने इन डाइरेक्ट टैक्स थोप दिये हैं। अब आप इन डाइरेक्ट टैक्सों और इन डाइरेक्ट टैक्सों की तुलना करें कि कितने आप डाइरेक्ट टैक्स बसूल कर रहे हैं और कितने इन डाइरेक्ट टैक्स बसूल कर रहे हैं तो आप को पता चलेगा कि किन लोगों पर इन टैक्सों का बड़न जा कर पड़ेगा। मुद्रास्फीति बढ़ेगी, यह इन्होंने स्वीकार किया है। 16 प्रतिशत पिछली बार भी और अब 20 प्रतिशत से ऊपर यह बढ़ेगी। और अर्थशास्त्र का यह नियम है कि जब मुद्रास्फीति बढ़ेगी, तो चीजों की कीमतें भी बढ़ेगी। और जब कीमत बढ़ेगी, तो आप की जो यह कल्पना है कि गरीबी के स्तर के नीचे जो 30 लाख लोग हैं, वे ऊपर चले जायेंगे, यह आप की यह कल्पना पूरी नहीं होगी। बल्कि मैं तो यह समझता हूँ कि

इन में से 30 लाख लोग और बड़े जर्बेंगे क्योंकि कीमतें बहुत ज्यादा बढ़ जायेगी। आप ने महं भी कहा है कि पिछली बार कीमतें 16 से 20 प्रतिशत तक बढ़ी थीं लेकिन इस बार कुछ कम बढ़ेगी। मैं आप को बताना चाहता हूँ कि खाने के तेलों की कीमत 30 प्रतिशत बढ़ गई है। जब 30 प्रतिशत कीमतें बढ़ेंगी और आप का 1500 करोड़ रुपये के घाटे का बजट है, तो स्थिति क्या होगी, इस का आप अनुमान लगा लक्ते हैं। घाटे के बजट की स्थिति क्या है? आप ने विशेष बांडों से 800 करोड़ रुपए वसूल करने का अनुमान लगाया है लेकिन अभी तक वह कितना वसूल हुआ है। इन के कहने के मुताबिक और अखबारों के मुताबिक 50 करोड़ रुपये से अधिक वसूल नहीं हुए हैं ये 800 करोड़ रुपये वसूल करने का खबाब ले रहे हैं।

दूसरी बात मैं पब्लिक अन्डरटेकिंग्स और कारपोरेशन्स के बारे में कहना चाहूँगा। आप ने इन के बारे में भी कहा है। आज इन की हालत क्या है? ये एक सफेद हाथी की तरह हैं। आप कहते हैं कि हम इन में सुधारकर रहे हैं। आप कहते भी हैं कि पब्लिक अन्डरटेकिंग्स और कारपोरेशन्स से हम पैसा वसूल करेंगे और मेरा रुपाल है कि आप पब्लिक अन्डरटेकिंग्स और कारपोरेशन्स से 2300 करोड़ रुपये वसूल करना चाह रहे हैं। कैसे करेंगे? यह सारी कल्पना है। स्थिति यह हो जाएगी कि जो आप का 1500 करोड़ का घाटा है वह बढ़ कर 2100 से 2700 करोड़ रुपये हो जाएगा। ऐसी स्थिति पैदा हो जायेगी।

माननीय वित्त मंत्री जी ने एक जगह करमाया कि हम ने कोपले का उत्पादन बढ़ा दिया। पिछले साल से वह बढ़ रहा है और अब रेक्त बर्गरह जा रही है। मान्यवर इस बजट भाषण में उल्लेख किया गया है:—

“हाल के महीनों में रेलों द्वारा माल की दुर्लाइ में सुधार हुआ है

और पिछले तीन वर्षों में उनके कार्य-निष्पादन में जो गिरावट की स्थिति रही थी, वह अब दूर हो गई है।”

मान्यवर, मेरा निर्वाचन क्षेत्र फिरोजाबाद है। फिरोजाबाद में ग्लास और बैगल्स की इंडस्ट्रीज हैं। वहाँ साल भर में बीस हजार बैगन कोयला आता है लेकिन पिछले साल में अभी तक चार हजार बैगन भी कोयला नहीं पहुँचा है। आपका जो कलकत्ता में डायरेक्टर मुबमेंट रेलवे है वह एक लाख रुपया एक रेक के लिए मांगता है। आज भी फिरोजाबाद में कोपले के बैगन पहुँचने के बारे में सुधार नहीं हुआ है। वहाँ एक लाख से भी अधिक भज्जदूर बेकार बैठे हैं। जो कोयला 250 रुपये टन में पड़ता है वही आज आठ सौ रुपये टन में बिक रहा है। कोयला मंत्री के यहाँ से खास लोगों को एक डी० अ० इ० हो जाता है कि सड़क से कोयला ले जाने दिया जाए। इस तरह से सड़क से कोयला लाने का परमिट मिल जाता है। बनारस में खुलेग्राम कोपले के परमिट बिकते हैं और वह कोयला 6-7 सौ रुपये टन पड़ता है। यह आपकी मशीनरी है।

मैं वित्त मंत्री जी से कहना चाहता हूँ कि जहाँ आपने इतने बच्चे दिखाए हैं वहाँ आपने—आपके पास जो तरकार चलाने की मशीनरी है और उसमें जो अपव्यय होता है—उस अपव्यय को रोकने की बात नहीं कही है। एडमिनिस्ट्रेशन के मामले में और भी अन्य मामलों में जो अपव्यय होता है और जो बेकार के बच्चे हैं उनको रोकने की बात आपने कहीं नहीं कही है। इसके द्वारा भी देश की आर्थिक स्थिति को मजबूत बनाया जा सकता है।

[मंत्री राजेश कुमार सिंह]

मान्यवर, मैं आपसे कोपले की बात करना रहा था। जो इंडस्ट्रीज कोपले के सहारे चलती हैं अगर उन इंडस्ट्रीज को पूरा कोपला नहीं मिलेगा तो वे इंडस्ट्रीज को चलेंगी। मंत्री जी को इस बात को भी देखना चाहिए।

आपके इत्तमा यहां संतोष करवाना है। ममी, मान्यवर, आपने अखबार में पढ़ा होगा कि पेट्रोलियम मिनिस्ट्री के एक डायरेक्टर के बारे में कि आपके अमोनिया प्लांट परियोजना के सारे रहस्य अवैध रूप से एक विदेशी कम्पनी को बेच दिये गये। अगर आपकी ऐसी मशीनरी है तो निश्चित रूप से स्थिति निराशाजनक है, आशा कहीं नहीं दिखाई देती।

मान्यवर, इस बजट में किसनों की भलाई की बात नहीं की गई है। आपने एग्रीकल्चर क्षेत्र को 40 प्रतिशत बैंक ऋण देने की बात कही है। मैं आप से मांग करूँगा कि हिन्दुस्तान की अधिकांश जनता गांवों में बसती है। आपने इंडस्ट्रीज को 60 प्रतिशत ऋण दिलवाने की बात कही है वहां आपने कोटेज इंडस्ट्रीज को 12 प्रतिशत ऋण की बात कही है। मैं आपसे कहना चाहता हूँ कि किसनों को 60 प्रतिशत और कोटेज इंडस्ट्रीज को 20 परसेंट ऋण देने की बात आप क्यों नहीं करते। जो इंडस्ट्री वाले हैं उन्हें आप 60-70 प्रतिशत ऋण दे रहे हैं और दूसरे लोगों में भी बांट रहे हैं। इसलिए मैं कहना चाहता हूँ कि यह बजट सही मायनों में हिन्दुस्तान के दो परसेंट लोगों का बजट है और गरीबों की भलाई करने वाला बजट नहीं है। मैं माननीय वित्त मंत्री जी से कहना चाहूँगा कि वे इस बारे में पुनर्विचार करें। यह कहता हुआ मैं इसका घोर विरोध करता हूँ।

प्रो. रिंसा कुमारी शक्तिवाल : (चित्तीड़गढ़) : माननीय सभापति जी, वित्त

मंत्री जी ने 1981-82 का जो बजट पेश किया है, उसका प्रबन्ध अखलोकन करने से ही पता लगता है कि यह एक कुशल अर्थशास्त्री और सनातनवादी सभाज के रचयिता द्वारा बनाया गया है। यह एक ऐसा बजट है जो कि आम आदमी को राहत देता है। मध्यवर्गीय और निम्नवर्गीय समाज को राहत देने वाले इस बजट का मैं हार्दिक स्वागत करती हूँ।

बजट की बुर्जसंध्या तब को बजट का बुखार था। सब लोग अनुमान लगा रहे थे कि न जाने क्या क्या कर आवेगे और मुद्रास्फीति से जो भीड़ जनता है इस बर एक और कुठाराधात् किया जाएगा। लेकिन, मान्यवर, जैसे ही बजट प्रस्तुत हुआ, विरोधी दल के सदस्यों के मुंह बब्द हो गये। अब वे जो इसका विरोध करते हैं वह केवल विरोध के लिए विरोध करते हैं। वास्तविक तौर पर इसका विरोध करने के लिए उन्हे पास कुछ ही नहीं।

मान्यवर, महंगाई से तक्षण जो मुद्रण रूप से वर्ण था 40 लाख व्यक्ति जो इनकम टैक्स देते हैं उनमें से 25 लाख को राहत दी गई है। यह बहुत ही अच्छी बात है। इसी प्रकार आप देखें कि यह पहला बजट है जिसमें आवकारी राजस्व के लिए किसी प्रकार की बृद्धि नहीं की गई है। पिछली सरकार ने जो बजट पेश किया था, उसमें छोटी-छोटी चीजों को भी नहीं छोड़ा था। उस बजट में बहुत सी चीजों पर टैक्स लगाए गए थे। मुबह जब गृहणी सों कर उठी तों पता नहीं किन-किन चीजों के ऊपर टैक्स लगाए जा चुके थे। टूथप्रेस्ट, साबुन जैसी छोटी-छोटी चीजों के दाम बढ़ गए थे। आज तब से अधिक राहत गृहणीयों को मिल है। किसी चीज के ऊपर उत्पादन कर नहीं बढ़ाया गया है, किसी प्रकार की ल्यों में बृद्धि नहीं की गई है। सात

सौदर्य उत्पादन, विज्ञानी के पांचे, हन सब पर किसी प्रकार का उत्पादन कर नहीं लगाया गया है। हीजरी के ऊपर जो छूट दी गई है, इसके निश्चित रूप से दूरगामी परिणाम होंगे, गरीब लोगों को इसका लाभ मिलेगा।

सभापति महादेव, पिछली सरकार के समय देश में मुद्रास्फीति बहुत बड़ गई थी। मैं मानती हूँ कि मुद्रास्फीति बढ़ने में अन्तर्राष्ट्रीय कारण भी शामिल थे, परन्तु सब से मुख्य कारण यह था कि इनको कोई नीति नहीं थी। आज जो बजट पेश किया गया है इसमें मुद्रास्फीति पर मुख्य रूप से अंकुश लगाया गया है। माननीय वित्त मंत्री महोदय ने उद्योगों के बारे में सोचा है कि किसी भी विकासशील देश के लिए उद्योगों का होना बहुत ही जरूरी है और इनके विकास के लिए नए उद्योगों पर पहले 5 वर्ष के लिए उत्पादन कर नहीं लगाया गया है। इसी प्रकार लघु उद्योगों के विकास के लिए भी छूट दी गई है। लघु उद्योग की परिभाषा बदल दी गई है। अब 10 लाख के स्थान पर 20 लाख बाले उद्योग लघु उद्योग की श्रेणी में आ जाएंगे, इन पर किसी प्रकार का उत्पादन शुल्क नहीं लगाया जाएगा। उत्पादन शुल्क में छूट देने पर सीमा शुल्क लगाना जरूरी हो जाता है, लेकिन अखबारी कागज पर जो सीमा शुल्क बढ़ाया गया है, उसका असर आम आदमी पर पड़ेगा। इसलिए मेरा माननीय मंत्री महोदय से निवेदन है कि यह जो 15 प्रतिशत बढ़ाया गया है, इसके स्थान पर अगर 10 प्रतिशत कर सकें तो बहुत अच्छा होगा।

माननीय सभापति महोदय, हमारी पार्टी के घोषणा-पद का मुख्य मुद्दा है “गरीबी हटाओ” और यह हमारा दूरदरा बजट है। हम जानते हैं कि गांवों में असली गरीबी है और गांवों के व्यक्तियों

को राहत की जानी चाहिए। इसलिए हमें राष्ट्रीय ग्रामीण योजना मुहू की है, इसमें 50 प्रतिशत खर्च केन्द्र सरकार द्वारा बहन किया जाएगा और 50 प्रतिशत खर्च राज्य सरकारें बहन करेंगी। इस ग्रामीण विकास योजना के लिए 180 करोड़ रुपए का प्रावधान किया गया है और इसी प्रकार से समन्वित ग्रामीण विकास योजना के लिए 19.8 करोड़ रुपए का प्रावधान किया गया है। यह बहुत अच्छी बात है, लेकिन इस बारे में मेरा एक निवेदन है। आज बहुत से राज्य औवर-ड्रॉफ्ट की स्थिति में हैं और 50 प्रतिशत खर्च बहन नहीं कर सकते। आज हमारा राजस्थान प्रांत अक्षाल की स्थिति में है और सब से अधिक औवर-ड्रॉफ्ट में चल रहा है। इसलिए इस योजना का लाभ वहीं पर गरीबों को नहीं मिल पाएगा। राजस्थान सरकार के पास इतना पैसा नहीं होता जिसके इस प्रकार की योजना चल सके। इसलिए मेरा निवेदन है कि यह केन्द्रीय सरकार की योजना होनी चाहिए और इस कार्यक्रम को केन्द्र सरकार अपने हाथ में ले।

सभापति महोदय, यह सब होते हुए भी जो प्रति व्यक्ति राष्ट्रीय आय के अंतर्कान्द है, उन्हें देव कर बहुत दुख होता है। अन्य राष्ट्रों में प्रति व्यक्ति राष्ट्रीय आय के मुख्यबंद हमारे यहां प्रति व्यक्ति आय बहुत कम है। आज हम विश्व मानविक धरे देखें तो पता चलेगा कि भ्रमेरिका में 6670 डालर प्रति व्यक्ति आय है, कनाडा में 6190 डालर प्रति व्यक्ति, जापान में 4070 डालर प्रति व्यक्ति और इंडिया में 3590 डालर प्रति व्यक्ति है और हमारे देश में सिर्फ 140 डालर प्रति व्यक्ति है। इस प्रकार की स्थिति सम्बन्ध समय सक नहीं चलती रहे सकते।

## [प्रो० निर्मला कुमारी शक्तावत]

है। इस और अपको ज्यान देना चाहिए। देश में प्राचीनिक सम्पदा जो बहुत अधिक है उस और भी अपको ज्यान जाना चाहिए। हमारा प्रोत्तिक उद्देश्य गरीबी मिटाना है। इस उद्देश्य की ओर हम को तेज़ी से आगे बढ़ना होगा। आपने अच्छा बजट बनाया है। लेकिन 33 वर्ज से लगातार हम योजनायें बनाते चले आ रहे हैं। किर भी हमारी राष्ट्रीय आय क्यों नहीं बढ़ पाएँ, यह प्रश्न हनरे दिवाग में आता है। मेरे रुपाल से इसका मुख्य कारण यही है कि हमारे देश की आय का जो वितरण है वह पूरी तरह से समान नहीं है। वह बहुत असमानापूर्ण है। 20 प्रतिशत व्यक्ति सारे देश की पूँजी को अपने काढ़ने में किए हुए हैं। पवास प्रतिशत जो साधारण व्यक्ति हैं उनमें राष्ट्रीय आय का केवल बीस प्रतिशत ही आग मिल पाता है। यह असमानता खबर तभी बनी रह सकती है?

बजट में वैल्य टैक्स के ऊपर आपने कूट दी है। मैं समझती हूँ कि वैल्य टैक्स को अधिक बढ़ाया जाना चाहिए या ताकि असमानता बाला बाला बालावरण दूर होता। इससे गरीबों को निश्चित रूप से राहत मिलती।

श्रीदोगिन: दृष्टि से भी हमारा देश काफी अधिक खिड़ा हुआ है। हमारे पास भरपूर प्राचीनिक सम्पदा है। हम पर प्रदृष्टि की विशेष इन हैं इस मामले में। देश में रत्न गर्नी जनीन है। अम्बक के भंडार विश्व में सब से ज्यादा यहीं है। कोपले और लोहे में भी हम आगे बढ़े हुए हैं। खुला आकाश है। देश में सौर ऊर्जा पैदा की जा सकती है। किर भी हम आगे नहीं बढ़ पा रहे हैं। इसकी ओर और अधिक ज्यान आपको देना होगा। हम ने मिस्टर इकोनोमो

को अपनाया है। ऐसी स्थिति में प्राइवेट सेक्टर की बनिस्कृत हम को परिवर्तन के उद्योगों को आगे बढ़ाना होगा और उन्होंने सफलतापूर्वक चलाना होगा। परिवर्तन सेक्टर के उद्योग भी विकेन्द्रित होने चाहिए ताकि गांवों के लोगों को, पिछड़े हुए लोगों को अधिक से अधिक लाभ पहुँचाया जा सके और लोग गरीबी की रेखा से ऊपर उठ सकें।

गरीबी का एक मुख्य कारण यह भी है कि हमारे देश की जन संख्या विस्कोटक स्थिति तक पहुँच चुकी है। यदि हम अमरीका, इंग्लैण्ड, आस्ट्रेलिया, रूस, स्वीडन, और घाना इन छः देशों की आबादी का जोड़ लगाए तो इनकी जन संख्या हमारी जन संख्या से कम रहेगी। कहने का मतलब यह है कि हमारी जन संख्या बहुत तेज़ी से बढ़ती जा रही है हम पांच योजनायें पूरी कर चुके हैं। छठी बनने जा रही है। योजनायें बालू में महज खड़ा करने के समान हैं और जन संख्या का बहाव इनको बहा कर अपने साथ लेता चला जा रहा है। मुझे दुख के साथ कहा गया पड़ता है कि हमारी जो जन संख्या नियंत्रण के बारे में राष्ट्रीय नीति भी पिछली सरकार ने धायों कहना चाहिए कि जनता ८० लाख की सरकार ने अपने क्षणिक स्वार्थ के लिए इस नीति की घिजियां उड़ा दीं। आने वाली जैनरेशन उसको जनी मफ नहीं करेगी। इस राष्ट्रीय नीति का बहुत ज्यादा खराब प्रचार किया गया। यह राष्ट्रीय नीति किर से चलू होनी चाहिए। जो लोग परिवार नियंत्रण में विश्वास करते हैं, उन्होंने प्रोत्साहन मिलना चाहिए। प्रोत्साहन देने के लिए मैं एक सुझाव देना चाहती हूँ। इंग्लैण्ड में सब बीमारों का इलाज सरकार के द्वारा होता है। वहाँ नैशनल हैल्थ स्कीम लागू है मैं चाहती हूँ कि हम पूरे राष्ट्र के लिए नैशनल हैल्थ स्कीम लागू न भी कर सके

लेकिन जो लोग परिवार नियोजन करते हैं उन के लिए तो एक नैशनलाइज्ड हैल्प स्कीम—लागू होनी चाहिए। पार्टी नैशनलाइज्ड हैल्प स्कीम यदि देश में चालू होगी तो निश्चित रूप से परिवार नियोजन के लिए रास्ता साफ होगा।

देश में अशिक्षित लोगों की संख्या भी बहुत अधिक है। केवल 29.45 प्रतिशत जन संख्या शिक्षित है। विश्व बैंक के अधिकारों के अनुसार सारे विश्व में 72 करोड़ निक्षर लोग हैं जिन में से अपेक्षे भारत में 42 करोड़ हैं। ऐसी अवस्था में कैसे हमारा देश सरकार के कार सकता है। हम ने अपने नीति निदेशक तरंगों में कहा है कि निःशुल्क और बुनियादी शिक्षा नीति को हम लागू करेंगे। राष्ट्रपिता महात्मा गांधी ने भी यही बात कही थी। परन्तु 33 वर्ष के बाद भी हम निःशुल्क और बुनियादी शिक्षा लागू नहीं कर पाए। शिक्षा मंत्री जी बैठे हुए हैं। उनको मैं बधाई देना चाहती हूँ। अभी भी उन्होंने यह कहा है कि मिडल क्लास तक व्यावसायिक शिक्षा की व्यवस्था होगी। यह स्वागत-योग्य बात है। इस प्रकार से एक पूरी नैशनल स्कीम होनी चाहिए, ताकि काश्मीर से ले कर भूम्याकुमारी तक और बंगाल से ले कर गुजरात तक शिक्षा का रूप एक जैसा हो। तभी जा कर हम अंह सकेंगे कि हमने बापू के स्वप्न का भारत बनाने की सोची है।

आज राजस्थान में बड़ी भयंकर स्थिति है। ओवरड्राफ्ट का मैंने जिक्र किया है। इस के अतिरिक्त वहां पर सूखे की स्थिति है। राजस्थान में कहावत है कि “दूबली और दो असाक”—पहले से हो ओवरड्राफ्ट है और ऊपर से अकाल भी है। वहां ५८ लोगों को काम नहीं मिल रहा है। इस सम्बन्ध में केन्द्रीय

सरकार ने जो धनराशि दी है, वह बहुत कम है, उसको बढ़ाना चाहिए। अकाल सो राजस्थान की एक इमरिंग फीचर है। हर ग्रलटरनेट यीभर में अकाल पड़ता रहता है। दुर्भाग्य यह है कि अभी लगातार दो साल से वहां पर अकाल है। मैं निवेदन करना चाहती हूँ कि इसका कोई स्थायी हल निकालना होगा। प्राचिर यह प्राप्त कर तक अकाल से ज़्याता रहेगा? मैं चाहूँगी कि केन्द्रीय सरकार की ओर से एक मह विकास की योजना लागू की जाये। राजस्थान कैनाल के निर्माण की गति बहुत धीमी है। वहां पर कोयले और सीमेंट की कमी आ रही है। उतकी व्यवस्था कर के इस कार्य को यथाशीघ्र पूरा करने का प्रयास करना चाहिए। तभी जा कर हम अकाल की भयंकर स्थिति से छुटकारा पा सकेंगे।

राजस्थान में पोने के पानी का बहुत अधिक अभाव है। मुझे कहते हुए बड़ा दुःख हो रहा है कि 33 वर्ष के बाद भी आज हमारे राज्य में ऐसे गांव हैं, जहां व्यक्ति को एक मटका पानी पुरे दिन में मिल पाता है। पानी पचास पचास किलोमीटर दूर से लाना पड़ता है। राजस्थान सरकार ने छठी पंच-वर्षीय योजना के अन्तर्गत 490 करोड़ रुपये की मांग की थी, जबकि उसे केवल 198 करोड़ रुपये दिया गया है। इस ओर ध्यान देना चाहिए।

राजस्थान में धावर कट बहुत अधिक होता है। वहां पर अकाल भी है और साथ ही बिजली की भी कमी है। इस स्थिति को मुद्दारने के लिए रावत भाटा अणु बिजली योजना में दो यूनिट और लगाये जायें। इसकी गुंजाइश है। अणु बिजली की जो योजनायें बनें, उनमें राजस्थान का ध्यान भी रखा जाये।

[प्रो० निर्मला शुभारी शक्तावत]

इससे हम न केवल इस राज्य की, बल्कि देश की समस्या का भी समाधान कर सकते हैं।

सन् 2050 तक तेल और गैस के भंडार खत्म हो जायेंगे। इस लिए हमें वैकल्पिक ऊर्जा, विंग्रेव रूप से सौर ऊर्जा की ओर ध्यान देना चाहिए।

1549 करोड़ रुपये के ग्रोवर-ट्राइट को कम करने के लिए मैं सुझाव देना चाहती हूँ कि प्रशासनिक खर्च में कटौती की जाये, क्योंकि वह निरन्तर बढ़ता जा रहा है। प्रशासनिक खर्च में कटौती कर के और सार्वजनिक क्षेत्र में अधिक से अधिक उद्योग लगा कर इस बजट को बैलेन्ड बनाया जा सकता है और घाटे को पूरा किया जा सकता है।

हमारी नेता, श्रीमती इन्दिरा गांधी और माननीय वित्त मंत्री के माध्यम से जो बजट पेश हुआ है, उसके बारे में केवल हम पालियामेंट के बेस्बर ही नहीं सारे देश की जनता कह रही है कि ऐसा बजट पहले कभी नहीं आया।

इन शब्दों के साथ मैं इस बजट का स्वागत करती हूँ।

**SHRI DIGVIJAY SINH:**  
(Surendranagar) : Mr. Speaker, Sir, whilst whole-heartedly supporting the Budget of Rs. 23,000 crores submitted by the Hon. Finance Minister and also 20% rise from the previous Budget of last year, I am certain that the anticipated Rs. 1800 crores of deficit this year will be certainly fulfilled with the growth of production and the development of the economy of this great land.

Whilst dwelling on the Budget, I would like to speak on an issue which perhaps does not really conjure up the imagination of most of us here. I know that most of us are sitting here, because of the votes that we have got from the masses. And, therefore, we represent the voice of the people; and the voice of the people is the voice which requires immediate results, a voice which says: "Give us food for today, give us house today." But I think there should be a few of us, at least 10% of us, who can think of a better living for tomorrow, the day after and the years thereafter. Let us, at least some of us, have some concept of prognosis, some concept of a better living for tomorrow, even if it means tightening up our belts today, even if it means curtailing the budgets for the immediate needs of the people as a whole.

16 hrs.

[*SHRI GULSHER AHMED in the Chair*]

It is, therefore, that I talk about a subject which, I am certain, lot of us are now getting more and more concerned about; and that is environment. Environment is the house in which we are living, whether it is soil, water, flora, fauna or mineral resources. These are what we have inherited. And we will be judged by the generations to come by the way we intelligently handle, exploit and conserve these natural resources.

I am very happy to see that it was during last year that Government thought for the first time of having a full-fledged department for environment and it was created by our hon. Prime Minister, who is a person perhaps well known in this field the world over. There is perhaps no leader among the countries of the world who knows so much about, and is so deeply committed to this course.

About Rs. 6 crores have been allocated for this new department, with a budgetary provision for the 6th five-year plan, of Rs. 40 crores. But this is a herculean task. When you are talking of inculcating that kind of intelligence, concern and awareness for the house in which we are living, I am certain that the budget provision is hopelessly insufficient. I hope that in the years to come, this field will be given more importance. Even from its very inception, from its very first step, from its very impressionable stage in age—i.e. when it has been created—the most important thing that this Department will have to do will be to create a kind of coordination between 10 or 12 Ministries of the Government, so that these Ministries can plan on environmental grounds when they plan their budgets.

Very important things have to be done for re-creating that kind of rapport and coordination between the various States, so that the State Governments may also think on these lines. We know that each State has got its environment committee with the Chief Minister as its head. There are the water control boards, land use boards etc. But they don't function, because of lack of concern and knowledge as to how to mould things for tomorrow. Politicians are concerned only about to-day.

Among the constructive suggestions I would like to make, are things like giving cash subsidies to voluntary bodies, so that these voluntary bodies can play the role of the Government in creating this awareness—which the Government cannot do. No provision has been made here. At least Rs. 2 crores should be given to voluntary bodies all over the country, so that they can take up this role. And institutes should be set up. I would suggest at least a provision of Rs. 1 crore this year for the National Institute of Environment, with branches spread over different zones. In every advanced, developed country of the world, they have environment impact studies made, before any large

project is formulated—whether they are under agriculture or irrigation dealing with land, sea or natural manifestations. These studies have to be gone into. No financial provision has been made this year for this. At least Rs. 10 crores should be given for this very important task. In this country, we don't have a national forest policy. We may over hear talk that the country should have 33 per cent of its land covered under forest, but in reality we do not have even one per cent under forest. There is no national policy; there is no cohesion; there is no coordination; there is no thinking on this line. I think it is high time that this should be highlighted even in the Budget.

We all know that we have a vast coastal line; and under the effective economic zone which are 200 nautical miles of the coast of our land, where we have effective control over the marine resources of this area, do we know how much marine resources we have? Has any research been done on this? Do we know how much of it is being exploited; how much of it can be exploited and how much of it can be regenerated? Do we even know how much is being poached illegally by trawlers from all over the world who come there and take many our resources under our nose without our knowing, because we do not have even the rudimentary patrolling system to prevent this kind of plundering of our resources of the marine shore area. These are some of the suggestions, I think, that could have been incorporated in this Budget.

We all know the world over that there is going to be a progressive shortfall of energy; whether it is petroleum or from the coal or from solar or any other non-renewable source of energy. I think we have to do any amount of research in this field so that we can find out an alternative source of energy; whether it is solar or whether it is thermal or whether it is tidal or whichever. I think the Department of

[Shri Digvijay Singh]

Science and Technology, the Department of Energy, the Department of Space and Atomic Energy are the wings of the Government, the organs of the Government which should be given far more budgetary provision to make research in this field and to show us a way whereby we can find out an alternative source of energy specially when today we rely on coal which is limited and gas which is limited and also oil which is to a large extent imported.

When I talk of my State, I wish to talk about a very important subject and that is the family planning programme, because the two are complementary. The way we conserve our natural resources, we have to see how many heads we are ; I think that depends on the natural resources; There are two things which go hand and glove. Therefore, I wish to say that, as a very concerned person for the family planning programme; perhaps I may be one of the first persons may be in the history of the world to introduce a Bill in the Gujarat Assembly for compulsory sterilisation in 1968, you need to have stringent measures for your family planning programme. I know this year we have allocation Rs. 155 crores. But let us see what kind of statistics come out from the census. I am very anxiously waiting for the census report which should be out perhaps within a few months. We have to see whether the birth-rate as envisaged by the Ministry of Health and Family Planning is correct or not. I am certain, there will be discrepancies. The birth rate is something which is much higher than what we have been given to understand from the statistics. If our goal is to reduce our birth-rate to 30 berths per thousand per year, I think the allocation of Rs. 155 is hopelessly negligible. Much more needs to be done. Looking through the budgetary provisions, I find that most of

the budget is allocated for establishment and maintenance having new centres, having vans and vehicles for moving round and so on. The important thing is to create public awareness and to subsidise voluntary bodies so that they can create a kind of awareness among the people at large. The family planning programme is a very important thing but it has been given only Rs.10. crores. I think Rs. 10 crores are insufficient if you want to create that kind of awareness about the family planning programme. What we want to do is to make the people feel that the family planning programme is not a Government's programme but the people's programme; and the only way we can do that is to subsidise these voluntary bodies. The country over, I, as a person very deeply involved with these voluntary bodies, think that this is a very important thing. When we talk of the family planning programme, I think it is high time that we should also evolve a national family planning policy, which I think is on the anvil, but is not still put before the public.

I have a couple of suggestions to make. One is on irrigation. This is linked up with the subject of environment. We have allocated something like Rs. 1,213 crores for our irrigation projects and we have envisaged increasing our irrigation potentialities of 2.5 million hectares of land. Is it known what proportion of this allocation is going to be spent on lining of canals? We are suffering due to the non-lining of canals. This adds to the evaporation and also leakage of water. Water seeps and leaks to both sides of the canals. Just because we want to allocate money for irrigation, it is being allocated. But it is not adequate. Therefore, we should have more canals and provide for the lining of canals also. This is a very very serious problem and it is high time that we think of allocating funds for a national water scheme also. It has been the ug h

of for the last 15 years but we should pursue it now.

Before I close, I would like to emphasise one last point. That is about tourism; international tourism. Last year we had imposed a surcharge of 15 per cent and we, a committee of Members of Parliament, represented to the Government that this should be reconsidered because as a result of this 15 per cent surcharge we are losing about Rs. 8 crores of foreign exchange. It should be ascertained, as to what has been the decrease in the tourist arrivals, as a result of this surcharge. Because we want more tourists to come to this country so that this country is exposed to international tourism which I think is the second largest industry in the world. Our earlier estimate was one million tourist arrivals this year. But I do not think that we will be achieving this even during the next two years.

I have made several suggestions, some of them are very very good, though they may be considered individualistic, but I hope that they will be heeded to.

SHRI G. M. BANATWALLA (Ponnani) : Mr. Chairman, the Budget for 1981-82 has been presented. Let there be a frank and candid admission by one and all that the Budget has been a pleasant surprise for everyone. Indeed, the Budget has the unique distinction of not having displeased any person whatsoever ! That everybody has realised in his heart of hearts, even while raising to offer criticism in this House. Therefore, I must concede that the Budget has taken into consideration the prevalent economic situation. There are, however, a few points that must be realised. In the first place, we find in this Budget that there is a helpless surrender to inflation. When we look at the inflation potentiality in

the Budget we are at a loss to understand why a more bolder attitude has not been taken.

Mr. Chairman, the Budget leaves an uncovered deficit of Rs. 1,539 crores. Now, here I must also remind the House that during the entire period of the Sixth Five Year Plan i.e during the entire period from 1980 to 1985 we wish to limit our deficit financing to the extent of Rs. 5,000 crores. This is now the commencement of the second year and we have already reached the staggering figure of Rs. 3514 crores of budgetary deficit. When such is the condition, when our aim was to restrict the deficit financing during the entire sixth plan to Rs. 5000 crores and when by the commencement of the second year itself the budgetary gap has gone up to Rs. 3514 crores, surely the Finance Minister owes an explanation to the House as to how he proposes to see that the sixth plan is not seriously upset. I submit with due respect that this wide deficit has played ducks and drakes with the sixth plan calculations. But I am also afraid that the actual deficit will be more than what is apprehended by the Finance Minister. There are certain assumptions. One is surprised to see the assumption that out of a total plan outlay of Rs. 8619 crores, Rs. 2310 crores are expected to come from the internal sources of public sector undertakings. We all know the dismal performance of the public sector undertakings. Keeping that in view, I would like to ask the Finance Minister as to what basis he has to expect that Rs. 2310 crores will be obtained from the internal sources of the public sector undertakings ? I hope the Finance Minister will try to explain this serious point of view, which is bound to upset his calculations with regard to the budgetary gap. I need hardly dwell upon the assumption of Rs. 800 crores from special bearer bonds. Many members have spoken about it. We wish well to the Government,

[**Shri G. M. Banatwala**]

but we have our own apprehension that it may not be possible to reach this figure. Similarly credit has been taken in the budget for a net external assistance to the extent of Rs. 1379 crores. Looking the present prevalent international situation, I submit that this expectation is rather over-optimistic. Consider the policies of the British and the American Governments and one would come to the conclusion that the budget is based on several assumptions which, in spite of our best wishes, may not be realised.

Apart from this budgetary deficit, we are also faced with the fact of substantial hikes in the prices of petroleum, coal, steel, and railway transportation. All these have very strong inflationary impact. I have therefore, to say that the budget most unfortunately reflects a helpless surrender to inflation. The hon. Finance Minister has asked us to view the inflationary potentiality of the budget in the context of the wide policy measures which would lead to higher economic growth. He, therefore, pins his hope to achieving a higher economic growth. There are no specific measures and proposals to combat inflation. There is only the vain hope that a growth in the economy would help the Government to combat these inflationary forces. But here again though admitting that a total relief of Rs. 146 crores would definitely go a long way towards boosting investment climate, yet I must say that an opportunity for bold initiative to revive the economy and investment climate has been lost in this Budget. In this Budget which wants to achieve a higher economic growth, there is no reference whatsoever to the under-utilisation of our capacities. I need hardly dwell on this particular subject. I may just take one example.

There is no use telling the House that more and more investment will be made in the fertiliser industry because even if we consider the fertiliser industry, we find a sharp decline in the capacity utilisation. In 1978-79 the capacity

utilisation was 71 per cent. In 1979-80 it declined to 66 per cent. In 1980-81 during the first ten months, the capacity utilisation has declined to a dismal and disappointing figure of 54 per cent. This is the gloomy picture with respect to capacity utilisation. We find nothing said in the Budget with respect to it.

I must say that an opportunity has once again been lost to revive the old concessions given in the form of waiving of excise duty with reference to a particular level of manufacture. Such measures were needed in view of the present dismal economic situation for the revival of our economy.

When I speak about the excise duty, of course, cheers to the Finance Minister for having refrained from the imposition of excise duty.

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) :**  
Thank you.

**SHRI G. M. BANATWALLA :**  
But then textile industry has been singled out for your wrath. There is a heavy excise duty imposition on the textile industry. There is a hike in additional excise duty from 10 percent to 15 per cent. This hike comes when the textile industry is exposed to cost escalation as a result of surt in the prices of cotton, coal, petroleum products, railway freight and so on. I very much appreciate and fully accept the national objective of supplying subsidised cloth to the weaker sections. I do not quarrel with that national objective. But then I submit that it is a national objective. Therefore, only the textile sector should not be burdened in order to meet this national objective. This national objective should be met from the general revenues and not only and merely from the textile sector alone.

A word more about the imprudent newsprint levy. I will not go into the details. But it is rather unfortunate that from the nil level, from the zero level, the customs duty on newsprint has

been to the extent of 15 per cent. As it is, the newspaper industry is the bulk consumer of the newsprint. It is already well-known that they are facing several difficulties. This is a rather imprudent levy. Therefore, I appeal to the Government, with all the vehemence at my command, to withdraw this levy. It is a crippling levy for the small and medium newspapers. I would rather say that even the large newspapers are not in a position to bear this burden. From almost or zero level, suddenly 15 per cent customs duty has been imposed on newsprint. So, I appeal for the withdrawal of this levy.

Sir, in deference to your bell . . .

MR. CHAIRMAN : Not me ?  
Only my bell ?

SHRI G.M. BANATWALLA : I will conclude by congratulating the Government for the greater attention that is being paid to the North-eastern region. Now more attention is being paid to the needs of the North-eastern region, to the development of communication of that region. For example, it has been decided to take up six national highways of a total length of 1,700 km at a cost of Rs.70 crores. Time does not permit me to go over the entire field, but when I refer to the North-eastern region, I have to say one thing which may not specially pertain to the Finance Minister, but may be within the province of the Home Minister.

Very recently, several bomb explosions have taken place. In view of the special situation prevailing in Assam, it is absolutely necessary that the Centre must step in and see that high level CBI probe is instituted into all the bomb explosions so that the miscreants know that they cannot go easily out of the hands of law. I have been to Assam and I have seen the miserable plight of the minorities the religious, linguistic and ethnic minorities, who have been the main sufferers of the Assam agitation. It is unfortunate that the Government

have not come forward to compensate these victims. Even today if you go to Assam you will be struck by their miserable plight which is aggravating, because there are no schemes whatsoever for the rehabilitation of the unfortunate victims of Assam violence. I appeal to the Government to come forward without any loss of time for the rehabilitation of these unfortunate victims.

A point more, and I will conclude, and this is with respect to Kerala. To the Kerala Agro-Industries Corporation Limited, since 1976-77 nearly Rs.55.73 lakhs are due from the Government of India, being 49 per cent of the share capital contribution. I hope that this Central dues will be paid to the Corporation at the earliest.

There is also a strong case for the establishment of an aromatic project at Cochin. I hope that the matters which I have brought before the House and the Government will receive due consideration. However, the budget has been a budget which has not displeased anybody though it may not have pleased many in every respect.

SHRI N. DENNIS (Nagercoil) : Sir, I rise to support the Budget proposals.

The hon. Finance Minister by his matured experience and wisdom and by his hard, intellectual exercise, presented a well-balanced Budget based on broad policies, programmes and plans with the desired aims and objectives by taking into consideration the prevailing economic condition in the country. It created a favourable psychological climate and confidence among the people. Considering the prevailing national and international economic condition, everyone predicted that the Finance Minister would find no alternative but to go in for a heavy dose of taxation and also he has to submit the Budget with heavy deficit. But contrary to the predictions and expectations and to the surprise of all, he has given additional exemptions relief to the income-tax payers and he has also not increased the excise duties.

[Shri N. Dennis]

He has also brought budgetary deficit under controlable limits. Of course, it is admittedly an excellent Budget which has received favourable reaction and appreciation of the press, as seen from the press reports and the reactions of the public at large. All sections of the people are benefited by this Budget. The middle-income group people are benefited by the exemption limit being raised in respect of their income-tax assessment. By giving exemptions and relief to them up to Rs. 30,000 at a stroke, 25 lakhs of income-tax assesses got the benefit. In no Budgets we could find such a benefit to a large number of people at a stroke. In this way relief was extended to salaried men too. To the relief of the poor and also the housewives, no increase in effected in respect of excise duties. Various measures are proposed to prevent price rise and inflation. The tax exemptions and concessions are aimed at creating incentives for saving and also for investment and production. Increase of production would generate job opportunities and thereby the purchasing power would also increase and that would check inflation. Concession to salaried men is given to check the demand for wage increase. The non levy of excise duties is also intended to control the prices of essential commodities. The budgetary deficit also is kept under a reasonable limit.

Apart from this, the sale of bearer bonds, small savings arrangement, market borrowing and the increase in bank interest—all these matters would control the prices and also inflation. The hon. Members on the opposition side have made an allegations that nothing is provided in the Budget for the welfare of the poor. But several schemes, programmes and welfare measures are seen in the Budget. Crores of rupees are earmarked for the welfare of the poor, the disabled and weaker sections under different heads. It is just and proper that the weaker sections which form 70% of the population and who

are living in the villages should get the benefit. The progress of this weaker section will be the progress of the nation. Various measures have been adopted for the employment opportunities of these poor and weaker sections. Crores of rupees have also been allotted.

For National Rural Development Scheme and also for integrated Rural Development Programme Rs. 180 crores and Rs. 198 crores respectively have been allotted. The Integrated Rural Development Programme is intended to bring 3 million families above the poverty line. That is a remarkable achievement. That has been envisaged in the Budget.

For the welfare of the Scheduled Caste also Rs. 110 crores plus Rs. 13 crores have been allotted for their welfare. For drinking water in the villages a sum of Rs. 110 crores has been allotted. By this 36,000 villages will be benefited. Apart from this 22,000 villages would be covered under the Rural Electrification Scheme this year. The production of controlled cloth also has been stepped up. Relief measures have been taken for giving necessary help to the physically handicapped persons.

Wide ranging measures have been taken for industrial development in the Budget. Exemptions in the direct taxes would create incentive for savings and investment and that would give rise to production. Mixed economy is our policy and provisions are made for the development of public sector undertakings and also private sector undertakings. and schemes are adopted for the progress of these industries. Exemption in Estate Duty and also increase in the interest rates would also generate savings and thereby accelerate production. Apart from this allocation in crucial sectors like power, coal, oil production has been increased. High priority has been accorded to these sectors. Rs. 580 crores have

been allotted for coal. It is 31% more than last year. Rs. 721 crores has been allotted for power generation. For the exploration and development of oil and natural gas resources Rs. 1011 crores have been allotted. High priority has been accorded for exploration and development of oil and natural gas. For promotion of cottage industries, several schemes have been provided.

Record production of 132 million tonnes is expected this year in agriculture. It is 23 million tonnes more as compared to the previous year.

So far as implementation is concerned, allotment to various sectors have been made in a commendable and appreciable manner.

This Government has the will and strength to implement all the programme and plans. This Government is a stable Government and a stable Government alone can pronounce and execute stable policies and programmes. United team work is also there in our Government. But whatever programmes and plans we make, unless they are implemented effectively and carefully, we will not achieve the desired result, and the fruits of good proposals made in the Budget, the benefits of allocations, should reach the persons and the places intended for in the Budget. They should reach the downtrodden people and the poor people and also the distant nooks and corners of this vast country. Intermediaries and middlemen should not take away the concessions given to the poor people.

Stern measures have been adopted by this Government against smugglers, balck-marketeers and also hoarders.

Regarding decentralisation, the industries are now located in cities and towns where there is congestion. The industries should be located in villages where there are conveniences of railways and roadways and other

amenities. There is the man-power available and that should be utilised fully. The progress in villages can be achieved only by industrialisation. That will narrow down the differences between cities and rural areas and also that would avoid the flight of destitutes from villages to towns and cities. All sections of the people should get the benefits of the expenditures of the Government equitably.

I wish to bring to the notice of this House and so the hon. Finance Minister that the condition of fishermen living in coastal areas has not been carefully taken into consideration. Their economic condition is very bad. They should be helped in every way. There is sea erosion also in these places. Permanent measures have to be taken for the prevention of sea erosion.

For starting an industry there are several formalities to be followed. Even a certificate from the health officers is necessary for licensing an industry. That causes delay and such delay should be reduced. Again, for getting loans from nationalised banks, the people are undergoing a lot of difficulties. The hon. Minister has allotted Rs. 223 crores for mineral development. I would like to bring to the notice of the hon. Minister that there is ample scope and facilities for the establishment of a titanium industry in Kanyakumari district. I hope, the hon. Minister will be pleased to allocate necessary funds for the establishment of titanium industry there. A provision of Rs. 92 crores is made for the Special Hill Development Programme. There is a programme called the Western Ghat Hill Development Programme, which has been pending for a very long time without implementation and Hon. Finance Minister may be pleased to allocate money for the development of Western Ghat Hill Development Programme and speedy steps be taken for its implementation.

श्री राम एवं विजया (रावट्टस-गंग) : सनातनि महोदय, मैं माननीय वित्त मंत्री हारा प्रस्तुत 1981-82 के बजट का पुराजोर समर्थन करने के लिए कहा हुआ है। इस के पूर्व कि मैं अपने विचारों को रखूँ, मैं वित्त मंत्री जी को बधाई देना चाहता हूँ कि उन्होंने जो बजट इस सदन में प्रस्तुत किया है पिछले कई बारों में इस तरह का बजट प्रस्तुत नहीं हो सका था। आप देखें कि जो करदाता हैं उन को काफी रियायतें इस में दी गई हैं और वह उन्होंने ठीक ही रियायत दी क्योंकि बहुती ही महंगाई से खास कर हमारे मिडिल क्लास और छोटे तबके के लोगों की कमर झुक गई थी, उस को थोड़ा सीधा करने का मौका हमारे वित्त मंत्री ने दिया है और इसी-लिए सभी लोगों ने इस बजट का स्वागत किया है। केवल यही नहीं, पहली बार इस बजट में जो नवादा शुल्क होता है वह नहीं लगाया गया है। इससे भी लोगों को काफी राहत मिली है। आप को और सदन को यह जान कर प्रसन्नता होगी कि जब बजट प्रस्तुत होने वाला था उस दिन बहुत से लोगों में आशंकाएँ थीं कि ऐसा बजट प्रस्तुत होने वाला है जो हिन्दुस्तान के लोगों के लिए कठिनाई पूर्वा करेगा लेकिन ऐसा कुछ भी नहीं हुआ। आप देखें उत्पादन शुल्क न बढ़ने से भी बचत को बढ़ावा मिला है। केवल यही नहीं, बल्कि सदन में जो चार रोज़ से इस पर विचार चल रहा है उस में विरोधी दलों के लोगों की प्रतिक्रिया मैंने ध्यान से सुनी। उधर से देखें, लोक दल के नेता चौधरी चरण सिंह ने एक कहावत के रूप में अपनी प्रतिक्रिया व्यक्त करते हुए कहा कि वह पुरानी शराब नयी बोतल में लाने का प्रयास किया गया है। वह उन्होंने कहा लेकिन मुझे याद है कि रवारी सन् 1979 में जो बजट उन्होंने

रखा था उससे क्या हाजर हुई थी, यह सभी को भालूम है। वही नहीं बल्कि जो एच एम पेटेल ने 1978 में बजट रखा था उस से कुछ चीजों की महंगाई बढ़ गई थी और व्यापक रूप से उन का असर जन-मानस पर पड़ा था। उस समय से जो हमारे उपभोक्ताओं की कमर टेढ़ी हुई है वह आज भी सीधी नहीं हुई है। केवल इस बजट ने कुछ उसे सीधी करने की कोशिश की है। इसलिए चारों तरफ इस बजट का स्वागत हुआ है।

आप मार्क्सवादी विचारधारा के लोगों को देखें, उन्हें जाने कहां से इस में यह दिखाई देता है कि यह रिलीक केवल बड़े बड़े उद्योगपतियों और पूँजीपतियों को मिलेगी। मैं बताना चाहता हूँ कि जब सदन ने अपने देश की अर्थ-व्यवस्था में मिश्रित अर्थ-व्यवस्था को मान लिया है तो निश्चित तौर पर हमें देखना पड़ेगा कि उन सभी लोगों को जो उत्पादन बढ़ाने में सहयोग देते हैं, हमें कुछ रिलीक देनी ही होगी आज उस विचारधारा का कोई महत्व ही नहीं है कि देश में अगर सम्पन्नता बढ़ती है तो केवल पूँजीपति ही उस का लाभ उठायेंगे। निश्चित तौर से अगर देश में सम्पन्नता बढ़ती है, समृद्धि बढ़ती है, अर्थ-व्यवस्था उत्तरोत्तर अच्छी होती है चाहे उस में प्राइवेट सेक्टर का हाथ हो चाहे पब्लिक सेक्टर का हाथ हो, वह आम लोगों की समृद्धि और आम लोगों के कल्याण की बात होती है। इसलिए जो मार्क्सिस्ट लोगों की आलोचना है उस में भी कोई दम नहीं है। भारतीय जनता पार्टी के नेता अडवानी जी के विचार हमने राज्य सभा में सुने और यहां पर भी उस पार्टी के लोगों की प्रतिक्रिया सुनी। उन्होंने कहा कि

इस से इन्फ्राशन बहुत बढ़ता है। लेकिन उन्हें मालूम होना चाहिए कि हमारी सरकार ने केवल एक ही वर्ष में इन्फ्राशन को कंट्रोल किया है और उसे 21 परसेंट से 13 परसेंट पर ले आयी है। क्या उस इन्फ्राशन को कंट्रोल करने का और इस बजट में उत्पादन बढ़ाने का प्रयास नहीं किया गया है? मेरा निश्चित मत है कि उसका प्रयोग किया गया है। आपने देखा कोपले के उत्पादन में बृद्धि हुई है, विजली का उत्पादन 6 प्रतिशत बढ़ा है। इसी तरह से लोहा, सीमेंट का उत्पादन भी एक साल में बढ़ा है, और पिछले तीन सालों में जब माननीय दंडवते जी की सरकार रही उसमें इंडस्ट्रियल उत्पादन माइनस 1.4 परसेंट रह गया था। क्या अब एक साल में वह 4 परसेंट नहीं बढ़ा है? इसलिये यह कहना कि इन्फ्राशन ज्यादा बढ़ेगा, मेरा नहीं मानता है। जो दूसरी विचारधारा के माननीय सदस्य हैं, जैसे माननीय बनातवाला, जो मुस्लिम लीग के सदस्य हैं, उन्होंने भी इसका स्वागत किया है। लेकिन बूकी विरोधी दल वालों को कुछ न कुछ आलोचना करनी है इसलिये ऐसा करते हैं। वैसे सारे विरोधी दल के लोगों का मनोबल गिरा हुआ है। अर्स कांग्रेस के जो पुराने नेता हैं माननीय चव्हाण और माननीय जग-जीवन राम जी, उनको भी कहना पड़ा कि यह बजट फेरस्ती गुड़ है, यद्यपि उन्होंने कहा इसमें कुछ शंकायें हैं। मेरा कहना है कि शंका कहां है? कहीं नहीं है। जो बजट आया है अपने देश की महान नेता श्रीमती हन्दिरा गांधी जी ने निश्चित तौर से देश की इच्छाओं और आकांक्षाओं को और उनके दर्द को समझा है और इसको समझने की उनमें अद्भुत ताकत है और उसी का प्रतीक यह बजट है। इसलिये हम सब को इसका स्वागत करना चाहिये।

आप देखें किस तरह से उत्पादन बढ़ाने का प्रयास किया है? विसं मंदी जी ने पंचवर्षीय योजना की भी इसमें चर्चा की है। विरोधी दल ने जब हमारी सारी प्लानिंग को अस्तव्यस्त कर दिया था रोलिंग प्लान की बात कर के, जो प्लानिंग बिगड़ चुकी थी, उसको हमारी सरकार ने रेकार्ड टाइप में ठीक किया है। हमारी सरकार ने छठी योजना बना कर देश के सामने रखी है जिसमें 97,500 करोड़ ८० व्यय होगा, और जब उसका क्रियान्वयन होगा तो हमारी आर्थिक असमानता चटेगी, उत्पादन बढ़ेगा, समृद्धि बढ़ेगी, और निश्चित तौर से जो हमारी आर्थिक दिशा दिग्ढ़ी हुई थी उसमें सुधार होगा।

इस बजट में केवल यही नहीं कि हमें कुछ रियापत दी गई है, बल्कि निश्चित दिशा भी दी गई है। एक वर्ष का जो बजट होता है वह एक दिशा है। क्या यह ऐसी दिशा नहीं है जिसमें गरीबी मिटाने की चर्चा है, असमानता मिटाने की चर्चा है और उत्पादन बढ़ाने की क्षमता है? आज जो सरकार है यह मानिटरिंग कर के देश की बुनियादी जरूरत की चीजों को बढ़ाना चाहती है। जो बजट की आलोचना करते हैं वह हकीकित से बहुत दूर हैं। हमें इसका समर्थन करना चाहिये।

अब मैं अपने प्रदेश उत्तर प्रदेश के बारे में कुछ कहूँगा। मान्यवर, आप जानते हैं कि उत्तर प्रदेश बहुत महत्वपूर्ण प्रदेश है और आबादी का पांचवां हिस्सा वहां रहता है। लेकिन दुर्भाग्य से उत्तर प्रदेश के ऐसे कुछ हिस्से हैं जसे पूर्वी उत्तर प्रदेश के 15 जिले, बुदेलखण्ड के 5 जिले और पहाड़ के 8 जिले, जिनके विकास के लिये हमें धन उपलब्ध नहीं हो सका है। यदि पिछले साल की

## [श्रीराम प्यारे पनिका]

केन्द्रीय सहायता उद्योगों को लाने के लिये जो मिली उसको देखें तो 1500 करोड़ में से 500 करोड़ मिलनी चाहिये जो आजादी के हिसाब से 5 प्रतिशत के देश हैं। इसमें हमारे प्रदेश की क्या गलती है अगर उतनी सहायता इसको नहीं मिलती है। इससे एक तरह का रीजनल इम्बैलेंस पैदा होता है। आपको निश्चित तौर से इस बार यह प्रयास करना होगा कि यह जो गैंप बढ़ता जा रहा है वह कम हो।

मान्यवर, विजली की जो खपत होती है वह पर कैपिटा इन्कम का दोतक होती है। उत्तर प्रदेश में अभी केवल 88.56 यूनिट विजली प्रति व्यक्ति खपत है। जब कि हमारी कई स्टेट्स में, जैसे पंजाब में 360 यूनिट्स, दिल्ली में 347 यूनिट्स प्रति व्यक्ति है। हमारे यहां बहुत से प्रदेश ऐसे हैं जो अभी भी बहुत पीछे हैं। मैं केवल उत्तर प्रदेश की ही बात नहीं कहना चाहता हूँ—मैं उड़ीसा की बात भी कहता हूँ, मध्य प्रदेश की बात भी कहता हूँ—जहां जहां रीजनल इम्बैलेंसेज हैं, उन को भी आपको दूर करना होगा, क्योंकि राष्ट्रीयता के हिसाब से यह ठीक बात नहीं है।

इस के अलावा यहां पर शिक्षा के बारे में भी कहा गया है। आज हमें आजादी मिले हुए 33 वर्ष हो चुके हैं—लेकिन अभी भी हम शिक्षा के क्षेत्र में समानता प्राप्त नहीं कर सके हैं। हमें इस दृष्टि से देखना चाहिये कि कौन-कौन से राज्य अभी शिक्षा के क्षेत्र में पीछे हैं तथा हमें उन के शिक्षा के खंडों में बड़ोतारी करनी चाहिये। इस के साथ ही मैं माननीय मंत्री जी से यह भी कहना चाहता हूँ कि शिक्षा के विषय को केंद्रीय सूची में शामिल किया जाये,

क्योंकि राज्य की सूची में होने से उन का स्तर धीरे-धीरे गिरता जा रहा है।

एक निवेदन में यह करना चाहता हूँ कि बैंकों के सम्बन्ध में आप ने जो नीति निर्धारित की है—उस नीति के अनुसार हमारे पिछे हुए लोगों को, हमारे हरि-जनों और आदिवासियों को, सहायता नहीं मिल रही है। जो प्रतिशत आप ने हमारे मार्जिनल किसानों के लिये निर्धारित किया है, बैंकों द्वारा उस में इतनी अड़चनें पैदा कर दी जाती हैं, जिस से उन लोगों को लाभ नहीं हो रहा है। अभी मैं रिजर्व बैंक की रिपोर्ट को देख रहा था उस में दिया गया है कि तीन-चौथाई हिस्ता बड़े-बड़े काश्तकार ले गये, छोटे काश्तकारों को उस का लाभ नहीं पहुँचा। मेरा अनुरोध है कि इस का समान रूप से वितरण करने की व्यवस्था आप को करनी चाहिये, तभी उन लोगों का विकास हो सकता है तथा जो सहायता आप देना चाहते हैं वह उन लोगों को पहुँच सकेगी। रुरल रिकॉर्डक्षण (गांव के निर्माण) के नाम पर आप शैड्यूल कास्ट्स और शैड्यूल ट्राइब्स की सहायता के लिये काफी रकम दे रहे हैं लेकिन उस का यूटिलाइजेशन नहीं हो रहा है। मेरा सुझाव है कि आप कार्मस मिनिस्ट्री, इंडस्ट्री मिनिस्ट्री और एग्रीकल्चर मिनिस्ट्री में निश्चित तौर पर एक सैप्रेट सेल बनाइये जो इस बात को देखे कि जो पैसा आप ने दिया है वह उन के हितों के लिये खर्च हो रहा है या नहीं हो रहा है।

गुजरात और असम में जो कुछ हो रहा है—उस के सम्बन्ध में भी कुछ कहे बिना मैं नहीं रह सकता। यहां की समस्याओं पर हमें गम्भीरता-पूर्वक विचार करना होता। हमें आजाद हुए 33 वर्ष बीत चुके हैं—अभी देश के बहुत से भागों में बहुत से हरिजनों और आदिवासियों

को रिकवनाइज नहीं किया गया है। 1967 में वह बिल पास हुआ था, तब से आज तक उस में कोई सुधार नहीं हुआ है, अनेक शेड्यूल कास्ट्स और शेड्यूल द्राइव्स की जातियां छूटी हुई हैं। दूसरी तरफ गुजरात में जो हो रहा है उसको देखते हुए लगता है कि हमें समयबद्ध कार्यक्रम चलाना चाहिए। यदि आप को 18 प्रतिशत नौकरियां देनी हैं तो एक निश्चित समय के अन्दर दे डालिए, उनका जो भी आर्थिक उत्थान करना है, वह एक निश्चित समय के अन्दर हो जाना चाहिए। बहुत दिनों तक अब इस स्थिति को चलाया नहीं जा सकता। संविधान के अन्दर हमें जो संरक्षण दिया गया है वह हमें मिल नहीं रहा है और दूसरी तरफ लोग ईर्ष्या और रोब से पागल हो रहे हैं। इस को 30-40 खंडों तक न घसीटा जाय, आगामी 6ठी या 7वीं योजना के अन्त तक उन का विकास कर के उन को भी उसी स्तर पर लाया जाय, उन को भी उसी लाइन तक पहुंचा दिया जाय, जहां तक दूसरे लोग हैं, तभी उन का कल्याण हो सकता है। वही मुझे निवेदन करना था।

**SHRI N. SOUNDARARAJAN** (Sivakasi) : I welcome the Budget on behalf of my AI DMK Party. At the same time I want to point out that the Budget encourage the black-marketeers and big industrialists because of so many concessions and the Bearer Bond Scheme. In other words, the ruling Party is virtually in the grip of big industrialists who helped them to come out successful in the elections.

With so many five year Plans, on the paper, we find that only an output of goods worth Rs. 12,000 crores came out of the public under-

takings with a capital of more than Rs. 17,000 crores.

Some leaders described it as a Gambler's Budget, but I do not like to endorse that view. But I can definitely say that this budget would never reduce the burden of common man nor would it bring down the prices of essential commodities.

I would like to say that, on behalf of my Party, any interference in the administration of Tamilnadu Government, particularly, in regard to the appointment of Kailasam Commission, would be strongly condemned by the people of Tamilnadu. If the present Government keeps its promise to have cordial relations with the non-Congress (I) State Governments, it is well and good. Our former Union Minister, Thiru Y. B. Chavan had correctly pointed out yesterday that this type of interference was purely on 'political motivation'. Hence, the Central Government should not create any suspicion in the minds of Tamilians that the Centre wants to override the State Government on some petty grounds. If the Central Government interferes in the appointment of Kailasam Commission, it would definitely lead to the impression that the Central Government has no faith in the day-to-day administration of the State Government ruled by the non-Congress (I) parties. This type of interference may create many misunderstandings among all other political party leaders. What was the fate of Sarkaria Commission? Are its findings honoured? There should not be any step-motherly treatment.

Regarding the budget, the Government should see that it generates the opportunities for employment of jobless people and meets the day-to-day needs of the vulnerable section of people of 330 million, who are yet below the poverty line. The Government should also see that neither any political party nor any

[Shri N. Sundararajan]

big industrialists takes any advantage of Bearer Bond Scheme. I request that the levy of railway surcharge on match industry should be totally removed. Match box is the prime essential commodity of all the people of our country.

Before I conclude my speech, I would like to congratulate the Finance Minister for increasing the share to the States from Rs. 7,176 crores to Rs. 7,450 crores in the Budget. I hope he will keep all our demands for industrial growth in Tamilnadu in his mind and do the needful.

17.00 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

We are experiencing acute power scarcity. The Government of India should get the concurrence of Karnataka Government for expeditious implementation of Hogenekal Power Project. I understand that some ruling party M. Ps. from Tamilnadu are putting hurdles in the implementation of Tamilnadu Newsprint and Paper Mill at Pugalur which is coming up with the aid of World Bank. The Government of India should not pay heed to political interpretations. The World Bank is participating for the first time in Equity Capital. This project should come up without delay.

I also request the Government that Kalpakkam Atomic Plant should also be completed quickly. With these, I end my speech.

ANNOUNCEMENT RE:  
BUSINESS OF THE HOUSE

MR. DEPUTY-SPEAKER : I have an announcement to make.

When the further discussion on the General Budget was taken up

to-day, Members desired that the discussion might go on the whole day to-day and the Finance Minister might reply tomorrow.

I have consulted the Hon. Speaker who has agreed that reply by the Finance Minister to the General Discussion on the General Budget, submission to the Vote of the House of the Demands for Grants on Account (General Budget) and the introduction, consideration and passing of the Appropriation (Vote on Account) Bill might be taken up immediately after the question hour and formal items, like papers to be laid on the Table, tomorrow. The Business of the House for tomorrow would be arranged accordingly.

17.03 hrs.

GENERAL BUDGET, 1981-82—  
GENERAL DISCUSSION—*contd.*

SHRI SANTOSH MOHAN DEV (Silchar): Mr. Deputy-Speaker, Sir, I rise to support the budget which has been presented by the hon. Finance Minister. This budget is growth-oriented, export-oriented and also for the upliftment of the village people.

I shall definitely criticise the hon. Finance Minister that each year, it is a tradition, while presenting the budget, to give an incentive to the Opposition for criticising the Government policy. But this year, the Finance Minister has not given any incentive to the Opposition to criticise the Government. It is a very good thing. This year, he has very cleverly, in a good way, deprived the Opposition of their incentives to criticise the budget. But, I criticise on behalf of the Opposition and I sympathise with them.

Hon. Deputy Speaker, Sir, while speaking in the House Shri Indrajit Gupta had said that it is a gambler's budget. Gambling cannot be done by one man. There should

be more than one person. If I put R. Venkataraman, George Fernandes, Vajpayee and Indrajit Gupta on a table and put a pack of cards and shuffle it and if I consider Jyotirmoy Bosu, Mani Ram Bagri and Mr. Nadar as the jokers of that pack of cards, I bet our Finance Minister will get the sequence without any joker in his hand. He is capable of doing that.

PROF. MADHU DANDAVATE: What about Jack and Queen!

SHRI SANTOSH MOHAN DEV: Jack and Queen are with you. As Finance Minister he has proved that he is a man who under the able leadership of Shrimati Indira Gandhi along with this two Deputies can go and feel the pulse of all sections of the society and has tried to redress the grievances of every section in such a way that there is no scope for criticism in the Budget and I congratulate them for that.

Sir, hon. Mr. Ravindra Varma while speaking on the Budget gave the figure about the present value of the rupee and tried to impress upon the House that the Income Tax limit which has been raised from Rs. 8,000 to Rs. 15,000 has been done because the money value has come down and the benefit now sought to be given to the salaried people is nothing as compared to the present rupee value. May I ask hon. Mr. Varma, who was also a Minister, what was the rupee value in his time and why did he not raise the Income Tax limit at that time. Was that wisdom not with him at that time? Now he comes and criticises the Government. Mr. Indrajit Gupta says that you have done it for a class of people which are vocal and he said there was no other alternative. Well, if he wants to take some credit, let him take but I am sorry to find that he did not say even a single word in praise of the Finance Minister. When we see it is a labour-oriented Budget, as in the Match industry the Finance Minister has brought a special re-

gulation for the benefit of the small and medium scale Match factories in order to protect the interests of the labourers, whose interests he represents. Is it not his duty to say a word in praise of the Finance Minister?

Mr. Deputy Speaker, Sir, I come from North Eastern States and I must say this year the North Eastern States have got many a thing both in the Railways as well as the General Budget for which my heartfcl thanks are due both to the Prime Minister and the Finance Minister. But I would like to say one word that there is a feeling that only if there is an agitation, then the people's demands are met. Many other Members have placed grievances of their regions and the Government should redress them in the next year's budget. Sir, I would like to draw the attention of the Finance Minister and of the House to the fact that in this Budget when it was presented by the Finance Minister we have seen that a lot of facilities have been provided for weaker sections but I would like to request our Deputy Minister for Finance that we should develop a machinery to see that nationalised banks do pass on these facilities to the common man. This is very much necessary. Today in the House during the zero Hour there was a lot of shouting against Mr. Mallikarjun who went to check railway ticketless travelling and there was a lot of hue and cry. I request the hon. Minister to go *incognito* to a bank. Let him go with a dhoti or pyjama like an ordinary man. Let him give a paper requesting for some aid to the Bank Manager. Let him see how the Bank Manager deals with it. Then he will know the state of affairs. Our trade union leaders should excuse me when I say this. All the benefits which are earmarked for the poorer sections are given by the bank employees to their own like-minded persons and those benefits do not reach the poorer sections of the country. This is an experience which

[Shri Santosh Mohan Dev]

we have got. Whenever any proposal comes for said aid to a weaker section, there is no dearth of putting a string by certain left-minded employees. Sir, all the sections of the people should get the benefit. There should be a machinery to see that all these things are properly implemented. There was a Committee for Economic Development of the N.E. Region under Mr. Makwana. That is meant for the Economic development of the entire N.E. region. I also congratulate the Prime Minister that she formed that committee to take into consideration the need for industrial development of the north eastern region. That region has got various raw materials based on which we can put up various industrial units there. Assam Government has given its report already. It should be implemented. I request Makwana Committee to take that report into consideration and implement the recommendations. Mr. Biju Patnaik was saying yesterday] that he was a good athlet and he was a champion in his younger days. His other comrades also certified that he was a good athlet and he took part in competition in jails where also he won. From his figure I believe that he is still an athlet. But why should he object to Asian Games being held in Delhi? Why should the hon. Finance Minister be so soft when he said that the money spent on all these Asian Games will be of a permanent nature? Sir, I had the opportunity of seeing the Olympic Games in Moscow. I have seen our Hockey team winning the Final Match and getting a Gold Medal. With a population of 65 crores we could only get one gold medal; and that also has been snatched away now and again by various countries.

**MR. DEPUTY-SPEAKER:** You talk about various things but you have not talked about our Cricket Tour to West Bengal.

**SHRI SANTOSH MOHAN DEV:** Sir, I would like to say one

or two things before I conclude. With a big population in our country we have got enough of infrastructure to develop sports and to train our people up to international standards. Asian Games to be held in Delhi provides us with the opportunity in this respect. These sports complex areas to be built up, should be done in such a way that they will be provided with all modern amenities as are available in other advanced countries of the world. In Hockey we have the best tale but without Astro turf our players will not be able to match the international standards. Because, the corner kicks and the Goal are being secured at a much faster speed in Astro-turf than in grassfield which is available in our country. I request the hon. Minister to provide an Astro-turf for Hockey so that our team can be built up to face world competition in a proper manner. I also request that the Sports Complexes should be equipped with all modern equipments as in the developed Sports countries. I also request that the Sports Complexes set up in connection with ASIAD should be done in such a way that in future we can develop a Sports University in Delhi to bring to light the young talents of our country and train them up properly for building up our future sports generation. I hope that Mr. Madhu Dandavate will also agree with me. I would like to say one or two points more. Sir, we the Members of Parliament come from different parts of the country. One thing we have observed is this. Delhi with all its medical facilities is not able to cater to the needs of the people. The people from all over the country are coming to Delhi for getting medical treatment. But it becomes difficult for them to get themselves admitted to the hospitals. In every hospital, there is a heavy rush of patients every day. I would request the Government to consider the possibility of constructing a big community hall in each hospital so that the patients can stay in the community hall till they are admitted to the

medical wards. If necessary, they can be asked to pay a reasonable rent for their stay. This is very necessary because the poor people who come to Delhi to get medical treatment in the hospitals are put to lot of difficulties and sometimes the disease of the patients get aggravated because of their long wait and running from one hospital to another.

Sir, I will now request the Assam Government to have a dialogue with the agitating students so that the present stalement could be resolved. It should not be delayed any further. Sir, I also request that the press censor which has been imposed in Assam should be withdrawn. There is a lot of criticism regarding this censor, though originally it was done for a right cause. Now, if this is removed, it will help us to create a good atmosphere in Assam and also solve the present burning problem in the State.

I again thank the hon. Finance Minister for presenting a budget which is very much an incentive-oriented budget for all the parties except the opposition. I have been observing that almost all the opposition Members are speaking either from the first or from the second row of the opposition Benches coming away from their original seats in order to develop their speed and force in their speech. Even then they are not able to do anything because there was no room to criticise this budget. Sir you are a trade union leader they should learn something from you. We have contributed more to the country in a better way. I would request the trade union leaders to create an atmosphere in the country without indulging into haphazard strikes and hartals as they are doing now in Bangalore, in Banks, L.I.C. and other sectors. If they could create a good condition among the workers which will increase production in the country, the deficit budget will become a surplus budget next year and this would satisfy all the people including the down trodden in the country for

which the opposition is shedding their crocodile tears.

जी बासा साहित विखे पाठिल (कोपर-पांव) : माननीय उपाध्यक्ष महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आभारी हूँ। मैं माननीय वित्त मंत्री महोदय को बधाई देना चाहता हूँ कि उन्होंने आयकर में छूट दी है और स्माल स्केल इंडस्ट्रीज की सीमा 10 लाख से बढ़ा कर 20 लाख तक कर दी है। सब से बड़ी बात जो पिछले बजट में की गई थी वह यह थी कि बड़े उद्योगपति जो ट्रस्ट बनाते हैं, उन पर टैक्स लगाए गए थे। अब ओरल ट्रस्टों और दूसरे ट्रस्टों पर इन्कम टैक्स और बेल्य टैक्स लगा कर उनकी टैक्स इवेजन चैक करने की कोशिश की गई है।

उपाध्यक्ष महोदय, देश में काला धन पैदा नहीं होना चाहिए, लेकिन हो रहा है। इस ओर सरकार को बहुत ध्यान देने की आवश्यकता है, सरकार ध्यान दे भी रही है। इसके बाद भी यदि काला धन कमाने वाले सामने नहीं आते तो इसके लिए और कोई रास्ता ढूँढ़ना चाहिए। वित्त मंत्री ने इस बारे में राज्य सभा में एक बयान भी दिया है।

उपाध्यक्ष महोदय, हमारे बजट का देश की राजनीति से बहुत अधिक संबंध है।

Our physical policies are translated into Budget.

आज देश में दो बातों की ज़रूरत है। एक तो कीमतें नहीं बढ़नी चाहिए। इस बजट से जनता में यह भावना पैदा हुई है कि कीमतें बढ़ने की संभावना नहीं है, लेकिन फिर भी कुछ लोग कीमतें बढ़ा रहे हैं, मेरी प्रार्थना है कि ऐसे नफ़ाखोरों के खिलाफ सरकार कड़ी कायंबाही करे जो सरकार को बदनाम करने की कोशिश कर रहे हैं। मैं बजट के परिणाम के बारे में

### प्री बास्ते चाहिए यिथे पार्टिस

एक उदाहरण यहां पर प्रस्तुत करना चाहता हूँ। मेरा तल्लुक चीनी और पेपर मिलों से है। बजट से पहले एक मशीनरी का कोटेशन लिया और बजट के बाद जब वही कोटेशन लिया तो 50 लाख का कोटेशन 35-38 लाख में ही दिया। यह तो स्टील की कीमत बढ़ने के बाद हुआ। यह कहा जाता है कि स्टील की कीमतें बढ़ा दी गई हैं और बजट के पहले ही बढ़ा दिया गया। यह भी कहा जाता है कि बजट का नया ढांचा बन रहा है। बजट के पहले ही दाम बढ़ा दिए गए थे। इस सम्बन्ध में पब्लिक सैक्टर पर भी बहुत अटैक होता है और कहा जाता है कि वह ठीक काम नहीं कर रहा है। मैं समझता हूँ कि उसका काम तो ठीक होना ही चाहिए लेकिन उसके साथ-साथ उसको और ज्यादा मजबूत करना भी जरूरी है। अगर पब्लिक सैक्टर नहीं होता तो प्राइवेट उद्योगपति पता नहीं क्या क्या कर देते। पब्लिक सैक्टर की बजह से ही उन पर कुछ चैक लगा हुआ है। पब्लिक सैक्टर में इस्पात कारखाने हमने स्थापित किए हैं। वहां जो स्टील पैदा होता है अगर उसके दाम बढ़ा दिए गए हैं तो अच्छा किया गया है। अगर हम स्टील के दाम समय पर नहीं बढ़ाते तो हमारा घाटा और बढ़ जाता। तेल हम विदेशों से मंगाते हैं, डीजल हम विदेशों से मंगाते हैं, वहां पर इनके दाम बढ़ा दिए गए हैं। इसकी बजह से हम को भी बढ़ाने पड़े हैं। अगर हम समय पर दामों को न बढ़ाते तो हमारा बजट का घाटा और भी बढ़ जाता। अब हमारा घाटा 1500 करोड़ का है। अगर हाने दाप नहीं बढ़ाए होते तो यह 2500 करोड़ का हो सकता था। पब्लिक सैक्टर घाटे में जाता है, इसका उपाय भी होना चाहिए। बड़े बड़े उद्योगपतियों ने जब स्टील के दाम बढ़ाए तो हम भी स्टील के दाम न बढ़ाएं।

और अपने घटे को भूरा करने की कोशिश न करें तो बजट का घाटा और भी बढ़ेगा। इस बास्ते आपको आगे भी समय पर दाम बढ़ाने चाहिए। आयातित वस्तु के दाम जब बढ़ जाते हैं तो आपको भी उसी समय उस के दाम बढ़ा देने चाहिए। ऐसा आपने किया तो बजट का घाटा रुक सकता है और इनपलेशन का जो रेट है उसको भी आप काबू में रख सकते हैं।

उत्पादन के लिए यह अच्छा बजट है। इस में जो इंस्टिल विए गए हैं वे स्वागत योग्य हैं। यह कहा जाता है कि इससे उत्पादन नहीं बढ़ेगा। इसको सुन कर मुझे ताज्जुब हुआ है। यह भी कहा गया है कि मध्यम वर्ग को आयकर में छूट दी गई है और यह मध्यम वर्ग वालों का बजट है। इसमें गरीबों के लिए कुछ नहीं किया गया है। मैं इस से सहमत नहीं हूँ। एल आई सी के जो कर्मचारी हैं या दूसरे बड़े कारखानों में काम करने वाले कर्मचारी हैं और जिन की तनखाहें तीन तीन और चार चार हजार हैं और जो आर्योनाइज्ड हैं, मैं समझता हूँ कि वे एजीटेशनें करते और काम में रुकावट डालने की कोशिश करते हैं और इसके बारे में भी आपको खोचना होगा। जो अनार्योनाइज्ड हैं, जो खेत मजदूर हैं, जो छांटा किसान है उनकी तरफ हम को विशेष ध्यान देना होगा। इन के लिए जो बहुत ज्यादा देश के लिए कांट्री-यूशन कर रहे हैं कुछ काम करने की कोई कोशिश नहीं करता है, इसका मुझे खेद है।

एक्सपोर्ट के लिए भी यह अच्छा बजट है। मीट्रो ट्रेड जोन से जो एक्सपोर्ट होता है उस में और भी ज्यादा बढ़ि की गृजाइश है। चूंकि तेल से आयात पर हमारा खर्च बढ़ता जा रहा है इस बास्ते हमें अपना एक्सपोर्ट भी बढ़ाना चाहिए। चीनी के एक्सपोर्ट पर आपने पाबन्दी कर दी है, वह हटाना चाहिए। हमें विदेशी मुद्रा की जरूरत है। इस बास्ते में जाहर हूँ कि

चीरी का उत्पादन चूंकि बढ़ने वाला है इस वास्ते इसके एक्सपोर्ट पर जो ब्रैन लगा हुआ है, उसको हटा लेना चाहिए।

ओनियन की पैदावार भी बहुत जादा हुई है। इसको एक जगह से दूसरी जगह ले जाने के लिए वैगंज नहीं मिलते हैं। अगर हम इसका एक्सपोर्ट करें तो हमें पैन्टीस करोड़ से भी ज्यादा की विदेशी मुद्रा इससे प्राप्त हो सकती है। इससे किसानों को राहत मिलेगी। अनाज के मामले में हम आत्म-निर्भर हो गए हैं। लेकिन इसका एक्सपोर्ट हम नहीं करना चाहते हैं। हम किसान को रिम्युनरेटिव प्राइस देना चाहते हैं। अनाज की मोनो-पोली प्रोक्योरमेंट भी हम करने नहीं जा सकते हैं। ट्रेड का नैशनलाइजेशन नहीं होता है तो ओनियन के एक्सपोर्ट के लिए हम को कोशिश करनी चाहिए। इससे छोटे किसान को फायदा होगा। उसको नहरी पानी नहीं मिलता है। ट्यूब वैल, कुएं का, लिफ्ट इरिगेशन का पानी ही उसको मिलता है। उसके हित में इसका निर्यात आवश्यक है। ओनियन अगर भेजा नहीं जाता है समय पर तो वह सड़ जाता है और उससे किसान को घाटा होता है। उसको अगर घटा होना तो अगले साल इसका उत्पादन कम होगा और किसान को भी तकलीफ होगी।

जहां तक पब्लिक सेक्टर का सम्बन्ध है उस में सुधार होना चाहिए। साथ ही साथ उस में और ज्यादा पैसा लगाना जरूरी हो तो वह भी लगाया जाना चाहिए। इस्पात उद्योग ने अच्छा काम किया है। टैक्सटाइल के क्षेत्र में भी अच्छा काम हुआ है। मैं जाहता हूं कि आवश्यक बस्तुओं की लिस्ट तैयार हो और उनका वितरण पब्लिक डिलीवरी कम्पनी के जरिए हो। साथ ही साथ अनावश्यक बस्तुओं का उत्पादन करना भी पब्लिक सेक्टर में

जरूरी है। ऐसा करने पर ही हम वितरण व्यवस्था में सुधार ला सकेंगे और कीमतों को नियंत्रण में रख सकेंगे। अन्यथा हम वितरण करेंगे, लेकिन फ़ेयर प्राइस शाप्स से कनज्यूमर्ज को लाभ नहीं हो सकेगा।

कहा जाता है कि पब्लिक सेक्टर में बहुत घोटाला है, वह ठीक काम नहीं कर रहा है। हिन्दुस्तान में कितने प्राईवेट उद्योग सिक्क हो चुके हैं? हम यहां हाउस में सुनते हैं कि सिक्क मिलों का पुनर्वास होना चाहिए, उनको आर्थिक सहायता और सहायिता देनी चाहिए, क्योंकि उनके बन्द होने से अनएम्प्लायमेंट बढ़ जायेगा। इसकी तुलना में सरकारी उद्योग का बन्द होना संभव नहीं है, इस लिए अनएम्प्लायमेंट बढ़ने का सवाल ही नहीं है। मैं समझता हूं कि केवल पब्लिक सेक्टर की क्रिटिसिज्म करने से काम नहीं चलेगा। जो प्राईवेट उद्योग ठीक नहीं चलते हैं, उन पर भी ध्यान देना चाहिए। जो प्राईवेट कारखानेदार मिस-एप्रोप्रिएशन और घोटाला करते हैं, उनसे नियटना ही हमारा काम नहीं होना चाहिए। सरकार को उन के उद्योगों को कट्जे में लेना चाहिए और उन लोगों को स्पष्ट रूप से ब्रता देना चाहिए कि अगर वे ठीक काम नहीं करेंगे, तो वे इंडस्ट्रीज उनके पास रहने वाली नहीं हैं।

मैं महाराष्ट्र के बारे में कुछ सुझाव देना चाहता हूं। कल यहां पर ज़िक्र हुआ कि एक किलो चीनी पैदा करने पर कितना पैसा लगता है। अजाज बाजार में चीनी ऊचे भाव पर बिक रही है। उधर किसानों को ठीक दाम नहीं मिल रहे हैं। एक तरफ कहा जाता है कि किसान को ऊचे दाम मिलने चाहिए और दूसरी तरफ कहा जाता है कि अनाज और चीनी आदि कनज्यूमर गुडज कम दाम पर मिलते चाहिए। ये दोनों बातें एक-साथ नहीं हो सकती हैं।

[भी बाला साहिब विद्ये पाठिल]

यह भी कहा जाता है कि आवश्यक चीजों के दाम कम रखने के लिए गवर्नरमेंट को सबसिडाइज करना चाहिए। अगर गवर्नर-मेंट सबसिडाइज करेगी, तो ज्यादा टैक्स लगाने का सवाल पैदा होगा, टैक्स लगाने से प्राइस राइज होगा, प्राइस राइज से इनफ्लेशन होगा और इनफ्लेशन से गरीब लोगों को बहुत तकलीफ होगी। अगर हमने इस बीशस सर्काल से छुटकारा पाना है, और पैदावार को बढ़ाना है, तो हमें चीजों को थोड़ा मंहगा भी लेना पड़े तो भी मानना पड़ेगा।

महाराष्ट्र और कई अन्य राज्यों में सूखे क्षेत्र में सेंट्रल गवर्नरमेंट छोटे किसानों को लिफट इरिंगेशन स्कीम के लिए 25 प्रतिशत सबसिडी दे रही हैं और इस बारे में दो लाख रुपये की सीमा निर्धारित की गई हैं। मैं समझता हूं कि जो किसान छूट ले कर लिफट इरिंगेशन के द्वारा अपनी धरती को पानी देने का प्रयत्न करता है, उसको सबसिडी देने के बारे में कोई सीमा नहीं होनी चाहिए। अगर जरूरी हो तो दो लाख रुपये से ऊपर भी सबसिडी देनी चाहिए।

एग्रीकल्चरल पम्प आदि के लिए गोबर गैस और बायो गैस का प्रयोग करने पर 25 प्रतिशत की सबसिडी दी जा रही है। सरकार चाहती है कि कृषि के क्षेत्र में डाइवर्सिफिकेशन हो और किसानों द्वारा पूंजी लगाई जाये। इस लिए उन लोगों को प्रोत्साहन देने के लिए गोबर गैस और बायो गैस के सम्बन्ध में 50 प्रतिशत सबसिडी देनी चाहिए।

अभी मिनिस्टर आफ साइस एण्ड ट्रेकनालोजी इस सदन के टेबल पर एडीशनल सोसिएशन आफ एनजी के सम्बन्ध में एक कमी-ज्ञान की स्थापना के बारे में एक पेपर

रखेंगे। सोलर एनजी के प्रयोग को प्रोत्साहन देने के लिए यह अवश्यक है कि अगर कोई किसान सोलर पम्प लगाना चाहता है, तो उसको 50 प्रतिशत सबसिडी दी जाये। सोलर एनजी के सेल बनाने के लिए भी सबसिडी देनी चाहिए।

सरकार की तरफ से इंडस्ट्री को काफ़ी सहूलियतें दी जाती हैं। सरकार देश में फैमिली प्लानिंग को लागू करना चाहती है। इसके साथ ही वह सरकारी कारखानों और सरकारी दफ्तरों में शिड्यूल कास्ट्स और शिड्यूल ट्राइब्ज को उचित प्रतिनिधित्व देना चाहती है। लेकिन जो प्राईवेट उद्योगपति इन दोनों दायित्वों को पूरा नहीं कर रहे हैं, सरकार उनके विरुद्ध क्या कार्यवाही कर रही है? जब सरकार प्राईवेट इंडस्ट्रियलिस्ट्स को सहूलियतें देती है, तो उनमें से जो लोग फैमिली प्लानिंग और शिड्यूल कास्ट्स तथा शिड्यूल ट्राइब्ज को नौकरी देने के सम्बन्ध में सोशल अकाउंटेंटिलिटी को पूरा नहीं करते हैं, उनको कोई सहूलियत देने से पहले सरकार को दो बार सोचना चाहिए। नहीं तो वह सरकार की सहूलियत लेंगे, अपने मकान बनाएंगे, अपने कारखाने बनाएंगे और जो हिन्दुस्तान के नौजवान बेकार और बेरोजगार हैं वे बिलकुल बेरोजगार ही बने रहेंगे। तो इस के लिए भी सरकार को सोचना चाहिए।

महाराष्ट्र के बारे में एक बात मैं कहना चाहता हूं .....

MR. DEPUTY-SPEAKER: Mr. Patil, please conclude. There are many hon. Members—numbering more than 20—to speak. Only if everyone of the hon. Members from the ruling party does not take more than 10 minutes, can I complete the list; or else, some of the Members from the ruling party, your own colleagues, will lose their chance. So, you should cooperate, in your own interest.

ओं बाला जाहै विचे पाठिलः  
महाराष्ट्र में अभी काफी सूखा पड़ा हुआ है।  
अठारह जिलों में बिलकुल ड्राउट हो गया है।  
वहां पीने के पानी की जरूरत है। उसके  
लिए ज्यादा पैसा भी लगे तो वह सरकार  
को देना चाहिए। यह जो अनप्रैसिडेंट  
ड्राउट हुआ है उस के लिए एम्प्लायमेंट  
गारंसी स्कीम तो चल रही है, लेकिन  
पीने के पानी के लिए यहां से मदद जाना  
जरूरी है।

महाराष्ट्र में यह अच्छा किया है कि  
गवर्नर के भाषण में रेस्युनरेटिव प्राइसेज  
की बात कही गई है। देश के अन्दर केवल  
एक यही राज्य है जहां किसान के लिए  
बात कही गई है। वहां पर “संजय गांधी  
निराधार-प्रयोजन” और संजय गांधी स्वयं  
रोजगार योजना महाराष्ट्र गवर्नमेंट की  
ओर से चल रही है, वह बहुत अच्छे  
ढंग से चल रही है और गरीब से गरीब  
लोगों की उस से मदद होती है। सारे  
देश में इसे लागू करने की कोशिश होती  
चाहिए।

इन्हीं शब्दों के साथ मैं इस बजट का  
समर्थन करता हूँ।

MR. DEPUTY-SPEAKER: Now,  
Mr. Chingwang Konyak is not there.

Now Shri Lakman Mallick.

SHRI LAKSHMAN MALLICK  
(Jagatsinghpur) : I rise to extend my  
hearty welcome and congratulations  
to the Finance Minister for his  
budget proposals, and also to give  
him three cheers. This budget is  
not a bureaucratic budget. It is a  
budget for the common masses.

Of the three cheers, the first is  
for the bold attempt to stabilize the  
utterly shattered economy, by  
encouraging industrial and agricultural  
production; the second is for the  
skilful balancing of our urgent  
needs with stimulating the investment  
climate for achieving higher  
production and the third is for the  
tax holiday for the common consumer,  
as the commodities of daily  
use have not been brought under the  
tax net.

The Budget has been designed to  
promote savings and to provide  
relief to the middle income group.  
For the first time in many years,  
people have been spared from the  
burden of additional taxes on articles  
of common use. This is a gift of our  
beloved Prime Minister, through our  
Finance Minister.

To elaborate : it will be seen  
that production in industrial and  
agricultural sectors has been given  
the key place, to stabilize the eco-  
nomy. I hope every one will agree  
that in the present juncture, this is  
the way, and the only way.

In the corporate sector, the  
surcharge on income-tax payable  
by all classes of companies has been  
reduced from 12.5% to 7.5%. Large  
industrial units have been encour-  
aged to raise their financial require-  
ments. To facilitate further invest-  
ment in industry, stock exchange  
guidelines have been relaxed. The  
role of the small scale industry has  
been recognised by enlarging the  
capital base. Now the definition of  
small industry would include units  
having capital of Rs. 20 lakhs (it  
was Rs. 10 lakhs previously).

Coming to agriculture, it is known  
that agriculture has a great role in  
our economy. I congratulate our  
Finance Minister for raising the plan  
outlay for agriculture and also pro-  
posing to increase the subsidy on  
fertilizers.

Further, irrigation has taken  
a major share out of the proposed

[Shri Lakshman Mallick]

plan outlay for the year 1981-82 to add 2.5 million hectars under irrigation. The outlay on major and medium irrigation projects has been substantially raised to Rs. 1408 crores from Rs. 1213 crores in the current year, 1980-81. Similarly, the outlay on minor irrigation is proposed at Rs. 301 crores, that is, Rs. 35 crores more than the last year.

Coming to second, it is heartening that urgent national needs have got their due share. Defence has got its due priority when there are disturbing trends in our borders.

The last is the tax holiday proposed in respect of consumer items. The common man is not to face any extra burden in these difficult times in shop counters which was rather an annual feature. This is something extra ordinary, out of the beaten track. The middle class including the middle salaries group have got the most drastic tax-cut income tax. The no-tax limit has been raised to Rs. 15,000. The common man is in the forefront. The Government have wished them all. Even the disabled and the blind have not been forgotten. The budget is rural-oriented. It will really safeguard the common interest of the rural people those who have been neglected since long.

After all my cheer, I would now venture to suggest one important issue which is corroding the national economy on non-developmental expenditure. The volume of such expenditure in the States and the Centre is increasing in galloping speed and if it remains unchecked, I fear it may destabilise our entire national economy. Posts for high salaried officers are being created on flimsy pretexts. There is no curb on their wasteful expenditure. I hope, when every naya paisa has become important to the nation to bring a ray of hope in the minds of the exploited and the down-trodden, our able Finance Minister would

please apply himself to this urgent task, to bring laurels to Government.

It will be wrong on my part if I do not say something about my State of Orissa. I know the Paradeep Port has been neglected and no development work has been undertaken yet. The Government of Orissa and also the people of Orissa are pressing for the establishment of ship building yard, setting up of port based steel plant, establishment of fertilizer project and construction of fishing harbour at Paradeep for development of Paradeep Port since long.

I urge upon the Government and the Finance Minister that special attention should be given for the development of Paradeep Port. Orissa is a poor—very poor—State in the country and the per capita income also is lower than that of other States and 88 per cent of the State's population is below the poverty line. Orissa is lagging behind in road communications and rail communications. As regards road and rail communications there is only 13 kilometres of railway line for every 1,000 square kilometres in Orissa. Even now, there are subdivision in Orissa which have not been linked with the state headquarters. I once again urge upon the Government and the Finance Minister to provide more funds for the development of communications—both road and rail—in Orissa. Sufficient funds should be provided for early completion of Jakhapura—Daitary—Bansapani for Rail link. Funds should also be provided for the rail links from Talcher to Sambalpur, Koraput to Rayagada and Jeypore to Malkangiri. These proposals have also been pending with Government and I hope that the Government will take special care and provide funds for the development of a poor State like Orissa.

प्राचार्य शशान देव (अजमेर) :  
उपाध्यक्ष महात्मा बी. माननीय वित्त  
मंत्री जी को बहुत ही मुद्रर बजट देव

करने के लिए भ्रगाई देता है। कहते हैं :

“चमन हरा है,

फिर भी नजर न आया  
तो यह चमन का दोष नहीं,  
यह देखने वाले को दृष्टि का दोष है”

वि दीपी दल के लोगों ने जो बातें कहीं हैं, मुझे उनकी बुद्धि पर तरस आता है। ऐसा लगता है कि उनकी बुद्धि का दिवाला निकल गया है और आज उनको डुकान भी दिवालिया सी नजर आ रही है, कोई भी मैदान में नजर नहीं आ रहा है।

कुछ समय पूर्व मैंने आठ-नौ देशों का दौरा किया और वहां मैंने गहराई से अध्ययन करने का प्रशास किया। मैंने यह देखा कि सरे संसार में अर्थ-व्यवस्था की दृष्टि से कोई भी देश हमारे देश का मुकाबला नहीं कर सकता है। यदि मैं किसी बात की चर्चा करूँ लेकिन उसको व्याख्या करने के लिए आप इतना समय आप मुझे नहीं देंगे। एक बात मैं जहर कहना चाहता हूँ, उसी से आप यह महसूस करेंगे—हमारे विरोधी पार्टी के बहुत बड़े आका, चौधरी चरण सिंह, अमरीका गए थे। वहां से लौटकर हजामत करने के लिए उन्होंने एक हजाम को बुलाया तथा उन के मित्रों ने पूछा कि आपने बाल क्यों इतने बड़ा लिए, क्या अमरीका में हजाम नहीं मिला? तो उन्होंने जवाब दिया कि वहां हजामत करने के लिए 45 डालर लिए जाते हैं। अब हजामत के लिए 45 डालर लिए जाते हैं, यह सोष्ठकर के हमारी अर्थ व्यवस्था के टेकेदार, हमारे भूतपूर्व, जो कि भूत बन कर चले गए, मुझे उन लोगों की बुद्धि पर तरस आता है जो यह सोच कर चलते हैं

कि भारत में नाई पैस कम लेता है, इस लिए भारत में बाल कटवाये। यह तो ऐसी बात हुई कि यदि मकान बनाना हो, तो यह सोचें कि मकान पर खर्च ही जाएगा, इसलिए मकान नहीं बनाना चाहिए—तो भैया चौराहे पर बैठना पड़ा और आज वही हालत विरोधी पार्टी की हो गई है कि वह चौराहे पर बैठ गई है। जो व्यक्ति खर्च करना न जानता हो, वह पैदा भी नहीं कर सकता। यह प्रकृति का नियम है—एक बीमा की जब तक कुर्बानी नहीं की जाती, खर्च नहीं किया जाता, धरती में डाला नहीं जाता, तब तक हमें उस का फल प्राप्त नहीं हो सकता। जब विरोधी पार्टियों के नेताओं का यह हाल होतो उन की पार्टी का क्या हाल होगा, वे लोग देश की अर्थ-व्यवस्था के बारे में क्या सोच सकते हैं?

हमारे माननीय सदस्य—कम्यूनिस्ट पार्टी के नेता—श्री इन्द्रजीत गुप्त ने कल अपने भाषण में इस बजट को “जूझा” बताया। किसी ने इस को सपना बताया, किसी ने दिल-बहलावा बताया। मुझे तो अपने उन कम्यूनिस्ट मित्र पर दया आता है जिस को इतना बड़ा उद्धार, इतना बड़ा भला दिखाई नहीं दिया, जब कि उन्होंने स्वयं स्वीकार किया कि इस के द्वारा 25 लाख मध्यम-वृति के लोगों को बहुत बड़ी राहत पहुँची है, लेकिन उन्होंने साथ ही कह दिया कि सरकार ने यह काम भय के कारण किया है। यह तो, उपाध्यक्ष महोदय, ऐसी बात हुई एक दफ़ा एक हाथी बड़ी मस्ती से जा रहा था, कुछ कुत्ते उस को देख कर भौंकने लगे। जब वह कफ़ी आगे बढ़ गया तो उसके मन में दया आई, सोचा कि बेचारे भौंकते-भौंकते थक गये होंगे, उस ने मुंह फेर कर उन कुत्तों की तरफ़ देखा और कहा कि अब तो बहुत थक गये होंगे। इस पीठ पर बड़े-बड़े नक्कारे बजे हैं, तुम्हारी इस दूती की आवाज को

## [प्राचार्य अग्रवाल देव]

कौन सुनता है। जिस श्रीमती इन्दिरा गांधी ने बंगला देश की मुकित के लिए काम किया, प्रीवी-पर्स को समाप्त किया, देश की अर्थ व्यवस्था को सुधारने के लिए बैंकों का राष्ट्रीयकरण किया, उस को प्राप्त कहते हैं कि मध्यम-वृत्ति लोगों के अध्य के कारण किया? मैं पूछना चाहता हूँ—क्या मध्यम-वृत्ति लोगों ने कोई आन्दोलन चला रखा था जिस के कारण उन को परेशानी थी? बड़े-बड़े आन्दोलन चले, बड़ी-बड़ी शक्तियों के सामने हमारी नेता ने टक्कर ली, कभी नहीं घबराई, आज ये तूती-बजाने वाले, डुगडुगी बजाने वाले विरोधी पार्टियों के लोग कहते हैं कि डर के कारण 25 लाख लोगों को राहत दी गई है। वे यह तो मानते हैं कि 25 लाख लोगों को राहत दी है, इस तरह की स्वीकारोक्ति के बाद भी उन का यह कह देना कि यह “जूझा” है, इस तरह की थोथी दलीलें देकर, वे अपनी बात को यहां रखना चाहते हैं, परन्तु जनता अब बेवकूफ नहीं है, वह सब समझती है।

उपाध्यक्ष महोदय, इस देश के अन्दर जो रोशनी और प्रकाश, देश को सरसब्ज बनाने की योजना, कांग्रेस पार्टी ने श्रीमती इन्दिरा गांधी के नेतृत्व में शुरू की है, जो बड़ी बड़ी योजनायें बना कर देश के सामने रखी गई हैं—ये अपना रंग लायेंगी, प्रभाव ढालेंगी। मैं विस्तार में जा कर उन की व्याख्या नहीं करना चाहता, लेकिन एक बात कह देना चाहता हूँ—इस देश को यदि कोई खतरा है तो विरोधी पार्टियों के लोगों से, उन की कुचिस्टान्यों से है, जो देश को बरबाद करने के लिए तुले हुए हैं। सरकार को उन की तरफ ध्यान देना चाहिए। यह प्रकृति का

नियम है कि किसी भी चीज़ को पैदा करना हो, निर्माण करना हो, तो उस के लिए बहुत मेहनत करनी पड़ती है, लेकिन यदि बरबाद करना हो तो बरबाद करने में देर नहीं लगती है।

आज मैं जर्जे साहब से पूछना चाहता हूँ—जिन्होंने त्रिवेन्द्रम में कहा था कि बैंकों में जा कर छीना-झपटी करो, दूसरी तरफ ये भारतीय जनता पार्टी के लोग हैं—जो अब तक तीन रंग बदल चुके हैं। भार० एस० एस० के ये आँकड़ा जो बड़े सिद्धान्तवादी कहलाते हैं, इन्होंने तीन रंग बदले—जनसंघ, जनता पार्टी और उस के बाद भारतीय जनता पार्टी। शराब वही है, लेकिन बोतल का रंग बदला है। ये लोग भी कोशिश कर रहे हैं—आसाम के आन्दोलन की बात करते हैं, चाहते हैं कि पैट्रोल और डीजल न आने दिया जाय। इस प्रकार की जो कुचिस्टान्ये हैं—यह अर्थ-व्यवस्था को बरबाद करने का प्रयास है। इन की तरफ सरकार को ध्यान देना पड़ेगा। इस प्रकार के जो टैकेदार लोग हैं, जो राष्ट्र की सेवा करने का बहाना कर के देश के चमन को बरबाद करना चाहते हैं, उन की तरफ कड़ाई से कदम उठाना पड़ेगा।

उपाध्यक्ष महोदय, मैं अपने पैट्रो-लियम मंत्रालय को बधाई देना चाहता हूँ—अभी परसों उन्होंने एक चोर—प्ररोड़ा को अपने डिपार्टमेंट में गिरफ्तार किया क्योंकि वह विदेशी लोगों के साथ मिला हुआ था। इस तरह के जो चोर लोग बैठे हैं डिपार्टमेंटों में उन को सख्ती से दबाना पड़ेगा। जो विरोधी पार्टियों के इशारे पर अराजकता लाना चाहते हैं उन के खिलाफ़ सख्ती से काम लेना चाहिए।

प्रधिक विस्तार से न कहते हूँ मैं चन्द बातें और कहूँगा क्योंकि आप

धर्ष्टी बजा देंगे। जो मुख्य प्वाइंट्स, हैं, वे मैं आपके सामने पेश कर रहा हूँ। एक प्रार्थना मैं अख्यारी कागज के सम्बन्ध में कहूँगा। जो प्रादेशिक भाषाओं के पेपर हैं, उन की स्थिति बड़ी दयनीय है। बड़े बड़े तबंगरों के जो पेपर निकलते हैं, जिन की कम्पनियाँ हैं और जिन्हें काफ़ी एडवर्टाइजमेंट्स मिल जाते हैं, उन पर तो इस का प्रभाव नहीं पड़ेगा परन्तु प्रादेशिक भाषाओं के जो पेपर हैं, उन की स्थिति बड़ी दयनीय है। उन के सम्बन्ध में माननीय मंत्री बड़ी गहराई से सोचें कि उन के लिए क्या किया जा सकता है और उन पर जरूर द्यावृष्टि रखें कागज की दृष्टि से।

एक बात मैं यह कहना चाहता हूँ कि इस देश में साधू के भेष में शैतान बहुत बैठे हुए हैं। ट्रस्टों की जो बात कही गई है, तो उस के बारे में मैं यह कहना चाहता हूँ कि उनके पास बहुत सी सम्पत्ति है। आप ने काले धन को निकालने की जो योजना रखी है, उस से भी ज्यादा महत्वपूर्ण बात यह है कि आज धर्म के नाम पर, जनता के हितों के नाम पर कुछ लोगों ने ट्रस्टों की स्थापना की हुई है और उन के अन्दर ये शैतान बैठे हुए हैं साधू के भेष में और उन के बारे में आप को गंभीरता से विचार करना पड़ेगा। आज कई तबंगर लोगों ने धर्म के नाम पर और जनता के हित के नाम पर ट्रस्ट बना कर बहुत बड़ी सम्पत्ति पैदा कर ली है और उस लक्ष्मी पर सांप की तरह बैठे हुए हैं। ऐसे अनेक ट्रस्ट हैं, जिन में धर्ता लोग साधू के भेष में शैतान बन कर बैठे हुए हैं, जो वहां पर चौधरी हैं और उन से पैसा ले कर अपनी कम्पनियों में लगा देते हैं और उन ट्रस्टों को उन्होंने एक पैक्षा भी नहीं दिया है। इस के एक दो उदाहरण मैं यहां पेश करना चाहता हूँ और प्रार्थना कहूँगा कि माननीय

मंत्री जी और भारत सरकार इस पर कोचे। आप अरबों रुपया इन ट्रस्टों से प्राप्त कर सकते हैं, जो ट्रस्ट जनहित का कोई काम नहीं कर रहे हैं। उन ट्रस्टों का नाम मैं माननीय मंत्री जी और सरकार को देना चाहता हूँ। \*\*

इन ट्रस्टों के जो आका हैं, अधिकांश हैं और जो प्रेसीडेंट और सेक्रेटरी बने हुए हैं, उन का सम्बन्ध \*\*

से है \*\*

ये कम्पनियाँ इन ट्रस्टों के पैसों को ले कर दूसरी कम्पनियों में डाल देती हैं और मेरठ के अन्दर एक कम्पनी है \*\*

**MR. DEPUTY SPEAKER :** You have mentioned some names. But you have not given prior notice. Therefore, I will go through the proceedings. He is not a Member of this House.

**आचार्य भगवान वेद :** मैं किसी का नाम नहीं ले रहा हूँ, ट्रस्ट का नाम ले रहा हूँ।

**MR. DEPUTY SPEAKER :** I will go through it.

**आचार्य भगवान वेद :** बहुत से ट्रस्ट हैं, जो जनहित में नहीं हैं। आर्य समाज के ट्रस्ट हैं या धार्मिक ट्रस्ट हैं और इन ट्रस्टों के आका, इन के हैठ \*\*

जिन्होंने इन ट्रस्टों में एक पैसा दान नहीं दिया है और इन ट्रस्टों के पैसों को अपनी कम्पनियों में लगाया है और वहां पर अपने बैठों और सम्बन्धियों को बैठा दिया है।

**MR. DEPUTY SPEAKER :** Do not mention names.

आजादी भवनाव देश : इन कांडो पैसा है, उस का दुरुपयोग किया जा रहा है शराब बनाने पर। इन ट्रस्टों के ऊपर सरकार को ध्यान देना चाहिए। जो ट्रस्ट जनहित का कामें न करते हों, उनके हुए तीन साल के अन्दर काम न किया हो, उन ट्रस्टों की सम्पत्ति का राष्ट्रीयकरण किया जाए और उस की जैसे किया जाए। यह मैं सरकार से मांग करता हूँ।

उपाध्यक्ष महोदय, मुझे बातें तो बहुत कहनी थीं लेकिन समय न होने के कारण मैं सरकार से प्रार्थना करता हूँ कि जिन बातों का मैंने उल्लेख किया है, उस पर वह ध्यान दे और पुनः मैं बधाई देता हूँ, हमारे वित्त मंत्री को और प्रधान मंत्री जी को। उन्होंने बहुत सूक्ष्मबूझ से बजट पेश किया है और हम यह चाहते हैं कि हमारी आयु उन को लग जाए और वे राष्ट्र की खबर सेवा करें।

MR. DEPUTY SPEAKER : There are about 20 Members from the ruling party who want to speak. Some Members from the Opposition have also asked me to give a chance to them. The time is upto 6 O'clock.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : You can extend the time. I have no objection.

MR. DEPUTY-SPEAKER : Till what time ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) : Till 8 O'Clock.

MR. DEPUTY-SPEAKER : I take it that is the sense of the House.

SOME HON. MEMBERS :  
Yes.

MR. DEPUTY-SPEAKER : I would request every hon. Member not to take more than 6 to 8 minutes so that everyone can get a chance.

\*श्री उत्तमभाई एवं पटेल (बलसार) : अध्यक्ष महोदय, मैं वित्त मंत्री के बजट का स्वागत और समर्थन करता हूँ। वैसे तो बजट देश को आधुनिक युग के अनुसार प्रगति की ओर ले जाने में सक्षम है फिर भी समय की मांग है कि वित्त मंत्री श्री बैंकटरमण जी तथा श्री मगनभाई से कहना चाहूँगा कि उन्हें इससे भी सख्त तथा प्रगतिशील समाजवादी कदम उठाने होंगे।

हमारे देश ने राम, कृष्ण, बुद्ध, महावीर आदि अवतारों को जन्म दिया है, जिस की संस्कृति तथा सौंदर्य सारी दुनिया को अपनी ओर बरबस खींचता है, उस महान देश के किसी आदमी को क्या हम निस्सहाय और गरीब रख सकेंगे ?

देश की आजादी की इमारत को हिला देने वाली गरीबी हम सब के लिए चिन्ता का विषय है। इसलिए गरीब और धनवान के बीच का कासला शीघ्र कम करने के लिए कदम उठाने होंगे।

अध्यक्ष महोदय, जिसके पास अपार धन है, उसको अपने धन की रक्षा की चिन्ता है, वह करोड़ों रुपयों को अरबों में बदलने के प्रयास में पड़े हैं, जब कि गरीबों को अपनी रोटी की चिन्ता है। इन थोनों के बीच में जो गहरी खाई है, वह कब दूर होगी ? मेरा विचार है कि इसके लिए हमारे बच्चों को बुनियादी स्तर से ही राष्ट्रीय शिक्षा देनी होगी और समाजवादी विचार सिखाने होंगे।

\*The original speech was delivered in Gujarati.

अध्यक्ष महाशय, आज समाज में स्वतन्त्रता के नाम पर जो स्वचंद्रता बढ़ रही है, उस पर समय रहते हुए नियंत्रण समाना होगा ।

आवश्यक चीजों के भावों में बृद्धि जनसाधारण के लिए कठिनाई पैदा कर रही है, उस पर नियंत्रण पाने के लिए आपातकाल में जिस प्रकार सख्त कदम उठाये गये थे, वैसे ही सख्त कदम उठाने होंगे ।

काला बाजार, भ्रष्टाचार तथा रिश्वत-छोरी ने सभी क्षेत्रों में अपना विष फैलाया है। यह बढ़ कर कहां तक पहुंचेगा उसकी कल्पना करना भी कठिन है। मैं केन्द्र सरकार को चेतावनी देना चाहता हूं कि समय रहते ही कदम उठावें ।

आज गुजरात के सागर तट पर तस्करी बढ़ती जा रही है। अर्थ व्यवस्था को डिज़ा-मिश्न करने वाली इस प्रवृत्ति को रोकने के लिए सरकार को सख्त कदम उठाने होंगे ।

अध्यक्ष महोदय, बेरोजगारी के राजस को मारने के लिए हमारे वित्त मंत्री को भीम बनना होगा। जब तक इन बेरोजगारों को काम न दे सकें तब तक उनको बेरोजगार भत्ता देने का प्रबन्ध करना होगा ।

देश के खेत मजदूरों तथा गुजरात के हल्लपति की हालत सुधारने में यदि हम विफल रहे, तो भगवान हमें कभी भी माफ नहीं करेगा। स्वराज के 33 वर्षों के बाद भी उनकी हालत-अफ़ीका के दूर-दराज के खेतों में रहने वाले हिन्दूओं से भी खराब है। यह कलंक भारत देश के लिए शर्मनाक है ।

उन लोगों को उतनी मजदूरी भी नहीं मिलती जिससे दो समय खाना खा सके ।

न्यूनतम जजदूरी का कानून कामज पर ही है। मैं तो मानता हूं कि यदि आवश्यकता हो तो इस प्रश्न को हल करने के लिए बड़े बड़े प्रोजेक्टों को भी स्थगित करके इस धन का उपयोग इन गरीबों के लिए करना चाहिए ।

भूमि सुधार के कानून को लागू करते समय वीस सूक्ष्मीय कार्यक्रम का भी तेजी से विकास हो, उस सम्बन्ध में जोर देना होगा। इन कार्यक्रमों के प्रभावशाली ढंग से लागू करने के लिए राज्यों के बीच स्पष्टी होनी चाहिए। इन कार्यक्रमों के ऊपर... सम्माननीय प्रधान मंत्री की सीधी निगरानी आवश्यक है ।

अध्यक्ष महाशय, मुगल नगाड़े के कारण तथा अंग्रेज तगारे (भवन निर्माण) के कारण इस देश को छोड़ कर गये। लेकिन हमें कहीं वेतन बृद्धि के कारण सत्तान छोड़नी पड़े इस पर ध्यान देना होगा। हम कर्मचारियों के वेतन में लगातार बृद्धि करते ही रहे हैं। इस प्रवृत्ति का अन्त भी नहीं आ रहा है। जो हमारे लिए चिता का कारण होना चाहिए। इसके लिए प्रशासन में आमूल परिवर्तन करना होगा। प्रशासन में कर्मचारियों की इतनी बड़ी फोज, तथा उस पर इतना बड़ा छर्च होने पर इच्छित परिणाम हमारे सामने क्यों नहीं आता है ।

18 hrs.

महात्मा गांधी की भाँति हमारी प्रधान मंत्री भी छोटी छोटी बातों में कितनी जाग्रत हैं उसका एक छोटा सा उदाहरण देना चाहूंगा। रेलवे मंवालय के किसी कार्यक्रम के लिए आमंत्रण पत्र उपवाया गया। जिसमें दो काँड़े थे। दोनों काँड़े पर एक-एक ओर ही अपेक्षी तथा हिंदी में लिखा गया था। यदि इस काँड़े को तैयार करने में थोड़ा सा विचार करके किफायत

[ब्री उत्तम भाई एच० पटसं]

भी होती तो एक ही पत्र पर एक और अंग्रेजी तथा दूसरी और हिन्दी लिखा जा सकता था । इस प्रकार कीमती कागज की बजत भी हो सकती थी । इस आमंत्रण कार्ड पर प्रधान मंत्री की नजर गई जिससे उन्होंने सभी मंत्रालयों को बचत से काम लेने के लिए आदेश दिये ।

सम्माननीय, प्रधान मंत्री देश की सतत चिता करते हुए काम कर रही हैं। आन्तरिक बाह्य जिम्मेदारियां होने पर भी एक योड़ा की भाँति अड़ी हैं, कार्य कर रही हैं। उनके कार्य से प्रेरणा पाकर हमें भी कठिन काम करने होंगे । सम्माननीय मंत्रियों को तथा हम सब संसद् सदस्यों को भी संयमपूर्वक जीना होगा । तथा अपनी जिम्मेदारी का पवित्रता से निर्वाह करना होगा । हमें अपनी कथनी और करनी एक सी रखनी होगी ।

करोड़ों लोगों ने हम पर विश्वास किया तथा इस स्थान पर बैठाया । सत्ता हाथ में आने के बाद भस्मासुर या दीवानापन हमारे दिमाग में नहीं आना चाहिए ।

देश में जब तक जगह-जगह पर दंगे होते रहेंगे, तब तक कोई भी सरकार अच्छे ढंग से अपना काम नहीं कर सकेगा । यदि राजनीतिक दल भी इसमें भागीदार बनते रहेंगे तो हमारा लोकतंत्र सफल कैसे होगा ।

मैं अब तक लोकतांत्रिक राज्य में विश्वास रखता था । किन्तु जब से इस देश के लोकतंत्र को छिन्न-छिन्न करने के लिए हिस्सक प्रवृत्तियों को देख रहा हूँ, तब से मैं भी मानने लगा हूँ कि इस परिस्थिति पर काबू पाने के लिए राष्ट्रपति शासन प्रणाली ही एक मात्र हल हो सकती है ।

आखिर मैं मैं जिस क्षेत्र (बलसार) से आता हूँ, उसको आवश्यकताओं की ओर स्थान दिलाना चाहूँगा ।

इस क्षेत्र के सर्वांगी विकास के लिए कुछ विकास योजनाओं को लागू करना जरूरी है । जैसे कि —

- (1) नासिक-बलसार के बीच रेलवे लाइन बिछाने के लिए सर्वे हो चुका है । उस पर शीघ्र ही अमल किया जाये ।
- (2) इस क्षेत्र में चीकू तथा अच्छी किस्म के आम पैदा होते हैं । उसके लिए एक कोल्ड स्टोर का निर्माण आवश्यक है ।
- (3) यह स्थान समुद्र के किनारे पर आया हुआ है, जिसके कारण समुद्र के पानी से अच्छी भूमि का कटाव हो रहा है, उसकी रक्षा के उपाय आवश्यक हैं ।

इस क्षेत्र में आदिम-जातियों की आबादी काफी ज्यादा है । इलाका बहुत पिछड़ा हुआ है । उसके विकास में केन्द्रीय सरकार को अपनी सीधी निगरानी रखनी चाहिए ।

18.03 hrs.

#### PAPERS LAID ON THE TABLE—contd.

GOVT. RESOLUTIONS RE. SETTING UP OF COMMISSION FOR ADDITIONAL SOURCES OF ENERGY AND SCIENCE ADVISORY COMMITTEE TO THE CABINET.

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C.P.N. SINGH) : Sir: I beg to lay on the table.

(1) A copy of Government Resolution No. F 64/1/80-Cab. dated the

12th March, 1981, regarding setting up of the Commission for Additional Sources of Energy [Placed in Library See No. LT-2077/81]

(2) A copy of Government Resolution No. F.20019/1/81-ADM-1 dated the 12th March, 1981 regarding setting up of the Science Advisory Committee to the Cabinet [Placed in Library See No. LT 2078/81]

18.04 hrs.

GENERAL BUDGET, 1981-82  
GENERAL DISCUSSION—contd.

श्रीमती ऊर्ध्वा बर्मा (द्वेरी) : उपाध्यक्ष महोदय, वित्त मंत्री जी ने जो बजट नए वर्ष के लिए पेश किया है, मैं उसका समर्थन करने के लिए खड़ी हुई हूँ। मुझे यह कहने में कोई संकोच नहीं है कि इससे अच्छा बजट वर्तमान स्थिति में बनाना संभव नहीं था जब कि जनता पार्टी और लोकदल की सरकारों ने तीन बारों में देश की अर्थ-व्यवस्था को बुरी तरह बिगाड़ दिया है। मैं यह कहना चाहता हूँ कि एक लंबे अवधि के बाद गरीब और मध्यम श्रेणी को जनता को राहत पहुँचाने के लिए ठोस उपाय किए गए हैं। इसके साथ ही टैक्सों का नजा बोझ नहीं लादा गया है, बल्कि विकास और उत्पादन को बढ़ावा देने का रास्ता खोला गया है। छोटे उद्योगों को बढ़ावा देने के लिए कदम उठाए गए हैं, किन्तु मेरा मान्य है कि कृषि और गांवों के विकास की ओर अधिक ध्यान दिया जाना चाहिए। इस कार्य के लिए और अधिक प्रावधान करने का मैं वित्त मंत्री महोदय से अनुरोध करती हूँ। 16 फरवरी की ऐतिहासिक किसान रेली ने यह सावित कर दिया है कि देश का किसान हमारी महान नेता श्रीमती इंदिरा गांधी के साथ है। देश का किसान और अधिक राहत की आशा करता है।

मैं सरकार का ध्यान इस बात की तरफ दिलाना चाहती हूँ कि पिछड़े हुए ग्रामीण इलाकों में तथा आदिवासी जंगली क्षेत्रों में भूमिहीन खेतीहर मजदूरों की हालत अच्छी नहीं है और रोजगार नहीं मिलने के कारण वे शहरों की ओर भाग रहे हैं। इन खेतीहर मजदूरों को खेती के लिए जमीन दी जाए। कृषि पर आधारित ग्रामीण उद्योगों को बढ़ावा देने के लिए योजना में और अधिक प्रावधान करना जरूरी है।

मेरे क्षेत्र लखीमपुर खीरी में उत्तर प्रदेश का चालीस फीसदी जूट पैदा होता है। पिछले दो वर्षों से मेरे जिले के किसानों से भारतीय पटसन निगम जूट नहीं खरीद रहा है। इस बारण दस हजार टन से अधिक जूट किसानों के पास पड़ा हुआ है और उनका पैसा फंस गया है। वहां जूट का भाव अन्य स्थानों से बोस रुपया प्रति किलोल ज्यादा रखा गया है। मैं चाहती हूँ कि सभी स्थानों पर दरें एवं समान होनी चाहिए ताकि जूट मिलें जूट को खरीद सकें। साथ ही सरकार लखीमपुर खीरी जिले से जूट खरीदने का प्रबन्ध भी करे।

स्वयं अपना व्यवसाय या उद्योग चलाने की इच्छा रखने वालों को बैंकों से अंतर्सान शर्तों पर कृषि की सहायता मिलनी चाहिए। बैंक इस बारे में अच्छा रवैया अद्वितीय नहीं करते। कृषि कृषि भी लक्ष्य के अनुसार नहीं बांटा जा रहा है। सरकारी वित्त निगमों को भी स्वयं व्यवसाय करने वालों की मदद के लिए आगे आना चाहिए।

सभाज के छोटे तबकों में आत्मनिर्भरता पैदा करने के लिए सभी किस्म की सह-कारी समितियों को हर प्रकार का उद्योग व्यवसाय चलाने के लिए प्रोत्साहन दिया जाना चाहिए। विशेष कर मध्यूर

## [श्रीमति ऊर्जा बर्मा]

वर्ष में सहकारिता कानूनों का विकास किया जाना चाहिए।

मेरियों पक्ष के सभी सम्मानित सदस्यों से बनुरोध कर्त्तव्यों कि वे नए बजट की राजनीतिक दृष्टिकोण से न देखें। देश के विकास के लिए सभी को मिल-जुल कर कोशिश करनी चाहिए। नया बजट अमीरों का नहीं, गरीबों का बजट है। उसकी अचलाइयों को देखा जाना चाहिए। वित्त मंत्री जी के बजट प्रस्तावों का पूरा पुरा समर्थन किया जाना चाहिए। कुछ लोग मुद्रा के फैलाव और महंगाई की बात करते हैं। किन्तु उत्पादन को घटाने पाले मानवों करते हैं। हमारी प्रधान मंत्री जी ने सभाज के सभी वर्गों से आर्थिक विकास में सहयोग करने की अपील की है। विरोध पक्ष से मैं प्रधान मंत्री जी के आक्रमण का उत्तर देने की अपील करती हूँ और अन्ते वित्त मंत्री जी से आगे भी इस किस्म के और चिन्हों को राहत पहुँचाने वाले बजट पेश करें या आग्रह करती हूँ।

श्री आर० रामा (चैंप) : इस बजट का गहराई से अध्ययन किया जाए और सत्ता पक्ष की वातों को देखा जाए, बजट के ऊपर जो सभाजवादी बुरका लगा हुआ है यदि इस बुरके को हटा दिया जाए तो बुरके के अन्दर मात्र वस्त्रहीन पूजी-पार्दी बजट है जो इजारेवारों, पूजी-पितियों, विदेशी कम्पनियों और विश्व बैंक के दबाव में आकर बनाया गया है। इस बजट में 20 प्रतिशत का प्रावधान तो एक्सिक सैक्टर के लिए किया गया है, उनको बड़ी बड़ी रियायतें पहले ही दी गई हैं। श्री एल० क० जा को आर्थिक सुधार प्रावधान का नेतृत्व बना दिया गया है जो अपने आप में इस बात का सबूत है कि यह बजट

इजारेवारों के दबावों में आकर बनाया है।

बजट में हरिजनों के उद्धार की बात कही गई है और वडे दबाव के साथ कही गई है कि यह हरिजन-आदिवासियों के बड़े काम का बजट है। जब कि गुजरात में हरिजन मारे जा रहे हैं। वहां पर सस्तार उन की रक्षा नहीं कर पा रही है। मैं पूछता हूँ कि इस बजट में हरिजनों की मद में जो वैसा दिखाया गया है कि वह वैसा हरिजनों के लिए बहुतरीन कवरिस्तान बनाने के लिए रखा गया है? कर्नाटक में बैलगांव, बीजापुर, गुलबर्गा और धारवार तथा महाराष्ट्र में शोलापुर, कोल्हापुर और सांगली आदि जैसे ऐसे स्थान हैं, जहां प्रति वर्ष पांच हजार से छः हजार हरिजन आदिवासी लड़कियों को एलम्बा दंवी के मन्दिर में देवदासी बनाया जाता है। पुजारीयों मन्दिर में उन के साथ बलात्कार करते हैं फिर उन्हें वडे वडे वेश्यालयों में बेचा जाता है, जो सरकार हरिजन-आदिवासी बहू-बेटियों की रक्षा नहीं कर सकती है, वह उन्हें रोटी कैसे देगी, यह सोचना पड़ेगा?

वित्त उप-मंत्री, श्री वरोट, यहां बैठे हैं। मैं उन का ध्यान इस और आकर्षित करना चाहता हूँ कि उन की मंत्रालय शिड्यूल्ड कास्टस के प्रति कितना हमदर्द है। स्टेट बैंक आफ इडिया में चतुर्थ श्रेणी के कर्मचारियों की भर्ती के लिए एक मैट्रिट-लिस्ट बनी थी। मंत्री महोदय ने 13 जून, 1980 को प्रश्न संख्या 789 के उत्तर में इस सदन को यह आश्वासन दिया था कि जब तक शिड्यूल्ड कास्टस का कोटा पूरा नहीं होगा, तब तक इस लिस्ट को बरकंरार रखा जायेगा। लेकिन उन के इस आश्वासन के पन्द्रह दिनों के अन्दर ही उस लिस्ट के गैर-शिड्यूल्ड कास्टस के सब लोगों को ले लिया गया और उस के बाद वह लिस्ट के सत्र कर दी गई। मंत्री महोदय ने यह आश्वासन दिया था कि यह लिस्ट

एक साल तक एग्जिस्ट करेंगे। और ऐसे मिल, श्री जयपाल सिंह कश्यप, मंत्री जी से मिले थे, तो उन्होंने लिखित जवाब दिया था कि हम इस को देख रहे हैं। उन्होंने 27 नवम्बर, 1980 को बताया कि हम उसे देख रहे हैं। तब से वह उसे देख रहे हैं। इस से पता लगता है कि शिड्यूल कास्ट्स के प्रति वह किसने हमदर्द है।

जहां तक इस देश के पूर्जीपरियों का सम्बन्ध है, 1947 में बिड़ला की परिसम्पत्ति 589.42 करोड़ रुपये थी, जो बढ़ कर 1978 में 1171 करोड़ रुपये हो गई। इसी प्रवृत्ति में टाटा की परिसम्पत्ति 641.93 करोड़ रुपये से बढ़ कर 1102.11 करोड़ रुपये हो गई। इसी तरह अन्य इंडियन रेडारों की परिसम्पत्ति भी बढ़ी है, जबकि गरीब और गरीब हुए हैं।

यदि इस देश की सोसायटी के आर्थिक ढांचे का विस्तैत्व बढ़ावा दिया जाये, तो पता लगता है कि इस देश में एक लाख रुपए से ऊपर को हैसियत के लोग 1 परसेंट, एक लाख रुपए से 50,000 रुपए तक की हैसियत के लोग 4 परसेंट और 50,000 रुपए से 10,000 रुपए तक की हैसियत के लोग 5 परसेंट हैं। इन्हीं दस परसेंट लोगों ने देश की आजादी को भोगा है।

10,000 रुपये से 5,000 रुपए तक की हैसियत के लोग 10 परसेंट हैं और गरीबी की रेखा के ऊपर के लोग 30 परसेंट हैं। ये 40 परसेंट अध्यम वर्ग के लोग हैं। सरकार की ओर से कहा जाता है कि आयकर की छूट को 12,000 रुपए से बढ़ा कर 15,000 रुपए तक कर देने से अध्यम वर्ग को काबिदा हुआ है। इस बजट की घोषणा से चौबीस बांटे पहले 12,000 रुपए की कीमत 18,000 रुपए थी और उस के चौबीस बांटे के अन्दर वह 20,000 रुपए हो गई। सरकार ने 15,000 रुपए तक की छूट दी है। तो अध्यम वर्ग को उस को एडजस्ट करने के लिए

5,000 रुपये कहां से मिलेंगे? वास्तव में सरकार ने कोई छूट नहीं दी है, बल्कि उस ने वह बजट इस सफाई से रखा है कि अध्यम वर्ग उस को समझ न पाये।

मंत्री महोदय ने कहा है कि इस बजट के द्वारा 30 लाख लोगों को गरीबी की रेखा से ऊपर उठाया जायेगा। इस देश में 50 प्रतिशत लोग, अर्थात् 35 करोड़ लोग, गरीबी की रेखा से नीचे रह रहे हैं। इस का भत्तलब यह है कि सरकार को केवल 30 लाख लोगों को गरीबी की रेखा से ऊपर उठाना है, तो 34.70 करोड़ लोगों के लिये इस बजट का कोई सम्बन्ध नहीं है। क्या उन के लिए कोई दूसरी सरकार और कोई दूसरा बजट आएगा? 25 प्रतिशत लोग अर्थात् साड़े सत्तरह करोड़ लोग ऐसे हैं जो आधा पेट खाना पाते हैं। उन का इस बजट से कोई सम्बन्ध नहीं है। इस देश में 12 प्रतिशत अर्थात् 8 करोड़ लोग ऐसे हैं जो साल में केवल तीन महीने खाना खाते हैं और नौ महीने तक सांप, छक्कूंदर, बिञ्चू, गोजर गोदड़-गिलहरी आदि खा कर गुजारा करते हैं। बिहार के अनेक स्थानों में तथा उत्तर प्रदेश के इलाहाबाद जिले की मकांरंपुर तहसील में ऐसे कई गांव हैं जहां लोग दो दो, तीन तीन महीने येड़ के पत्ते और चास बगैरह खा कर अपना जीवन बिताते हैं, हाय! यह बजट इन के लिए भी गुणा, बहरा और अंधा है।

बजट में शिक्षा पर बड़ा जोर दिया गया है। जब प्रधान मंत्रीजी कहती हैं कि शिक्षा दोषपूर्ण है तो इस शिक्षा पर इतना क्यों खर्च किया जा रहा है? क्या इसलिए कि शिक्षा के निर्गुण रूप को तो सरकार जानती है, लेकिन सगुण रूप को नहीं जानती है?

इसी बजट में बड़े दुख के साथ आहुता पड़ता है कि अखबार वालों पर 15 प्रतिशत लैबी लगा दी गई है। अखबार एक जन-आधारण की ओर थी, अखबार के अध्यम है

## [श्री आरो एनो राकेश]

हम यह जान सकते थे कि देश किस दिशा में जा रहा है। यह गरीब देश है, हर आदमी के पास यहां रेडियो और ट्रांजिस्टर नहीं है। अखबार से ही उस को कुछ समाचार मिल जाता है। लेकिन उस पर भी आप ने लैंबी इसलिए लगा दी कि उन को आप अपनी धौंस में ला सकें और अपने मन की करा सकें। इस लैंबी से वे लोग जो सरकार के पक्ष में हैं, जो सरकार की धौंस में आ चुके हैं वे प्रभावित नहीं होंगे, उन के ऊपर इस लैंबी का कोई असर नहीं पड़ेगा। लेकिन जो गरीब अखबार वाले हैं जो सरकार की धौंस में नहीं आ पाये हैं, उन के ऊपर यह लैंबी मौत-मार होगी। दूसरी ओर जो सरकार के पक्ष के अखबार हैं, उन को सरकारी विज्ञापन मिलेंगे, और तरीकों से भी उन को बढ़ावा मिलेगा। मैं चाहता हूं कि अखबार वालों को तो कम से कम इस लैंबी से मुक्त किया जाय। बार बार अखबार की स्वतन्त्रता की बात की जाती है। मैं कहता हूं कि अखबार अपने आप स्वतन्त्र रहेंगे, लेकिन सरकार उन के ऊपर से अपने नापाक साये को हटा दे।

इस देश में बेरोजगारी बड़ी तेजी से बढ़ रही है। उस को समाप्त करने के लिये इस बजट में कोई चर्चा नहीं की गई है। 90 मिलियन जाब दस साल में क्रिएट होने चाहिए थे, अर्थात प्रति वर्ष 9 मिलियन जाब तैयार होने चाहिए थे। लेकिन पिछली पंचवर्षीय योजना में चार मिलियन जाब ही तैयार किया गया और इस बजट में तो बेरोजगारी को समाप्त करने के लिये कोई चर्चा ही नहीं की गई है। मैं केवल इतना ही कहना चाहता हूं इस दिशा में कि बजट में फिर से सुधार किया जाय जिस से कि इस देश की बेरोजगारी को दूर किया जा सके। आज दसियों करोड़ लोग इस देश में बेरोजगार हैं। दूसरे देशों में बिका अवर्स कम किए गए हैं। आप भी कहिं अवर्स कम करिए और बाकी समय में

श्री लोगों को रोटी-रोजी हेने के लिए सोचिए।

काले धन के बारे में बड़ी चर्चा की गई है कि यह सरकार का बड़ा पुनीत काम है। इस सरकार ने काले धन को सफेद करने का जरूर बड़ा पुनीत कार्य शुरू किया है। परन्तु यह सरकार जो काले धन की झोलाद है क्या बल्दियत बदल कर विश्वसनीयता प्राप्त कर सकेगी? इन शब्दों के साथ मैं बजट का विरोध करता हूं।

श्री सक्षमन कर्मा (बस्तर) : उपाध्यक्ष महोदय, वर्ष 1981-82 का जो बजट प्रस्तुत है उस का मैं समर्थन करता हूं। यह बजट जन-सामान्य के लिए राहत का बजट है। इस देश में पहली बार कृषि विकास के लिए राष्ट्रीय बैंक की स्थापना करने और देहाती क्षेत्रों के लिये क्षेत्रीय विकास बैंकों की स्थापना करने तथा जीवन बीमा निगम के नियमों में परिवर्तन करने की जो बात कही गई है उस को देखते हुए ऐसा लगता है कि यह समाज बादी बजट है और ग्रामीण क्षेत्रों के विकास के लिए यह एक अच्छा कदम है। हमारे वित्त मंत्री जी ने ग्रामीण विद्युतीकरण का जो कार्यक्रम दिया है उस से देहाती क्षेत्रों में काफी विद्युतीकरण हो सकेगा और कमज़ोर बगों को उस से लाभ होगा। कमज़ोर बगों के लिए और हरिजनों और आदिवासियों के लिए इस में बहुत काफी ध्यान दिया गया है। 10 करोड़ की जो योजना हरिजनों के लिए और 175 करोड़ का जो प्रावधान आदिवासियों के लिए रखा गया है इस से उन को गरीबी की रेखा से ऊपर उठाने का मोका मिलेगा। लेकिन उन को और विशेष सुविधा देने की आवश्यकता है। रिजर्वेशन देने के बाद भी हरिजन/आदिवासी आज बहुत अधिक पिछड़े हुए हैं। उन को ऊर उठाने के लिए विशेष प्रावधान करने की आवश्यकता है। हरिजन आदिवासियों के बच्चों की पढ़ाई के लिए जो सुविधा प्रदान की जा रही है उस में और अधिक बढ़ि

की जानी चाहिए। हरिजन आदिवासियों के बच्चों की बढ़ाई के लिए जब स्कूलों में अच्छी व्यवस्था होनी तभी वे नड़ सकेंगे और नीकरियों के अवसर भी प्राप्त कर सकेंगे। आज हरिजन आदिवासियों के बच्चे नीकरी के लिए इंटरव्यू में जाते हैं किर भी जो उन का रिजर्वेशन का कोटा है वह पूरा नहीं हो रहा है। इस का कारण यह है कि वे देहातों में बढ़ाई कर के शहर के बच्चों के साथ आईं। एस० तथा अन्य सेवाओं में कांपीटीशन में मुकाबला नहीं कर पाते हैं। मेरा सुझाव है कि उनके लिए अलग से कोर्चिंग क्लासेज की व्यवस्था की जानी चाहिए ताकि वे भी दूसरों के साथ बराबरी में आ सकें। आज गांवों में शिक्षा का मीडियम हिन्दी है जब कि शहरों में अंग्रेजी है। यही कारण है कि कांपीटीशन में शहरों के बच्चे आ जाते हैं और गांवों में हरिजन आदिवासियों के बच्चे चूंकि हिन्दी में शिक्षा प्राप्त करते हैं, वे उन का मुकाबला नहीं कर पाते हैं। इसलिए देहातों में भी इंग्लिश माध्यम की शिक्षा की व्यवस्था होनी चाहिए। जहां पर अनिवार्य रूप से हरिजन आदिवासीयों के बच्चों को पढ़ाया जाना चाहिए। तभी कांपीटीशन में वे दूसरों की बराबरी करने में समर्थ हो सकेंगे।

इस बजट के द्वारा पहली बार गरीब मध्यम वर्ग को राहत देने की योजना बनाई गई है। 12 हजार से बड़ा कर 15 हजार तक की आमदनी को आयकर से छूट दी गई है। इस के द्वारा लाखों लोगों को राहत मिल सकेगी। इस प्रकार साधारण लोगों को पहली बार इस बजट के द्वारा राहत दी जा रही है।

मैं कुछ मध्य प्रदेश के बारे में भी बतलाना चाहता हूँ। मध्य प्रदेश इस देश का हार्ट है। अगर हार्ट ही कमज़ोर होगा तो शरीर किस प्रकार से भज़बूत हो सकेगा। मध्य प्रदेश में हरिजन आदिवासी अधिक संख्या में रहते हैं। वहां बस्तर का क्षेत्र एक आदिवासी जिला

है जो कि सब से पिछड़ा हुआ है। वहां पर 80 प्रतिशत से अधिक आदिवासी रहते हैं। वहां पर जोहे और मैगनीज की खदानें हैं। वन सम्पदा भी वहां पर प्रचुर मात्रा में है। परन्तु वहां की खनिज सम्पदा का कोई उपयोग नहीं हो रहा है। वहां पर जब तक वन एवं खनिज सम्पदा पर आधारित उद्योग नहीं खोले जायेंगे तब तक वहां के लोगों को रोजगार के साधन उपलब्ध नहीं होंगे सकेंगे और न ही वे ऊपर उठने में समर्थ हो सकेंगे। मध्य प्रदेश में ऐसे 17 जिले हैं जिन का विकास बहुत कम होता है। वहां पर आवागमन के साधन बहुत कम हैं। शिक्षा के क्षेत्रों में जो कालेज बनाए रखे हैं, वह शहरी क्षेत्रों में ही हैं, देहातों में नहीं हैं। इस के कारण गांव के बच्चों को शहरों में जा कर शिक्षा प्राप्त करने में बड़ी दिक्कत होती है। इसलिए देहातों में भी कालेज खोले जाने चाहिए जिस से कि देहाती बच्चों को भी शिक्षा का लाभ मिल सके।

मध्य प्रदेश में आदिवासियों का शोषण अधिक होता है। इसका कारण यह है कि वहां पर ठेकेदारी प्रथा प्रचलित है। शराब के ठेकेदारों द्वारा आदिवासियों वा अधिकतर शोषण होता है। इसलिए इस ठेकेदारी प्रथा को समाप्त किया जाना चाहिए, इस काम को अधिक संकटर में किया जाना चाहिए और कानून बना कर उन पर कड़ी निगरानी रखी जानी चाहिए। हरिजन आदिवासियों के लिए सरकार जो कर रही है और रिजर्वेशन दे कर जो सुविधा बढ़ाई है वह प्रशंसनीय है। इन्दिरा जी ने हरिजन आदिवासियों की ओर विशेष व्यान देकर उन को आगे बढ़ाने का प्रयत्न किया है। बस्तर जिला आवागमन की सुविधाओं से बहुत पिछड़ा हुआ है। वहां पर 1971-72 में एक रेलवे लाइन का सर्वे हुआ शा-दिल्ली-राजस्थान से जगदलपुर को जोड़ने के लिए—जो कि 234 किलोमीटर की लाइन है, उस को पूरा करने के लिए रेलवे बजट में शामिल करना चाहिए, लेकिन रेल मंत्री महोदय ने इस पर कोई व्यान नहीं

## [श्री लक्ष्मण कर्मी]

दिग्गं दिग्गं है। इस को पूरा करों के लिए मध्य प्रदेश के बजट में व्यवस्था बहुत कम है। इसलिए मैं कहना चाहता हूँ कि वहाँ के लोगोंको सुविधा हो सके और उद्योग खुल सकें; इसलिए इस लाइन को भी लेना चाहिए था।

वहाँ पर उद्योग न खुलने का एक कारण यह है कि वहाँ पर रेलवे की सुविधा और पावागमन की सुविधा नहीं है। इसलिए वहाँ पर बन-सम्पदा होते हुए भी लोग वहाँ पर उद्योग लगाने के लिए नहीं जाते हैं। मध्य प्रदेश के पिछड़ा होने का एक कारण यह है कि वहाँ की आदिवासी जनता की आर्थिक स्थिति कमजोर होने की वजह से शिक्षित नहीं है। इन सब को देखते हुए, जो केन्द्रीय सहायता मध्य प्रदेश सरकार को दी जाती है, उसको भी बढ़ाना चाहिए।

बस्तर जिला तीन राज्यों की सीमा रेखाओं से मिला हुआ है—आन्ध्र प्रदेश, महाराष्ट्र और उडीसा—इस के साथ एक समस्या यह भी है कि नक्सलवादी लोग वहाँ पर चुस गए हैं, जो कि आदिवासियों के जनजीवन की लूटमार करते हैं। इसको सुरक्षा के लिए भी शासन को विशेष ध्यान देना चाहिए। सीमा रेखाओं पर विशेष पुलिस फोर्स रखनी चाहिए और उन की देख-रेख के लिए कड़े कानून बनाने चाहिएं, तभी वहाँ के हरिजन आदिवासियों की सुरक्षा हो सकती है।

बस्तर जिले में बन सम्पदा बहुत है। वहाँ जंगल हैं, लेकिन उन को काट कर वहाँकी सरकार ने पाइन लगाने की योजना बनाई है। साल के जंगलों को काटकर पाइन लगाने की योजना बहुत ही हानिकारक है, जिसकी वजह से वहाँ का जनजीवन भयभीत है—मैं चाहता हूँ कि इस योजना को समाप्त करना चाहिए। वहाँ के लोगों का जीवन वहाँ की बन-सम्पदा पर आधारित है, जंगलों से सहायता योग्य प्राप्त होती है, इसलिए मैं कहना चाहता हूँ कि यदि आदिवासियों को बचाना है, तो जंगलों

को बचाना पड़ेगा। नए जंगल बढ़ाने की जरूरत नहीं है, लेकिन जो पुराने जंगल हैं, उन को प्रीजर्व करने की जरूरत है। इसलिए मैं कहता हूँ मध्य प्रदेश शासन ने जो जंगल काटने की योजना बनाई है, उस को बात्म कर देना चाहिए और जो पुराने जंगल हैं, उन को बचा कर रखना चाहिए।

इन शब्दों के साथ मैं आप को धन्यवाद देता हूँ कि आप ने बजट पर बोलने के लिए समय दिया।

**श्री जय राम बर्मा (फैजाबाद):** माननीय उपाध्यक्ष महोदय, मैं वित्त मंत्री जी द्वारा प्रस्तुत बजट के समर्थन में खड़ा हुआ हूँ। जनवरी, 1980 में जब इस सरकार ने कार्यभार संभाला था, उस वक्त सकल राष्ट्रीय उत्पादन में 4.5 प्रतिशत की गिरावट आ गई थी और मूल्यों में 21 प्रतिशत की वृद्धि हो गई थी। आधारभूत ढांचे की उपेक्षा और दुर्ध्यवस्था के कारण विद्युत्, कोयला और रेल जैसे महत्वपूर्ण क्षेत्रों में सकट की स्थिति दैदा हो गई थी। ऐसी बिगड़ती हुई स्थिति को और आगे बिगड़ने से रोकने में प्रधार्यवस्था में एक बार पुनः सुधार और सुस्थिरता लाने में हमारे वित्त मंत्री जी ने श्रीमती इंदिरा गांधी के नेतृत्व में जो सफलता प्राप्त की है, उस के लिए बहु बधाई के पात्र हैं।

श्रीमान्, ऐसी खराब हालत में केवल 271 करोड़ रुपये का अतिरिक्त कर लगाकर और विभिन्न क्षेत्रों में विभिन्न राहतें प्रदान कर के, जैसे मध्यम वर्ग आय कर दाताओं के 2.5 लाख लोगों को कर में कूट दी गई है और दूसरे और क्षेत्रों में सुधार के उपाय किए गए हैं, ग्रामीण क्षेत्रों में कृषि के क्षेत्र में हरिजन और जनजाति तथा कमजोर वर्ग के लोगों के उत्थान के लिए, सुधार के लिए, धन की व्यवस्था की गई है, उद्योगों को राहत पहुँचाने की व्यवस्था की गई है, इन सब के करते हुए भी माननीय वित्त मंत्री जी

वे केवल 1539 करोड़ रुपये के बाटे का बजट जब कि बर्तमान हालत को देखते हुए इस वर्ष बहुत बड़े बाटे की आशंका थी, बहुत कर लगाये जाने की आशंका थी, जिस कुशलता और विश्वास के साथ पेश किया, उस के लिए वे हमारी भूरि-भूरि प्रशंसा के पात्र हैं।

सन् 1980-81 वर्ष में कृषि के क्षेत्र में अच्छे कार्य निष्पादन की वजह से जो अच्छे काम हुए उन के कारण सन् 1980-81 में कृषि का रिकार्ड उत्पादन हुआ, जो 1320 करोड़ टन होने जा रहा है। यद्यपि उद्योगों में उतना सुधार नहीं हुआ है, लेकिन उन में भी अब सुधार चल पड़ा है। और यह आशा है कि 1981-82 में सकल राष्ट्रीय-उत्पाद में साड़े ४ लाख कृषि की वृद्धि हो जाएगी। हमारा भारत गांवों में रहता है, जहां 70 प्रतिशत जनसंख्या कृषि के ऊपर अपनी आजीविका के लिये आधारित है। इसलिये देश की खुशहाली कृषि के विकास और उस के आधुनिकीकरण पर निर्भर करती है। इसलिए यह कहा जा सकता है कि हमारी अर्थ-व्यवस्था में कृषि की एक महत्वपूर्ण भूमिका है, कृषि के उत्पादन की दर समृच्छी राज-व्यवस्था की दर को निर्धारित करती है। इस दृष्टि से कृषि ही हमारे देश की समृद्धि का कारण बन सकती है। इस बजट में कृषि के शोध के लिये, उस की उन्नति के लिये, विशेष रूप से व्यवस्था की गई है। इस वर्ष की योजना में 1047 करोड़ रुपये का प्रावधान पिछले वर्ष के 925 करोड़ रुपये के स्थान पर रखा गया है तथा यह व्यवस्था भी की गई है कि 1981-82 में 25 लाख हैक्टेयर जमीन को अतिरिक्त सिंचाई की सुविधा प्रदान की जायगी तथा गांवों के विद्युतीकरण के कामों को आने बढ़ाया जायगा। आमीण विद्युतीकरण योजना के अन्तर्गत इस वर्ष 22 हजार गांवों को शामिल किया गया है तथा साड़े चार लाख पर्यानीयों को विद्युत देने की व्यवस्था की गई है। जिन गांवों में पीने के पानी की व्यवस्था नहीं है, उन में

वीने के पानी की व्यवस्था की जायगी, ऐसे 36 हजार गांवों में ऐसी व्यवस्था हो जायगी। हमारे विन मंडी जी ने इस बात की भी घोषणा की है कि एक राष्ट्रीय बैंक की स्थापना की जायगी जिसके द्वारा शीर्ष स्तर पर गांवों के लोगों की कृषि सम्बन्धी जरूरतों को पूरा किया जायगा तथा 25 अन्य बैंक देहांतों में स्थापित किए जायेंगे।

यह सब होते हुए भी एक बात की तरफ ध्यान देना होगा—तिलहन और दलहन की आज देश में बहुत कमी है, उन की उपज को बढ़ाने के लिये खास तौर से व्यवस्था होनी चाहिये और मुझे इस बात की खुशी है कि हमारे कृषि वैज्ञानिकों की खोज से यह सम्भव हो सका है कि आलू जो अब तक केवल रबी में पैदा होता था, अब गरमी और रबी दोनों में पैदा हो सकेगा। बल्कि गर्मी में उस की पैदावार रबी के मुकाबले ज्यादा होना सिद्ध हुआ है। गर्मी में जो आलू पैदा किया जाता है, उस में रोग लगने की गुंजाइश कम है। इसी तरह से तिलहन की व्यवस्था करना जरूरी है। मुझे इस बात की खुशी है कि इन्दिराजी ने कतिपय मुख्य मंत्रियों को इस बात की हिदायत की है कि मूँगफली की पैदावार बढ़ाने के लिए खास तौर से व्यवस्था की जाए, और यह भी संभव हो गया है कि मूँगफली भी गर्मी में और रबी में, दोनों में पैदा हो सकती है और यह बात भी मालूम हौर्द है कि मूँगफली की पैदावार के लिए उतने पानी की जरूरत नहीं होती है जितना कि धान की पैदावार के लिए। इसलिए गर्मी में मूँगफली पैदा की जाए तो एक हैक्टेयर में धान के लिए जितने पानी की जरूरत है, उतना पानी तीन हैक्टेयर में मूँगफली पैदा करने के लिए कافी होगा। इस से ओड़ा प्रोत्साहन निलता है और आशा बन्धती है कि तिलहन की पैदावार की तरफ खास तौर से ध्यान है और उस के लिए विशेष उपाय किए जा रहे हैं और इन्दिरा जी का भी उस की तरफ खास तौर से ध्यान है। इसलिए लोगों को पूरा विश्वास है कि जो तिलहनों

## [क्षी जयराम वर्मा]

ओर दलहनों की कमी हमारे बीच में है, उस को जल्दी पूरा करने की व्यवस्था की जाएगी।

इन सब बातों के साथ-साथ कृषि के विकास के लिए आवश्यक व्यवस्था की गई है। उन व्यवस्थाओं के अलावा एक बात की ओर जरूरत है जिस से कि कृषि की पैदावार और बढ़ सके। वह यह है कि किसानों के दिलों में यह विश्वास पैदा होना चाहिए कि एप्रोकल्चरल प्राइसेस कमीशन सचमुच में उन के राहत का काम करता है। एप्रोकल्चरल प्राइसेज कमीशन का जो रूप इस समय है, उस से किसानों में उस के प्रति विश्वास नहीं रह गया है। मेरा आप से निवेदन है कि उस के रूप को आप बदलें और उस में कृषि वैज्ञानिक रखे जाएं, ऐसे लोग उस में रखे जाएं, जो गांवों की स्थिति से अवगत हों इस से किसानों का फिर से उस पर विश्वास हो जायेगा। उस के द्वारा जो कृषि उपज के दाम मुकर्रर होते हैं, उन को मुकर्रर करने में भी आसानी होगी और वह ज्यादा न्यायपूर्ण ढंग से कृषि उपज के दामों को तय कर सकेगा। जितनी मेहनत कर के जितना परिश्रम कर के किसान अनाज पैदा करता है, उस के सही दाम उस को भिल सकेंगे और जितनी, आशा हम उस से करते हैं कि वह पैदावार और बढ़ा दे, उस पैदावार को बढ़ाने में वह जरूर सफल होगा। यह भी जरूरी है कि जो पैदावार 1980-81 में हुई है, उस में जो वृद्धि हुई है उस को स्थिर करने के लिए और इम्प्रूव करने के लिए और कोशिश की जाए ताकि पैदावार में वृद्धि होती रहे।

गांवों में किसानों के अतिरिक्त खेतिहार मजदूर, हरिजन, इस्तकार और जन जातियों के लोग भी हैं। उन के सुधार के लिए भी इस बजट में काफी व्यवस्था की गई है और इस से आशा है कि उन को आगे बढ़ने में काफी आसानी होगी और उन को प्रोत्साहन पिलेगा।

गांवों में एक राष्ट्रीय ग्रामीण रोजगार कार्यक्रम चलाया जा रहा है, जिस में 1981-82 में 180 करोड़ रुपए की व्यवस्था की गई है। कुछ उघर के लोगों का यह खाल है कि शायद यह व्यवस्था पिछले साल के मुकाबले में कम की गई है लेकिन अगर गौर से देखा जाय, तो यह व्यवस्था कम नहीं की गई है। 180 करोड़ रुपए की व्यवस्था केन्द्र की तरफ से है और इतनी ही रकम की व्यवस्था राज्यों की ओर से की जायगी। इस तरह से कुल 360 करोड़ रुपये की व्यवस्था हो जायगी। पिछले साल 340 करोड़ रुपये की व्यवस्था थी लेकिन उस साल सिर्फ एक ही स्कीम थी। इस बजट में दूसरी स्कीमें भी शुरू की गई हैं।

जो एकीकृत ग्रामीण विकास कार्यक्रम है, जिस के लिए 198 करोड़ रुपये की व्यवस्था की गई है उस से यह आशा की जाती है कि तीस लाख परिवारों को गरीबी की रेखा से ऊपर लाया जा सके।

श्रीमान् जी, हरिजनों के लिए या हरिजन जनजातियों के लिए इस के अतिरिक्त भी जो व्यवस्था की गई है, वह सबमुच आगे बढ़ाने में काफी सहायक होगी। लेकिन हमारी स्थिति ऐसी है कि हरिजनों के लिए संरक्षण का कायम रखना बहुत जरूरी है। मझे इस बात की खुशी है कि सरकार अपने संवधानिक दायित्वों को समझती है और उन पर अंडिंग है और किसी तरह से भी उस के बारे में समझौता करना नहीं चाहती है। लेकिन यह दुर्भाग्य की बात है कि गुजरात में कुछ लोगों ने इस संरक्षण के खिलाफ आन्दोलन छेड़ रखा है और वह आन्दोलन हिसात्मक हो गया है। यह देश के लिए अच्छी बात नहीं है। कुछ लोग उस को हवा भी दे रहे हैं। मैं समझता हूँ कि उस को हवा देना देश के खिलाफ काम करना है और देश का जो कमजोर वर्ग है उस वर्ग के हित के खिलाफ काम करना है इस में तो सभी राजनीतिक दलों का समर्थन प्राप्त

होना चाहिए कि यह जो व्यवस्था हरिजनों के संरक्षण के लिए की गई है वह कायम रहे। कोई भी आदमी इस की मुखालिफत करे। मैं समझता हूँ कि जो लोग इस आन्दोलन के पीछे हैं और इस को हिसांत्मक रूप दिए हुए हैं, वे अपने कदम को पीछे हटायेंगे और जो एक जरूरी चीज है उस में वे जो बाधा पदा किए हुए हैं, वह बाधा वे पैदा नहीं करेंगे।

इसी तरह से हरिजनों के अलावा अन्य पिछड़े वर्ग के लोग भी हमारे देश में काफी संख्या में रहते हैं। 1952 में राष्ट्रपति ने एक कमीशन उन के सम्बन्ध में नियुक्त किया था जिस की रिपोर्ट 1955 में प्राप्ती थी। लेकिन दुर्मिल्य की बात है कि उस कमीशन की रिपोर्ट पर, उस की सिफारिशों पर जिस की अध्यक्षता एक गांधीवादी काका कालेलकर ने की थी, काम नहीं किया गया और उन सिफारिशों को माना नहीं गया। यह सौभाग्य की बात है कि एक दूसरा कमीशन श्री मण्डल जी की अध्यक्षता में नियुक्त हुया। उस कमीशन ने भी अपनी रिपोर्ट अब दे दी है। अब मैं सरकार से, वित मंत्री के द्वारा यह निवेदन करना चाहूँगा कि अब जो रिपोर्ट आयी है, जिस के बारे में कहा जाता है उस में वे दोष नहीं हैं जो दोष पिछली रिपोर्ट में थे, उस पर सरकार को विचार कर के जल्दी ही उस की सिफारिशों को मंजूर करना चाहिए और इस सदन में और राज्य सभा में ले आना चाहिए ताकि उन पर विचार कर के कार्यवाही की जा सके। जिस से कि इस वर्ग को भी प्रोत्साहन मिले। मैं समझता हूँ कि इन्दिरा जी को इस मामले में काफी दिलचस्पी है।

MR. DEPUTY-SPEAKER: You have the support of the Opposition also in this regard—the only time they have supported you!

श्री जय राव बर्मा: इन्दिरा जी को पिछड़े वर्ग के लोगों से काफी हमवर्दी है और वे

समझती हैं कि उन के लिए और उन के सुधार के लिए कुछ किया जाना आवश्यक है, नहीं तो उन की हालत और खराब हो जायेगी।

मैं यह कह सकता हूँ कि पिछड़े वर्गों में कुछ जातियां ऐसी हैं जिनकी कि हरिजनों से भी सचमुच हालत खराब है। इसलिए इस बात को ध्यान में रखना होगा। यह एक बहुत बड़ा वर्ग है जिसकी जनसंख्या, मैं समझता हूँ, इस देश में 50 फीसदी से कम नहीं होगी। यह 50 फीसदी से ज्यादा ही होगी और 50 फीसदी समाज को अपेक्षित रखना ठीक नहीं होगा। यह समाज देश का एक बहुत बड़ा ग्रंथ है। उसको भी ऐसे साधन मिलें जिससे कि वह भी दूसरों के समकक्ष हो सके और समकक्ष हो कर के इस देश की सेवा पूरी शक्ति के साथ कर सकें।

श्रीमान् जी, समाज में तरह तरह के दोष मौजूद हैं। जातिवाद का जहर फैला हुआ है, उस जातिवाद के जहर को तभी दूर किया जा सकता है जबकि विभिन्न वर्गों के लोग समकक्ष हो जाएं। जब एक स्तर पर आ जाये; जब एक स्तर पर आ जायेंगे तो किसी भी जाति को इस बात की आवश्यकता नहीं होगी कि वह कोई विशेष सुविधा मांगें। न किसी जाति को अपमान मिलेगा, न विशेष सुविधा सम्मान मिलेगा। किसी को भी इस बात की फिक्र नहीं रहेगी। इसलिए यह जो एक जहर फैला हुआ है, इस जहर को दूर करने के लिए इन विभिन्न वर्गों के स्तर को करीब करीब एकसा करना होगा, तभी यह जहर दूर होगा, नहीं तो नहीं। यह जहर समाजवाद का सबसे बड़ा दुश्मन है। अगर समाजवाद स्थापित होना है तो इस जातिवाद के जहर को समाप्त करना होगा। इसके लिए रास्ता निकालना होगा और मैं समझता हूँ कि इसका सबसे पहला

[श्री जय राम वर्मा]

रास्ता यही है कि जो असमानता है, उस असमानता को दूर किया जाए ।

उपाध्यक्ष महोदय, मैं एक बात और कहना चाहता हूँ कि बजट में जनसंख्या के अनुरूप प्रदेशों के लिए धन का प्रावधान न करने की बजह से उनके विकास में असमानता आ गई है । इस असमानता को दूर करना जरूरी है । चाहे उत्तर प्रदेश हो, राजस्थान हो, विहार हो, किसी के लिए भी जनसंख्या के अनुरूप व्यय की व्यवस्था नहीं की गई है और इसलिए ये पिछड़े गए हैं । उनके पिछड़ेपन को दूर करने के लिए इन प्रदेशों का खासतौर पर ध्यान रखा जाए और बजट में इस प्रकार की व्यवस्था की जाए जिससे उनका पिछड़ापन जल्दी ही दूर हो सके ।

उपाध्यक्ष महोदय, इन शब्दों के साथ मैं फिर माननीय वित्त मंत्री महोदय को उनके विश्वास के लिए और उनके कौशल के लिए, जिससे उन्होंने यह बजट पेश किया है, बधाई देना चाहता हूँ और मुझे विश्वास है कि जिस विश्वास के साथ उन्होंने यह बजट पेश किया है, उससे जनता के मन में वह विश्वास जिससे उन्होंने इंदिरा जी को सत्ता सौंपी है, और दृढ़ हो जाएगा ।

श्री समीनुद्दीन (गोड्डा) : जनावर सद, मैं आपका मश्कूर हूँ कि निर्धारित समय निकलने के बाद भी आपने सामान्य बजट पर मुझे बोलने का भोका दिया । हालिया बजट जो सदन में पेश किया गया है इस पर दो दिनों से तक्कीद और ताईद का सिलसिला जारी है । बाइक्टदार जमात की तरफ से ताईद होती रही और हिजब मुखालिफ की तरफ से तक्कीद होती है, लेकिन

इसका फैसला कैसे हो कि यह बजट निहायत ही उन्होंने और आइडियल बजट है । इसका फैसला तो कोई तीसरा आदमी ही कर सकता है । मैं 27, 28 फरवरी पहली, दूसरी मार्च को दुमका, भागलपुर गया था वार लायब्रेसियों में और कालेजों और स्कूलों में गया और बहुत से बुद्धीविद्यों से मिला । उन सोगों ने कहा कि वाक्यी यह बजट जो सदन में 1981-82 को पेश हुआ है यह आइडियल बजट है । सारे सोगों ने मुझे मुबारकबाद दी और मैं उन सारे मुबारकबादियों को इकट्ठा करके लाया हूँ और इस बात का इत्तजार था कि मैं उनको पेश करूँ जिसको आज मैं उसको पेश कर रहा हूँ । बजट की बहस में एक बात देखने में आई है कि चाहे कितने ही अच्छी बात की जाती हो, लेकिन फिर भी मुखालिफ पार्टी के लोग उसकी मुखालिफत करते हैं । बहरहाल, बजट भाषा देखने के बाद मुझे पता चला कि बजट भाषण में सारी चीजों की पैदावार में बृद्धि बताई गई है और इसमें अन्देशा जाहिर की गई है कि मूल्क की बढ़ती हुई आबादी हमारे बजट को बदनुमा कर सकती है, गड़बड़ा सकती है, हमारे कदमों को आगे बढ़ने से रोक सकती है । हमारा थाना थोरिया जिसमें पहले 80,000 की आबादी थी वह 1971-72 में बढ़ कर 95000 हुई । वहां काफी नसबन्दियां हुई हैं, फैमिली प्लार्निंग का काम वहां बहुत अच्छा चला ।

सब इससे मुत्तफिक थे । किसी को कोई इस्तलाक नहीं था । लेकिन इस बार 1980-81 मरदुम शुमारी हुई है उस में वहां की आबादी 1 लाख 20 हजार तक पहुँच गई है । जब मंसूबा हम बलाते हैं, नसबन्दियां हम करते हैं तो उसके बाबजूद भी आबादी क्यों बढ़ रही है, इसकी गहराई में जाने की जरूरत है । मुझे ऐसा लगता है कि इस नसबन्दी

की चार किसमें हैं। एक तो वे लोग हैं जो बासलाहियत हैं और जिनके लड़का लड़की हो सकता है उनकी नसबन्दी कर दी गई है, इनकी तादाद चार या पांच आना है। दूसरे लोगों की कर दी गई है जिन में सलाहियत ही नहीं थी। तीसरे वे हैं जिन को निशान लगाकर छोड़ दिया गया और चौथे वे हैं जिन के निशान भी नहीं लगाया गया है। जाखों लाख रूपया इस तरह से नसबन्दी के काम में बरबाद हुआ है। जिस वक्त यह प्लान नहीं थी उस वक्त तो आबादी कम बड़ी लेकिन इसे प्लान के बाद पच्चीस हजार आबादी बढ़ी है। इससे मुझे ऐसा लगता है कि या तो मंसूबा ठीक तरह से नहीं चल रहा है और अगर ठीक तरह से चल रहा है तो मैं यही कहूँगा कि खुदा इतनी हमारी कोशिशों के बाद भी नहीं चाहता है कि आबादी कम हो, बल्कि चाहता है कि आबादी बढ़ जाए। मुझे ऐसा लगता है कि ईश्वर की रजामन्दी इस में नहीं है। हम लोगों को इससे सबक लेना चाहिए।

माभिन दावतिन अललाहु रिजकुहा खुदा कहता है कि रोजी देने का जिम्मेदार मैं हूँ। हो सकता है कि वह विगड़ और गुस्सा हो गया हो। नसबन्दियां भी होती हैं लेकिन फिर भी आबादी घटती नहीं है बढ़ती चली जा रही है तो यह उसकी ही मर्जी है। मैं इस सिलसिले में कुछ सुझाव देना चाहता हूँ। यह एक ऐसा मंसूबा है जिस में किसी को कोई इस्तलाफ नहीं है, मुख्यालिफ तक को भी नहीं है। सब मानते हैं कि नसबन्दी ऐसे लोगों की की जाए जो बासलाहियत हों, जो बच्चा पैदा कर सकते हों निज निजायज तरीके से पैसा खर्च न किया जाए।

दूसरा मेरा सुझाव यह है कि आजाद देश में रूपया दे कर नसबन्दी न की

जाए बल्कि यह बालैटरी और रजामन्दी से हो।

तीसरा मेरा सुझाव यह है कि नसबन्दी करके उसको छोड़ न दिया जाए, बल्कि दो तीन रोज तक उसको बैठ पर रखा जाए, और उसका इलाज किया जाए। तभी यह मंसूबा कामयाब हो सकता है।

हमारे बजट को जो चोज नुकसान पहुँचा सकती है वह ला एण्ड आर्डर की खराबी है। साया रूपया सरकार देती हैं लेकिन अगर ला एण्ड आर्डर पर हमारा कंट्रोल नहीं है तो हमारे बजट को यह चीज बदनुमा कर सकती है, अमली जामा पहनाने से हम को रोक सकती है। मैं अपने जिले भागलपुर की बात करता हूँ मेरे जिले में आज के पहले बहुत डकैतियां होती थीं। आंखें फोड़े जाने के मामले को ले कर यह जिला बड़ा मशहूर हो चुका है। 25 जुलाई, 1980 को मैंने एक लिस्ट पेश की थी जिसमें डकैतियों का उल्लेख था जहां डकैतियां हुई थीं। सैकड़ों डकैतियों की वह लिस्ट थी। फिर यकायक डकैतियां रुकीं। और यह दो तीन महीने तक बन्द रहीं। मालूम यह हुआ कि चाहे पुलिस ने या अवाम ने डकैती की आंखें निकाली हों उसकी बजह से इस पर रोक लगी। और डकैतियों का सिलसिला बन्द हुआ। मगर जब यह मामला फटा, कुछ पुलिस अफसर मुश्तकल किये गये, अधिकारियों को सजा दी गई और जिनकी आंखें निकाली गयीं थीं उनको इमदाद और इनाम दिया गया तो आज यह हाल है कि सरे आम राह चलना मुश्किल हो गया है। 6, 7 बजे शाम को दुकानें बन्द हो जाती हैं, रास्ता चलना मुश्किल हो गया है। आज सारे लोगों की निगाहें महगाई पर नहीं हैं, बल्कि इस बात से परेशान हैं कि डकैतियों से किस तरह अपनी इजित

## [श्री समीनुद्दीन]

आबरू बचायें। यह डकैतियां अमीरों के यहां ही नहीं बल्कि जिसके यहां दो मन चाबल और 1 मन गेहूं भी है उसके यहां भी डकैती होती है और जराइम पेशा लोग नाजाइज और गलत हथियार से कर चूमते रहते हैं, कोई नक़ड़ने वाला नहीं है। पुलिस चुप हो कर बैठ गई है, पुलिस का मनोबल गिर चुका है और डकैतों का मनोबल ऊपर उठ गया है। आज शरीफों की जिम्मदगी दूधर हो गई है। इस तरफ सरकार ध्यान दे और जराइम पेशा के कानून में सुधार लाये।

विजली की कमी की वजह से यावरलूम और हैंडलूम की सन्तों को काफी धक्का पहुंचा है। जनता राज्य में और हमारे राज्य में भोपालरलूम नहीं चला सूत कीमत बढ़ गई और जितने कर्जे सरकार ने दिये थे सब बैंकार बुनकर खा गये। बिहार में बुनकरों की 1100 कोआपरेटिव सोसाइटियां हैं जिनमें लगभग 10 लाख बुनकर शामिल हैं। आज वह सारे के सारे परेशान हैं, उनकी कुर्की और जब्ती हो रही है। उन्होंने हमारे द्वारा दर्खास्तें दी, हमारे द्वारा उद्योग मंत्री और प्रधान मंत्री को दी हैं। मगर अभी तक कुछ नहीं हो रहा है। 10, 10 लाख बुनकरों का यह हाल है तो देश का क्या हाल होगा। इसलिये जिनके पास जमीन तक नहीं है उन बुनकरों के कर्जे माफ कर दिये जायें।

हमारे क्षेत्र में बांसकूपी ज्यन्ती कोलियरी मधुपुर करांव सन्थाल परगना में है जो अंग्रेजों के साथ समय में चलती थी और वहां के लोग सुखो मैं। मगर आज वह कोलियरी बन्द है। सारा सामान कोयला निकालने का वहां मौजूद है, उसके निगरानी भी मौजूद हैं, उन को तनुच्छवाह भी दी जाती है, मतार काम नहीं हो रहा है। मैं चाहता हूं कि उस

कोलियरी को खोल दिया जाये ताकि उस आदिवासी क्षेत्र में लोगों को कान मिले और कोयला आसानी से मिल सके।

चौथी बात यह है कि राजमहव लमटिया प्रोजेक्ट में जहां सुपर थर्मल पावर स्टेशन बनने जा रहा है जिसके लिये हजारों एकड़ जमीन एकवायर की जायेगी। मगर अभी तक कोई संसद सदस्यों की कमेटी नहीं बनाई गई है जिसकी वजह से हालत यह है कि यूनियनबाजी चल रही है, कम्युनिस्टों तथा कांग्रेसियों की, झारखण्ड मुक्ती भोजी की, इन सब की अगल-अलग यूनियनें हैं जिनकी वजह से जमीन एकवायर नहीं हो पा रही है। जब तक जमीन एकवायर नहीं होगी तब तक सुपर थर्मल पावर स्टेशन कामयाब नहीं हो सकता है। इसलिये वहां एक एडवाइजरी कमेटी बनाई जाये और उसके जरिये जमीन एकवायर की जाये, और वहां के कर्मचारियों और मजदूरों की बहाली हो और सारा इत्तजाम किया जाये। 45 सारी चोरें ऐसी हैं जो हमारे क्षेत्र से ताल्लुक रखती हैं। मंदार हिल जो वांसी से ले कर बैजनाथधाम तक 55 मील की दूरी है, जिसके बारे में मैंने सवाल किया था और मुझे जवाब दिया गया कि सारा काम उसका पूरा हो चुका है, शब्द इसमें सिर्फ रूपमा देना बाकी है। मगर अकसोस है कि इस बार भी बजट में रूपमा नहीं दिया गया है। हमारे क्षेत्र में कहीं रेलगाड़ी नहीं है। यह 55 मील की रेल लाइन अगर पूरी हो जाती है तो बैजनाथधाम का लिक कलकत्ते से हो जायगा।

बस मुझे इतना ही कहना था। आपने मुझे बक्त दिया इसके लिये मैं आपका शुक्रिया अद्दा करता हूं, और इन लफजों के साथ बजट की ताईद करता हूं।

## [شیعی سینہ الدین (گوڈا) :

جلباب صدر - میں آپ کا مشکوہ ہوں  
کہ نوہداہارت سے نکلیے کے بعد بھی  
آپ نے سامانئے بھجت پر مجھے بولنے  
کا موقع دیا - حالیہ بھجت جو سدن  
میں پیش کیا گیا ہے اس پر نو  
دنوں سے تلقید اور تائید کا سلسلہ  
جادی ہے - با اقتدار جماعت کی  
طرف سے تائید ہوتی رہی ہے اور حزب  
مخالف کی طرف سے تلقید ہوتی ہے  
یہ لیکن اس کا فیصلہ کہیے ہو کہ  
یہ بھجت نہایت ہی صدی بھجت  
ہے اور آنکھیں بھجت ہے - اس کا  
فیصلہ تو کوئی تیسرا آدمی ہی کو  
سکتا ہے - میں ۲۸-۲۷ فروری -  
پہلی دوسری مادوچ کو دمکا بھائیوں  
کیا بار لائبریریوں میں کیا تھا کالجوں  
اور اسکولوں میں کیا تھا اور بہت سے  
بڑھی چیزوں سے ملے - ان لوگوں نے  
کہا کہ واقعی یہ بھجت جو سدن  
میں ۱۹۸۱-۸۲ کا پیش ہوا ہے یہ  
آنکھیں بھجت ہے - سارے لوگوں نے  
مجھے مہاکہد دی اور میں ان  
ساری مہارکہادیوں کو اکٹھا کر کے لایا  
ہوں اور اس بات کا انتظار تھا کہ  
میں ان کو پیش کروں جس کو آچ  
میں اس دو پیش کو دھا ہوں -  
بھجت کی بھجت میں ایک بات  
دیکھنے میں آئی ہے کہ چاہیے کتنی  
ہی اچھی بات کی جاتی ہوں لیکن  
وہ بھی مخالف پارٹی کے لوگوں

اُس کی مخالفت کرتے ہوں - بہر حال  
بھجت بھاشن دیتے کے بعد مجھے پتہ  
چلا کہ بھجت بھاشن میں سادی  
چیزوں کے پہداواد میں ودھی بتائی  
ئیسی ہے اور اس میں اندیشہ ٹاہر  
کی لئی ہے کہ ملک کی بوجتی  
ہوئی آبادی ہے اسے بھجت کو بد نہ  
کر سکتی ہے گوبرا سکتی ہے ہمارے  
قدموں کو اُنکے بوجلنے سے دوک سکتی  
ہے - ہمارا تھاں دھریا جس میں  
میں پہلے ۸۰۰۰۰ کی آبادی تھی وہ  
۱۹۶۰-۱۹۶۱ع ۹۵۰۰۰ میں بوجہ کو صرف  
وہاں کافی نسلی دیا جس میں  
ہوئی ہیں - فیصلی پلانگ کا کام  
وہاں بہت اچھا چلا - سب اس سے  
متفرق تھے - کسی کو کوئی اختلاف  
نہیں تھا - لیکن اس بار ۱۹۸۰-۸۱  
میں مردم شہادی ہوئی ہے اس میں  
وہاں کی آبادی ایک لاکھ بیس ہزار  
تک پہلچ لئی ہے - جب ملکوبہ  
ہم چلاتے ہوں نس بلدیاں ہم کرتے  
ہیں تو اس کے باوجود بھی آبادی  
کیوں بوجہ رہی ہے اس کی کھدائی  
میں جانے کی ضرورت ہے مجھے ایسا  
لگتا ہے کہ اس نس بلدی کی چار  
قصیں ہیں - ایک تو وہ لوگ ہیں  
جو با ملکیت ہیں اور جن کے لواہ  
لوگی ہو سکتا ہے ان کی نس بلدی  
کو دی لئی ہے - ان کی تعداد چار  
ہا پانچ آنا ہے - دوسرے ان لوگوں کی  
کو دی لئی ہے جن میں ملکیت

## [مہری سہیں اللہین]

ہی نہیں تھی - تیسرا وہ ہیں جن کو نہان لکا کر چھوڑ دیا اور چوتھے وہ ہیں جن کے نشان ہیں نہیں لکایا گیا ہے - لکھوں لکھوں دوپہری اس طرح سے نس بندی کے کام میں برباد ہوا ہے - جس وقت یہ پلان نہیں تھی اس وقت تو آبادی کم بڑھی تھی لیکن اس پلان کے بعد ۲۵ ہزار آبادی بڑھی ہے - اس سے مجھے ایسا لکھا ہے کہ کہا یا تو ملصوبہ تھیک طرح سے نہیں چل دھا ہے اور اکر تھیک طرح سے چل دھا ہے تو میں یہی کہوں کا کہ خدا ہماری انکی کوششوں کے بعد ہی نہیں چاہتا ہے کہ آبادی کم ہو بلکہ چاہتا ہے کہ آبادی بوجھ جائے - مجھے ایسا لکھا ہے کہ ایشور کی رضامندی اس میں نہیں ہے - ہم لوگوں کو اس سے سبق لیتا چاہتے ہیں ۔

وَمَا مِنْ دَيْنٍ إِلَّا دُرْزُهَا ۝

خدا کہتا ہے کہ دوڑی دیلے کا ذمہ دار میں ہوں - ہو سکتا ہے کہ وہ بکر اور فصہ ہو گہا ہو - نس بندیاں ہی ہوتی ہیں لیکن یہ ہی آبادی کوئی نہیں ہے بوجھی چلی جا رہی ہے تو یہ اسر کی ہی مرفی ہے - میں اسی مسلسلہ کیچھ سمجھاو دیتا چاہتا ہوں - یہ ایک ایسا ملصوبہ ہے جس میں کسی کو کوئی اختلاف نہیں ہے - مشکلات کو بھی نہیں ہے

سب ملکتے ہیں کہ نس بندی ایسے لوگوں کی کی جائے جو با صلحیت ہوں جو بچتے پیدا کر سکتے ہوں - نجی ناجائز طریقے سے پیسے خروج نہ کیا جائے ۔

دوسری سہرا سمجھاو یہ ہے کہ آزاد دیہش میں دوپہری ۵ سے کہ نس بندی نہ کی جائے بلکہ یہ والیتی اور رضامندی سے ہو ۔

تیسرا سہرا سمجھاو یہ ہے کہ نس بندی کو کہ اس کو چھوڑ نہ دیا جائے بلکہ دو توں دو ز تک اس کو بہت پر دکھا جائے اور اس کا علاج کیا جائے - تھی یہ ملصوبہ کامیاب ہو سکتا ہے ۔

ہمارے بھت کو جو چیز نقصان پہنچا سکتی ہے وہ لا ایکٹ آرڈر کی خواہی ہے - سادا دوپہری سرکار دیتی ہے لیکن اگر لا ایکٹ آرڈر پر ہمارا کلکٹروں نہیں ہے تو ہمارے بھت کو یہ چیز بد نما کر سکتی ہے عملی جامیں پہنچانے سے ہم کو روک سکتی ہے - میں ابھی فلم بھاگلہوں کی بات کوتا ہوں - میہرے فلم میں اج سے ہلے ہے بہت کیتھیاں ہوتی تھیں - آنکھ بھوڑے جانے کے معاملے کو لے کر یہ فلم بوا مشہور ہو چکا ہے - ۱۵ جولائی ۱۹۸۰ کو میں نے ایک لست بیہش کی تھی جس میں کیتھیوں کا تذکرہ تھا جہاں کیتھیوں ہوتی تھیں - سلکٹکوں کی تھی وہ

لست تھو - پھر یکمک ڈکھنے  
دکھن اور یہ دو نئیں مہنگے تک بلد  
وہیں - معلوم یہ ہوا کہ جاہے پولس  
نے ہا عوام نے ڈکھنے کی انکھیں  
نکالیں ہوں اس کی وجہ سے ان ہو  
دکھ لگی اور ڈکھنے کا سلسلہ بلد  
ہوا - ستو جب یہ معاملہ پوتا  
کچھ پولسی افسو معطل کئے  
کئے - ادھیکاریوں کو سزا دی کئی اور  
جن کی انکھیں نکالی کھینچتیں تو انہے  
کو امداد اور انعام دیا کیا تو آج یہ  
حال ہے کہ سرشام دا چلنا مشکل  
ہو کیا ہے - چھے سات بجھے شام کو  
دکانیں بند ہو جاتی ہیں دستہ  
چلنما مشکل ہو کیا ہے - آج سادے  
لوگوں کی نکاہیں مہلکائی پر نہیں  
ہیں بلکہ اس بات سے پریشان ہیں  
کہ ڈکھنے کی نکاہیں اس طرح سے اپنی  
میت و آبرو بچائیں - یہ ڈکھنے کا  
امدروں کے ہیں ہی نہیں بلکہ جس  
کے بھاں دو من چاول اور ایک من  
کھیوں بھی ہے اس کے بھاں بھی  
ڈکھتی ہوتی ہے اور جو ائمہ پوشش لے گے  
ناجائز اور فلط ہتھیار لے کو کھو مچتے  
رہتے ہیں کوئی پکونے والا نہیں ہے -  
پولس چبھ ہو کر بیتھے کئی ہے  
پولس کا ملوبیل گر چکا ہے اور ڈکھنے  
کا ملوبیل اور اچھے کھا ہے - آج شریروں  
کی اندھی دوبھر ہو کئی ہے - اس  
طرف سرکار دہوان دے اور جو ائمہ پوشش  
کے قانون میں سدھار لئے -

بچلی کی کمی کی وجہ سے پاڑلوم  
اور ہیئت لوم کی صنعتوں کو بہت  
دھکا پہنچا ہے - جلتا داج میں اور  
ہمارے داج میں بھی پاڑلوم نہیں  
چلے سوت کی تیس بڑھ کئی  
اور جتلے قرض سرکار نے دیکھ تھے  
سب بھاگ کر کھا کئے - بھاڑ  
میں بلکروں کی 1100 کو آپریٹو  
سوائیں ہیں جن میں لک بھگ  
10 لاکھ بلکر شامل ہیں - آج  
وہ سارے کے سارے پریشان ہیں  
ان کی کوکی اور فہمی ہو دھی ہے -  
انہوں نے ہمارے دوارا درخواستیں  
انڈسٹریل منسٹر اور پرالیم منسٹر کو  
دی ہیں مگر ابھی تک کچھ نہیں  
ہو رہا ہے - 10-10 لاکھ بلکروں  
کا یہ حالت ہے تو دیس کا کھا  
حال ہو گا - اس لئے جن کے پاس  
زمیں تک نہیں ہیں ان بلکروں کے  
قرض معااف کر دیکھ جائیں -

ہمارے چھوٹر میں ہائس کرپٹو  
چولتی ہے کولہدی مددوپر کرانو  
سلتھاں پر گلہ میں ہے جو انگریزوں  
کے سے میں چلتی تھی اور وہاں  
کے لوگ سکھی تھے - مگر آج  
وہ کولہدی بلد ہیں - سارا سامان  
کوئلہ نکالنے کا وہاں موجود ہے اس  
کے نکران بھی موجود ہیں ان کو  
تلخواہ بھی دی جاتی ہے مگر کام  
نہیں ہو رہا ہے - میں چاہتا ہوں  
کہ اس کولہدی کو کھول دیا جائے

## [شروع میں الدین]

تاکہ اس آدی واسی چھوٹوں میں لوگوں کو کام ملے اور کوکلہ آسانی سے مل سکے ۔

چوتھی بات یہ ہے کہ داہم محل پروجیکٹ میں جہاں سود تبدیل پاڑو اسٹیشن بللے جا دیے ہیں جس کے لئے ہزاروں ایکو زمین ایکواٹر کی جائے کی ۔ مگر ابھی تک کوئی سنسد سسیفون کی کمیتی نہیں پذائی کئی ہے جس کی وجہ سے حالت یہ ہے کہ یونیون باری جل رہی ہے کمیونسٹوں اور لانگریسٹوں کی جہاد کھلڈ مکتی مودوچا کی ان سب کی الگ الگ یونیلوں ہیں جن کی وجہ سے زمین ایکواٹر نہیں ہو پا رہی ہے ۔ جب تک زمین ایکواٹر نہیں ہو گئی تب تک سہو تبدیل پاڑو اسٹیشن کامیاب نہیں ہو سکتا ہے ۔ اس لئے وہاں ایک ایڈائزی کمیتی بلائی جائے اور اس کے ذریعہ زمین ایکواٹر کی جائے اور وہاں کے کوئی ڈیکھاروں اور مزدوروں کی بھالی ہو اور سارا انتظام کیا جائے ۔ یہ ساری چھوٹوں ایسی ہوں جو ہمارے ہل چو بانسی سے لے کر بیچلاتے ہوں تک ۵۵ مہل کی دلیل ہے جس کے بارے میں میں نے سوال کیا تھا اور مکمل جواب بھی دیا گیا تھا کہ سارا کام اس کا ہو ہوا ہو چکا ہے

ب اس میں صرف دوپتہ دیبلہ بالی ہے ۔ مگر افسوس ہے کہ اس بارے ہی بھجت میں روپیہ نہیں دیا گیا ہے ۔ ہمارے چھوٹوں میں کہہن دیل کاڑی نہیں ہے بے ۵۵ مہل کی دیبلہ لٹن اور پوری ہو جاتی ہے تو بیچلاتے ہو جائے کا ۔ دھام کا لکھ کلکتہ سے ہو جائے کا ۔

بس مجھے اتنا ہی کہنا تھا ۔ آپ نے متنہ وقت دیا اس کے لئے میں آپ کا شکریہ ادا کرتا ہوں اور ان لفظوں کے ساتھ بھجت کی تائید کرتا ہوں ۔

19 hrs.

بھی گیرधاری لال حسین (بھیلواڑا) :  
उपاധیक مہاراؤ، بجٹ بہتر سانچلیت  
پرستو کیا گیا ہے، جیسے مधیم اور  
نیشن بھی کے لوگوں کو کافی لامب  
میلے گا، اس لیے اسکا میں سوگات اور  
سماجی کردار ہے ۔

اس بجٹ سے بچت کی بھی بہت بडی  
سنبھاولنا ہے اور انوکھے بھی کافی ہو گا  
جیسے ہمارے دेश کی اقتصادیک  
کافی تکمیل سے ہو سکے گا ।

میں خاص تر سے کوچ باتے نیویوں  
کرنا چاہتا ہوں، کیونکہ جیسا تاہم  
نہیں ہے اس لیے ویشیش رूپ سے ہمارے  
لما کار اک پیٹھ پر ویشیش حیان  
دیکھانا چاہوں گا । ریجنل ایمبلےنسے جو  
ہمارے دेश میں ہے اسکے سامنے میں  
ویشیش رूپ سے حیان دینا  
چاہیے ।

راجسٹریشن اک پیٹھا ہو گا پر  
ہے اسی میں ہمارا دلکشی نے ۲ پریشان

से भी कम पैसा पब्लिक सैक्टर में इन्वेस्ट किया है। इससे इसकी जो प्रवाति होनी चाहिए, वह नहीं हुई है। राजस्थान एक ऐसा प्रान्त है, जहां प्राकृतिक साधन, मिनरल्स बहुत बड़ी मात्रा में उपलब्ध होती हैं, कौपर, जिक आदि अनेक प्रकार की चीजें हैं। इनके सम्बन्ध में अभी तक भी किसी प्रकार की कोई खास व्यवस्था नहीं की गई है।

अभी थोड़े दिन पहले आगूचा में जिक का एक बहुत बड़ा भंडार मिला है जिसको कहते हैं कि एशिया में बहुत बड़ा भंडार यह है। वहां पर कोई आवृद्धोगिक ईकाई नहीं लगी यानी जिक स्मैल्टर प्लान नहीं लगा। अगर इसको अन्य स्थानों पर लगाया जायेगा तो वह एक बड़ी दुर्भाग्यपूर्ण स्थिति होगी। इसलिए वित्त मंत्री इस बात का ध्यान करें कि यह जो इतना बड़ा एरिया है और इसने बड़े डिपाचिट्स राजस्थान में हैं निश्चित रूप से आगूचा में एक प्लान्ट लगाना चाहिए जिससे 15 हजार लोगों को रोजगार मिलेगा और उसके साथ साथ आवृद्धोगिक दृष्टि से भी काफी पनपने की संभावना है।

इसके अलावा भीलवाड़ा में माइका का बहुत बड़ा काम है। बिहार के बाद अगर दूसरा नम्बर आता है तो भीलवाड़ा का आता है, यहां माइका का इतना बड़ा भंडार है, उत्पादन है जिससे करोड़ों रुपया फारेन-एक्सचेंज का मिलता है। इसका जो कूड़ा-करकट और कचरा रह जाता है, उसका भी बहुत विशाल भंडार यहां है। अब नये तरीके से माइका के बेस्ट का पेपर बनाने के कारखाने एक दो जगह स्वीकृत हुए हैं। एक बिहार में स्वीकृत हुआ है, इसलिए मैं चाहता हूँ कि जब इतना बड़ा भंडार माइका के बेस्ट का भीलवाड़ा में है तो निश्चित रूप से माइका के पेपर बनाने का कारखाना

भीलवाड़ा में स्थापित होना चाहिए ताकि उसके जरिये सैकड़ों लोगों को रोजगार, धंधा मिल सके और जो सैकड़ों बरसों से माइका का बेस्ट पड़ा हुआ है, उसका भी उपयोग हो सके जिससे फारेन-एक्सचेंज में काफी सहायता मिल सकेगी। इस प्रकार की व्यवस्था निश्चित तरीके से की जानी चाहिए।

राजस्थान में कोटा, बूंदी, भीलवाड़ा चितौड़ और मध्य प्रदेश का नीमच और मन्दसौर डिस्ट्रिक्ट हैं, ये 4, 5 डिस्ट्रिक्ट कन्ट्रीयूएशन में हैं। इनमें चूने के पत्थर का विशाल भंडार है। अभी आपने 2 सीमेंट फैक्टरी भीलवाड़ा और चितौड़ में खोलने की स्वीकृति दी है, मगर यहां इतना बड़ा भंडार है कि अगर 10, 15 सीमेंट फैक्टरी भी लगाई जायें तो उनके लिए पर्याप्त मात्रा में यहां चूने का पत्थर मौजूद है। इसलिए सीमेंट की कमी को देखते हुए अगर ज्यादा पैमाने पर वहां कारखाने लगाये जायेंगे तो उससे हमारे देश को बहुत बड़ा लाभ मिलेगा और उस क्षेत्र के लोगों को रोजगार व धन्धां भी मिल सकेगा। और आवृद्धोगिक दृष्टि से भी हम काफी आगे बढ़ सकते हैं।

सरकार ने एल आई सी को पांच जोन्स में बांटने का जो फैसला किया है, वह एक बड़ा स्वागत-योग्य कदम है। उसमें बड़े घपले थे। वह एक बहुत विशाल यूनिट बन गया था इसलिए उसको पांच टुकड़ों में बांटने से व्यवस्था में सुधार होगा। लेकिन एक और संस्था है, जिसमें इससे भी ज्यादा घपले हैं, और वह है प्राविडेंट फंड की संस्था। मालिकों द्वारा मजदूरों से करोड़ों रुपये बसूल किये जाते हैं और वे उस रकम को डकार जाते हैं, खा जाते हैं। वह रकम सरकार के खजाने में जमा नहीं होती है। जितना पैसा मजदूरों से बसूल होता है, उतना ही पैसा मालिकों

## [श्री गिरधारी लाल व्यास]

को अपनी तरफ से जमा कराना होता है। इन दोनों प्रकार के पैसे को अपने पास रख कर इंडस्ट्रियलिस्ट्स आज तक मजदूरों का शोषण कर रहे हैं।

हमने कई दफा पार्लियामेंट में यह सवाल उठाया है। मजदूरों को दस दस बरस तक रसीद नहीं मिलती है। प्राविडेंट फण्ड कमिशनर ने बड़े बड़े इंडस्ट्रियलिस्ट्स पर लाखों रुपये का जुर्माना भी किया, लेकिन न तो वह जुर्माना और न प्राविडेंट फण्ड का पैसा जमा किया जाता है। जब कारखाने में मजदूर की नौकरी खत्म होती है, तो उसके पास रसीद न होने की वजह से उसको प्राविडेंट फण्ड का पैसा उपलब्ध नहीं हो पाता है। यह एक बहुत बड़ा घोटाला है। विभाग द्वारा इस बारे में कोई सतर्कता नहीं बरती जाती है। अगर इस संस्था को तीन, चार या पांच में बांट दिया जाये, तो इसकी व्यवस्था सुचारू रूप से चलेगी, मजदूरों का पैसा सुरक्षित हो जायेगा, उनकी कठिनाई दूर हो जायेगी और बड़े बड़े इंडस्ट्रियलिस्ट्स जो करोड़ों रुपये खा रहे हैं, सरकार के पास जाने से उनका सही उपयोग हो सकेगा।

हम लोग राजस्थान कैनाल के बारे में बार-बार निवेदन करते हैं, लेकिन उसकी तरफ कोई तब्जुह नहीं दी जाती है। उसके लिए पूरा पैसा नहीं मिल रहा है। वह काम दस बरस में पूरा हो जाना चाहिए, लेकिन वह बीस बरस में भी नहीं हो पाया है। अभी उसका पहला फेज ही खत्म हुआ है और दूसरा फेज चल रहा है। जिस स्कीम के द्वारा अधिक अब उपजा कर हम सारे देश के लोगों को खिलाना चाहते हैं, वह अभी तक ठंडी पड़ी हुई है। भारत सरकार उसकी ओर ज्यादा ध्यान नहीं दे रही है इसलिए वह स्कीम रेंगते रेंगते चल रही है। यह एक बहुत बड़ी

नैशनल प्राजेक्ट है, जिससे लाखों एकड़ जमीन सिंचित होगी। इसके लिए विशेष रूप से प्रावधान कर के इसे तेजी से पूरा करना चाहिए।

हमारे यहां जो बांध बने हुए हैं, उनकी नहरें और पानी निकलने के अन्य स्रोत बिल्कुल कच्चे हैं। इसलिए आधा पानी बेस्ट हो जाता है। अगर नहरों को पक्का करें, तो निश्चित रूप से एक ही वर्ष में इरिशेन दुमनी हो जायेगी और उससे हमारी पैदावार में बहुत बढ़ि होगी। मेरे जिले में खारी, सरेरी, अरवड़ और येज, ये चार मीडियम-साइज के बांध हैं। अगर उनकी नहरों को पक्का कर दिया जाये, तो हमारे झेत्र को बहुत लाभ होगा।

जिन क्षेत्रों में अकाल पड़ता है, वहां डी पी ए पी चलाया जाता है। मेरे जिले के एक तरफ अजमेर है और दूसरी तरफ उदयपुर है। उन दोनों में यह प्रोग्राम चल रहा है, लेकिन उन दोनों के बीच स्थित भीलवाड़ा को छोड़ दिया गया है। वहां हर दूसरे साल अकाल पड़ता है। डी पी ए पी के अन्तर्गत सहायता न मिलने के कारण इस जिले के लोगों को काफ़ी कष्ट है। इसलिए मेरा निवेदन है कि भीलवाड़ा जिले को भी डी पी ए पी में लिया जाए, ताकि वहां के लोगों को राहत मिल सके और उनकी कठिनाइयां दूर हो सकें।

पब्लिक सेक्टर में कई जगह बड़े घोटाले हैं। मैंने पार्लियामेंट में कई दफा यह सवाल उठाया है कि 1978 में कापर प्राजेक्ट, खेतड़ी के जो मैनेजिंग डायरेक्टर थे, उन्होंने मिली-भगत कर के वहां पर निकले कापर के परसेटेज को कम बताया, जिसकी वजह से 21 करोड़ रुपये का घोटाला हुआ। एक प्रश्न के उत्तर में पार्लियामेंट में बताया गया कि एक कमेटी

उत्तर की जांच हो रही है। जांच कब तक होगी? किस प्रकार की व्यवस्था होगी? तीन वर्ष तो पूरे हो चुके। तीन वर्ष के अन्दर इस घोटाले की कोई व्यवस्था नहीं हो सकी जो जनता पार्टी के समय का है। जनता पार्टी के मिनिस्टर से ले कर वहाँ के जनरल मैनेजर, मैनेजिंग डायरेक्टर, डायरेक्टर और जितने अधिकारी लोग हैं वे सब उस में इच्छालृप्त हैं। इतने बड़े घोटाले के सम्बन्ध में भी अगर भारत सरकार कोई ऐक्शन नहीं लेती और उसके सम्बन्ध में किसी प्रकार की कोई कार्यवाही नहीं करती तो निश्चित तरीके से मैं यह कह सकता हूँ कि पब्लिक सेक्टर कभी पनप नहीं सकता है। इस प्रकार के सफेद हाथी आप ने वहाँ बैठा रखे हैं जो मनमानी करते हैं और पुराने जमाने के बादशाहों से भी ज्यादा ठाट बाट से वे आज रहते हैं। इस प्रकार के लोगों के खिलाफ निश्चित तरीके से काम किया जाना चाहिए।

आपने कोयले और लोहे की कीमत बढ़ा दी। इसलिए कोयले और लोहे से बोडे विन आप को फायदा दिखागा। अगर ऐसे बढ़ाने के बजाय अगर ऐडमिनिस्ट्रेशन और मैनेजमेंट हमारा ठीक होता तो निश्चित तरीके से इस पब्लिक सेक्टर के जरिए से हम बहुत बड़ा लाभ प्राप्त कर सकते थे। की-इण्डस्ट्रीज को आपने पब्लिक सेक्टर में लिया है जो हमारे देश की रीढ़ की हड्डी है। इस प्रकार के कारबानों को अगर हम ठीक प्रकार से चलाते हैं तो देश को बहुत बड़ा लाभ होगा। लेकिन उस लाभ से आज हम बंचित हैं।

पब्लिक सेक्टर में जो स्टील के कारबाने हैं उन में से नुकसान है पर जो उनके एजेंट हैं वे आज लखपति और करोड़पति बन गए हैं। वह इसलिए कि उन की मैनेजमेंट के साथ मिली भगत है, इसलिए

सस्ते दामों पर स्टील प्राप्त कर के उन का ज्यादा से ज्यादा पैसा प्राप्त करते हैं और अपने आप को धनाढ़ी बनाने की बराबर कोशिश करते हैं। सरकार को इन सारी बातों पर निगाह रखनी चाहिए। अगर आप निगाह रखेंगे तो निश्चित तरीके से हमारे पब्लिक सेक्टर कभी भी नुकसान नहीं दे सकते। इतने बड़े विशाल पैमाने पर आप ने इस में रुपया लगाया है। 15 हजार करोड़ रुपया कोई कम नहीं है। इसके ब्याज से आप इस सारे देश को रोकन बना सकते थे, इसको आर्थिक तौर पर मजबूत बना सकते थे। लेकिन इतनी बड़ी रकम लगाने के बाद भी कभी चार सौ करोड़ का नुकसान कभी पांच सौ करोड़ का नुकसान इस में हो रहा है। जब कि आप की मोनोपॉली है, आप के सिवाय उस प्रकार के काम में और कोई काम नहीं कर सकता, उस हालत में भी अगर पब्लिक सेक्टर हमें नुकसान देता है तो निश्चित तरीके से यह हमारी कमजोरी और हमारी कमी है जिस के कारण हमें यह नुकसान हो रहा है। इसलिए इस सम्बन्ध में तबज्जह देना चाहिए, अच्छे, बोय्य और ईमानदार लोगों को वहाँ बैठाना चाहिए न कि ऐसे लोगों को जिन्होंने आज वहाँ एक तमाशा बना रखा है। पब्लिक सेक्टर में जितने लोग बैठे हैं, आज किस तरीके से उन की मिली-भगत है वह मैं बताता हूँ। इधर तो माक्सिस्ट कम्यूनिस्ट पार्टी और कम्यूनिस्ट पार्टी के लोग मजदूरों में घुसे हुए हैं और इधर उन्हीं से मिले हुए लोग मैनेजमेंट में बैठे हुए हैं। इन की मिली-भगत की बजह से रोज हजारों होती हैं, रोज काम बन्द होता है जिससे कितना नुकसान पब्लिक सेक्टर को हो रहा है इसका आप अनदाज नहीं लगा सकते। इस तोर तरीके की व्यवस्था चल रही है और यहाँ पर दूसरे लोग जो सरकार से सहानुभूति रखते हैं, जो सरकार के हाथ मजबूत करना चाहते हैं उस प्रकार

## [बी विरासी लाल व्यास]

के जो ट्रेड यूनियन में काम करने वाले लोग हैं उन को प्रेफरेंस नहीं मिलता, उनको उनका ड्रू बोर नहीं मिलता। उनकी व्यवस्थाओं को कमजोर करने के लिए उनको विकिटमाइज किया जाता है, उनके साथ अन्याय और अत्याचार किया जाता है। इन सारी बातों को निश्चित तरीके से देखा जाना चाहिए, तभी जाकर आपका पर्सनल सेक्टर पनप सकता है।

इसी तरह से आप का रोडवेज और एलेक्ट्रिसिटी बोर्ड है। कौन सी स्टेट में आप के रोडवेज और एलेक्ट्रिसिटी बोर्ड फायदे में हैं। तमाम के तमाम नुकसान में चल रहे हैं। करोड़ों रुपये का बाटा सब जगह है जब कि आप की मोनोपली है। मोनोपली होने के बाद में यह हालत है। अगर प्राइवेट सेक्टर में यह होते तो करोड़ों रुपये का फायदा निश्चित तरीके से वह इस रोडवेज और एलेक्ट्रिसिटी बोर्ड के जरिए उठा सकता था। मगर आप की मोनोपली होते हुए आप सब जगह करोड़ों रुपये का नुकसान उठा रहे हैं। इसलिए इन व्यवस्थाओं को ठीक किया जाना चाहिए, इस को मजबूत किया जाना चाहिए। जो लीकेज है उसको बन्द किया जाना चाहिए तब जाकर हमारी सारी व्यवस्था ठीक होगी।

डिस्ट्रिब्यूशन के सम्बन्ध में मैं कुछ निवेदन करना चाहता हूँ। आप कितनी ही कोशिश करें डिस्ट्रिब्यूशन की व्यवस्था ठीक प्रकार से चल नहीं सकेगी जब तक कि आप कोआपरेटिव्स को गांवों के अद्वार मजबूत नहीं करेंगे। कोआपरेटिव्स किस प्रकार से मजबूत कर सकते हैं? उन को आप दैसा दीजिए ताकि वे एसेशियल अर्टिकल्स बारीद कर सकते। इस प्रकार की व्यवस्था जब तक आप नहीं करेंगे तब तक आप का कोआपरेटिव

सेक्टर चल नहीं सकता। उनके पास एक छदम भी नहीं है एसेशियल अर्टिकल्स को बारीदने के लिए, कैसे वह सार्वजनिक वितरण का काम कर सकेंगे। इसलिए कम से कम 5 सौ करोड़ रुपये की व्यवस्था उनके लिए कीजिए अगर सारे देश में एसेशियल कमोडिटीज ठीक प्रकार से लोगों को सप्लाई करना चाहते हैं तब जाकर हम इस व्यवस्था को ज्यादा से ज्यादा मजबूत बना सकते हैं।

मैं एक निवेदन आप से यह करना चाहता हूँ कि हमारे यहां पर नमंदा के पानी का बंटवारा होना चाहिए था और पहले जो एप्रीमेंट हिस्सा गुजरात, राजस्थान, मध्य प्रदेश और महाराष्ट्र की सरकारों के बीच में उस समय हम को यह कहा गया था कि 5 लाख कुट पानी आप को दिया जाएगा। उसके बाद में कराड़ा बांध उन्हें बना लिया। गुजरात ने लो अपना काम कर लिया, सारा पानी ले लिया। जो हमारा हिस्सा मिलना चाहिए था वह हिस्सा आज तक नहीं मिला, उसके हिस्से में लगड़ा डाल दिया जिससे कि बांधमेर और जालौर, दो जिले सिविल हो सकते थे। इस प्रकार से उनको वंचित कर दिया गया। मैं प्रार्थना करूँगा कि इसके सम्बन्ध में दोबारा गोर किया जाए और नमंदा का जो पानी राजस्थान को मिलना चाहिए वह उसको मिले। राजस्थान के पिछड़े हृषे डेवर्ट एरिया—बांधमेर और जालौर को पानी जहर मिलना चाहिए ताकि वहां की व्यवस्था ठीक हो सके।

बीन ईम के बारे में भी मैं कुछ कहना चाहता हूँ। हालांकि अभी फैसला नहीं हुआ है लेकिन उसमें राजस्थान, हरियाणा और चंडाल—सीनों का ही हिस्सा होना चाहिए। राजस्थान को उसमें ले बाहर निकालने की कोशिश की जा रही है जो कि उचित नहीं है। आज भी राजस्थान पानी के मालियों में बहुत पीछे है। वहां पर पीछे के

पानी को बहुताने के लिए भी विज्ञप्ती नहीं मिल पाती है और कारबाने बन्द हो रहे हैं। बेंती के लिए 40 परसेंट से कम विज्ञप्ती मिलती है। केवल 5-6 अप्टे विज्ञप्ती मिलती है और वह भी रुक रुक कर। इसलिए थीन ईम के पानी और विज्ञप्ती में राजस्थान को उसका दूर अवधार मिलना ही चाहिए।

बैंकों के सम्बन्ध में भी मेरा एक निवेदन है। गांवों में जो आपने बैंक खोले हैं वहां पर एक मैनेजर रखा है जो कि इधर उधर गांवों में जाता नहीं है और गरीबों को ऋण देता नहीं है जिससे लोगों को बहुत तकलीफ है। इसलिए उन बैंकों में ऐसी व्यवस्था की जानी चाहिए जिससे कि दूर के स्थानों के गरीब लोगों को भी पैसा मिल सके।

प्रोहितिशन के सम्बन्ध में भी मुझे कुछ निवेदन करना है। प्रोहितिशन के माध्यम से सरकार एक आदर्श स्थापित करना चाहती थी लेकिन वह तो हुआ नहीं अलबाता घर घर में शराब बनने लगी है। इस योजना के कारण विभिन्न राज्यों को कम से कम दो हजार करोड़ का नुकसान उठाना पड़ा है। इससे बाबजूद जिस आदर्श को ले कर यह निर्णय लिया गया था उसकी पूर्ति न हो कर उल्टे घर घर में शराब बन रही है। दूसरी ओर स्टेंट्स की फाइनेंसेज को चाटा होने से अन्य योजनायें भी लागू नहीं हो पा रही हैं। ऐसी स्थिति में मैं समझता हूं इस पर पुनर्विचार होना चाहिए। मैं प्रोहितिशन के बिलाफ नहीं हूं लेकिन जब घर घर में शराब बनती हो और लोक शराब पीकर मरते हों तो उसके रोकने की व्यवस्था होनी चाहिए और स्टेंट्स के लिए भी पैसे की व्यवस्था होनी चाहिए।

मैं अन्त में एक निवेदन और करना चाहूँगा कि आपने २० पी०, हरियाणा तथा

अन्य प्रदेशों के लिए अनेक बाद कारबानी की व्यवस्था कर दी वरन्तु राजस्थान को यू ही छोड़ दिया। राजस्थान को भी एक बाद का कारबाना मिलना चाहिए। मैं आवाज करता हूं कि इन बातों को आप स्वीकार करेंगे और पिछड़ेथन के कारण, राजस्थान में जो रीजनल इम्पैलेन्स है, उसको दूर करने तथा उसको आगे बढ़ाने में निश्चित तरीके से योगदान देंगे। इन शब्दों के साथ ही मैं इस बजट का समर्थन करता हूं।

SHRI S. B. SIDNAL (Belgaum) : Sir, I firstly congratulate the Prime Minister and the Finance Minister for giving a production oriented budget this year. The budget should always try to create a just society in the country and lessen the economic disparities amongst all sections. Looking to this, our Finance Minister has placed a budget which is a historical one and which is going to build a new India in the coming days.

I would like to place before the House a few points about agriculture and small-scale industries. To improve agricultural production, so many projects have been taken up. So many irrigation dams have been built. But utilisation has not been properly made. With this view I would like to propose to the Government to open more technical schools because agriculture is now more scientific rather than an ordinary or traditional one. The agriculturists do not know how to make use of water, pesticides, inputs and soil testing. So many things are there to study. Every taluka should have one technical school wherein allied professions of the agriculture like dairy farming, poultry farming, piggery farming, sericulture, bee-keeping and such other subjects should be taught. This will not only improve the economic condition of rural India but it will solve the problem of unemployment. Instead of giving general education and creating white collar people, we

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have to introduce technical schools. If you start such technical schools, the agriculturists having dry farming, will be busy throughout the year. Now, he is busy only two months in a year—one month at the time of sowing and another month at the time of harvesting. For the rest of the period he has to waste his energy. If we have such technical schools, we can provide jobs to the rural people throughout the year.

About introducing small scale industries, much has been discussed on the floor of this House, outside and in many academic councils. But nothing has happened. There is no progress. We have to see that the rural youth should be trained properly first and then given industry. Otherwise, voluntarily only a few will come and that too from the affluent sections and thus they will deprive them of the benefits given by the Government to the lower strata of the society. The educated boys from SC & ST, backward classes and adivasis should be trained in small scale industries and then asked to start industry. Unless they are trained, they will not produce.

With that my proposal will be to open a special department to take care of the SC & ST and Adivasi graduates and train them for a year or two and then give them some small scale industries. That will be helping the other sections to be employed and those pair of hands should be helping the production of this country.

Regarding agriculture, we have made use of the river water, nala water and other water. But we have not been able to tap the underground water. The experts say that abundant water is available under the ground. We have not got sufficient rig machines to bore wells. Even we have not been able to provide drinking water to the people, what to talk of irrigation. A small country like Israel has been able to introduce

underground sprinklers to feed the roots. You can look to any developed country. First, they developed their agriculture because it gives production, raw material, employment and keeps the people contented.

The disparity between village sector and city sector is growing. To stop this, we have to build up parallel cities and stop issuing licences in big cities. Contrary to it, the city is growing and village is diminishing. I have seen in the last 15 years dilapidated houses in the villages and multi-storeyed buildings coming up in the cities. Nehru told us that unless we develop our villages our economy will not develop because 80 per cent of our population depends only on agriculture and lives in rural areas. I do not say that the Government has neglected it. I think, the Government has allotted a good budget for it. But still it is not adequate to meet the rural development of this country. I thank the Government for having opened branches of nationalised banks. But, before we proceed to open branches of banks, we should train the staff. Our experience tells us that even after nationalisation, the managers and white-collared people do not have real involvement with the poorer sections of the society. I have seen and experienced it myself. Unless we influence them, they will not give money. Therefore, special squads of officers have to be appointed to see that the money is reaching the people for whom it is meant. So, we are creating agencies and promoting corruption. Only real involvement of the people in their work can do away with all these evils.

We will give plans. We are happy the plans are there. But the plans must be backed by performance. Without performance, they will be of no use.

In order to combat inflation we have to boost production in both agriculture and industry. In this

country, unfortunately, whether it is the small scale industry of agriculture, it is squeezed by the middle class, which is always flourishing. Even in the industrial sector there is no arrangement for proper marketing. It is only when there is proper marketing that there will be a proper price. Then the economic condition will automatically grow. So, we have to think seriously of the marketing facilities.

In Japan, when Hiroshima and Nagasaki were blasted, they were reduced to ashes. But now they are flooding every part of the globe with their products. One big American magnate said : Japan could not beat in war, but now they are in a position to purchase us. This is the state of affairs in Japan, because they work hard, for 14 to 15 hours a day. We have also to develop the morals and qualities of hard work by labour. Therefore, I would request the Government to see that lock-outs and strikes are banned and discipline is brought in. Otherwise, we will not be able to produce more and without increased production, inflation will eat us.

So far as inflation is concerned, our friends on the opposite side criticize us just for the sake of criticism. We welcome constructive criticism, but not just cynical criticism. They are very cynical. I would request them, though they are only two in number, to be constructive.

SHRI R. B. RAKESH : That also you do not like.

SHRI S. B. SIDNAL : If there is any constructive suggestion, we welcome it whole-heartedly. But, do not be cynical. Only two of you are present. (Interruptions)

MR. DEPUTY-SPEAKER : Only Shri Sidnal's speech will go on record. (Interruptions) \*\*

SHRI S. B. SIDNAL : Another point that I would like to highlight is, in the coming ten years there will be scarcity of food. Therefore, afforestation must be taken up very much seriously. More gobar gas plants should be installed and subsidy for them increased. That will save us electricity. It could be used as fuel as also manure. It will help us to produce more manure and it will also be a substitute for electricity. It will be of great help to the peasants and farmers. Unless we take the gobar gas plant more seriously, in the coming ten years we will be having darker days without any wood to burn or construct buildings. So, I would request the Government to have a ten-year plan for afforestation. Every State should earmark areas for reserved forests. The amount which we spend on this project will be a very good investment. If we do not do it, in the coming days there will be scarcity.

I do not know much about public sector, though I have read a lot about them. There is much talk about corruption and favouritism. As Harold Laski and Dicey have said, these things are inevitable in a democracy. These evils exist along with democracy. Nobody can root out these things, but they can be reduced. The leakage in the public sector should be managed immediately taking any kind of action, and any type of discipline should be introduced immediately. Otherwise things will be very difficult for us in the coming days.

Lastly, much has been talked about the Scheduled Castes, Scheduled Tribes and other backward classes. We are claiming as the cream of the country, but we do not get involved with the development of our brothers. We have carried a bad tradition of loving dogs and cats but not human beings and now we are used to it. But we have to enlighten our society. When the Scheduled Castes, Scheduled Tribes

\*\*Not recorded.

[Shri S. B. Sidnai]

and backward classes people come up, the affluent class or the forward block should take voluntary interest to improve the condition of economy or education or whatever it may be in respect of these people. Mere laws will never improve this country or any other country in the world. Unless people take serious interest in them, they will not be able to come up. Here, nationality has to be highlighted because the nationality is above our morality and personality. There should not be prestige issue or clash between nationality and personality. Then only this big country can have future in the coming days.

In the northern countries where we cannot see sun for more than 6 months, under the buildings they have to grow vegetables or any crops and feed the pigs, cut them and eat them. In our country, in the open air we can grow everything and the only thing is that we are not properly planning or people are lethargic or whatever it is.

Lastly, decentralisation of LIC has been done and I congratulate the Government and the Finance Minister for this. There are so many other things to be decentralised. I do not want to take much time as every one of my colleagues has taken, but still I request the Government to think seriously about afforestation, gas plants agricultural training centres and allied professions of agriculture like sheep breeding, poultry farming, dairy farming, bee-keeping, piggery, sericulture etc. The village industries should be developed.

Lastly, Sir, I request the Government to stop all licences in big cities. We should have parallel cities, parallel taluka places to develop. Otherwise, if we give one more industry in big cities, we have to

face the problems of water, electricity and so many other things. Let us go to villages and develop them. To develop them we have to go in for rail-road coordination. So, rail-road coordination must be ensured.

About my State, I do not want to thank the Finance Minister because the Hospet plant is not given and the rail connection has not been given. We have been deprived of so many good lines like Karwar-Hubli line and other lines in Karnataka which would change the face of North Karnataka economically, educationally and socially. So, I request the Government to committ something on the Hospet plant in which our people are interested and which will develop our State all along. Karnataka is the nursery bed of Indira Congress in South apart from Andhra Pradesh. I do not request for an extra favour, but what is due must be given to us, which has been neglected for the last so many years and we have been telling our people that since our beloved Prime Minister has laid the foundation, it will be given.

Lastly, I request the friends on the other side to help to build new India.

Thank you very much for having afforded me an opportunity to speak.

**श्री जवाहर लिहाफ़वध (आंवला) :**  
उपाध्यक्ष महोदय, इस बजट के बारे में मुझे यह कहना है कि धरती के लोगों ने आसमान की कल्पना कर के बजट बनाया है जिसमें केवल उच्चोगपतियों, बिल-मालिकों, बड़े-बड़े आपारियों और भव्यम वर्ग में भी कुछ ऐसे वर्ग के लोगों के जो कि बड़े वर्ग की सीमा में आते हैं, के हित की बात की गई है। इस देश के करोड़ों करोड़ों किसान, मजदूर और पिछड़े वर्ग के लोगों के लिए इस बजट में कोई व्यवस्था नहीं है। इन कम टैक्स की जो भी इकोक मापने वी है उसका महंगाई पर बैठा कि ऐसे लोगों

ने बताया, कोई असर नहीं आता नहीं है। इस बजट में इस देश के करोड़ों, करोड़ों और गरीब वर्ग के लोगों के बास्ते कोई जीव नहीं है, जिससे कि उनका हित होने आता है। आप पूरे बजट को उठा कर देख लें, आप कहीं भी ऐसी जीव नहीं आयेंगे जिससे कि गरीब वर्ग के लोगों को कुछ राहत मिल सके। गरीबों को सस्ता न्याय मिल सके, सस्ती शिक्षा मिल सके, उनकी बेरोजगारी दूर हो सके, ऐसा इस बजट में कुछ भी नहीं है। कुछ लाख लोगों की बात सोच कर के करोड़ों लोगों के बारे में सोचना केवल कल्यनामाल है। इस बजट की आप तारीफ करते हैं और इसलिए तारीफ करते हैं कि यह आपकी मजबूरी है। नहीं तो इस बजट में आम लोगों के लिए क्या है?

मैं उस पर इस समय नहीं जाना चाहता लेकिन इतना कहना चाहता हूँ, कि इस समय इस देश की कैसी हालत हो गई है उसको आप सोच लें, नहीं तो आपका राज खत्म हो जायेगा। आज फूलनदेवी मल्हा का राज है, डाकू मल्हान सिंह का राज है और पुलिस कुछ नहीं कर पा रही है। आज लड़कियों को उठा कर जेलों से ले जाया जा रहा है, बसों से ले जाया जा रहा है। डाकू लोग ले जा रहे हैं। लोग गांव गांव में मारे जा रहे हैं। एक तरफ रात को डाकुओं का डर होता है और दिन में पुलिस के डाकुओं का डर होता है। चारों तरफ गांव गांव और छोटे-छोटे कस्बों में अराजकता फैली हुई है, कानून और अवस्था बिगड़ गई है लोगों का जीवन दूसर हो गया है।

इसे हमें दलगत राजनीति से ऊपर उठ कर दैबना होगा क्योंकि हमारे बजट का प्रभाव केवल रोजी-रोटी, कपड़े और मकान तक ही सीमित नहीं है, उसके साथ उसके जीवन-वरण का प्रश्न भी है, कानून

और अवस्था का भी प्रश्न है। हमें उसके जीवन की सुरक्षा भी हैनी है, उसके गांव को भी सुरक्षित रखना है। उसको विजली, भोजन, जीवी, मिट्टी का तेल पहुँचे या न पहुँचे वे मह वर्दास्त कर लेंगे लेकिन रात में मा दिन में किस बक्त डाकू आ जायेंगे, लूट करेंगे, बेइज्जत करेंगे, माता और बहिनों की अस्थत लूटेंगे और दूसरी तरफ आपकी पुलिस ने भी वही काम करना शुरू कर दिया है, वह भी आपके हाथ से निकल गई है, वह भी डाकुओं से साजिश करती है, यह बात कैसे बदरीस्त की जायेगी?

पिछले दिनों की घटनाएं आप उठा कर देखिए कि किस तरह से हमारे बड़े बड़े शक्तिशाली लोग डाकुओं से भिले हुए थे और उनकी रक्षा करते थे और कहते थे कि इस गेंग को मार दोना, इस गेंग को मत मारना, इसका घिराव करना लेकिन उसे निकल जाने दोना, लेकिन दूसरे गेंग को जाल में फांसने को कहते थे। अब तक जातिवाद ने राजनीति में ही प्रवेश किया था लेकिन आज जातिवाद डाकुओं तक में प्रवेश कर गया है। इस देश का क्या होगा, इसको बड़ी गंभीरता से हम को सोचना होगा।

आप बात कहते हैं कि देश में गरीबों के लिए आपने बजट बनाया है आप उनको रोजगार देने की बात सोच रहे हैं। इस देश के जो असली रहने वाले हैं, जो बैठ कर के चाक चलाते हैं, कुम्हार लोग आपके लिए वर्तन और कुल्हड़ तैयार करते हैं, पान लगाने वाला तम्बोली आप लोगों के लिए पान लगा कर देता है, नाई जो कि बाल बनाता है, जिसकी कि एक माननीय सदस्य चर्चा कर रहे थे, क्या कभी आपने उनकी समस्याओं के बारे में सोचा है? क्या आपने जो तेली तेल निकालता है, अपना कोल्हू और बैल चला कर, इस देश का बोहार और बहुई आपके बीत का धार्मान

## [श्री जयपाल सिंह कृष्ण]

बैलगंडी आदि बना कर देता है, आपके घरों में इस्तेमाल होने वाली चीजें बना कर देता है, उसके लिए इस बजट में क्या है? उन बारोड़ों करोड़ों गरीब लोगों के लिए इस बजट में कुछ नहीं है जो गांवों में पाये जाते हैं जिनका कि दरसेन्टेज काफी अच्छा है। वे लोग आज भी संपर्कित हैं। आपके बजट में सुनार, सोहार, माली, दर्जी, धनुक, भद्धुपारे, नाविक के लिए कुछ नहीं है। आप इस दैश के करोड़ों लोगों की संपर्का करके यह बजट बनायेंगे तो वह हवाई बजट कहलायेगा, इसको देहात का बजट कैसे कहा जायेगा। आप बड़ी-बड़ी छूटें दे रहे हैं, कह रहे हैं कि खाद्य का उत्पादन बढ़ाएंगे। उत्तर-प्रदेश में 7 घन्टों किसानों को बिजली दी जा रही है, यह कहा जाता है, लेकिन मैं बताना चाहता हूँ कि वहां पर सिर्फ साढ़े तीन घंटे ही बिजली मिल पाती है। किसान फावड़ा ले कर खेत में जाता है, थोड़ी देर इंजन चलता है और बिजली चली जाती है। इस प्रकार से वहां पर मुश्किल से ढाई तीन घंटे बिजली मिल रही है। इसी प्रकार डीजल नहीं मिलता है, डीजल की लाइनें लगती हैं, लोगों की दुर्दशा हो रही है, इस ओर आप बड़ी गंभीरता से खोचिये। अगर किसान वी फसल नष्ट होती है तो आपकी पुरी अर्थ-व्यवस्था इस पर निर्भर है। आपके बिजली मंत्री कहते हैं कि बिजली देने के आदेश दे दिए हैं, लेकिन आपके एकजीक्यूटिव आफिसर कहते हैं कि हम बिजली नहीं देंगे। खंडे गड़ चुके हैं, कर्जा बसूल करना शुरू कर दिया है, लोगों की कुड़कियां हो रही हैं, लेकिन बिजली नहीं पहुँची रही है। कुड़की के बारंट आ रहे हैं। मैं उत्तर प्रदेश के अपने क्षेत्र जिला बदायूँ, बरेली की बात कर रहा हूँ। सैकड़ों ऐसे किसान हैं, जिनके महीने पर कैनेक्शन नहीं पढ़ते हैं और कुड़की के बारंट भेजे जा रहे हैं। लेकिन दूसरी

ओर जो बड़े-बड़े कारखाने वाले हैं, जो बिजली की बोरी भी करते हैं और साथों के बिजली के बिल जिन के ऊपर बकाया है, उनके बिल कोई कार्यवाही नहीं की जाती है। उनसे कोई पूछने वाला नहीं है।

उपाध्यक्ष महोदय, इसी प्रकार से कहा गया कि किसानों को खाद चाहिए। खाद के ट्रकों के ट्रक बदायूँ जिले के लिए बुलवाए गए, लेकिन सब के सब जातिवाद के आधार पर बांट दिए गए। बड़े-बड़े किसानों को दे दिए गए, छोटे किसानों को कोई लाभ नहीं मिला। जातिवाद के आधार पर ट्रक अलाट किए गए। एक क्षेत्र में 30 ट्रक और दूसरे में 200 ट्रक अलाट किए गए। बहुत से ट्रकों को ब्लैक में बेच दिया गया। इस बारे में सैकड़ों किसानों ने शिकायतें भी कीं, इस बारे में आप वहां के जिलाधीश से पूछ सकते हैं, लेकिन उस ओर कोई कार्यवाही नहीं की गई। मैं ज्यादा कुछ बाहना नहीं चाहता, लेकिन इतना जरूर कहना चाहता हूँ कि यदि इस देश में खाद्य समस्या का समाधान करना है तो बाटर-क्राप्स की ओर ध्यान देना होगा। मछली, सिंधाड़ा, कमलगट्टा आदि उत्पादन और इनका उत्पादन करने वाले मल्लाह, मछियारों आदि के विकास की ओर ध्यान देना होगा, इन्हें अधिक से अधिक राहत देनी होगी। आपने इन्हें नौकरियों में स्थान नहीं दिया है। अभी बर्मा जी ने बड़े अच्छे तरीके से कहा है कि इन्हें आरक्षण मिलना चाहिए था। इनकी हालत अनुसूचित जाति के लोगों से भी ज्यादा बदतर है। न तो इन्हें अनुसूचित जाति में रखा गया है, न जनजाति में रखा गया है। बहुत सी ऐसी जातियां हैं, एक दलेरा जाति है, ये न तो अनुसूचित जाति, जनजाति में हैं, न अपर कलास में हैं, इनका कहीं पता नहीं है। इस प्रकार से उसके इसे उभति के अवसर मिल जाएंगे। ये

लोग बीच में बटके हुए हैं। हमारे देश में 60 प्रतिशत बैंकवर्ड लोग हैं। मण्डल-कर्मीशन की रिपोर्ट तैयार है, आप उसे जल्दी से जल्दी छपवाइए और सदन में प्रस्तुत कीजिये। उसे जल्दी से लागू करवाइए, आपके बजट का 5 पैसा भी उस पर खर्च नहीं होगा। 60 प्रतिशत लोगों को रिजर्वेशन मिलने पर उन लोगों में एक विश्वास जगेगा। जो लोग हजारों साल से उपेक्षित रहे हैं, धर्म के नाम पर, समाज के नाम पर, आधिकरण से, सामाजिक रूप से जिनका शोषण हुआ है, उनको अवश्य ही राहत मिलनी चाहिए।

उपाध्यक्ष महोदय, एक चीज़ और मैं राजनीति से उठ कर कहना चाहूँगा कि हम लोग चाहे पार्लियामेंट के मेंबर हों, असेंबली में हों या कॉसिल के मेंबर हों, नौकरशाही हमसे खेल खेलती है। यह नौकरशाही जनता से खेल खेलती है। यदि आपको जनता के प्रतिनिधियों का सम्मान रखना है तो इसके लिए ज़रूर कुछ करना पड़ेगा। आज हर जगह नौकरशाही हावी है। इसको दूर करने के लिए जन प्रतिनिधियों को कुछ सेंसर करने के अधिकार दिए जाएं, जिससे वह इन नौकरशाहों को काबू में रख सकें। उसे अधिकार होना चाहिए कि वह उनकी रिपोर्ट सरकार तक भेज सकें, जनता की परेशानियां जिला अधिकारियों को बता सके। एक रजिस्टर मेंटेन कर सकें जिसके अनुसार वह महीने-दो-महीने में एक बार जो एडमिनिस्ट्रेटिव अधिकारी हैं, उनको राय द सकें, उनके काम को सेंसर कर सकें, यह अधिकार उनको होना चाहिए।

अन्त में मैं इतना ही कहना चाहता हूँ कि इस बजट में गरीबों के लिए कुछ नहीं

है, इसलिए मैं इसका विरोध करता हूँ।

\*SHRI OSCAR FERNANDES (Udupi): Mr Deputy Speaker, Sir, let me first congratulate our hon. Prime Minister and the Finance Minister for the budget he has presented to the House. I shall be brief and only touch upon important issues.

Sir, a nation's foreign exchange position is an indication of its economic health: according to this criterion our position is not satisfactory and unless something is done to improve it we would not be able to make any progress. Countries like Korea, Taiwan, Japan and West Germany have improved their export position in spite of the shortage of raw materials. We must follow their example and develop our industry so as to make it export oriented. The economy would not improve unless we do this. A high-powered committee should be appointed to go into the question of boosting exports.

Discipline is the stepping stone to progress and the Government should make military training compulsory to instil a sense of discipline among the youth. If that cannot be done joining the NCC should be made compulsory for all youth.

We have a long coast line, but we have not taken steps to develop and exploit the marine wealth which is ours for the taking. Foreign trawlers fish in our waters but our poor fishermen cannot go to the high seas for fishing, not being equipped with sea-going fishing boats or trawlers. Some provision should be made in the budget for providing trawlers to fishermen.

Steps should be taken to stop erosion by the sea. Dikes should be constructed to stop it. The Central Government should also take an early decision on the Malpe fishing harbour project estimated

[Shri Oscar Fernandes]

to cost Rs. 2 crores which has been forwarded by the Karnataka Government. The Centre should give funds to the State Government to complete the project and after it is completed and the major harbour of Mangalore is finished, a rail links between these two harbours should be constructed.

Unfortunately, not a single railway line has been included in this year's budget for Karnataka. The Konkan area is the only missing link in so far as railway communication network in Karanataka is concerned and it should be provided. A new line in Tamil Nadu has been sanctioned but Karnataks has been ignored. The Mangalore-Malpe line should be undertaken even if the work is completed in stages. It will help transport bauxite ore which is available in Bandur, if the pace is connected with the railway system. Bauxite ore is at present transported by road. Bandur should also be connected with Karwar.

Credit facilities provided by the banks do not reach the common man. On an earlier occasion, the hon. Minister had promised to appoint an advisory board for bank credit for the common man : I hope that the promise would be fulfilled soon.

There should be a circle office of the State Bank in Karnataka; that would decentralise the working of the Bank and sanctioning of loans would be expedited. If the LIC is going to be split into five corporations for a smoother functioning, there is no reason why a gargantuan bank like the State Bank of India cannot have its regional offices in each state for the benefit of the rural people. Larger number of branches should be opened to mobilise deposits from the common people of the country.

I earnestly request the Government to sanction the Mangalore

Steel Plant which has been hanging fire for some time; another aluminium plant should be sanctioned for Hindur where there are bauxite deposits in large quantities. Shorebased plants should also come up as the Karnataka Government have proposed.

Sir, the Food Corporation of India which is responsible for supplying wheat and rice are not doing their job properly : the quality of the cereals supplied is not satisfactory. There is a strange paradox in our country; we are thinking of sending a man into the space, but we cannot guarantee quality of cereals for the people. The FCI should supply clean and dust free wheat and rice. Proper storing and handling techniques should be developed.

The energy crisis is not the only problem that our country faces. Government should encourage people to find solutions to the myriads of problems. One way could be to institute a prize of rupees one lakh for those who are able to suggest viable solutions to problems. I am sure that scientists would come forward and do their best to solve the difficulties and problem that our country faces. Provision should be made in the budget for such prizes.

श्री रीतलाल प्रसाद बर्मा (कोडरमा) :  
उपाध्यक्ष महोदय, मैं सब से पहले आप को ही धन्यवाद देंगा कि आप ने मुझे कुछ अपने विचार प्रकट करने का अवसर दिया ।

MR. DEPUTY-SPEAKER : I wanted that you should be here and hear the ruling Party's speaker.

SHRI A. K. ROY : You should thank me. I am the lone listener without any aspiration to speak.

MR. DEPUTY-SPEAKER : You will be here always—I know.

THE DEPUTY-MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) : I am here because I cannot help

ओरोतलाल प्रसाद बर्मा : यहां तक बजट का सवाल है इस की भूट-भूरि प्रवासी सभी भिजाँ ने की है, लेकिन अगर बजट का देखा जाय तो यह केवल एक अंक-गणित का मायाजाल है, इस को हम मुग-मरीचिका कह सकते हैं।

इस से 25 लाख लोगों के आप-कर की छूट होती है और कुछ लाख लोगों को फायदा हो सकता है, लेकिन करोड़ों-करोड़ों जन-मानस के लिये इस में कोई व्यवस्था नहीं है। यह केवल वही अंक गणित है जिसे भोटी किताब के रूप में अंकों के मायाजाल को इस तरह घुमाया गया है जो देखने में लगता है अनुरक्षण है या रख रखाव का रूप है। जिस तरह से अमरीका में आइजनहावर जब प्रैजोडेंट हुए थे तो लोगों ने कहा था कि विद-आउट प्रैजोडेंट भी अमरीका चल सकता है, इसलिए इस बजट के बगैर भी देश चल सकता है। यह कह सकते हैं कि यह व्यूरोक्सी का बजट है, यह केवल बेतन-पाने वाले लोगों को सुविधा के लिये है, उसी प्रकार की व्यवस्थाएं इस में हैं। लेकिन जो गरीबी रेखा से नीचे के लोग हैं, 70, 72 प्रतिशत लोग उन के लिये कोई खास बात इस में नहीं है।

MR. DEPUTY-SPEAKER : Mr. Verma what is your solution to bring them up? Please speak about that. We will also be enlightened

ओरोतलाल प्रसाद बर्मा : उत्तराध्यक्ष महोदय, सजैशन थी मैं दूंगा, अगर आप मुझे समय देंगे। लेकिन क्योंकि आप ज्यादा समय नहीं देंगे, इसलिये मैं उसी को खाल में रख कर सारी बातें कहना चाहता हूँ।

यह बजट केवल उसी तरह का है जैसे भीकते हुए कुत्ते को दो रोटी केते हैं। उस प्रकार की कुछ व्यवस्था तो इस में हुई है, लेकिन देश के बिकास या आम जनता जो गरीबी की रेखा से नीचे है, उस के लिये इस में कुछ नहीं है।

उधर के बहुत सोच कह बए कि यह बहुत अच्छा बजट है लेकिन संसद जो देश की सर्वोच्च संस्था है, इस के एवरकंबीशन्ड वातावरण में बैठ कर उधर के लोग कह गये कि यह बहुत अच्छा है, यहां बैठ कर जब तक उत्तर उन की चूमती रहती है तो यह अच्छा लगता है, लेकिन बाटा पहले से डबल हो गया है। यह आटे का बजट है और बाहर जाने से आम जनता हम लोगों के पीछे झाड़ू ले कर पड़ती है।

आज मंहगाई ने सुरसा की तरह अपना बदन बढ़ा दिया है और गरीब तबके के लोग हनुमान की तरह उस के मुंह में जा कर समा रहे हैं। इस तरह की स्थिति सारे देश में हो रही है। चीनी के बारे में यहां सब बोलते हैं कि जनता पार्टी के शासन में वह अदृश्य हो गई। जनता पार्टी का शासन तो 27 मर्हीने चला लेकिन कांग्रेस (आई) का शासनकाल तो पिछले 30 वर्षों से चल रहा है, उस के शासन में ही यह हो रहा है। इन्होंने कहा कि समाजवाद का ढांचा बनायें, कभी हरित कान्ति और कभी सफेद कान्ति की बात करते हैं और पता नहीं कौन कौन सी कान्ति की ये बात करते हैं, जापानी तरीके की बात करते हैं लेकिन इस के बाबजूद भी देश का जो कायाकल्प होना चाहिये, वह नहीं हो पाया है।

राजनेताओं के चरित्र का भी बहुत ही हास हुआ है। इस में हम सभी दोषी हैं, हो सकते हैं, लेकिन समाज के लिये कोई नहीं सोचता, समाजवाद की बात करते हैं, इंडीविजुअलिज्म फॉर्ट। वैस्टेंड इन्टरेस्ट वाले लोगों की तरफ जो लगाव है, उस के खिलाफ नहीं जा रहे हैं। इसलिये हम जनता को समाज के एक स्तर पर स्थित नहीं ला पाते हैं। वैस्टेंड इन्टरेस्ट के लोग और सरकार के साथ जिपके हुए चमचे ही सब कुछ हजम कर जाते हैं, जिस के कारण आज देश की अर्थ-व्यवस्था अस्त-अस्त है। कोई नहीं कह सकता है कि यह बजट जन-हितकारी है। इससे कुछ लाभ

## [श्री रीतलाल प्रसाद वर्मा]

लोगों का हित अले ही होता हो, लेकिन वह देश के करोड़ों लोगों के लिए हितकर नहीं है।

20.00 hrs

जहां तक मूल्य-वृद्धि का सम्बन्ध है, जनता सरकार के समय चीनी का दाम 2.60 रुपये किलो था। जबकि आज वह 6.10 रुपये किलो है। चीनी दस पन्द्रह रुपये किलो भी बिक चुकी है। कड़े तेल का दाम सात आठ रुपये से ज्यादा नहीं था, लेकिन आज वह 18 तो 20 रुपये तक है। लोहे, कोयले और सीमेंट का दाम दुगना हो गया है। हर चीज का दाम बढ़ा है। इस सदन में इस तात्पर्यान्वित स्थान में—तो यह कहना ठीक लगता है कि यह बजट बहुत अच्छा है, लेकिन बाहर लोग गाली देते हैं। यदि सरकार अच्छा काम करे, तो विरोधी दल खत्म हो सकते हैं। लेकिन यदि सरकार अच्छा काम नहीं करेगी, तो परिणाम उसी को भुगतना पड़ेगा। जिस दल का शासन केवल दो वर्ष तक रहा, उस को सब गड़बड़ियों का दोषी या बलिदान का बकरा नहीं बनाया जा सकता है।

प्राइस को नियंत्रित करने के लिए सरकार हर स्टेट में प्राइस नियंत्रण बोर्ड बनाए, जिस में किसानों, उपभोक्ताओं और उद्योगों के दो दो प्रतिनिधि, आंकड़ों के विशेषज्ञों और सरकारी अधिकारियों के प्रतिनिधि रखे जायें। यह काम केवल बड़े आई ए एस अफसरों के सुपुर्द करने से कोई लाभ नहीं होगा, जिन को गावों की स्थिति का भता नहीं है, जिन को मालूम नहीं है कि किसनों के सामने कितनी कठिनाइयां हैं और उत्पादकों, कारीगरों और निचले स्तर के लोगों को कितना परिश्रम करना पड़ता है।

आज सारे देश में बिजली की भंगकर कमी है। मेरा सुझाव है कि हर स्टेट में इलैक्ट्रिसिटी

बोर्ड का डेमोक्रेटिक इजेक्शन कर दिया जाये। किसानों, उद्योगपतियों, उपभोक्ताओं, कर्मचारियों और इंजीनियरों के प्रतिनिधियों और जन-प्रतिनिधियों को उसमें रखा जाये। वे लोग सारी स्थिति पर नजर रखें और समय समय पर दोषों को दूर करने के लिए कदम उठायें। आज यह काम ऐसे लोगों को दिया जाता है, जो श्विल स्कूलों में पढ़े होते हैं, जिन को आम जनता से मिलने का अवसर नहीं मिलता है, जिन का सम्पर्क केवल आंच दस परसेंट अंद्रेजो बोलने वाले लोगों के साथ रहता है और जो केवल अखबार और कागज पढ़ कर ही अपना अभिमत बनाते हैं। इस तरह समूचे समाज का कायाकल्प नहीं हो सकता है।

यदि सरकार सब लोगों को काम देना चाहती है और सारी जनता की तरक्की करना चाहती है, तो देश का औद्योगीकरण उस का यहला काम होना चाहिए। आज इंडस्ट्रीज बड़े-बड़े ग्रहरों में सीमित है, जिस के कारण गांव अविकसित हैं और पिछड़े क्षेत्र पिछड़े हुए रह जाते हैं। इसलिए जरूरी है कि हर संसदीय क्षेत्र में कम से कम दो कारखाने लगाये जायें। इस से उस देश का कायाकल्प होगा, वहां के लोगों को रोजगार के अवसर मिलेंगे, उन्हें नई तकनीकी का ज्ञान होगा, नियोजन को नये आयाम मिलेंगे और साथ ही क्षेत्रीय अभ्यानता, रिजनल इमर्जेंसी खत्म होगा।

इसके साथ ही उद्योगों का श्रमीकरण भी होना चाहिए। हमारे देश में सार्वजनिक उपक्रम हैं और निजी क्षेत्र के उपक्रम भी हैं, यहां सार्वजनिक क्षेत्र सरकारी क्षेत्र के सब उपक्रम बाढ़े में चल रहे हैं। केवल प्राइवेट सेक्टर के लाभ में चल रहे हैं इसलिये कि उस के नियोजक और अभियोगी दोनों के बीच में एक तारतम्य सम्बन्ध किसी न किसी तरह बना रहता है। जहां तक

पविलिक सैक्टर की बात है उस के अन्दर सरकार और अमंत्रारी विसीको उसके अति अद्भुत और प्रेम जहाँ-रहता। इसलिए जहरी है कि मजदूरों को पविलिक सैक्टर में सामाजिक व्यवस्था के अन्दर जिस को पविलिक सैक्टर कहा जाता है, उस में उन को एक हिस्सा दिया जाये, उन को प्रबन्ध और व्यवस्था में सहभागी बनाया जाय। जब फैक्ट्री बाटे में चलेगी तो मजदूरों को बाटा भुगताना पड़ेगा क्योंकि उस की हिस्सेदारी हो जायगी। उस के पसीने का मूल्यांकन हो, पूँजी का मूल्यांकन हो, लाखों श्रमिकों के बल पर यह देश चल रहा है। मैं कहता हूँ कि जब तक ये लाखों श्रमिक लोग खड़े हैं तब तक देश बड़ा है। अगर यह श्रमिक गिर जायगा तो देश बड़ा नहीं रह सकता क्योंकि इन्हीं के बल पर ये नई नई बिल्डिंगें, रोड्स, बड़ों बड़ी नूरें और कारखाने बन रहे हैं। इसलिए श्रमिकों के अम को प्रतिष्ठा करनी होगी। डिग्निटी आप लेबर को नजरअंदाज नहीं कर सकते। आज 25 लाख लंग विलिक सैक्टर के हड्डातल २२ बैठे हैं। सरकार ने कानून बनाए हैं। वे यह कहना दे कि जितना पूँज बढ़ता है, मूल्य गुनकांक के साथ बेतनमान को जोड़ देना चाहिए। अगर मूल्य-मूचकांक के साथ बेतनमान नहीं बढ़ता तो निश्चित रूप से हड्डातल होगी, सौदेबाजी होगी, नाना प्रकार की भार्यवाही श्रमिक लोग करेंगे। इसलिए मेरा सुझाव है कि उन लोगों को सहभागी बनाया जाय, उच्चोगों का अभिकिरण किया जाय तो यह देश के लिए कल्याण-कारी हो सकता है। जब देश के निर्माण के कार्यों में लाखों करोड़ों मजदूर लगे हुए हैं तो श्रमिकों का राष्ट्रीयकरण होना चाहिए।

अब एक बात मैं अपने क्षेत्र की कहना चाहूँता हूँ। रेल-उप मंत्री श्री मर्लिकार्जुन जी बैठे हुए हैं, इन्हीं का घ्यान मैं आवश्यित करना चाहूँगा। हमारा क्षेत्र विहार का सब से पिछड़ा हुआ क्षेत्र है। वहाँ चार जिले पड़ते हैं जहाँ कि एक रेल लाइन के लिए बड़ों से लोग

मांग कर रहे हैं—गिरिधीह, हजारीबाग, रांची और संचाल परगना। यह सब लोग जानते हैं कि वहाँ कोयला, लोहा, अम्बक और नाना प्रकार के खनिज, कितने ही तरह के इन्हें और ठोस पदार्थ उपलब्ध हैं जिस के लिए ठोस यातायात की व्यवस्था वहाँ होनी चाहिए थी, लेकिन आज तक नहीं हो सकी। उस क्षेत्र की जनता ने बार बार का। अभी हाल ही में बजट में हम ने देखा, उस में बराबर सूट चेंज करते रहते हैं। लगता है कि अमूरोंकेसी का एक ऐसा ढंग है कि कभी इधर सर्वेक्षण करा दो, कभी वैकल्पिक करो, इस तरह से करते करते 33 बर्ष गुजर गए। तो उस में गिरिधीह से कोडरमा, कोडरमा से हजारी बाग टाउन, हजारीबाग से रांची, यह 220 किलोमीटर का एक रेल पथ होगा जिस में 30 स्टेशन बनेंगे, 30 नवे नगर बनेंगे, तीसों में लाखों लोगों को रोजगार मिलेगा और इस में बहुत वैकल्पिक लाभ होगा। हमारे रेल उप मंत्री ने एक पत्र हमें दिया था और हमारे निवार्तमान रेल मंत्री त्रिपाठी जी ने भी मुझे वह दिया था। श्रमी जैसा कि बजट में जोड़ दिए थे, गिरिधीह से हजारीबाग रोड, हजारीबाग रोड से हजारीबाग और हजारीबाग से रांची, इन सब की वैकल्पिक जांच कर रहे हैं। वह केवल जनरल में है और उस में 12 लाख रुपए का सर्वेक्षण का कार्यक्रम बजट में जोड़े हैं। यह कितने अपव्यय की बात है क्योंकि 75-76 में उस का सर्वेक्षण हो चुका है और वह मुझे बता चुके हैं, मंत्री जी के पत्र का बन्दर भी मेरे पास है — उस में 1975 में उन्होंने बता दिया कि एकोनामिकली वायवल नहीं है। इसलिए विहार सरकार के बर्तमान मुख्य मंत्री जगद्वाय मिश और भूतपूर्व मुख्य मंत्री कर्पुरी ठाकुर, दोनों मुख्य मंत्रियों ने रेकमेंड किया कि उस का वैकल्पिक जो है गिरिधीह-जमुवार, घनबार और कोडरमा होते हुए इस रेलवे लाइन को बनाया जाय ताकि इस देश का विकास हो सके। इसलिए इस तरह का सुधार करना चाहिए। हमारे रेल मंत्री के द्वारा पांडे जी ने भी कहा कि छोटा नामपुर

[श्री रीतसाल प्रसाद बर्मा]

में भी एक रेलवे साइन बनानी है।  
... (अध्यक्षान) ....

बिहार और उत्तर प्रदेश की सीमा पर जो गोजपुर और बलिया, इन जिलों के बीच में पांच लाख किसान रहते हैं उन में कौरब-पाष्ठव की लड़ाई हो रही है। गंगा और घाघरा नदी की धारा बदलते रहने से 50 मील लम्बा और 10 मील चौड़ा यह एक बलूहाई अंतर है।

MR. DEPUTY-SPEAKER : Your party has exhausted the time. I have given you time as a special case. Please conclude.

श्री रीतसाल प्रसाद बर्मा : मैं समाप्त कर रहा हूँ।

दो फरवरी से बक्सर के एस डी ओ के बहां किसान भूख-हड्डान कर रहे हैं, 100 लोग गिरफ्तार हो चुके हैं। और 500 लोग 107 के अन्तर्गत आ चुके हैं। उन किसानों की एक ही मांग है कि बिहार, उत्तर प्रदेश सीमा परिवर्तन अधिनियम 1968 की धारा 32 के अनुसार जो बिहार सरकारने 144 गांवों के नाम उत्तर प्रदेश को दिए और भू-अभिलेख के कागजात दिए उस के अनुसार उत्तर प्रदेश सरकार को तुरन्त ही मान्यता दे कर मालगुजारी रसीद इम्यु कर देनी चाहिए, ताकि कोई संकट न हो।

इस समय गोहूं की फसल लगी हुई है, वहां रर गोली-बारी सब कुछ होता है, भयंकर लड़ाई उन में चलती है, इस की ओर सरकार और यह मंत्री को ध्यान देना चाहिए और वहां पर फसल काटने की व्यवस्था भी की जानी चाहिए।

श्री श्री० लालचंद्र (लद्दाख) : माननीय उपायकारी जी, मैं इस अनुदे में

जाना नहीं चाहता हूँ, जैसा कि हमारे अपौर्वीयन के बाइयों ने कहा कि वह बजट जो है वह आम लोगों के लिए नहीं है। हकीकत जो है वह आपके सामने है। यह जो बजट पेश किया गया है, मैं समझता हूँ बेहतरीन बजट है। गरीबों के लिए और बुस्सी तौर पर द्राइवल, शेड्यूल कास्ट्स और जो बीकर-सेक्यूरिटी हैं उन के लिए यह बजट एक अहमियत रखता है। यह बजट, इन्दिरा जी के पावर में आने के बाद, जो उन्होंने अपने लोगोंके साथ वायदा किया था, उसको पूरा करने की तरफ पहला कदम है। मैं पहला कदम इसलिए कह रहा हूँ क्योंकि इससे पहले जो बजट पेश किया गया था वह तो, जनता पार्टी के जमाने में जिस घर को बिहाड़ बैठे थे या उस पिलांस को हिला बैठे थे उसको दोबारा ठीक करने के लिए था और यह बजट पहला इस सेन्स में कि जो इन्दिरा जी ने एलेक्टोरेट के साथ वायदा किया था उसको पूरा करने की तरफ एक अहम स्टेप है।

मैं कीर्गर्स में जाना नहीं चाहता हूँ, मैं सिर्फ इतना ही कहना चाहता हूँ कि जो 17,478 करोड़ की रकम आपने सेण्टर, स्टेट्स और यूनियन टेरिट्रीज के लिए मजबूस की है उसमें से सेण्टर के लिए 8,619 करोड़ है और बाकी 8,807 करोड़ स्टेट्स के लिए रखा है, एक बहुत बड़ी रकम है।

मैं माननीय वित्त मंत्री जी से गुजारिश करूँगा, वैसे आपने स्टेट्स और सेण्टर के लिए काफी रकम और प्रोग्राम रखा है, लेकिन इसके इम्प्लीमेंटेशन के लिए आपको ज्यादा ध्यान देना होगा। जास करके जो फिल्हिकल एजीबमेंट हैं, उनको पूरा करने की ज़रूरत है। महज पैसा देना ही काफी नहीं होता है, उनके इम्प्लीमेंटेशन की ओर आपको ज्यादा ध्यान देना होता है।

बास करके उन स्टेट्स के लिए जहां कांग्रेस (आई) को हकुमत नहीं है, नियाल के तौर पर बैस्ट बंगल है, तमिलनाडु है, केरल है और जम्मू-काश्मीर है—इन स्टेट्स की जो हकुमत हैं, वे सैप्टर पर तरह-तरह के दबाव डालकर और तरह-तरह की अंक-मेलिंग करके यह कोशिश कर रही है कि ज्यादा से ज्यादा रकम बसूल की जाए और वह भी उन स्टेट्स की कॉस्ट पर जहां कांग्रेस (आई) की हकुमत है। तो देखना यह है कि उन में से किस हद तक फिजिकल एक्सीबिट की तरफ यह रकम बच्च की जा रही है। जहां तक मेरी स्टेट का तालुक है, मुझे इल्म है कि वहां पर जो फण्डूक सैप्टर से हासिल किया जा रहा है, वह नान-प्रोडक्टिव स्कीम पर डाइवर्ट किया जा रहा है। नान-प्रोडक्टिव स्कीम पर इसलिए डाइवर्ट किया जा रहा है कि उस में ज्यादा करपान के चासेस हैं और उसमें गुंजाइश होती है। मियाल के तौर पर जैसे बिजली है, प्रोडक्शन साइड पर है, एप्रीक्स्चर है या दूसरी-तीसरी ऐसी स्कीमें हैं, जिन पर बच्च नहीं हो पा रहा है। लेकिन उसको नगा रहे हैं मकान बनाने पर, अफसरों के लिए बंगला बनाने में—ऐसे कामों पर बच्च होता है, जिसमें ज्यादातर करपान होता है और अफसरों तथा मिनिस्टरों की जैव में चले जाते हैं। इसके लिए आपको देखना है कि इसको कैसे चैक किया जाए।

मेरी तज्जीब यह है कि आपको एक ऐसी कादम करनी चाहिए जिससे कि हर स्टेट में वह देखा जा सके कि बाकी जिस मकान के लिए, जिस स्कीम के लिए आपने पैसा संचयन किया है, वह उसी मकान के लिए इस्तेमाल हो रहा है या नहीं।

दूसरा सर्वेशन मेरा यह है कि किसी को भी एक हैड से दूसरे हैड में एप्रोवाइट

करने की इजाजत नहीं होनी चाहिए, इसके लिए आपको स्ट्रीक्टली इन्स्ट्रुक्शन देनी चाहिए, बास करके नान-प्रोडक्टिव स्कीम की तरफ एप्रोवाइट करने की इजाजत नहीं देनी चाहिए, जिसको बास तौर पर करपान करने के लिए डाइवर्ट किया जा रहा है।

तीसरी बात यह है कि बास करके जो नौन-कांग्रेस (आई) स्टेट्स हैं, वहां पर ओवर-ड्राफ्ट भी ज्यादा हो रहा है। इस लिए मेरा सुझाव है कि यदि कोई सरकार चाहे कांग्रेस (आई) हो या नौन-कांग्रेसी हो ओवर-ड्राफ्ट करता है, तो स्ट्रीक्टली उनके नैक्स्ट इयरस बजट में से किसी कन्सेशन के बगैर उस राशि को आपको छिपकट करना चाहिए। इससे यह जो आपका 1800 करोड़ रु० का बाटा है, डैफिसिट है, उसको पूरा किया जा सकता है।

अब मैं आपका ध्यान सिविल-एविएशन-डिपार्टमेंट की तरफ ले जाना चाहता हूँ। आपको पता ही है कि हमारे इलाके पिछड़े हैं और जहां पर साल में सात महीने सड़क बन्द रहती है। जिस की वजह से हमारे यहां हवाई जहाज के बगैर आने-जाने का भी कोई साधन नहीं है। चाहे कोई अमीर हो या गरीब हो, दूसरी दुनिया के साथ हवाई जहाज के अलावा और कोई लिंक नहीं है। वैसे हम आप के बहुत मशकूर हैं—आपने जनवरी, 1979 में हमारे यहां एप्रर-सर्विस कुरू कर दी थी, लेकिन उस के किराये इतने ज्यादा हैं जो हमारे लोगों के बरदाशत के बाहर है। वह ठीक है कि आप ने रिटर्न-टिकट का कन्सेशन दिया है, लेकिन उस में आप ने कुछ ऐसी टाइम-लिमिट रख दी है कि तीन दिन के अन्दर अगर कोई बापस आता हो तो वह उस कन्सेशन को अबेल नहीं कर सकता है—यह नहीं होना चाहिए।

[श्री धौ० नामधार]

दूसरी बात—जनवरी, 1979 में जब आप ने एयर-सर्विस शुरू की, उस बक्त पर्यूषल के प्राइस काली बड़ कुके थे, आप ने उस बक्त जो किराया तय किया, उसमें 1979 की आयल-आइस और 50 परसेण्ट आक्यूपैन्सी को महेनजर रख कर किया था। उस बक्त यह कहा गया था कि 50 परसेण्ट से ज्यादा पैसेन्जर्स नहीं आयेंगे, साथ ही हाई-आल्टीचूड पर पूरी लोड-कैपेसिटी नहीं ले जा सकते। इस लिए उस किराए को हायर-साइड में रखा गया था, लेकिन आप के दूसरे रूट्स पर जो किराये थे वे वही थे जो 1974 में फिक्स किये गये थे, तेल में दाम बढ़ने के साथ-साथ उन को नहीं बढ़ाया गया था। उस के बाद मई, 1979 में आप ने आल-ओवर-इण्डिया 35 परसेण्ट किराया बढ़ाया, चूंकि आप ने 1974 से किरायों को रिवाइज नहीं किया था। इस के आधार पर आप ने हमारे रूट पर किराये को भी 35 प्रतिशत बढ़ा दिया। हालांकि उस को पहले ही बढ़ा कर रखा गया था और 35 प्रतिशत बढ़ाने का कोई ज्वाजीयत नहीं रखते थे। उस के बाद फिर तीसरी बार पर्यूषल-सरचार्ज 25 परसेण्ट बढ़ा कर आप ने किरायों को रिवाइज किया, चौथी बार फिर आप ने 5 परसेण्ट सरचार्ज लगाया—इन सब का नतीजा यह हो रहा है कि हम को दूसरे रूट्स के मुकाबले डबल किराया देना पड़ रहा है। जो रिटर्न-फेयर कन्सेशन आप दे रहे हैं, वह भी इस बक्त सही कैलकुलेशन की जाये तो हायर-साइड पर है। आक्यूपैन्सी रेसो का

जहां तक सवाल है कि जहां में जनह नहीं मिलती है। हमारा यह खास मसला है जिस की तरफ ध्यान देने की जरूरत है।

एक दूसरा मसला यह है कि श्रीनगर से लेह के दरमियान 30 मिनट की फ्लाइट है, जो दिल्ली से चण्डीगढ़ के लिए भी है, लेकिन दिल्ली से चण्डीगढ़ की 30 मिनट की फ्लाइट का किराया 188 रुपये है जब कि श्रीनगर से लेह की 30 मिनट की फ्लाइट का किराया 358 रुपये है—इस से आप अन्दाजा लगा सकते हैं...

MR. DEPUTY-SPEAKER : Please conclude now. You can speak about this during the discussion on Demands for Grants for Civil Aviation. In any case, the Finance Minister is not going to reply to this point. You can speak on the Appropriation Bill also.

श्री धौ० नामधार : मैंने आप से यही अर्ज किया है प्राइवेट से नान-प्राइवेट स्कीम्ज में री-एप्रोप्रियेशन नहीं होना चाहिए, दूसरे बैंकों से जो ओवर-ड्रॉफ्ट ले लिया जाता है उस पर रोक लगाई जानी चाहिए, ताकि बजट डेफिसिट का जो गैप है वह किसी हद तक पूरा किया जा सके, तीसरी बात मैंने लेह की एयर-सर्विस के बारे में अर्ज करदी हैं—इन बातों पर गौर किया जाना चाहिए।

आखिर में यही अर्ज करना चाहता हूं कि आप ने जो बजट पेश किया है वह

बास तौर पर नरीबों के लिए है, उसके बाद मिडिल-क्लास के लिए है और हमारे मुल्क की ओवर-प्राल इकानामिक कण्ठीकान के लिए, मैं समझता हूँ, इस से अच्छा बजट नहीं आ सकता था, ।] ओवर-प्राल हमारे मुल्क की एकोनोमिक कंडिशन्स] के लिए, मैं समझता हूँ, इस से अच्छा और कोई बजट नहीं हो सकता है।

इन शब्दों के साथ मैं इस बजट का समर्थन करता हूँ।

20.26 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 13, 1981/Phalguna 22, 1902 (Saka).*